

BEFORE THE NATIONAL GREENTRIBUNAL
SOUTHERN ZONE, CHENNAI
OA 231 OF 2021(SZ)

P.G.Sethuram,(aged 63 years)

s/o P.Govindasamy,
14/41, Perandai Kattu
Valasu, Velappa Naicken
Valasu (Post) Vellakoil (via)
Kangayam Taluk,

Tirupur (District) And othersApplicant.

Vs

The Chairman,
Tamil nadu Pollution Control
Board, 76,Mount Road,Guindy,
Chennai-600 032.And others

.....Respondents.

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SIGNATURE OF THE APPLICANT

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BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

OA 231 OF 2021(SZ)

I.A.NO. OF 2022

1) P.G.Sethuram, (aged about 63 years)

s/o P.Govindasamy,

14/41, Perandai Kattu Valasu,

Velappa Naicken Valasu (Post)

Vellakoil (via)

Kangayam Taluk,

Tirupur (District) And others

..... Applicant.

Vs

The Chairman,

Tamil nadu Pollution Control Board,

76, Mount Road, Guindy,

Chennai-600 032. And others

..... Respondents.

REPLICATION STATEMENT BY THE APPLICANT

I am Applicant of above suo moto case of OA 231/2021 of NGT(SZ), P.G.Sethuram, aged about 63, residing at 14/41, Perandai Kattu Valasu, Senapathipalayam Village, Velappa Naicken Valasu (post) Vellakoil Via, Kangayam Taluk, Tirupur District .

- 1) I am the Applicant of the OA 231/2021(SZ) herein and as such I am well acquainted with the facts and circumstances of the case. Hence I am competent to swear to this Replication statement in response to the Respondent 4 , the District Collector report and the joint Committee of the Respondent No.4 reports been filed in the above case with this Hon'ble Tribunal for the reason I found lot of infraction/false in these Reports.
- 2) It is humbly submitted that I am the senior citizen farmer living at the surrounding inhabitant of the Mines & Crusher Units M/s R.Manoharan Rough Stone and Gravel Quarry and the crusher units M/s Shree Nidhi Metal Stone and Metal & M/s Shree Nidhi Enterprises situated at SF No.722/1 , 733 , 734 & 735/3A of Senapathipalayam village.
- 3) It is humbly submitted that still the confusion in cause tittle of the above OA persists- I hereby refer the Respondent No.5, Mr.Manoharan applied for new licence who has already committed lot of violation resulting

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huge environmental damages especially to the surrounding people of the above crusher units as follows:-

- i) The units M/s Shree Nidhi Metal Stone and Metal & M/s Shree Nidhi Enterprises situated lands at SF No.722/1 & 735/3A have been sold to new unit M/S ERODE MINES on 27.01.2021 & 29.01.2021 as per registration records attached herewith for the Hon'ble Tribunal's perusal & action. The new unit M/S ERODE MINES has changed the name board and is operating without consent by more than 1 year from 27.01.2021 to date (08.02.2022) as per the inspection report dt.23.02.2021 attached herewith.(P NO. 118/119)
- ii) Hence the existing units owner M/s Shree Nidhi Stone and Metal & M/s Shree Nidhi Enterprises Mr.R.MANOHARAN, the Respondent No.5, Mr.R.MANOHARAN has no authority to apply for CONSENT for operation from 28.01.2021 and has also extracted huge excess quantity as per Respondent No.4, the District Collector.(P 202)
- iii) The buyer of the above existing units ERODE MINES has also no authority to get the consent from the existing units since the above units **M/s Shree Nidhi Metal Stone and Metal & M/s Shree Nidhi Enterprises are not existing units as per the order of the Hon'ble Supreme Court dt.10.05.1999 in SPL (C) No.13564 of 1998 that existing units are those units who have valid licence on the date of the judgment of the Supreme Court on 10.05.1999** . Since , the other units are not existing units . So the new unit/proposed stone crusher should not be located within the 500 meters in inhabited area. The same norms are strictly followed without any amendment till date. As per the above apex Court order the Respondent No.5 could not transfer his M/s Shree Nidhi Metal Stone and Metal & M/s Shree Nidhi Enterprise to ERODE MINES which are started after 2006 only and the same is questioned show cause notice also been sent by to the new unit ERODE MINES based on the field inspection violation by TNPCB dt.19.02.2021.
- iv) The new units has applied for consent and is withdrawn after objection from the Applicant & other surrounding people that the

J. B. Ram

(3)

units are not existing unit as per Apex Court & violation as per TNPCB's report dt.23.02.2021 based on inspection dt.19.02.2021.(P 119)

- v) The Resident within 300 meters Mr.R.Murugesan filed writ at Hon'ble Madras High Court No.25144/2021(P²⁰³) ordered to call report and action be taken within 12 weeks dt.25.11.2021. But the Govt Respondents of the above writ are not obeyed the orders of the Hon'ble Madras High Court not yet heard the petitioner Mr.R.Murugesan instead the Respondent No.5 R.MANOHARAN & ERODE MINES in the OA 231/2021 of NGT(DZ) by concealing the lot of violation and Environmental damage to the surrounding people by an illicit way of using NGT as scape goat tried to get clearance from the HON'BLE NATIONAL GREEN TRIBUNAL in a tactical way to report for WP 25144/2021 by including himself as Respondent No.5 by way of IA 210/2021 in OA 231/2021 NGT(SZ).
- vi) The Applicant filed Public Interest Litigation writ in filing NO.WP/116422/2021 dt.20.12.2021 is under compliance stage. The copy of PIL writ is attached in the index to typed set for the perusal & action of the Hon'ble Green Tribunal.(PAGE 210)
- vii) As per B.P. NO.21 dt.31.07.2019 read with B.P.MS NO.4 dated 02.07.2004,B.P. 55,26,8 DT.05.03.2019 (P⁵⁷) are as follows:-
"No new stone crushers within 500 meters of NH/State High ways/INHABITATED SITE OR places of public and religious importance". By violating the above rule , the Govt officials by getting bribery certified that there is no inhabitants within 300 meters. Viz., as against law of 500 meters the official while inspection certified as within 300 meters eventhough lot of residents are there. In our case also the tahsildar gave false that the farmers within the surrounding of 300 meters of the above crusher units are taking rest by putting their agricultural implements. The above Tahsildar Ms.Sivagami arrested while getting bribery on 27.01.2022 in another case (Attached the Dinamalar paper news) (P 249)
- viii) **We hereby give our strong protest for the inspection report to observe the sound and air quality of the above Crusher units**



(4)

dt.11.01.2022. First of all we object to take test after watering of the dust emission in the ground by the Crusher authorities before the inspecting officials been overlooked and for testing sound the crusher used Diwali cracker like blasting purposefully to get positive report which have been strongly objected by the surrounding people. (P^{2/4/4})The date of observation of above report by TNPCB is itself is not correct. They came on 11.01.2022 not on 12.01.2022, hence the report is wholly false and careless report for a livelihood issue of surrounding farmers. By showing some court order thereby making the illiterate people afraid of police , TNPCB officials has taken the report which is a false report. The above mine has done heavy blasting on 03.02.2022 & 09.02.2022 in which our residences are shattering as earth quake. We have informed the Respondents immediately after blasting but for no response. Hence the test conducted by the DEE, TNPCB officials is not true on 11.01.2022 favouring the Crusher units unlawfully.

ix) Besides that TNPCB report dt.12.01.2022 confirmed that the above units have been operating without safety devices , green belt, concrete/thar road around the unit and 15 feet wall during the inception of the unit from 2006 to till date causing already heavy pollution damage to the surrounding farmers nearby patta lands-agricultural crop damage & cattle income loss. Hence it is prayed that the existing units Shree Nidhi Metal & Stone and Shree Nidhi Enterprises which have been sold on 27.01.2021 has no legal authority to apply for license in their name as well as the new unit ERODE MINES could not get the consent from the above old units since they are not existing units as per Hon'ble Supreme Court order dt.10.05.1999 in SPL (C) No.13564 of 1998 since they were started on 2006 only.

4) It is humbly submitted that the complaint about the above mines & crusher units to the Hon'ble Green Tribunal itself we have divulged the following facts:-

By getting bribery by the Govt officials has given **false field inspection** reports . There are lot of inhabitants within 300 meters radius of above units, the mine site is within 50 meter near the PAP canal, surrounding



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farmers irrigation source lot of "wells" within 300 meters., There are thousands & thousands of coconut trees, palm trees, moringa trees near the above units. There is 1 Govt check dam near the above units, The HT power line is near the above units, within 7.5 meter others patta lands are there. 3 temples of worship are near the above units.(P 95)

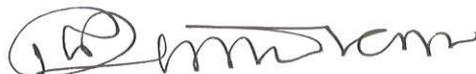
Since these violations are not under the purview of the Hon'ble Tribunal we don't want to elaborate the same now.

- 5) It is further submitted that the following facts of the above illicit mine & crusher units did the following **irreparable loss** in the nature of Environmental damages to our livelihood agriculture , lot of pollutions of air ,water ,blasting sound and machinery sound causing health hazard.,
- 6) The following reports of the Respondent No.4, the District Collector of the above case 231/2021 (SZ) clearly stated and accepted the following violation leading to environmental damages to the surrounding people:
 - i) Within 7.5 meters of the mines location/radius others patta lands are there. The result of this violation our cattle :sheep,goat,cows etc;, afraid of grazing resulted in heavy income loss. The grass growing also reduced by the dust pollution of the crusher unit which has no wind breakers or 15 feet wall around the above units creating dust pollution as per the above Govt reports.(P 201)
 - ii) In the above report of the Respondent No.4 stated that the above units are in violation of within 50 Meters of PAP water canal. This violation caused lot of pollution in the water of the canal used for agricultural purpose. It flows from the front side from north side through the mine & crusher to the other south side causing damage to thousands of coconut trees from north side to south side. The yield of the coconut trees are very low because of the polluted crusher water.(P 201)
 - iii) The Respondent No.5, Mr.R.Manoharan did excessive quarried stones & gravels to the tune of 200243 cu.m rough stone and 29864 cu.m Gravel **without remitting seigniorage fee which exceeds Rs.1.50 crores(approx..)(P ²⁰²) plus penalty been imposed Rs.9.36 crores(P NO.²⁵)** (Dinamalar newspaper cutting news dt.04.02.2022 & Dinamani news 05.02.2022-attached herewith)



(6)

- iv) The Respondent No.5 concealed 2/3 of the extraction of stones & gravel and the excess quantity causes damages to our irrigation source "well" goes beyond our local water level in excess of more than 20 meters and thus resulted in our livelihood agriculture of the surrounding farmers is liable for damages to be compensated by the Respondent No.5.
- v) Surrounding agriculturists irrigation source "Well" goes to low level because the above illegal mining quantity extraction leading to far below the average water level table of the Tirupur District 10 m to 15 m and in our area our wells are in the depth of 10m to 13m only. But the above mine has gone to the depth of more than 20 meters by the illegal extraction of the quantity of stones & gravel as approved by the Respondent No.3, SEIAA, thereby our surrounding irrigation wells depleted very low level and some of them become dry.
- vi) The Respondent No.4 has submitted report that " **the unit is not in operation** ". It is a false statement the unit has been operating 24 hrs/day till today with full swing by paying nearly 3 lacs for the month of Dec'2021 Electricity Charges as per the Attached EB payment statement of the Respondent No.5. Since the unit has operated during Govt lock down period is liable to pay damages to surrounding people for the Environmental Impact by pollution. (PAGE NO. 18 EB STATEMENT)
- 7) As per Respondent No.3, SEIAA-Environmental clearance certificate in letter No.TN/F.NO.5891/1(a)/EC NO.3903/2016 DT.18.11.2016 (P NO.)and the major violation by the Respondent No.5 causing environmental impact & our livelihood & health hazard are as follows:-
- i) The proposed activity of the Respondent No.5 is extraction of 278721 Cu.m. of Rough stones , extraction of 4830 gravel and 14850 cu.m of weathered formation. But as against this NOC of the Respondent No.3-SEIAA, the Respondent No.5 extracted more than that of approved quantity exceeding 200243 cu.m., of rough stone & 29864 cu.m. of gravel estimate cost approximately Rs.1.50 crores fee to Govt., and thus irreparable damage to our "wells" since the depth of mine has gone below the water table.(P no. 202)



- ii) By the conditions to be complied as per above NOC letter the Respondent No.3 clearly stated at point no.14 **“Depth of quarrying shall be 2 meter above the ground water table/approved depth of mining *whichever is lesser* to be considered as a safeguard against Environmental Contamination and over exploitation of resources”.** (P NO.177)Hence against this condition the Respondent No.5 extracted the resources by more than 20 meters below the ground water table causing irreparable loss to the surrounding farmers source of irrigation “wells” and thereby their livelihood agriculture & health hazard is liable for damages.
- iii) By the conditions to be complied as per above NOC letter the Respondent No.3 clearly stated at point no.52 **“The quarrying activity shall be stopped if the entire quantity indicated in the mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities. (P NO.180)** But the related Govt authorities by getting unlawful means let it run against this condition are liable for exemplary damages and answerable to Govt as per the Hon`ble Suprecourt ruling in in Mahabir Coke Industry and another vs. Pollution Control Board and others AIR 1998 Gauhati 10, SLP was filed before the Apex Court and the Apex Court in Pollution Control Board v. Mahabir Coke Industry, (2000) 9 SCC 344, at page 345 held as under :

“We are disturbed to note that the three signatories (their names are: R.C. Kataria, EE, CPCB; C. Bhaduri, REE, PCB, Assam; and M.C. Choudhury, EE, CPCB) of the joint inspection report, who are seemingly experts in the filed had prima facie abdicated their duties while reporting to this Court..... **so that human beings.....can have a reasonably healthy life. When such authorities themselves have shown prima facie such dereliction of their duties, they must be made answerable for it.** We, therefore, require them to show cause why we should not pass necessary directions in the matter..... Notice should go to the above three signatories of the report returnable within 4 weeks.”

Hence the Tahsildar, DD mines dept & TNPCB are answerable to their false report and pay exemplary damages to Govt & the inhabitants within 300 meters of the above mine & Crusher units.



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- iv) By the conditions to be complied as per above NOC letter the Respondent No.3 clearly stated at point no.33 ".....if at any stage , if it is observed that the ground water table is getting depleted due to the mining activity ; necessary corrective measures shall be carried out .District Collector and mining officer shall ensure this." (P NO.¹⁷⁹) But both of them did delegation of authority and responsibility by just replied to the people of 3 villages grievance & complaint petitions action report requested from under officials for action during the last 2 years.
- v) By the conditions to be complied as per above NOC letter the Respondent No.3 clearly stated at point no.37 " It shall be ensured that there is no habitation is located within 300 meter from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located near the 500 meter radius from the periphery of the quarry site." But the Govt authorities by getting unlawful means has given false report that there is no inhabitants within the radius of 300 meter against the truth we lot of inhabitants are living more than 30 years by paying tax within 300 m and we have submitted the same to the inspecting authorities been concealed by them by giving report that the surrounding people are taking rest after doing farming work by putting their agricultural implements at this residences." (P NO.¹⁵⁰) The following inhabitants are living with family more than 30 years by paying tax:
1. Mr.R.Murugesan,kurukkapalyam,
 2. Smt.Samiathal,Kurukkapalayam,
 3. Mr.Chinnasamy,Velappa Naicken Valasu
 4. Mr.A.Kathirvel,Kurukkapalayam,
- The following inhabitants are living 500 meters range:
- 5.Mr.P.Mahesh kumar,Kurukkapalayam
 - 6.Mr.S.Kumaravel,Kurukkapalayam,
 - 7.Mr.Duraisamy,Kurukkapalayam,



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The Respondent No.3,SEIAA has requested to take action on the above mine & quarry by the letter no.SEIAA-TN/Complaint/018238/ F.NO.252/2021 Dt.05.03.2021 (P NO.¹³⁴) and to the Member Secretary ,TNPCB,76,Mount Road,Guindy,Chennai "... for taking necessary action and the action may be intimated directly to the petitioner and copy marked to this office" been not obeyed and no action been taken. The Respondent No.3,SEIAA has requested to take action on the above mine & quarry by the letter no.SEIAA by letter No.TN/20772/& 20887 DT.23.09.2021 to the Respondent No.1 (PAGE NO. 166) has also not considered leading to the malpractices of the Respondent No.5 freely incurring huge loss of fee to Govt & irreparable loss to the surrounding people.

- vi) By the conditions to be complied as per above NOC letter the Respondent No.3 clearly stated at point no.11 " The quarrying operation shall be restricted between 7am and 5 pm". (P NO. 177) But the Respondent No.5 did blasting even during mid night and operated the crusher machineries 24 hrs/day even in lock down period despite our repetitive petitions to all Govt authorities . We have attached herewith the EB statement of the Respondent No.5 from the inception to 31.12.2021 as DIRECT EVIDENCE for this violation.
- vii) By the conditions to be complied as per above NOC letter the Respondent No.3 clearly stated at point no.15 "The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation" not followed. (P NO. 178)
- viii) By the conditions to be complied as per above NOC letter the Respondent No.3 clearly stated at point no.26 "Permission from the competent authority should be obtained for drawal of ground water ,if any, required for this project." Is being violated by drilling 5 no. tube wells more than 500 feet caused depletion of water from our nearby patta land holders agricultural wells. (P.NO. ^{178, 26-27})(Photo copies of tube wells attached) Hence in order to meet out our agricultural requirements, drinking water requirements, for watering our cattle we have to dig tube wells by spending huge amount by the illegal activity of the



(10)

Respondent No.5 is liable to be compensated for the Environment Impact.

- ix) The conditions in bracket of SEIAA in the above NOC not at all followed and did violation by the Respondent No.5 and Govt respondents:- No Environmental study(35),Ground water quality should be conducted once in 3 months(38), Transportation of materials shall not cause any hindrance to the village people/Road(39) ^(P.173) **(The Respondent No.5 damaged the village road-by the capture of the vehicle in multiple times with the interruption of the Panchayat President the issue solved)**, No backfilling plan(15), Blasting announcement not proper & adequate(19),the road should be graded to mitigate the dust emission(22) , Excessive speed & high level horn sound 24 hrs/day disturbed our sleep leading to health hazard(23) no rain water harvesting(25)No proper method of rain water discharge(32), No bunds or fencing around the quarry(42), No trees around the bunds & work place(43)

In general 90% of the conditions of the Respondent No.3,SEIAA has not been followed by the Respondent No.5 with the help of Govt Respondents incurring huge Environmental damage & livelihood ,health of surrounding people as per their petition to the Hon'ble National Green Tribunal.

- 8) It is humbly submitted that heavy blasting sound & machinery sound during night during 24hrs/day disturbed our sleep, stress and strain resulting health hazard particularly senior Citizen , school going children and college students.These facts have been intimate to the Respondents by numerous RPAD letters & through emails but for vain as per index to typed set. No action has been taken blaming each other by sending letters requesting reports from the under officials.(P NO. 123,125,149, P.114, P.96]
- 9) It is humbly submitted that the Respondent No.5 has not follow the safety devices to control pollution as per the TNPCB inspection date 19.02.2021 causing irreparable damage to our agriculture crops, thousands of coconut trees and palm trees. (P NO. 119)



(11)

It is humbly submitted that heavy blasting sound & crusher machinery running sound 24 hrs/day affect our sleep , our children are crying. The machineries are in operation during the Corona lockdown period also against the order of the Govt., viz., 100% lock down phase :-.

	<u>(SC NO.857)</u>	<u>(SC NO.564)</u>
Lockdown in 2020	<u>S.N.Enterprises</u>	<u>SN Metal&stone</u>
Phase 1 (24 March – 14 April)	Rs.1,23,211.00	Rs.83,773
Phase 2 (15 April – 3 May).....	Rs. 89,415.00	72,610
Phase 3 (4–17 May)		
Phase 4 (18–31 May)	Rs.1,22,258.00	1,17,503
Total violation of operation in 2020	<u>Rs.3,34,884.00</u>	<u>2,73,886</u>
Grand total of 2 units violation in 2020		<u>Rs.6,08,870/-</u>
Lockdown in 2021		
April 5–15 June 2021 (Lockdown Phase)	1,55,397.00(April'21)	55,503.00
	43,217.00 (May'21)	96,473.00
	86,650.00(June'21)	1,18,499.00
	-----	-----
Grand total of 2 units violation in 2021	<u>2,85,264.00</u>	<u>2,70,475.00</u>
Grand total of violation of 2 years by 2 units lockdown -		
Operation against Govt order		<u>Rs.11,64,509.00</u>

(As per attached EB Statement)

Total eb payment by Shree Nidhi Metal & Stone from 01.01.20 to 31.12.21	=Rs.30,52045
Total Eb payment by Sree Nidhi Enterprises from 01.01.20 to 31.12.21	= Rs. 36,78,196
Grand total of EB charges paid from 01.01.2020 to 31.12.2021 by 2 units	= <u>Rs. 67,30,241</u>

For evidence we herewith attached EB Statement from 01.01.2020 to 31.12.2021(2 years) for the Hon'ble Tribunal's perusal and action.(P NO.18)

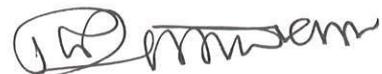
- 10) It is humbly submitted that our cattle grazing field are within 7.5 meters to 300 meters and while heavy blasting the mine worker is shouting "go away,go away" then we have to run and evacuate our sheeps,goats and cows from the nearby field of mine to safety places-causes stress & strain of the senior citizens health is liable to be compensated by the Respondent No.5.



(12)

- 11) It is humbly submitted that the sound of machinery of the above units caused hearing impairment to 2 farmers viz., Sir R.Murugesan and Sri Arumuga gounder residing within 300 meters of the radius of the above mine and crusher units.
- 12) It is humbly submitted that the heavy blasting sound caused accidents of 2 senior citizen women fell down causing bone fracture is liable to be compensated by the Respondent.
- 13) It is humbly submitted that the applicant himself suffered fluctuation in diabetic due to stress and strain disturbed by the unbearable sound during entire night as he complaint by numerous representation to the Respondent No.4, the District Collector is also liable to be compensated by the Respondent No.5.
- 14) It is humbly submitted that the Respondent No.5 has sold the crusher units at SR NO.722/1 & 735/3A of Senapathipalayam Village as per Registration records on 27.01.2021 & 29.01.2021 as per attached records to "M/s Erode Mines" (P NO.93) and this new unit is operating from 28.01.2021 by changing the name board and applied for name transfer.
- 15) It is humbly submitted that the new unit has applied for transfer of consent has been objected by us by quoting the Hon'ble Supreme Court judgment that the units are not existing units **"As per the order of the Hon'ble Supreme Court dt.10.05.1999 in SPL (C) No.13564 of 1998 that existing units are those units who have valid licence on the date of the judgment of the Supreme Court on 10.05.1999**, hence the above units started in the year 2006 onwards could not transfer the consent.

Then the new unit M/sErode Mines withdrew the application for transfer again. Now the Respondent No.5 tried to get the renewal saying he is a patta holder eligible for license. But as per the past performance revealed that he has committed lot of infraction incurring loss of seigniorage fee exceeding Rs.1.50 crores and penalty been imposed Rs.9.36 crores(Dinamalar newspaper cutting news dt.04.02.2022 & Dinamani news 05.02.2022-attached herewith) and by extracting huge stones against the lease plan causing irreparable loss to the surrounding people is liable to be compensated. (P - 257)



13

- 16) It is humbly submitted that the Respondent No.3 has requested to take action letters of the Applicant of this OA to the Respondent No.1 and 2 become vain due to unlawful means and political pressure as per the voice recorder confession from the AE Mr.Sathyan during 19.02.2021 field inspection report. We requested a copy of the periodical inspection reports in lot of letters to TNPCB as per the Hon'ble National Green Tribunal as follows:

"THE HINDU Chennai: March 23,2020:-

NGT asks TNPCB to inspect Stone crusher units :-

The Southern bench of National Green Tribunal has directed the Tamilnadu Pollution Control Board to make periodical inspections of stone crusher units to ascertain whether they are following norms to prevent pollution affecting the air quality and the health of the neighboring residents." (p.106, 108, 111, 158, 165]

Hence we requested last 3 periodical inspection reports to TNPCB but for no response.

- 17) It is humbly submitted that field inspection report dt.23.02.2021 on the field inspection (P NO. ¹¹⁹) clearly stated that the above units are functioning

- i) Without safety devices to control environmental pollution,
- ii) The unit M/s Erode mines has not obtained consent to operate (is operating till date more than 1 year)
- iii) Thus the above report divulged that the Respondent No.5 indulged into violation causing Environmental damage resulting heavy loss of livelihood of surrounding people.

The Inspection report is attached herewith before the Hon'ble Green Tribunal for kind perusal & action.

- 18) It is humbly submitted the provisions of the Mines Rules,1955 as below:

The MINES RULES, 1955 : 3 [CHAPTER - IV-A

***29P. Annual returns.—**

(1) On or before the 20th day of February every year, the manager of every mine shall submit to the Chief Inspector annual returns in respect of the preceding calendar year in Form T.

(2) If a mine is abandoned or working thereof is discontinued over a period exceeding sixty days or if a change occurs in the ownership of a mine, the returns required under sub-rule (1) shall be submitted within thirty days of abandonment or change of ownership or within ninety days of discontinuance, as the case may be.]



As against the above Rules the the existing units M/s R.Manoharan Rough Stone and Gravel Quarry and the crusher units M/s Shree Nidhi Metal Stone and Metal & M/s Shree Nidhi Enterprises situated at SF No.722/1 , 733 & 734 of Senapathipalayam village bought by the ERODE MINES is operating with the help of Govt Respondents . The above units are not an existing unit **“As per the order of the Hon’ble Supreme Court dt.10.05.1999 in SPL (C) No.13564 of 1998 that existing units are those units who have valid licence on the date of the judgment of the Supreme Court on 10.05.1999”**. Hence the Applicant & the people of 3 villages objected to transfer the consent from the above existing units to the new unit **“m/s ERODE MINES”** . Hence the as per the TNPCB’S report that the application of the ERODE MINES has been withdrawn and not yet be represented for the above reason of the Applicant. But the ERODE MINES is operating from 27.01.2021 to till date 08.02.2022 without consent and SEIAA –ENVIRONMENTAL CLEARANCE CERTIFICATE (NOC) which already expired on 11.01.2022.

- 19) It is humbly submitted if the TNPCB officials of the Tirupur obeyed the Hon’ble National Green Tribunal’s direction as per **THE HINDU Chennai: March 23,2020** to make periodical inspections of stone crusher units to ascertain whether they are following norms to prevent pollution affecting the air quality and the health of the neighboring residents the huge damage by the Respondent No.5 in our case would have to be averted. But the Govt Respondents of this case by contempt of this Hon’ble Tribunal’s above direction by getting bribery allowed the above illicit units even after repetitive complaints by the surrounding people. Hence it is humbly prayed that the Hon’ble Tribunal may impose exemplary damages to the Respondents who gave false inspection report and allowing the above illicit units even after expiry of lease period to indulge into heavy blasting till date (12.02.2022) despite the immediate complaint after blasting by the surrounding people. (P ^{254, 258}). Hence the Govt Respondents to this case are liable to pay exemplary damages equally to that of the Respondent No.5 to the surrounding people of the above illicit units for the contempt of this Hon’ble Tribunal’s direction for not conducting the periodical inspection and thereby the ill consequences of depletion of natural resources & damages to the surrounding people.

20) It is humbly submitted that the following inhabitants /farmers suffered environmental loss due to the illicit mining violation of huge excess quantity and no safety devices pollution as per TNPCB inspection dt.19.02.2021:

1.P.G.SETHRUAM-DAMAGES CALCULATION:-

- 1) IRRIGATION SOURCE WELL WATER DEPLETION-LOSS OF INCOME
4.5YEARS X 100000=450000
 - 2) TUBEWELL & MOTOR EXPENSE DUE TO MINE DEPTH BELOW Rs. 150000
 - 3) DIABOTIC FIUNCTION DUE TO MACHINERY UNBEARABLE SOUND NO SLEEP
STRESS & STRAIN AS PER NUMEROUS REPRESENTATION TO THE RESPONDENTS
.....=250000
- TOTAL 850000**

2) R.MURUGESAN ,KURUKKAPALAYAM

- 1) IRRIGATION SOURCE WELL WATER DEPLETION-LOSS OF INCOME
4.5YEARS X 100000=450000
- 2) TUBEWELL & MOTOR EXPENSE DUE TO MINE DEPTH BELOW
150000
- 3) HEARING IMPEARMENT DUE to HEAVY SOUND 250000
- 4) Mrs.Annakodi Murugesan bone fracture due to slip of sudden
Heavy blasting sound 30000

- 4) CATTLE GRAZING FIELD NEAR 7.5 METERS OF THE ABOVE MINE/ CRUSHER
225000
- TOTAL 1105000**

3) A.KATHIVEL S/O ARUMUGA GOUNDER, KURUKKAPALAYAM

- 1) IRRIGATION SOURCE WELL WATER DEPLETION-LOSS OF INCOME
4.5YEARS X 100000=450000
- 2) TUBEWELL & MOTOR EXPENSE DUE TO MINE DEPTH BELOW
140000
- 3) HEARING IMPEARMENT DUE HEAVY SOUND FATHER-ARUMUGA GR
250000
- 4) CATTLE GRAZING FIELD NEAR 7.5 METERS OF THE ABOVE MINE/ CRUSHER
LOSS OF INCOME 225000

TOTAL RS. 1065000

4) R.DURASAMY, KURUKKAPALAYAM

- 1) IRRIGATION SOURCE WELL WATER DEPLETION-LOSS OF INCOME
4.5YEARS X 100000=450000
- 2) TUBEWELL & MOTOR EXPENSE DUE TO MINE DEPTH BELOW
125000
- 3) Medical expenses-bone fracture to Mother
due to heavy blasting sound slipped down as per medical record 190000

4) CATTLE GRAZING FIELD NEAR 7.5 METERS OF THE ABOVE MINE/ CRUSHER	
LOSS OF INCOME	225000
TOTAL	RS. 9,90,000

5) N.ESWARAMURTHY, KURUKKAPALAYAM

1) IRRIGATION SOURCE WELL WATER DEPLETION-LOSS OF INCOME	
	4.5YEARS X 100000=450000
2) TUBEWELL & MOTOR EXPENSE DUE TO MINE DEPTH BELOW	150000
3) Medical expenses due to stress & strain unbearable sound	
No sleep to Mrs.Devi Eswaran	75000
4) Medical expenses due to stress & strain unbearable sound	
No sleep to Mrs.Devi Eswaran	75000
5) 300 COCONUT TRIES DRIED DUE TO WELL DRIED 25000 X 300	
	750000
TOTAL	RS. 1500000

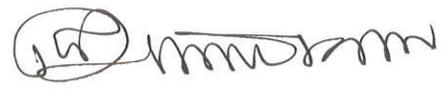
21) The Applicant relied on the following judgments:

i) In Rural Litigation and Entitlement Kendra v. State of U.P (1985) 2 SCC 431 the Apex Court ordered closure of some quarries stating ".....for protecting and safeguarding the right of the people to live in healthy environment with minimal disturbance of ecological balance and without avoidable hazard to them and to their cattle, homes and agricultural land and undue affectation of air, water and environment."

ii) M.C. Mehta v. Kamal Nath (2000) 6 scc 213, the Apex Court was of the opinion that Articles 48-A and 51-A(g) have to be considered in the light of Article 21 of the Constitution in pollution matters and observed as under :

"....8. Any disturbance of the basic environment elements, namely, air, water and soil, which are necessary for life, would be hazardous to life within the meaning of Article 21.

9. In the matter of enforcement of rights under Article 21, this Court, besides enforcing the provisions of the Acts referred to above, has also given effect to fundamental rights under Articles 14 and 21 and has held that if those rights are violated by disturbing the environment, it can award damages not only for the restoration of the ecological balance, but also for the victims who have suffered due to that disturbance. In order to protect life, in order to protect environment and in order to protect air, water and soil from pollution, this Court, through its various judgments has given effect to the rights available, to the citizens and persons alike, under Article 21...."



Prayer:

It is therefore humbly prayed that the Hon'ble National Green Tribunal may be pleased to issue order/direction

- i) to shut down the mine and the crusher units in operation without consent by imposing exemplary damages to the Govt Respondents for inaction and
- ii) To award damages to the affected surrounding people and
- iii) Pass such further order or orders as this Hon'ble Tribunal may deem fit and proper to pass in the facts and circumstances of the case and thus render justice.



P.G.Sethuram

Applicant of OA 231/2021(SZ)

Reports Are Internal Documents CONSUMER LEDGER

Report time : 20-01-2022 01:14:27 pm

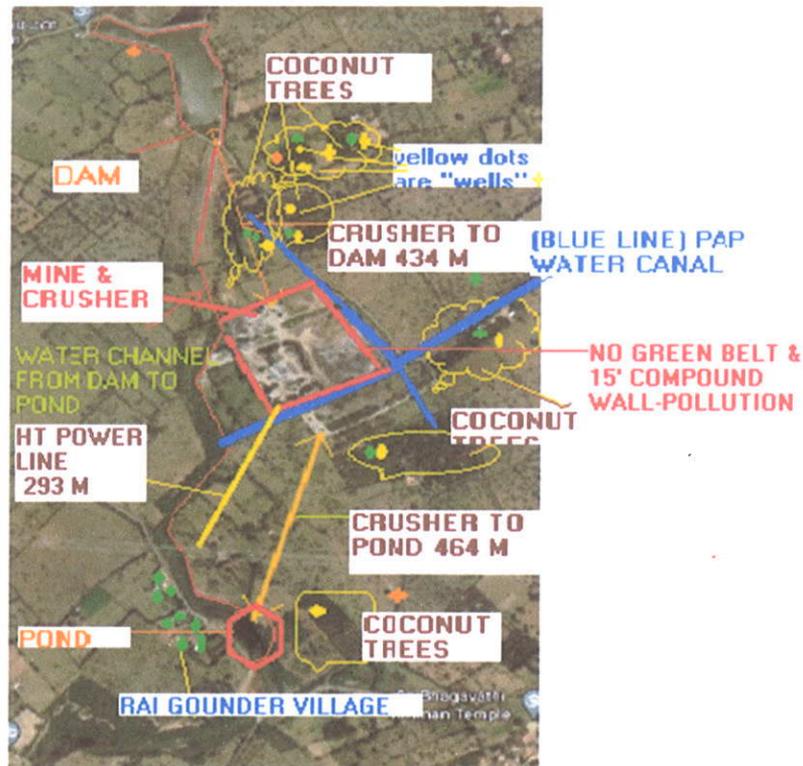
Table with consumer details: Section Code/Name, Distribution Code/Name, Service Number, Service Status, Service Date, MCD As on Date, Name of the Consumer, Address, Meter Make, Meter Type, Meter Number, Capacity, Mobile Number, Feeder, Sanctioned Load / Phase, CT/NO/NT, Category / Tariff/Tariff Sub category, LMSB / Other Industries, SD As on Date, Owner Type, NOT AVAILABLE, Zone Details, Solar Roof Top, PARAMATHIYARAKADU SSSI.

18(a)

Main table with columns: Month/Year, Reading Date, Entry Date, KWH Meter Reading, KVAH Meter Reading, MF Rng, Asmt. Sanc. Units, MD, CC Charge, Demand, Excess Demand, PF, E Tax, FC Amt, Assmt. Adjust, Advance Payment, Total, Rcpt No, Rcpt Date, Amount Collected, Reading Type, Tariff/Non CT.

7/2015	25-07-2015	01-08-2015	7470.6	7242.2	8423.9	8166.6	40	9136	111.2	103.2	88	58013.6	0	0	0	2900.7	3892	64806	0	64806	3211135170815200604	17-08-2015	64806	Normal	LM3B CT	
8/2015	27-08-2015	03-09-2015	7679.1	7470.6	8600.8	8620.9	40	8340	111.2	98.88	56	52959.6	0	0	0	2842.6	3892	56664	0	56664	3111135150915200716	15-09-2015	56664	Normal	LM3B CT	
9/2015	26-09-2015	27-09-2015	7958.5	7679.1	8665.1	8660.8	40	11176	111.2	93.2	92	70987.6	0	0	0	3743	3892	78603	0	78603	31111351410152000624	14-10-2015	8491.4	Normal	LM3B CT	
10/2015	26-10-2015	30-10-2015	8178	7958.5	9204.2	8965.1	40	8780	111.2	80.8	92	55733.0	0	0	0	2962.3	3892	62627	0	62627	3111135171152003245	17-11-2015	62627	Normal	LM3B CT	
11/2015	26-11-2015	29-11-2015	8429.2	8178	9479.1	9204.2	40	10048	111.2	92.91	63	63804.8	0	0	0	3384.8	3892	71082	0	71082	31111351412152005038	14-12-2015	71082	Normal	LM3B CT	
12/2015	26-12-2015	29-12-2015	8674.8	8429.2	9748.9	9479.1	40	9824	111.2	93.6	92	63282.4	0	0	0	3313.7	3892	66588	0	66588	31111351401162003463	14-01-2016	78857	Normal	LM3B CT	
1/2016	26-01-2016	29-01-2016	8858.7	8674.8	9749.8	9479.1	40	7356	111.2	82.9	9	46710.6	0	0	0	2479	3892	53082	0	53082	31111351502162001296	15-02-2016	53082	Normal	LM3B CT	
2/2016	27-02-2016	01-03-2016	9194.6	8858.7	10328.2	9951	40	13436	111.2	81.2	89	85318.6	0	0	0	4408	3892	92619	0	92619	3111135160316200524	16-03-2016	92619	Normal	LM3B CT	
3/2016	28-03-2016	27-03-2016	9453.3	9194.6	10627.5	10328.2	40	10348	111.2	80.8	86	65709.8	0	0	0	3426.9	3892	73029	0	73029	31111351504162010035	15-04-2016	73029	Normal	LM3B CT	
4/2016	27-04-2016	27-04-2016	9733.9	9453.3	10939.8	10627.5	40	11224	111.2	87.2	9	71272.4	0	0	0	3716.2	3892	78881	0	78881	31111351705162002769	17-05-2016	78881	Normal	LM3B CT	
5/2016	26-05-2016	26-05-2016	9982.3	9733.9	11218	10939.8	40	9936	111.2	80.4	88	69392.6	0	0	0	3285.4	3892	78810	0	78810	31111351406162019883	14-06-2016	80941	Normal	LM3B CT	
6/2016	27-06-2016	01-07-2016	10234.1	9982.3	11603.4	11218	40	10072	111.2	82.65	63	69392.6	0	0	0	3442.2	3892	85051	0	85051	31111351807162000469	18-07-2016	91337	Normal	LM3B CT	
7/2016	27-07-2016	29-07-2016	10529.1	10234.1	11963.9	11603.4	40	11800	111.2	69.6	82	74930.0	0	0	0	3442.2	3892	73476	0	73476	3111135160816201074	16-08-2016	85051	Normal	LM3B CT	
8/2016	26-08-2016	26-08-2016	10789.5	10529.1	12256.9	11963.9	40	10416	111.2	77.2	89	66141.6	0	0	0	3272.78	3558.2	3892	78179	0	78179	31111351509162012494	15-09-2016	74476	Normal	LM3B CT
9/2016	26-09-2016	27-09-2016	11047.2	10789.5	12579.9	12256.9	40	10308	111.2	69.6	8	65455.8	0	0	0	3272.78	3558.2	3892	30738	0	30738	31111351710162010066	17-10-2016	76179	Normal	LM3B CT
10/2016	26-10-2016	27-10-2016	11112.4	11047.2	12709.9	12579.9	40	2808	111.2	38.4	49	16560.8	0	0	0	8942.83	1342.4	3892	30738	0	30738	3111135301162001116	30-11-2016	31018	Normal	LM3B CT
11/2016	26-11-2016	30-11-2016	11195.6	11112.4	12807	12709.9	40	3328	111.2	70.8	86	21132.8	0	0	0	1180.5	3892	26205	0	26205	31111351712162005336	17-12-2016	26453	Normal	LM3B CT	
12/2016	26-12-2016	28-12-2016	11491	11195.6	13217.8	12807	40	11816	111.2	79.6	72	75031.6	0	0	0	14631.16	4622.4	3892	98177	0	98177	31111351301172005366	13-01-2017	98177	Normal	LM3B CT
1/2017	27-01-2017	30-01-2017	11674	11491	13438.9	13217.8	40	7320	111.2	70.4	83	46482.0	0	0	0	929.64	2493.8	3892	53797	0	53797	31111351602172003797	16-02-2017	53797	Normal	LM3B CT
2/2017	27-02-2017	01-03-2017	11933.9	11674	13731.7	13438.9	40	10386	111.2	89.2	89	66014.6	0	0	0	3456.8	3892	73363	0	73363	31111352003172000386	20-03-2017	73363	Normal	LM3B CT	
3/2017	26-03-2017	27-03-2017	12113.2	11933.9	13917.7	13731.7	40	7172	111.2	81.6	96	45542.2	0	0	0	2419.9	3892	51854	0	51854	31111351604172003729	16-04-2017	52285	Normal	LM3B CT	
4/2017	25-04-2017	02-05-2017	12315.3	12113.2	14127.1	13917.7	40	8084	111.2	81.6	97	51333.4	0	0	0	2709.5	3892	57935	0	57935	31111351505172012581	15-05-2017	57935	Normal	LM3B CT	
5/2017	27-05-2017	27-05-2017	12520.7	12315.3	14340.9	14127.1	40	8216	111.2	78.8	96	52171.6	0	0	0	2746.5	3892	58810	0	58810	31111351506172016021	15-06-2017	58810	Normal	LM3B CT	
6/2017	30-06-2017	30-06-2017	12768.9	12520.7	14673.6	14340.9	40	9928	111.2	79.6	75	63042.8	0	0	0	6304.28	3606.7	3892	78846	0	78846	31111351807172000326	18-07-2017	78846	Normal	LM3B CT
7/2017	26-07-2017	29-07-2017	13015.7	12768.9	14956.5	14673.6	40	9872	111.2	81.6	87	62887.2	0	0	0	3277.2	3892	78846	0	78846	31111351608172005658	16-08-2017	80656	Normal	LM3B CT	
8/2017	26-08-2017	31-08-2017	13302.9	13015.7	15288.4	14956.5	40	11488	111.2	90.4	92	72848.8	0	0	0	3005.6	3892	80646	0	80646	31111351309172007588	13-09-2017	80646	Normal	LM3B CT	
9/2017	26-09-2017	27-09-2017	13578.9	13302.9	15596.9	15288.4	40	11032	111.2	94.92	70	70053.2	0	0	0	3667.2	3892	77612	0	77612	3111135130172007129	13-10-2017	77612	Normal	LM3B CT	
10/2017	25-10-2017	01-11-2017	13757.9	13578.9	15759.6	15596.9	40	7168	111.2	82.8	93	45516.8	0	0	0	2420.7	3892	51830	0	51830	3111135131172001069	13-11-2017	51830	Normal	LM3B CT	
11/2017	25-11-2017	28-11-2017	13983.9	13757.9	15996.4	15759.6	40	9032	111.2	87.2	95	57353.2	0	0	0	3020.3	3892	64266	0	64266	31111351812172002476	18-12-2017	64266	Normal	LM3B CT	
12/2017	25-12-2017	27-12-2017	14212.5	13983.9	16250.5	15996.4	40	9152	111.2	85.6	9	58115.6	0	0	0	3065.6	3892	65063	0	65063	3111135170182001972	17-01-2018	65063	Normal	LM3B CT	
1/2018	25-01-2018	28-01-2018	14373	14212.5	16443.9	16250.5	40	6420	111.2	83.2	83	40767.0	0	0	0	815.34	2224.7	3892	47699	0	47699	31111351702182002215	17-02-2018	48100	Normal	LM3B CT
2/2018	25-02-2018	29-02-2018	14563.5	14373	16685.7	16443.9	40	7620	111.2	92.8	76	48387.0	0	0	0	4354.83	2799.5	3892	58433	0	58433	31111351403182001109	14-03-2018	59433	Normal	LM3B CT
3/2018	26-03-2018	31-03-2018	14923.5	14563.5	17131.3	16685.7	40	14400	111.2	114.8	83	91440.0	0	0	0	1828.8	4864.3	3892	107228	0	107228	31111351604182000270	16-04-2018	107228	Normal	LM3B CT
4/2018	26-04-2018	01-05-2018	15237.5	14923.5	17486.1	17131.3	40	12560	111.2	108.8	88	79756.0	0	0	0	4178.55	3892	87855	0	87855	PGNINB17689887	14-05-2018	87855	Normal	LM3B CT	
5/2018	26-05-2018	01-06-2018	15639	15237.5	17992.8	17486.1	40	16060	111.2	115.2	79	101981.0	0	0	0	6118.88	5607.99	3920	131395	0	131395	PGNINB180454505	16-06-2018	131605	Normal	LM3B CT
6/2018	27-06-2018	30-06-2018	16012.1	15639	18415.4	17992.8	40	14924	111.2	93.6	86	94767.4	0	0	0	4902.87	3920	105990	0	105990	PGNINB18338831	16-07-2018	103390	Normal	LM3B CT	
7/2018	25-07-2018	01-08-2018	16290.7	16012.1	18736.7	18415.4	40	11444	111.2	94.8	87	70764.4	0	0	0	3704.47	3920	78389	0	78389	PGNINB18633265	13-08-2018	78389	Normal	LM3B CT	
8/2018	25-08-2018	31-08-2018	16567	16290.7	19046.8	18736.7	40	11052	111.2	93.2	89	71080.2	0	0	0	3673.51	3920	77774	0	77774	PGNINB189878704	14-09-2018	77774	Normal	LM3B CT	
9/2018	26-09-2018	02-10-2018	17013	16567	19528.7	19046.8	40	17840	111.2	106.8	93	113284.0	0	0	0	5851.45	3920	123055	0	123055	PGNINB19336826	15-10-2018	123055	Normal	LM3B CT	
10/2018	26-10-2018	01-11-2018	17543.2	17013	20118.8	19528.7	40	21208	111.2	93.2	9	134670.8	0	0	0	6698.04	3920	145489	0	145489	PGNINB19672030	16-11-2018	145489	Normal	LM3B CT	

SATELLITE PHOTO SHOWING M/S R.MANOHARAN MINE & CRUSHER POLLUTION:



1. RED LINE- WATER CHANNEL FLOWS FROM DAM TO POND THROUGH CRUSHER.

(BOTH DAM AND POND WATER IS POLLUTED –DAM SOUTH SIDE WALL IS DAMAGED DUE TO HEAVY BLASTING)

2 BLUE LINE IS PAP CANAL FROM NORTH SIDE TO SOUTH SIDE OF CRUSHER POLLUTING WATER.

3. YELLOW DOTS (10 NOs.) IRRIGATION “WELL” of FARMERS WITHIN 250 M TO 500 METERS.

4. MARKED CURVES ARE THOUSANDS OF AGE OLD COCONUT TREES & PALM TREES.

5. WHOLE VILLAGE OF RAI GOUNDER VALASU IS POLLUTED WITHIN 50 METERS OF POND.

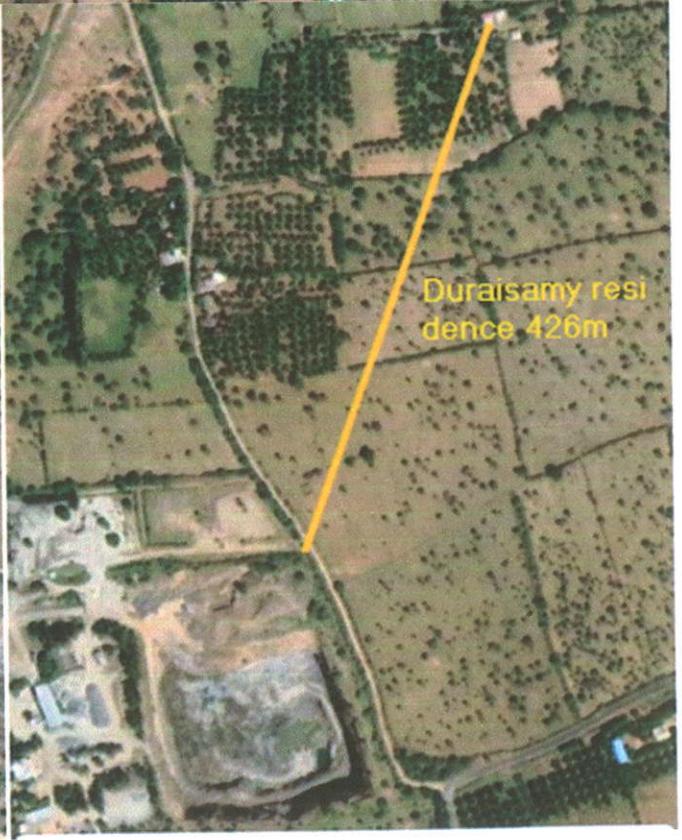
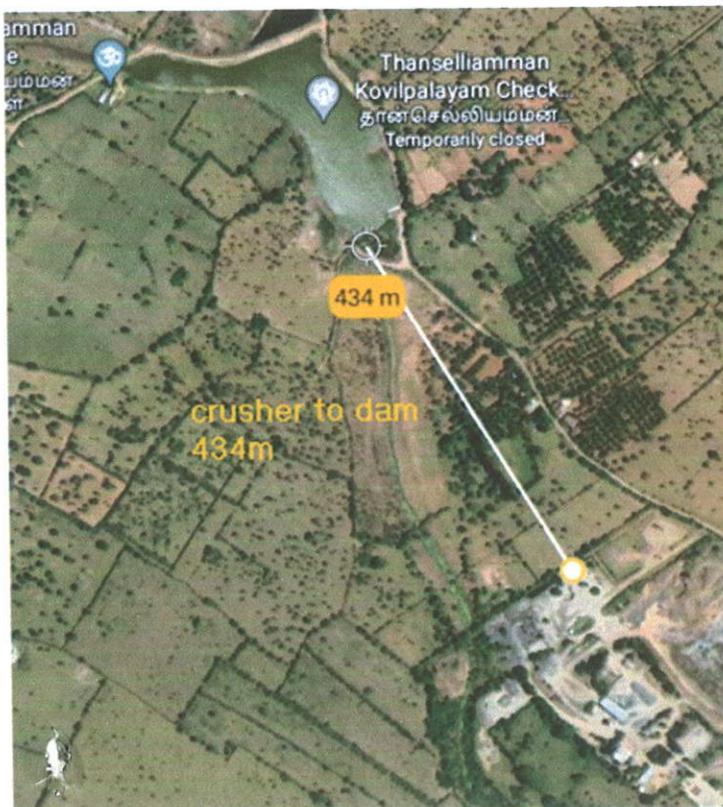
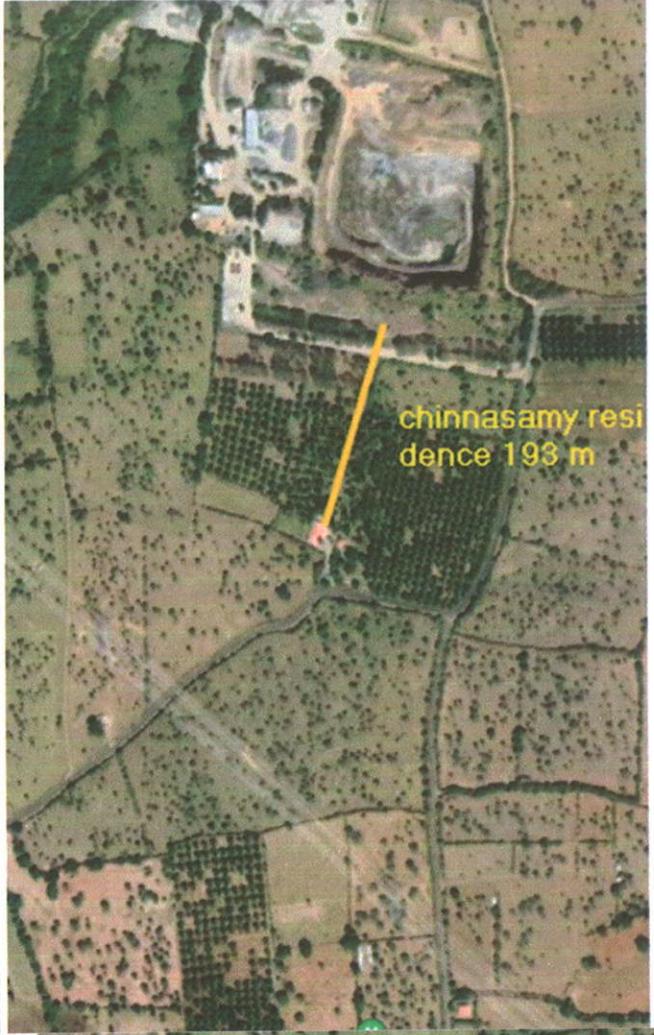
6. ORANGE DOTS (3 NOs) ARE TEMPLES OF WORSHIP.

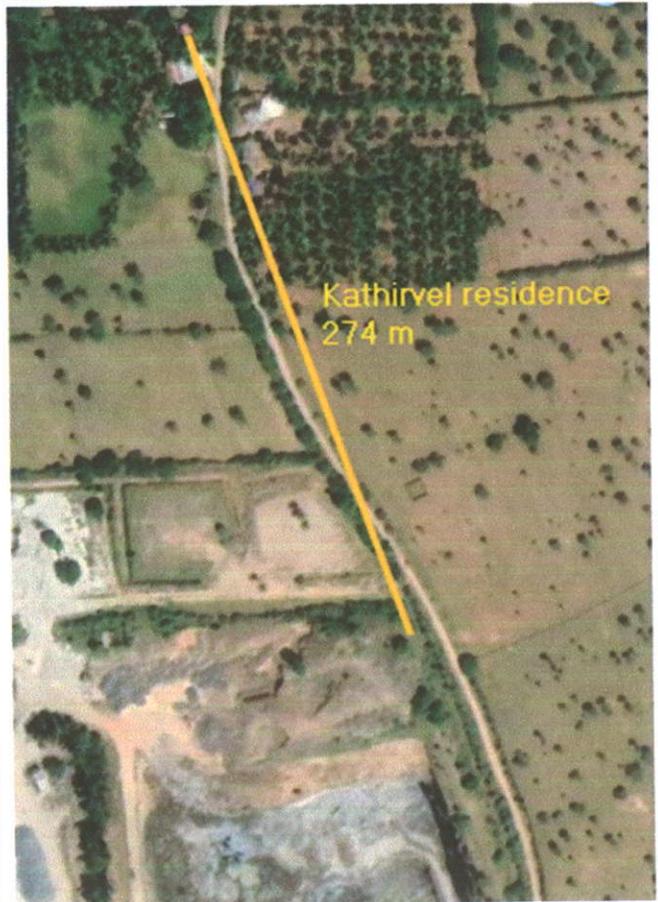
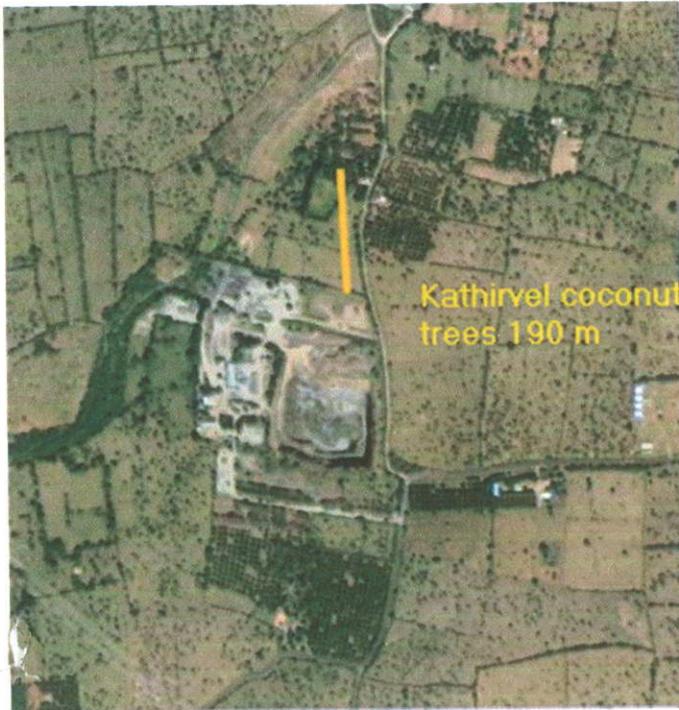
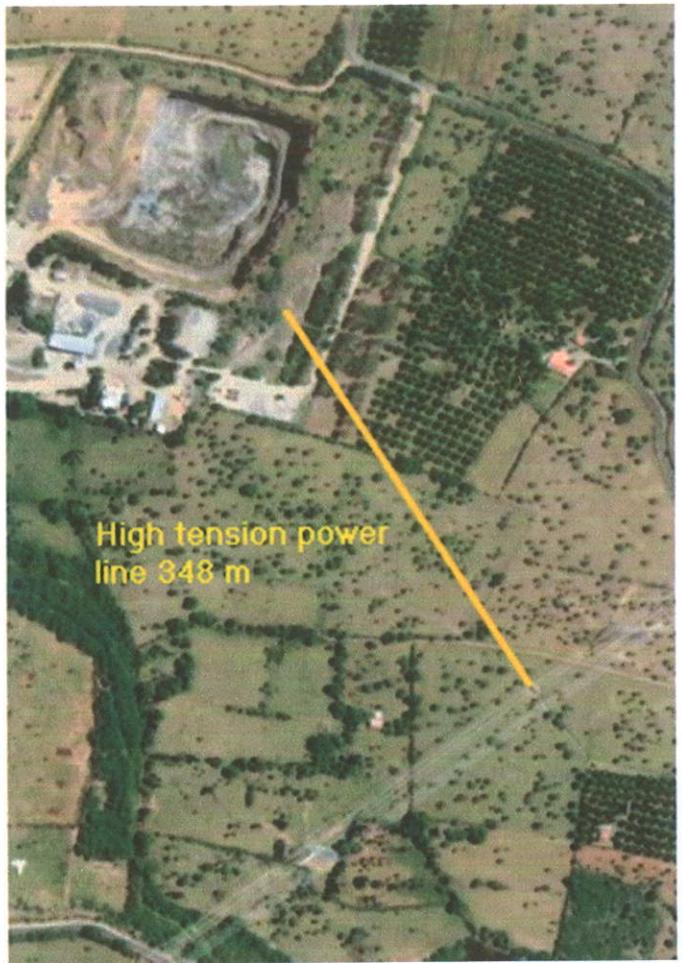
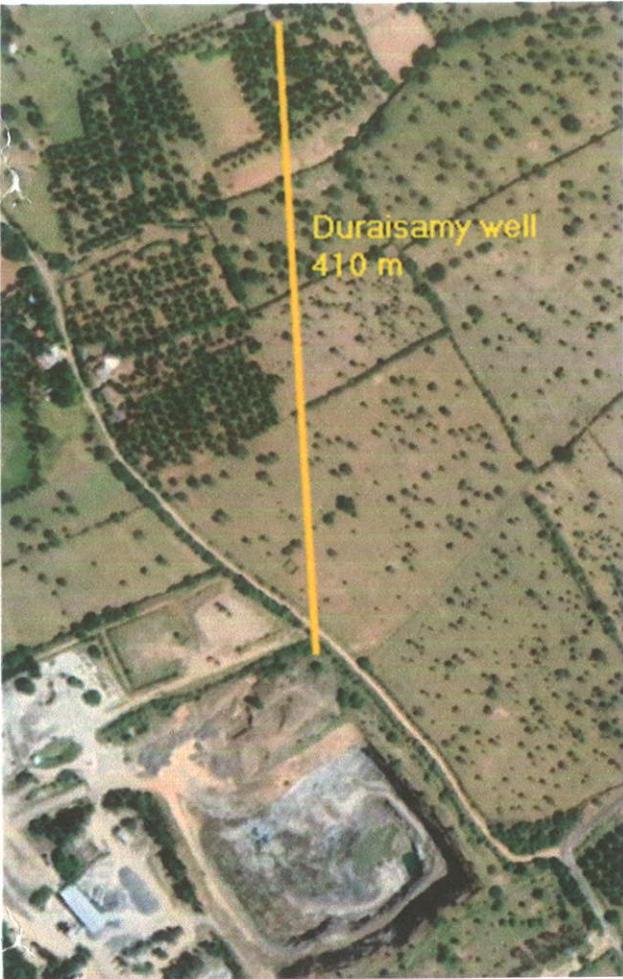
7. GREEN DOTS RESIDENTS OF SURROUNDING PEOPLE WITHIN 250 TO 500 METERS RADIUS OF CRUSHER UNITS.

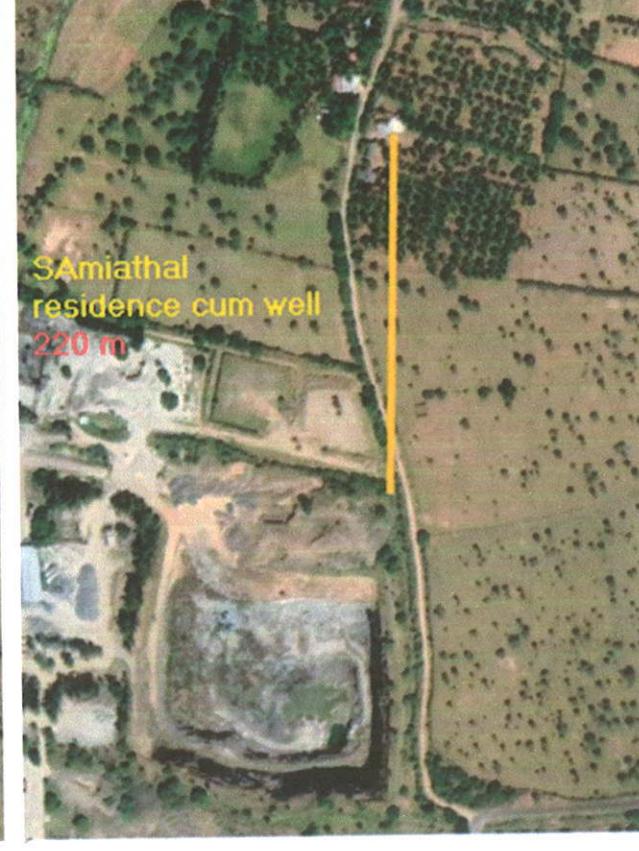
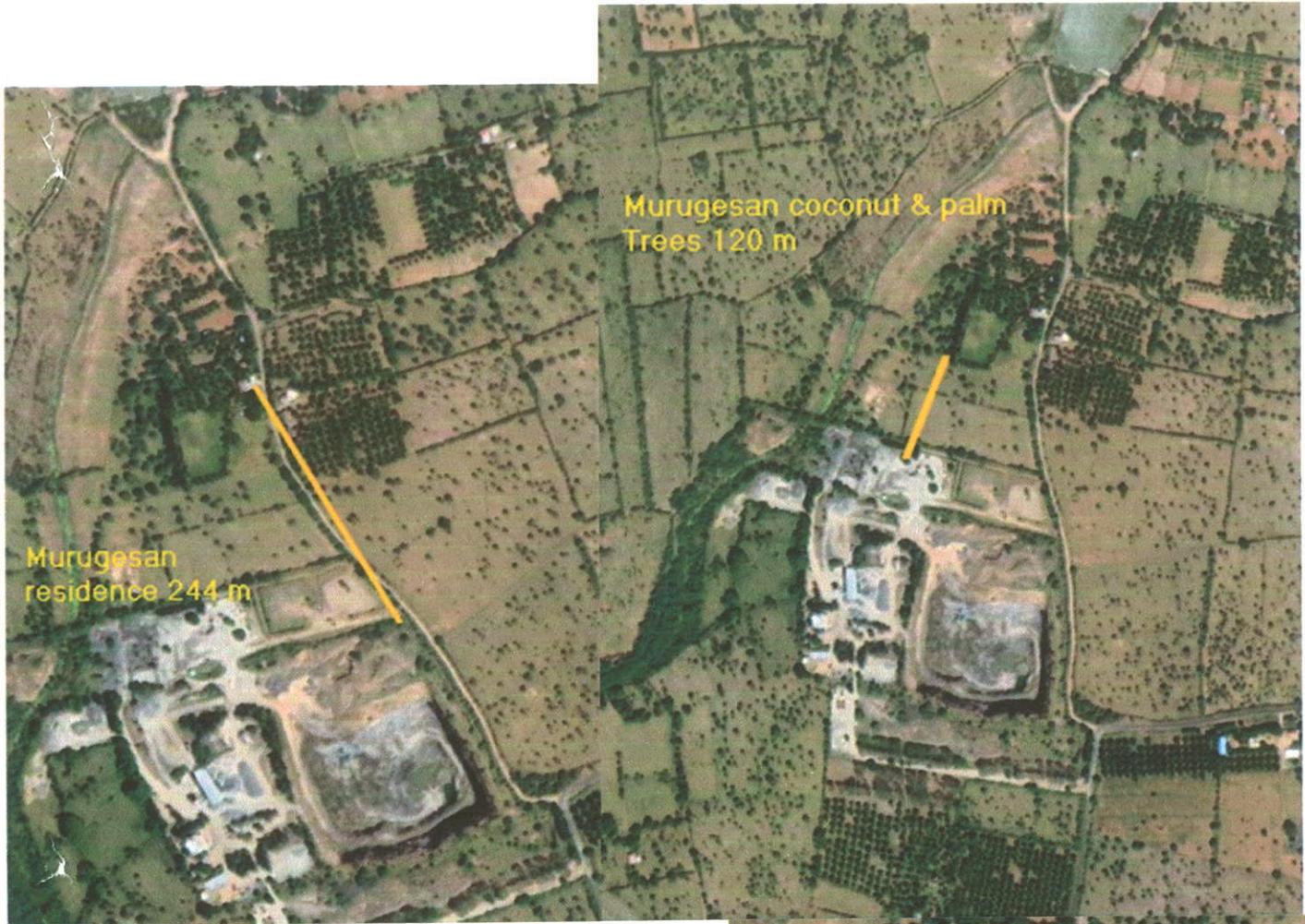
8. (MARKED YELLOW LINE) HT POWER LINE 293 METERS FROM SHREE NIDHI MINE & CRUSHER

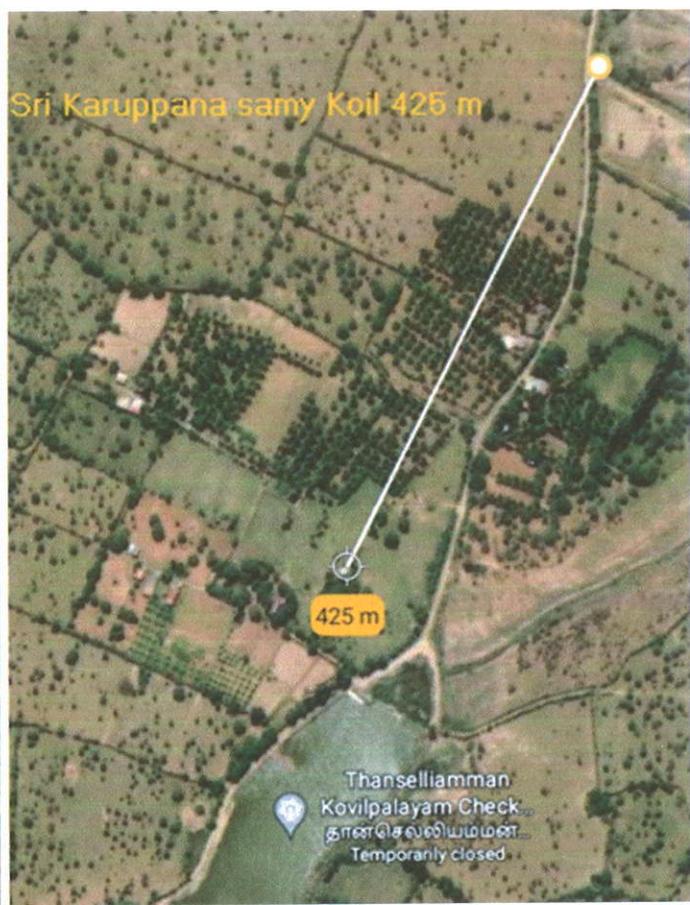
9. (MARKED CRUSHER BOUNDRY) NO GREEN BELT, NO CONCRETE/THAR ROAD INSIDE & 15' WALL COMPOUND AROUND CAUSING HEAVY ENVIRONMENTAL DAMAGE TO THE SURROUNDING PATTALANDS INCURRING HEAVY LOSS TO AGRICULTURE & HEALTH HAZARD EVEN IN LOCK DOWN PERIOD.

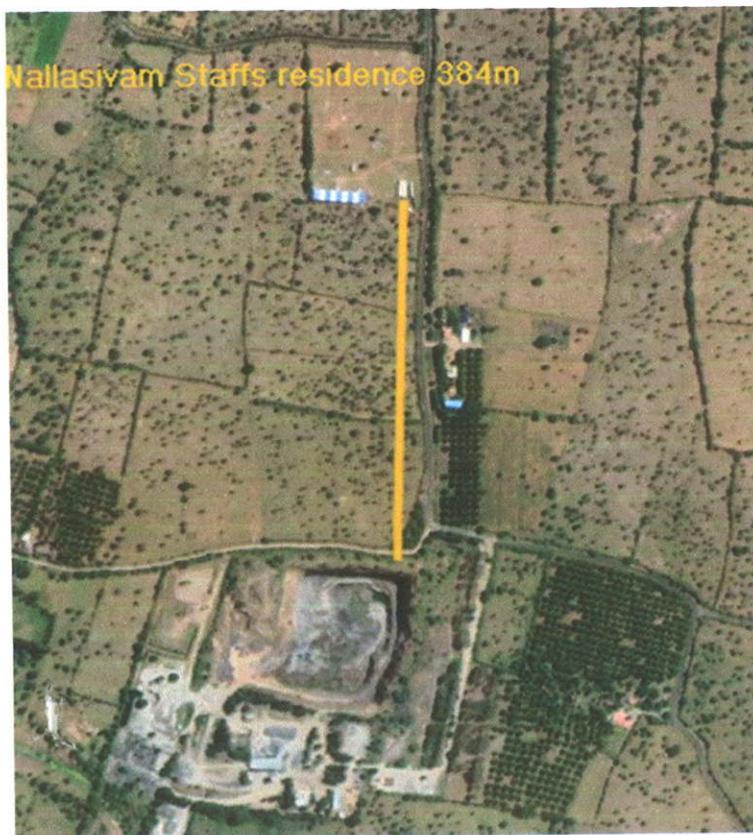
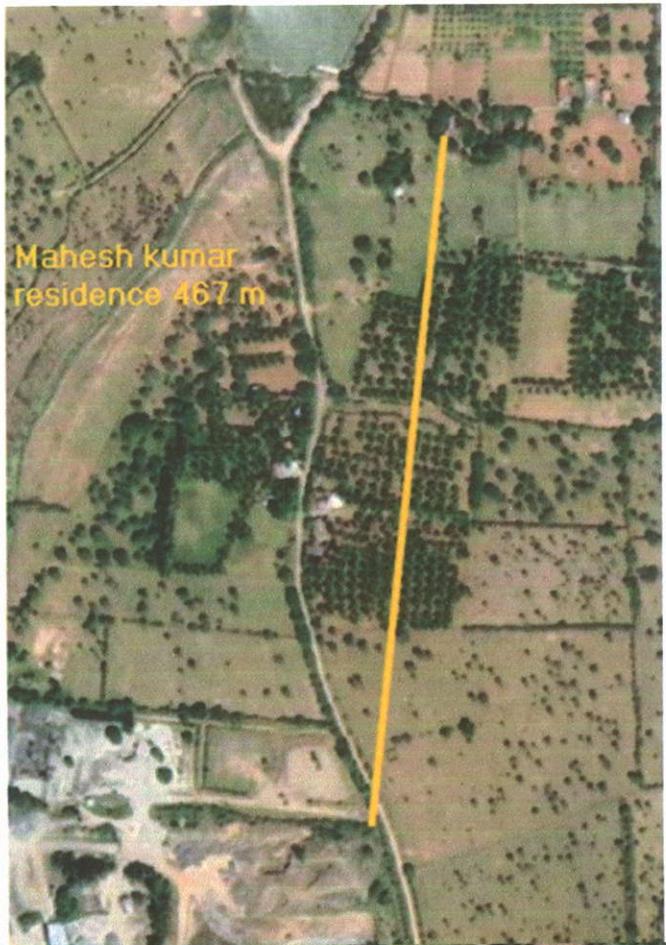
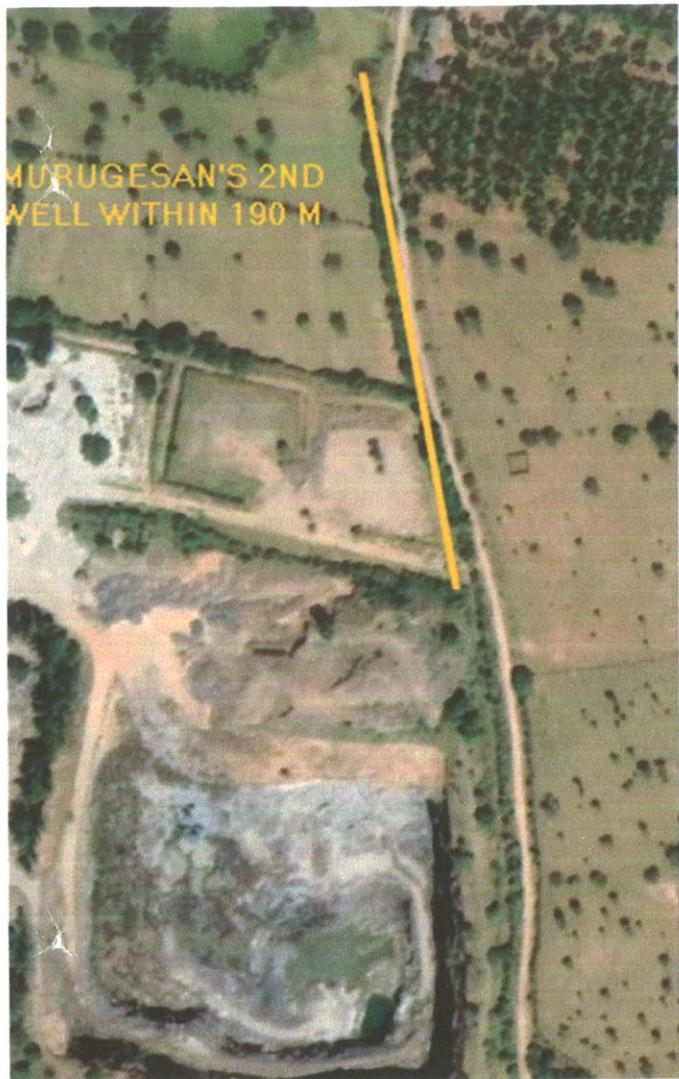
10. (MARKED WITHIN CRUSHER BOUNDRY) 5 NOs. TUBE WELLS AS IN SEPARATE PHOTOS DEPLETING THE WATER SOURCES OF SURROUNDING PEOPLE AGRICULTURAL WATER SOURCE “WELL”





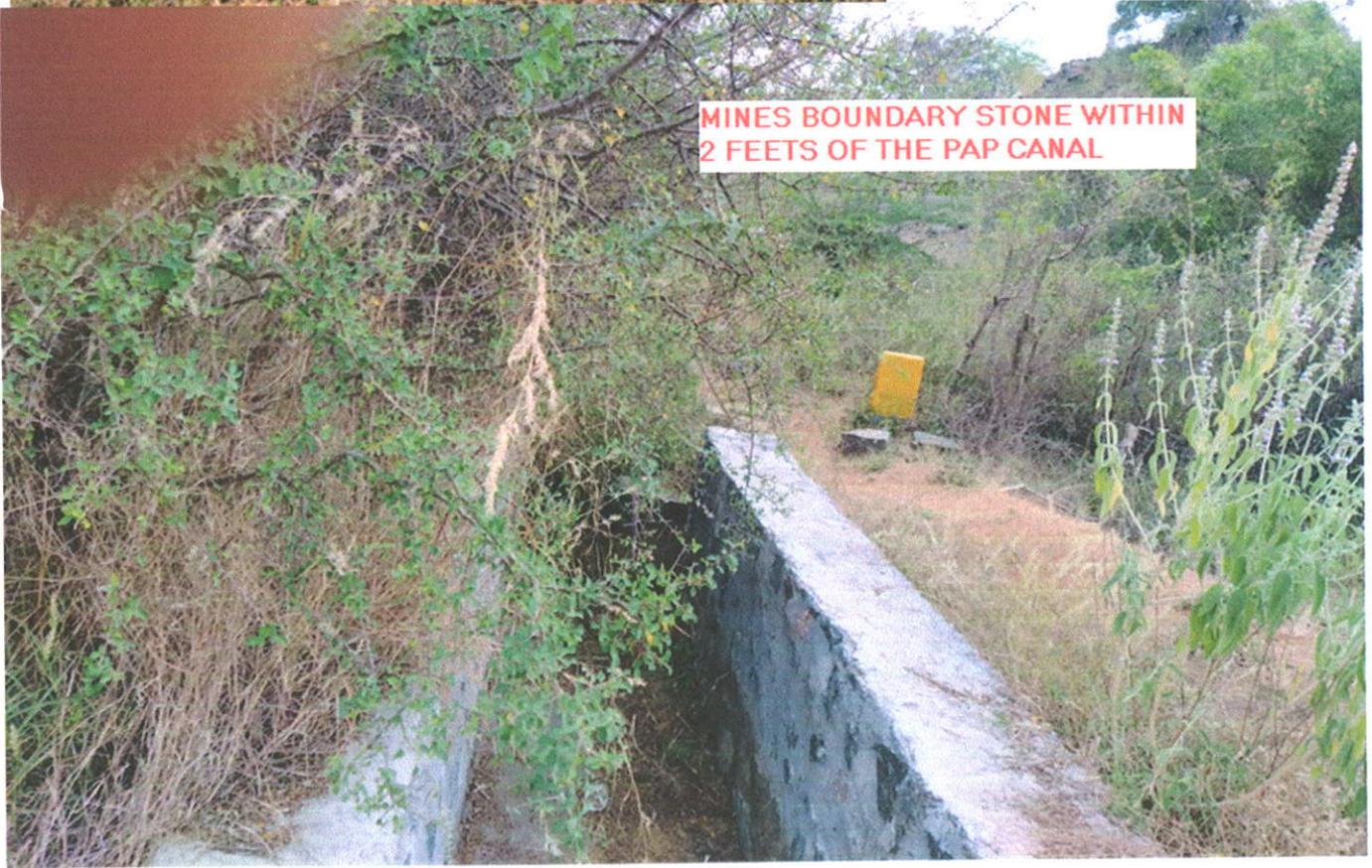




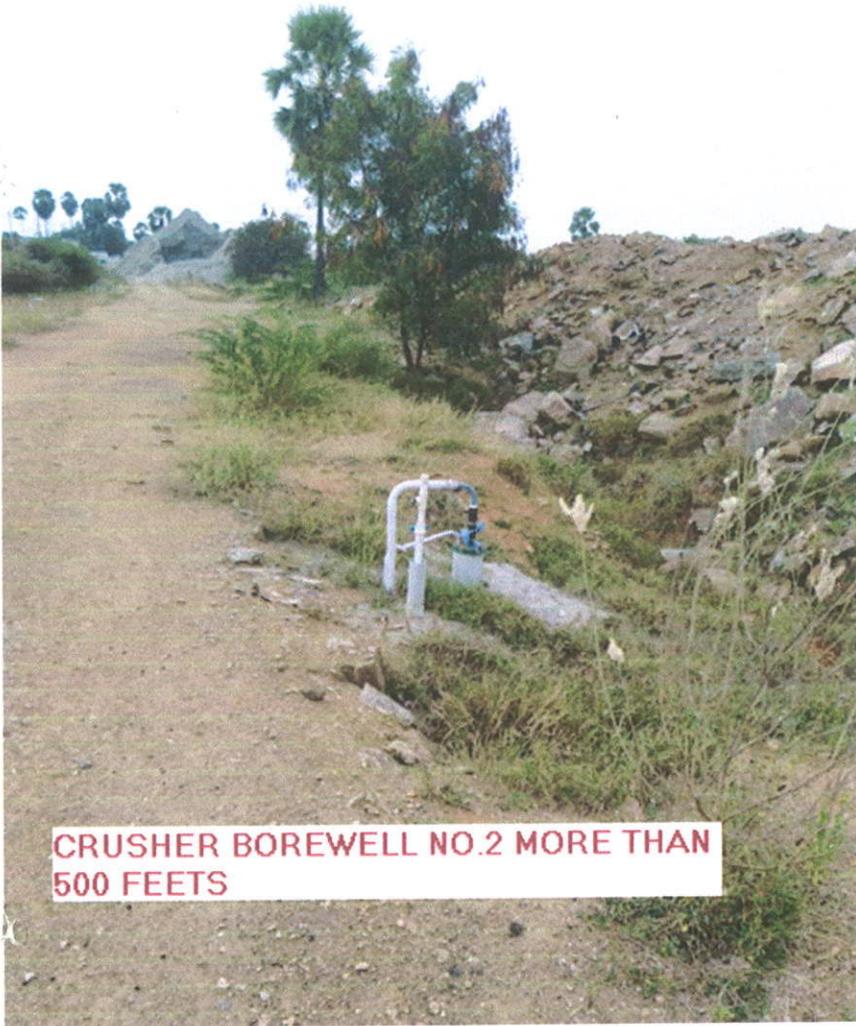




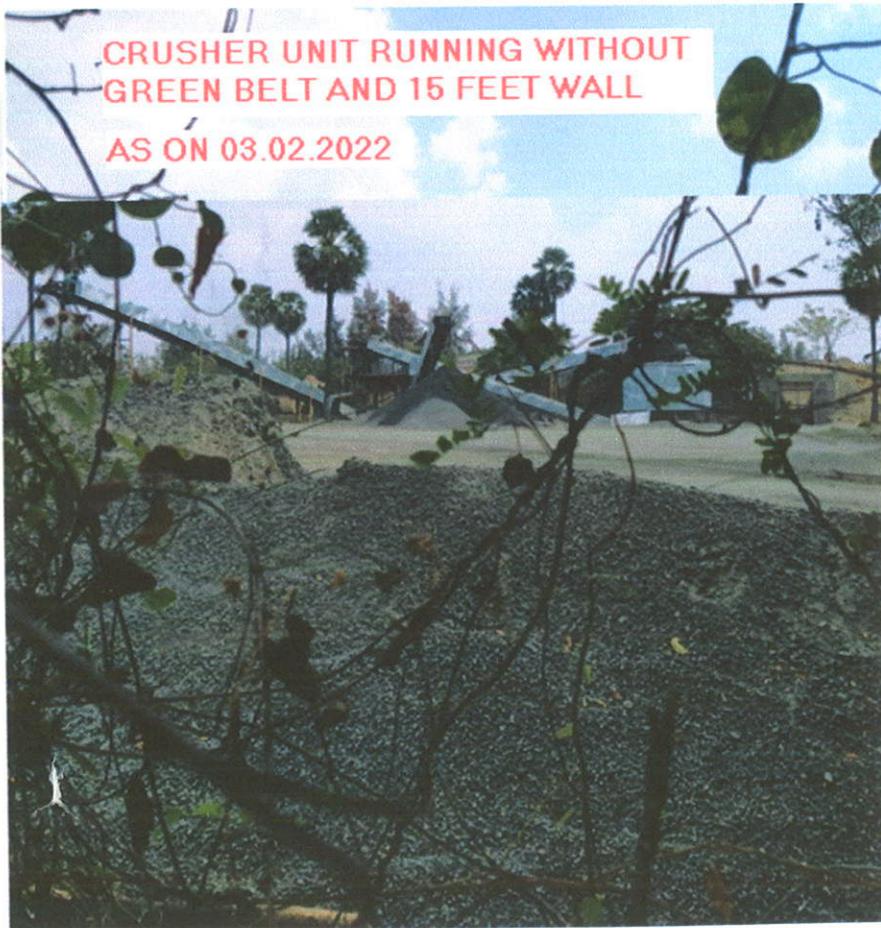
CRUSHER BOREWELL NO.1



MINES BOUNDARY STONE WITHIN 2 FEET OF THE PAP CANAL



CRUSHER BOREWELL NO.2 MORE THAN 500 FEET



CRUSHER UNIT RUNNING WITHOUT GREEN BELT AND 15 FEET WALL

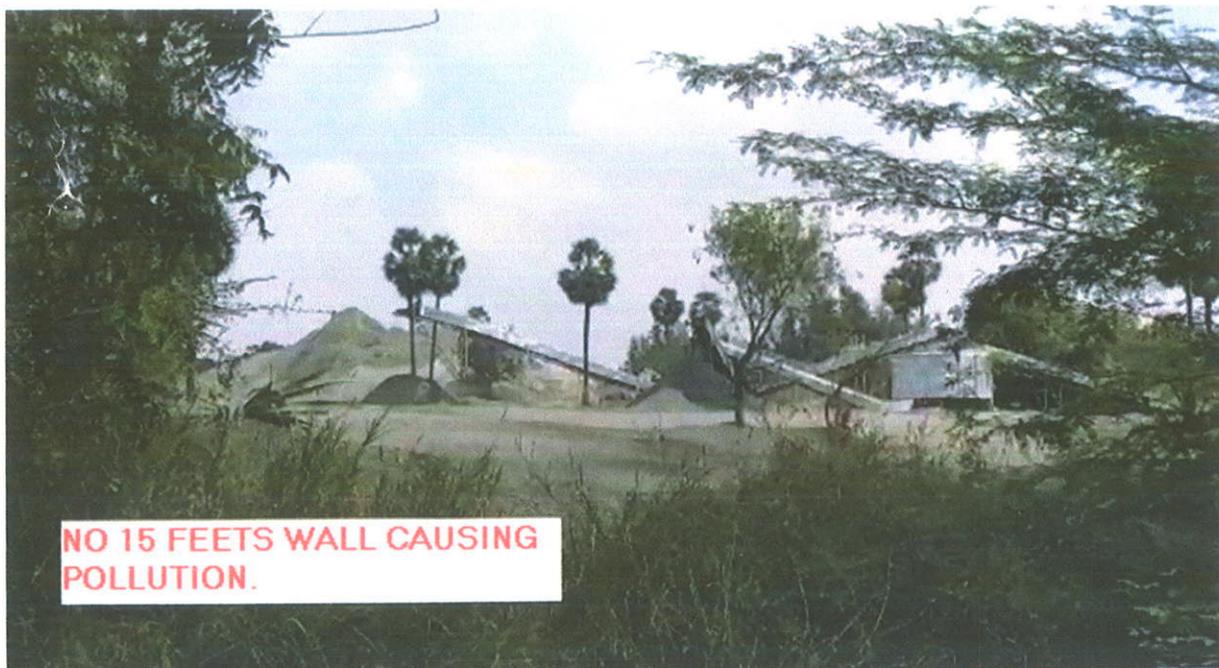
AS ON 03.02.2022



**CRUSHER IS IN OPEATION
WITHOUT GREEN BELT & 15' WALL**



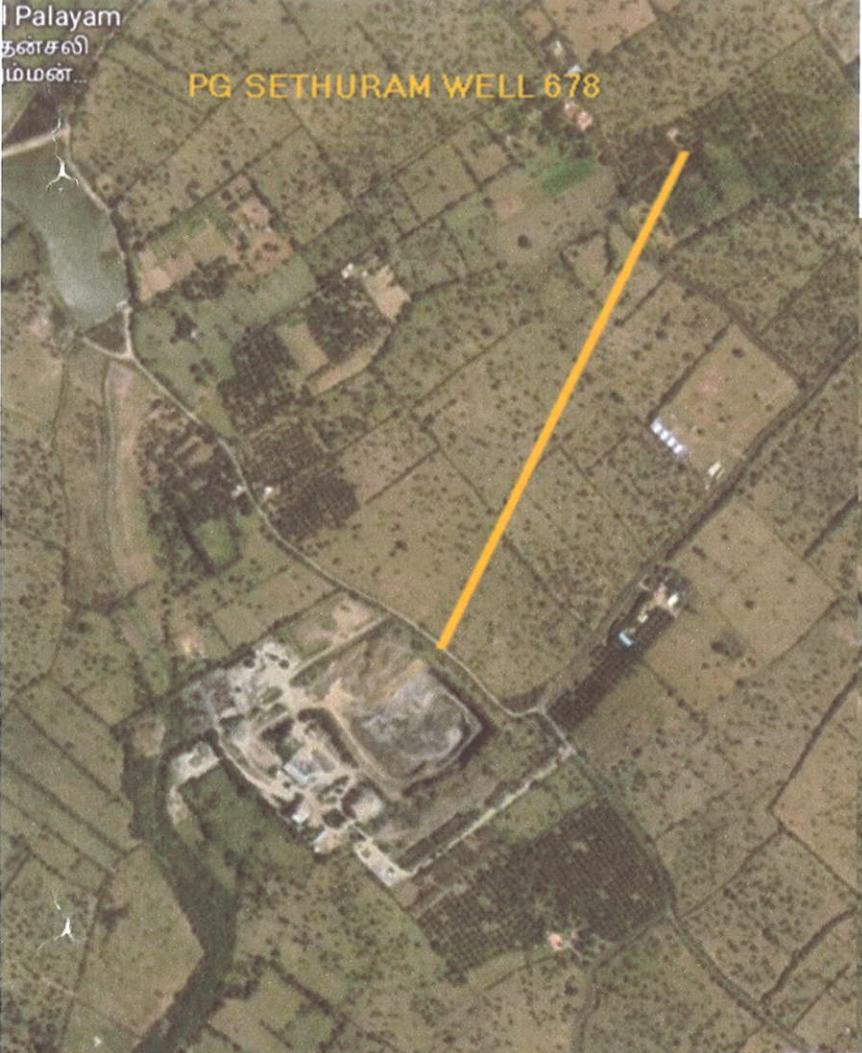
**MURUGESAN &
KATHIVEL PATTAN LAND
WITHIN 7.5 METERS**



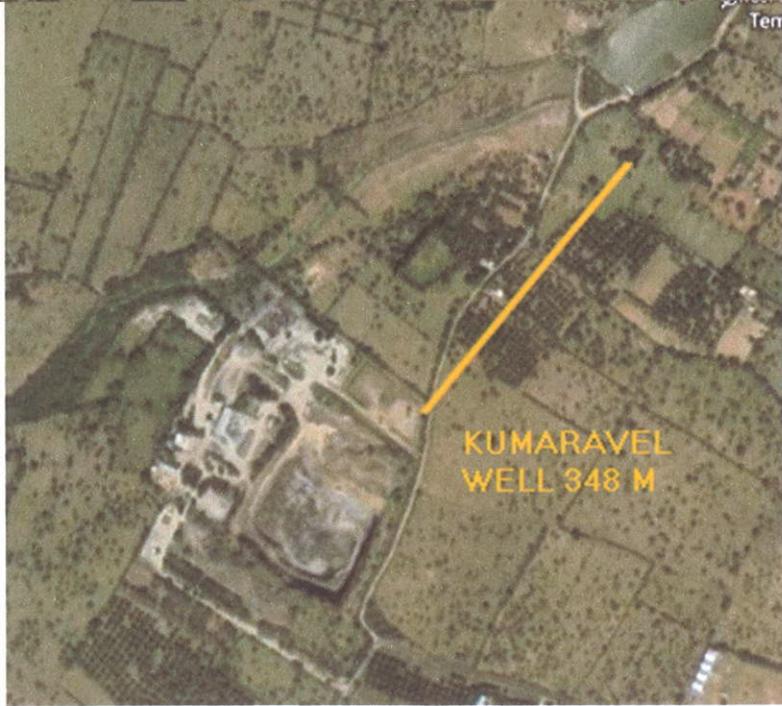
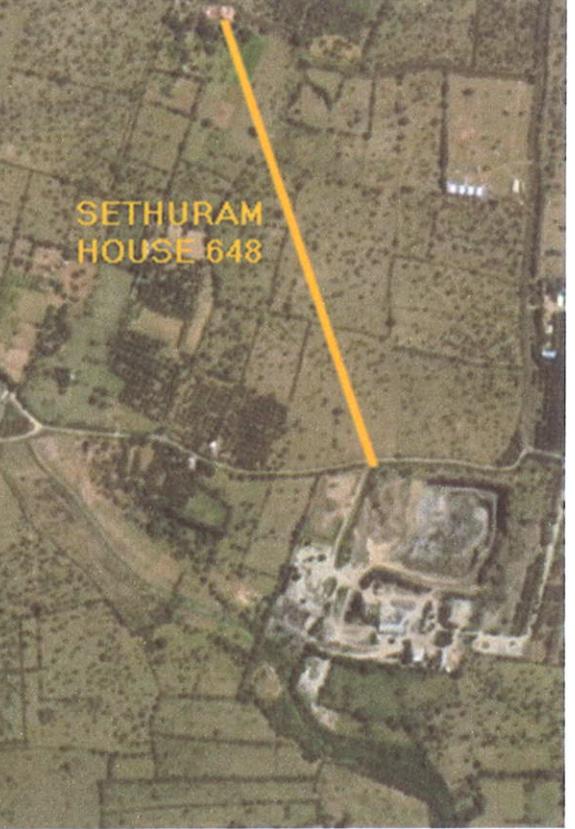
**NO 15 FEETS WALL CAUSING
POLLUTION.**

Palayam
தன்சலி
ம்மன்...

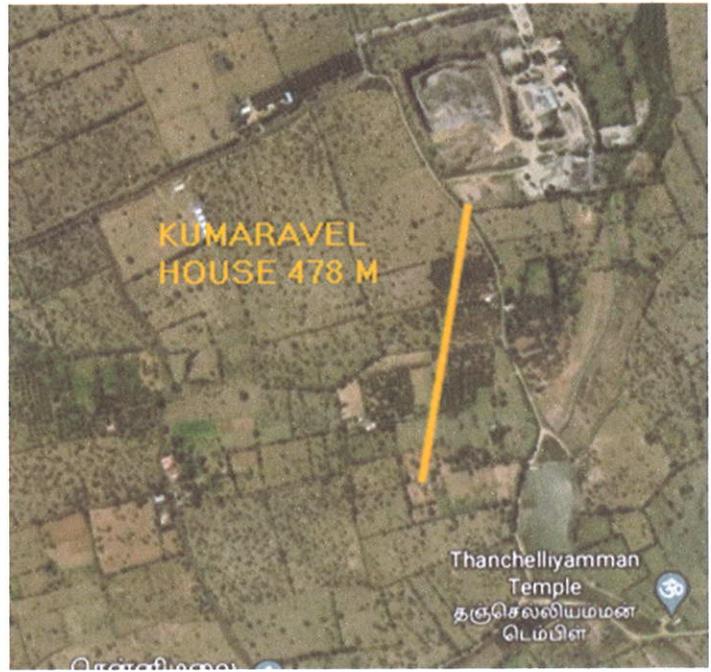
PG SETHURAM WELL 678



SETHURAM
HOUSE 648



KUMARAVEL
WELL 348 M



KUMARAVEL
HOUSE 478 M

Thanchelliyamman
Temple
தஞ்செல்லியம்மன்
டெம்பிள்

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798/2006	12-Apr-2006 12-Apr-2006 12-Apr-2006	Conveyance Non Metro/UA	1. எஸ். சின்னசாமிநாதசாமி 2. சி. அசோக்குமார்(எம்என்)	1. என் எஸ். பார்த்திபன்
Consideration Value/கைமாற்றுத் தொகை: Rs. 1,00,000/-		Market Value/சந்தை மதிப்பு: Rs. 3,16,800/-		PR Number/முந்தைய ஆவண எண்: 2175/ 1990
Document Remarks/ ஆவணக் குறிப்புகள் : வி.நெ.1. 00. 000/- மா.ம.நெ.1. 05. 600/- (Prev.Doc.No.:2175/1990 Ref.Vol:89 Ref.Page:137) சா.ப.அ. காரங்கயம்				
Schedule 1 Details: Property Type/சொத்தின் வகைப்பாடு: Agricultural Land			Property Extent/சொத்தின் விஸ்தீர்ணம்: 3.17 பு.ஏ	
Village & Street/கிராமம் மற்றும் தெரு: Senapathipalayam, Senapathipalayam			Survey No./புல எண் : 731/A, 731/A2A, 733, 733/2, 734, 734/2	
Boundary Details: பி.ஏ.பி வாய்க்காலுக்கும். ரோட்டுக்கும் (தெ). ரீ.ச 733/2 நெ.காஸையில் நீங்கள் கிரையம் பெறும் பு.ஏ 4.85 ஏக்கர் பூமிக்கு (மே), நாளதுதேதியில் தண்டபாணி கிரையம் பெறும் பு.ஏ 2.35 ஏக்கர் பூமிக்கு (வ), ரீ.ச 735 நெ.காஸைக்கு (கி).			Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புகள்: ரீ.சர்வே எண் 734/நெ.பு.உறக்கடேர் 1.33.5 தற்போது உட்பிரிவின்படி புதிய ரீ.சர்வே எண் 734/2 நெ.பு.உறக்கடேர் 1.28.5 பூராவும் இதற்கு பு.ஏ 3.17 பூராவும் இதற்கு பழைய க.ச 734/2 லு பு.ஏ 3.17 க்கு செக்கு பந்தி விவரம் பின்வருமாறு இம் லு பு.ஏ 3.17 அமைந்துள்ளது	
Schedule 3 Details: Property Type/சொத்தின் வகைப்பாடு: Agricultural Land			Property Extent/சொத்தின் விஸ்தீர்ணம்: 0.10 பு.ஏ	
Village & Street/கிராமம் மற்றும் தெரு: Senapathipalayam, Senapathipalayam			Survey No./புல எண் : 731/A, 731/A2A, 733, 733/2, 734, 734/2	
Boundary Details: வாய்க்காலுக்கு (தெ). வாய்க்காலுக்கு (மே). ரீ.ச 733/2 நெ.காஸை ஓர் பகுதிக்கு (கி).			Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புகள்: ரீ.சர்வே எண் 731/ஏ நெ.பு.உறக்கடேர் 1.69.0 தற்போது உட்பிரிவின்படி புதிய ரீ.சர்வே எண் 731/ஏ2/நெ.பு.உறக்கடேர் 0.04.0 பூராவும் இதற்கு பழைய க.ச 731/ஏ) இதற்கு பு.ஏ 0.10 பூராவும் இதற்கு செக்குபந்தி இம் முக்கோண பாகம் லு பு.ஏ 0.10 ஏக்கர் அமைந்துள்ளது. ஆக மொத்தம் பு.ஏ 8.12 ஏக்கர் விஸ்தீர்ணமுள்ள பஞ்சை சாட்டுப்பூமியும் பி.ஏ.பி பாசன முறையும் மற்றும் முள்ள மாமூல் தடமும் சகிதம்	
Schedule 2 Details: Property Type/சொத்தின் வகைப்பாடு: Agricultural Land			Property Extent/சொத்தின் விஸ்தீர்ணம்: 4.85 பு.ஏ	
Village & Street/கிராமம் மற்றும் தெரு: Senapathipalayam, Senapathipalayam			Survey No./புல எண் : 731/A, 731/A2A, 733, 733/2, 734, 734/2	
Boundary Details: பி.ஏ.பி வாய்க்காலுக்கு ரோட்டுக்கும் (தெ). நாளதுதேதியில் தண்டபாணி கிரையம் பெறும் பு.ஏ 2.38 ஏக்கர் பூமிக்கு (வ), ரீ.ச. 734/2 நெ.காஸைபூமிக்கு (கி) தண்டபாணி கிரையம் பெறும் பு.ஏ 3.10 ஓர் பகுதிக்கும். வாய்க்காலுக்கும் ரீ.ச 734/2/நெ.காஸை ஓர் பகுதிக்கும் (மே)			Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புகள்: ரீ.சர்வே எண் 733/நெ.பு.உறக்கடேர் 2.01.5 இதற்கு தற்போதைய உட்பிரிவின்படி புதிய ரீ.சர்வே எண் 733/2 நெ.பு.உறக்கடேர் 1.95.5 பூராவும் இதற்கு பழைய க.ச 4.85 பூராவும் இதற்கு பழைய க.ச 733/2 லு பு.ஏ 4.85க்கு செக்குபந்தி பின்வருமாறு இம் லு பு.ஏ 4.85 அமைந்துள்ளது	

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1491/2006	21-Aug-2006 21-Aug-2006 21-Aug-2006	Lease upto 5 years Average Annual Rent- Exceeds Rs.1000	1. N.S. பார்த்தியன்	1. அரசு தமிழ்நாடு	
Consideration Value/கைமாற்றுத் தொகை: Rs 3,25,000/-		Market Value/சந்தை மதிப்பு:		PR Number/முந்தைய ஆவண எண்:	
Document Remarks/ ஆவணக் குறிப்புகள் :		குத்தகை ரூ. 25,000/- க்கு 5 வருடங்கள்			
Schedule 1 Details: Property Type/சொத்தின் வகைப்பாடு: Agricultural Land			Property Extent/சொத்தின் விஸ்தீர்ணம்: 1.96.5 பு.அெ.றக்		
Village & Street/கிராமம் மற்றும் தெரு: Senapathipalayam, Senapathipalayam			Survey No./புல எண் : 733/2, 734/2		
Boundary Details: சர்வே எண் 733/1க்கு (தெ), சர்வே எண் 731.732 க்கு (மே), சர்வே எண் 722க்கு (வ) சர்வே எண் 734 க்கு (கி)			Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புகள்: சர்வே எண் 733/2,பு.அெ.றக்க்டேர் 1.96.5		
Schedule 2 Details: Property Type/சொத்தின் வகைப்பாடு: Agricultural Land			Property Extent/சொத்தின் விஸ்தீர்ணம்: 1.28.5 பு.அெ.றக்		
Village & Street/கிராமம் மற்றும் தெரு: Senapathipalayam, Senapathipalayam			Survey No./புல எண் : 733/2, 734/2		
Boundary Details: சர்வே எண் 734/1 க்கு (தெ), சர்வே எண் 733க்கு (மே), சர்வே எண் 736 க்கு (வ) சர்வே எண் 735க்கு (கி)			Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புகள்: சர்வே எண் 734/2,பு.அெ.றக்க்டேர் 1.28.5 ஆக பு.அெ.றக்க்டேர் 3.25.0 மாலும் தடம் சகிதம்		

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262/2011	24-Jan-2011 24-Jan-2011 24-Jan-2011	Conveyance Non Metro/UA	S. N.S. பார்த்திபன்	I. R. மனோகரன்	
Consideration Value/கைமாற்றுத் தொகை: Rs. 3,25,000/-		Market Value/சந்தை மதிப்பு Rs. 3,29,100/-		PR Number/முந்தைய ஆவண எண்: 798/ 2006	
Document Remarks/ ஆவணக் குறிப்புகள் :		வி ரூ.3, 25, 000/- மார்.ம.ரூ.3, 20, 100/- (Priv.Doc.No. 798/2006)			
Schedule 1 Details:			Property Extent/சொத்தின் விஸ்தீர்ணம்: பு.ஏ.3.17		
Property Type/சொத்தின் வகைப்பாடு: Agricultural Land					
Village & Street/கிராமம் மற்றும் தெரு: Senapathipalayam, Senapathipalayam			Survey No./புல எண் : 731/A, 731/A2A, 733, 733/2, 734, 734/2		
Boundary Details: பி.ஏ.பி.வாய்க்காலுக்கும் ரோட்டுக்கும் (தெ), ரீ.ச.எண்.733/2 நெ.காலையில் உங்களுக்கு பாத்தியப்பட்ட பு.ஏ.4.85 ஏக்கர் பூமிக்கு (மே), ரீ.ச.எண்.733/ஏ நெ.காலையில் ஏற்கனவே உங்களுக்கு சொந்தமான பு.ஏ.3.35 ஏக்கர் பூமிக்கு (வ), ரீ.ச.எண்.735 நெ.காலைக்கு (கி)			Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புகள்: ரீ.ச.எண்.734 நெ.பு.ஹெ.1.33.5 தற்போது உட்பிரிவின்படி புதிய ரீ.ச.எண்.734/2 நெ.பு.ஹெ.1.28.9 புராவும், இதற்கு பு.ஏ.3.17 புராவும் இதற்கு பழைய க.ச.734 இதில் இ.ம.பு.ஏ.3.17 அமைந்துள்ளது.		
Schedule 2 Details:			Property Extent/சொத்தின் விஸ்தீர்ணம்: பு.ஏ.4.85		
Property Type/சொத்தின் வகைப்பாடு: Agricultural Land					
Village & Street/கிராமம் மற்றும் தெரு: Senapathipalayam, Senapathipalayam			Survey No./புல எண் : 731/A, 731/A2A, 733, 733/2, 734, 734/2		
Boundary Details: பி.ஏ.பி.வாய்க்காலுக்கும் ரோட்டுக்கும் (தெ), ரீ.ச.எண்.722/ஏ நெ.காலையில் ஏற்கனவே உங்களுக்கு சொந்தமான பு.ஏ.2.38 ஏக்கர் பூமிக்கு (வ), ரீ.ச.எண்.734/2 நெ.காலை பூமிக்கு (கி), ரீ.ச.எண்.723/ஏ1 நெ.காலையில் ஏற்கனவே உங்களுக்கு சொந்தமான பு.ஏ.3.10 ஒர்பகுதிக்கும் வாய்க்காலுக்கும்			Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புகள்: ரீ.ச.எண்.733 நெ.பு.ஹெ.2.01.5 இதற்கு தற்போதைய உட்பிரிவின்படி புதிய ரீ.ச.எண்.733/2 நெ.பு.ஹெ.1.96.5 புராவும் இதற்கு பழைய க.ச.733 இதில் இ.ம.பு.ஏ.4.85 அமைந்துள்ளது.		

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3911/2011	13-Sep-2011 14-Sep-2011 14-Sep-2011	Lease upto 5 years Average Annual Rent-for every Rent Rs.100 or part	1. R. மனோகரன் 2. அரக் தமிழ்நாடு	1 Same as Execulants	
Consideration Value/கைமாற்றுத் தொகை:		Market Value/சந்தை மதிப்பு:		PR Number: முந்தைய ஆவண எண்:	
Document Remarks/ ஆவணக் குறிப்புகள் :		குத்தகை ரூ. 16, 50, 000/- க்கு 5 வருடங்கள்			
Schedule 1 Details:			Property Extent/சொத்தின் விஸ்தீர்ணம்: புறமீ.1.96.5		
Property Type/சொத்தின் வகைப்பாடு: House Site					
Village & Street/கிராமம் மற்றும் தெரு: Senapathipalayam, Senapathipalayam			Survey No./புல எண் : 733/2, 734/2		
New Door No./புதிய கதவு எண்: 0					
Boundary Details: சர்வேஎண்.733/1 க்கும் (தெ), சர்வேஎண்.723 மற்றும் 731க்கும் (மே), சர்வேஎண்.734 க்கும் (கி), சர்வேஎண்.722 க்கும் (வ)			Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புகள்: சர்வேஎண்.733/2 இதன் மத்தியில் புறமீ.1.96.5		
Schedule 2 Details:			Property Extent/சொத்தின் விஸ்தீர்ணம்: பு.புறமீ.1.28.5		
Property Type/சொத்தின் வகைப்பாடு: Agricultural Land					
Village & Street/கிராமம் மற்றும் தெரு: Senapathipalayam, Senapathipalayam			Survey No./புல எண் : 733/2, 734/2		
New Door No./புதிய கதவு எண்: 0					
Boundary Details:			Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புகள்: சர்வேஎண்.734/2		

புலத்தணிக்கை குறிப்பு

புலத்தணிக்கை அலுவலர் : வட்டாட்சியர், காங்கயம்

புலத்தணிக்கை நாள் : 21.09.2016

கிராமம் மற்றும் புல எண் : சேனாபதிபாளையம் கிராமம், ரீ.ச. 733/2, 734/2

நோக்கம் : சேனாபதிபாளையம் கிராமம், ரீ.ச.733/2, 734/2 ல் குவாரி குத்தகை உரிமத்தினை மேலும் 5 ஆண்டுகளுக்கு புதுப்பித்து வழங்கிடக் கோரியதன் பேரில் பெறப்பட்ட முன்மொழிவின் அடிப்படையில் புலத்தணிக்கை

கரூர் மாவட்டம், மண்மங்கலம் வட்டம், கதவு எண்.1/284 ஆண்டான்கோவில், கீழ்பாகம் கிராமம் என்ற முகவரியில் வசித்து வரும் கே.கே.ராமசாமி மகன் திரு.ஆர்.மனோகரன் என்பவர் காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், புல எண்.733/2-ல் பு.ஹெக்டேர் 1.96.5, புல எண்.734/2-ல் பு.ஹெக்டேர் 1.28.5, ஆக மொத்தம் 3.25.0 ஹெக்டேர் பூமியில் சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டி எடுக்க 5 ஆண்டுகளுக்கு குவாரி குத்தகை புதுப்பித்து வழங்கிடக் கோரியுள்ளது தொடர்பாக 21.09.2016 அன்று புலத்தணிக்கை மேற்கொள்ளப்பட்டது. புலத்தணிக்கையின் போது வெள்ளகோவில் நிலவருவாய் ஆய்வாளர், சேனாபதிபாளையம் கிராம நிர்வாக அலுவலர் ஆகியோர் உடனிருந்தனர்.

காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், புல எண்.733/2-ல் பு.ஹெக்டேர் 1.96.5, புல எண்.734/2-ல் பு.ஹெக்டேர் 1.28.5, ஆக மொத்தம் 3.25.0 ஹெக்டேர் விஸ்தீர்ண பூமியானது வெள்ளகோவில் சார்பதிவாளர் அலுவலக கிரைய பத்திர எண்.262/2011 நாள்.24.11.2011-ன்படியும், சேனாபதிபாளையம் கிராமம், பட்டா எண்.2014-ன்படியும் மனுதாரர் பெயரில் தனிப்பட்டவாக தாக்கலாகியுள்ளது. மேற்படி புலங்கள் நாளது வரை மேற்படியாரின் அனுபவத்தில் உள்ளது.

தற்போது உரிமம் கோரும் புல எண்.733/2-ல் பு.ஹெக்டேர் 1.96.5, புல எண்.734/2-ல் பு.ஹெக்டேர் 1.28.5, ஆக மொத்தம் 3.25.0 ஹெக்டேர் பரப்பில் சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டி எடுக்க திருப்பூர் மாவட்ட ஆட்சித்தலைவர் அவர்களின் செயல்முறைகள் ந.க.381/கனிமம்/2011 நாள்.13.09.2011-ல் மனுதாரர்களுக்கு ஏற்கனவே குவாரி குத்தகை உரிமம் புதுப்பித்து வழங்கப்பட்டு குவாரி பணிகள் நடைபெற்று வருகிறது. மேற்படி உரிம காலம் 12.09.2016 உடன் முடிவடைகிறது.

தகவல அறியும் சட்டம் 2005 இல்
கீழ் வழங்கப்பட்டது
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மேற்காண் புலமானது கீழ்வானி மற்றும் பரம்பிக்குளம் ஆழியாறு பாசனத்திட்டம் மற்றும் நீராதாரங்கள். மூலம் பாசனம் பெறும் பூமி அல்ல. மேலும், இப்புலம் நிலஒப்படை, பூமிதானம் நிலச்சீர்திருத்தம், நில எடுப்பு போன்ற இனங்களுக்கு உட்பட்டது அல்ல. மேலும், புலத்தினைச் சுற்றி 300 மீ சுற்றளவில் குடியிருப்பு வீடுகளோ, ஊர் நத்தம், குக்கிராமங்கள், அங்கீகரிக்கப்பட்ட மனைகள் மற்றும் கட்டுமானங்கள் ஏதும் இல்லை. மேலும், கோவில், இதர வழிபாட்டு இடங்களோ, புராதன சின்னங்களோ இல்லை. பிரஸ்தாப புலத்தின் குறுக்கே குறைந்த மற்றும் உயர் அழுத்த மின்கம்பிகள் செல்வதில்லை. மேற்படி குத்தகை உரிமம் புதுப்பித்து வழங்கக்கோரும் புலத்தில் எல்லைகள் வரையறுக்கப்பட்டு எல்லைக்கற்கள் நடப்பட்டு பராமரிக்கப்பட்டு வருகின்றன. மேலும், குவாரி உரிமம் தொடர்பாக மனுதாரர் குவாரி உரிமக்கட்டணம் ரூ.1500/- சலான் எண்.122 நாள்.19.07.2016-ல் திருப்பூர் பாரத மாநில வங்கியில் செலுத்தியுள்ளார். சலான் நகல் இணைக்கப்பட்டுள்ளது.

எனவே, காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், புல எண்.733/2-ல் பு.ஹெக்டேர் 1.96.5, புல எண்.734/2-ல் பு.ஹெக்டேர் 1.28.5, ஆக மொத்தம் 3.25.0 ஹெக்டேர் பரப்பில் ஐந்து ஆண்டுகளுக்கு சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க கே.கே.ராமசாமி மகன் திரு.ஆர்.மனோகரன் என்பவருக்கு குவாரி குத்தகை உரிமம் புதுப்பித்து வழங்கலாம் என பரிந்துரை செய்து தர்ராபுரம் சார் ஆட்சியர் அவர்களுக்கு வரைய வைக்கவும்.


வட்டாட்சியர்
காங்கயம்

தகவல் அறியும் சட்டம் 2005 இல்
கீழ் வழங்கப்பட்டது
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FIELD INSPECTION REPORT

Field Inspection officer : Tashildar, Kangayam.
 Field Inspection date : 21.09.2016
 Village And survey Nos. : Senapathipalayam R.S.Nos.733/2, 734/2.
 Purpose : Senapathipalayam village R.S.Nos.733/2,734/2 situated quarry(Mine)
 license renewal extension of 5 years application-field inspection.

 Karur district Manmangalam Taluk Door No.1/284, Andankoil, Keelpaham village resident of Mr.R.Manokaran s/o K.K.Ramasamy have applied for renewal of quarry license for 5 years from the quarry situated at 1.96.5 hec in Survey NOs.733/2, Hec 1.28.5 in survey No.734/2 for extraction of stones and gravel. For this field inspection done on 21.09.2016 before Vellakoil Revenue Inspector and Senapathipalayam V.A.O.

Kangayam Taluk, Senapathipalayam village, survey no.733/2 of land 1.96.5 and survey NO.734/2 of land 1.28.5 hec extended lands are Vellakoil Subregistrar office sale deed No.262/2011 dt.24.11.2011, Patta No.2014 the lands are in separate pattas in the name of the applicant and he is in enjoyment of the above lands till date.

At present for license applied lands in survey no.733/2 of land 1.96.5 and survey NO.734/2 of land 1.28.5 hec -renewal license is already given by the District Collector, Tirupur in Na.Ka.381/dt.1309.20211 and is going to expire on 12.09.2016.

The above lands are not Lower Bhavani and Parambi Kulam Aliyaru canal irrigation lands and they are not irrigation source lands. Besides these lands are not land acquisition, Bhoomidhanam, Land regulation scheme lands.

Besides there are no residents within 300 meters, Natham, approved sites, small villages, constructions. There is no Temples, public religious important places, No power lines.

Besides, the above land are boundary marked and boundary stones are installed. The applicant paid Rs.1500/- for license in Challan NO.133 dt.19.07.2016 at Tirupur and is remitted at Tirupur State Bank of India. The chalan is attached herewith.

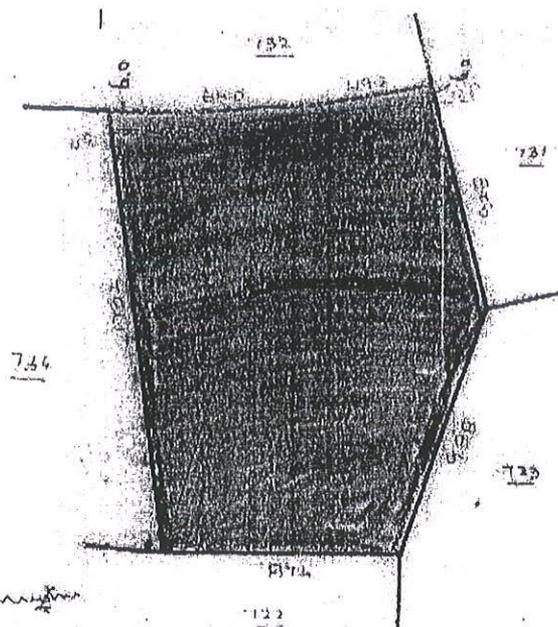
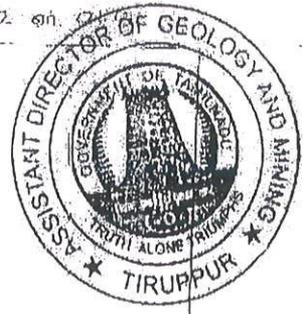
Hence Kangayam Taluk, Senapathipalayam village survey no.733/2 of land 1.96.5 and survey NO.734/2 of land 1.28.5 hec extended lands Totally 3.25.0 Hec may be given licence to extract ordinary stones and gravel soil to Shi R.Manokaran, s/o K.K.Ramasamy for the period of 5 years being recommended and forwarded to the Sub Collector, Dharapuram.

Xxxx(signed)

Tashidar, Kangayam.

செ.பி. XXXXXX
பெயர்: செ.பி. XXXXXX
பெயர்: செ.பி. XXXXXX
பெயர்: செ.பி. XXXXXX

செ.பி. XXXXXX
பெயர்: செ.பி. XXXXXX
பெயர்: செ.பி. XXXXXX

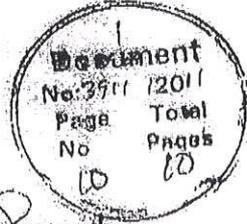


DISTRICT COLLECTOR
TIRUPPUR

REGISTERED HOLDER / LESSEE

ASSISTANT DIRECTOR
Geology and Mining
Tiruppur.

பெயர்: செ.பி. XXXXXX
பெயர்: செ.பி. XXXXXX
பெயர்: செ.பி. XXXXXX



ASSISTANT DIRECTOR
Geology and Mining
Tiruppur.

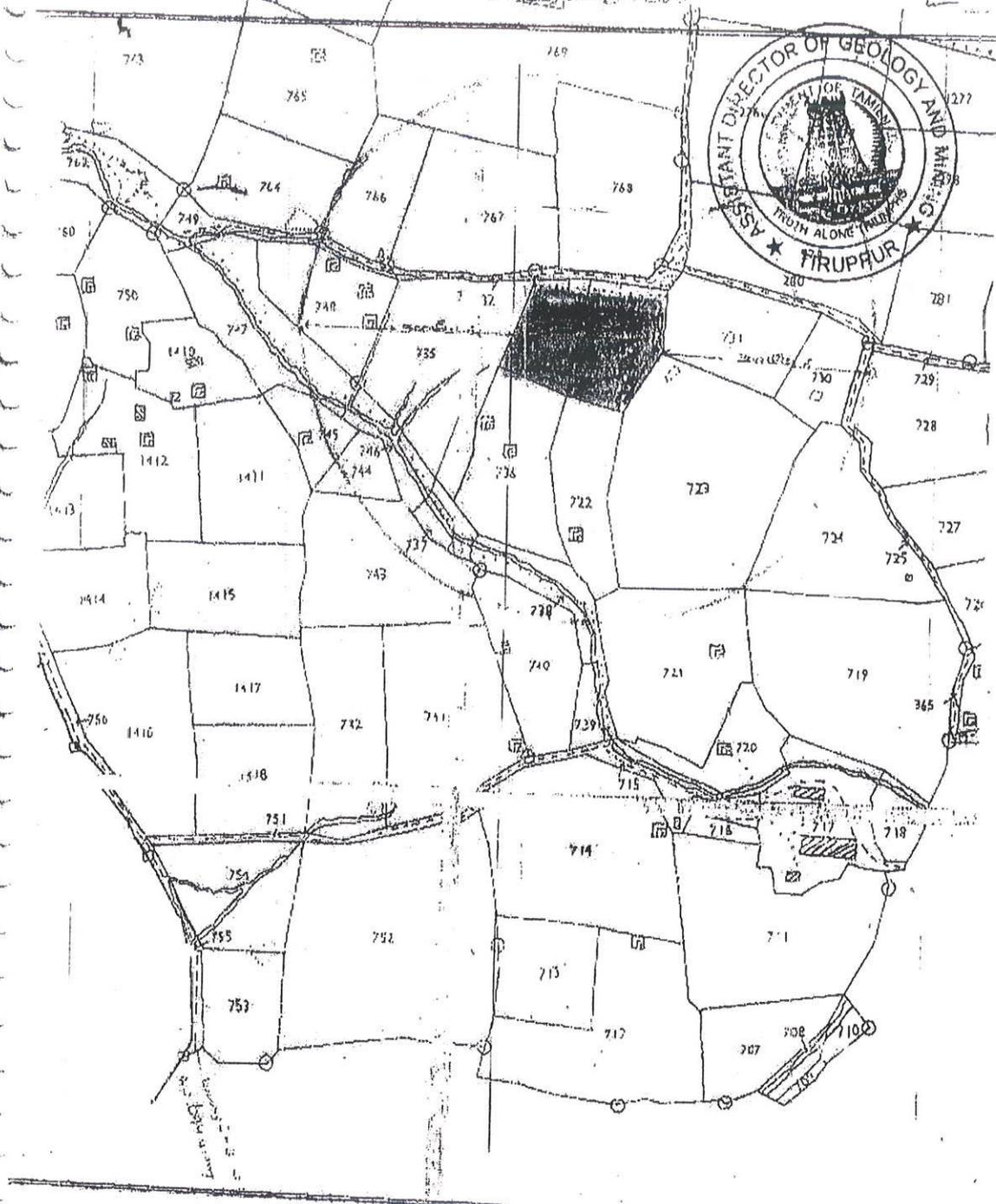
LEASE AREA

தகவலை அறியும் சட்டம் 2005 க்கு
கீழ் வழங்கப்பட்டது
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landmarks: *കോട്ട*
D.L. 10: *കോട്ട*

Handwritten notes: *785/2, 784/2*

ANNEXURE *8*



LEASE AREA

- 300 Elev. & 1500ft
- Handwritten notes in Malayalam script.

[Signature]
 S. S. S. S. S.
 S. S. S. S. S.

പ്രകാരം അറിയിക്കുന്ന വിവരങ്ങൾ 2005 ന്റെ
 ഭൂമി വിവരങ്ങൾ സംബന്ധിച്ച
 FO UNDER
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87/2017	19-Jan-2017 19-Jan-2017 19-Jan-2017	Lease-more than 5 years and not more than 10 years Metro/UA	1. R. மனோகரன்	1. அரக தமிழ்நாடு
Consideration Value/கைமாற்றுத் தொகை:		Market Value/சந்தை மதிப்பு:	PR Number/முந்தைய ஆவண எண்:	
Document Remarks/ ஆவணக் குறிப்புகள் :		குத்தகை ரூ.1. 26. 69. 820/- செடு 5 வருடங்கள்		
Schedule 1 Details:			Property Extent/சொத்தின் விஸ்தீர்ணம்: 3.25.0 ஹெக்ட.	
Property Type/சொத்தின் வகைப்பாடு: Agricultural Land				
Village & Street/கிராமம் மற்றும் தெரு: Senapathipalayam, Senapathipalayam			Survey No./புல எண் : 733/2, 734/2	
New Door No./புதிய கதவு எண்: 0				
Boundary Details: ரீ.ச.எண்.733/1 க்கும் (தெ), ரீ.ச.எண்.731 மற்றும் 723 க்கும் (மே), ரீ.ச.எண்.734 க்கும் (கி), ரீ.ச.எண்.722 க்கும் (வ)			Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புகள்: ரீ.ச.எண்.733/2 நெ.பு.ஹெக்ட.1.96 5 இதன்மத்தியில் 3.25.0 ஹெக்ட. மாமூல் தடம் சகிதம்	
Schedule 2 Details:			Property Extent/சொத்தின் விஸ்தீர்ணம்: 3.25.0 ஹெக்ட.	
Property Type/சொத்தின் வகைப்பாடு: Agricultural Land				
Village & Street/கிராமம் மற்றும் தெரு: Senapathipalayam, Senapathipalayam			Survey No./புல எண் : 733/2, 734/2	
New Door No./புதிய கதவு எண்: 0				
Boundary Details: ரீ.ச.எண்.734/1 க்கும் (தெ), ரீ.ச.எண்.733 க்கும் (மே), ரீ.ச.எண்.735 க்கும் (கி), ரீ.ச.எண்.736 க்கும் (வ)			Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புகள்: ரீ.ச.எண்.734/2 நெ.பு.ஹெக்ட.1.28 5 இதன் மத்தியில் பு.ஹெக்ட.3.25.0 மாமூல் தடம் சகிதம்.	



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 1705210412137

DATED: 20/11/2017.

PROCEEDINGS NO.F.2174TPN/OS/DEE/TNPCB/TPN/A/2017 DATED: 20/11/2017

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT –M/s. SHREE NITHI ENTERPRISES, S.F.No. 735/3A, SENAPATHIPALAYAM village Kangeyam Taluk and Tiruppur District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

Ref: 1. Unit Application No. 10412137 Dated:05.10.2017.
2. IR.No : F.2174TPN/OS/AE/TPN/2017 dated 15/11/2017.
3. Minutes of 100th DLCCC meeting held on 15.11.2017 vide Item No.TPN 100-02.

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietrix,
M/s. SHREE NITHI ENTERPRISES
S.F.No.735/3A,
SENAPATHIPALAYAM Village,
Kangeyam Taluk,
Tiruppur District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2019

K. SENTHIL
VINAYAGAM
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUPPUR NORTH

Digitally signed by K. SENTHIL
VINAYAGAM
Date: 2017.11.24 15:22:02 +05'30'

To
The Proprietrix,
M/s.SHREE NITHI ENTERPRISES,
SF.No: 735/3A, Velappanayakan Valasu, Vellakovil, Kangeyam Taluk, Tiruppur.,
Pin: 638111

Copy to:

- 1.The Commissioner, KANGAYAM-Panchayat Union, Kangeyam Taluk, Tiruppur District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCBE-Monitoring, Tamil Nadu Pollution Control Board, Coimbatore for favour of kind information.
4. File

தகவல் அறிவும் சட்டம் 2005 க்கு
கீழ் வழங்கப்பட்டது
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TAMILNADU POLLUTION CONTROL BOARD

தகவல் அறியும் சட்டம் 2005-ஐ
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TAMILNADU POLLUTION CONTROL BOARD**SPECIAL CONDITIONS**

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Manufactured Sand	3900	T/M

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
1	DG Set - 82.5 KVA	Acoustic enclosures with stack	3.66	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	DG Set 82.5 KVA	Noise	Acoustic Enclosures	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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Annexure enclosed if applicable. :-

- 3(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50	20
				80	80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40	30
				80	80
3.	Particulate Matter (Size Less than 10 micro M) or PM10	Annual 24 hours	microgram/m ³ microgram/m ³	60	60
				100	100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM2.5	Annual 24 hours	microgram/m ³ microgram/m ³	40	40
				60	60
5.	Ozone (O ₃)	Annual 24 hours	8 Hours	100	100
			1 Hour	180	180

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m ³ miligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L _{eq} -dB(A)	Day Time	Night Time
Residential Area	55	45

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
- The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
- The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
- Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
- The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Additional Conditions:

- The unit shall adhere to the Ambient Air Quality/Ambient Noise Level standards prescribed by the Board.
- The unit shall manufacture M-sand from crusher dust powder alone. The unit shall not carry out any crushing activity in the premises.
- The unit's activity shall not attract any public complaints.
- The unit shall obtain plan approval from the concerned local body.
- The unit shall develop green belt in 25% of the total land area.
- In case of revision of consent fee by the government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

தகவல் அறியும் சட்டம் 2005 க்கு

கீழ் வழங்கப்பட்டுள்ளது

POLLUTION PREVENTION PAYS ISSUED UNDER

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TAMILNADU POLLUTION CONTROL BOARD

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K. SENTHIL
VINAYAGAM
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUPPUR NORTH

Digitally signed by K. SENTHIL
VINAYAGAM
DN: cn=2017.11.24 15:22:23 +05 30'

தகவலை அறியும் சட்டம் 2005 க்கு
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TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-1 alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

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TAMILNADU POLLUTION CONTROL BOARD

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

K. SENTHIL
VINAYAGAM
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUPPUR NORTH

Digitally signed by K. SENTHIL
VINAYAGAM
Date: 2017.11.24 05:24:48 +05'30'

தகவல் அறியும் சட்டம் 2005 ன்
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TAMILNADU POLLUTION CONTROL BOARD

தகவல் அறியும் சட்டம் 2005 க்கீழ் வழங்கப்பட்டது
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சென்னை
தமிழ்நாடு
புறம் தூய்மை
வாழ்வுக்கு !

POLLUTION PREVENTION PAYS

அசுள் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



Handwritten signature/initials

TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 1705110412137 DATED: 20/11/2017.

PROCEEDINGS NO.F.2174TPN/OS/DEE/TNPCB/TPN/W/2017 DATED: 20/11/2017

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. SHREE NITHI ENTERPRISES , S.F.No. 735/3A, SENAPATHIPALAYAM village Kangeyam Taluk and Tiruppur District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

Ref: 1. Unit Application No. 10412137 Dated:05.10.2017.
2. IR.No : F.2174TPN/OS/AE/TPN/2017 dated 15/11/2017.
3. Minutes of 100th DLCCC meeting held on 15.11.2017 vide Item No.TPN 100-02.

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietrix,
M/s . SHREE NITHI ENTERPRISES
S.F.No.735/3A,
SENAPATHIPALAYAM Village,
Kangeyam Taluk,
Tiruppur District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2019

K. SENTHIL
VINAYAGAM
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUPPUR NORTH

Digitally signed by K. SENTHIL
VINAYAGAM
Date: 2017.11.24 15:23:35 +0530

To
The Proprietrix,
M/s.SHREE NITHI ENTERPRISES,
SF.No: 735/3A, Velappanayakan Valasu, Vellakovil, Kangeyam Taluk, Tirupur.,
Pin: 638111

Copy to:

- 1.The Commissioner, KANGEYAM-Panchayat Union, Kangeyam Taluk, Tiruppur District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCBE-Monitoring, Tamil Nadu Pollution Control Board, Coimbatore for favour of kind information.
4. File

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கீழ் வழங்கப்பட்டது

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TAMILNADU POLLUTION CONTROL BOARD

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TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Manufactured Sand	3900	T/M

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.4	On Industrys own land
Effluent Type : Trade Effluent			
1.	Trade Effluent	10.0	Recycling to process

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

தகவல் அறியும் சட்டம் 2005
கீழ் வழங்கப்பட்டது
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சுற்றுச்சூழல் தடுப்பு செலவுகள் ! புறம் தடுப்பு செலவுகள் !



TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos		
			Sewage	Trade Effluent	
			1	1	
1.	pH	-	5.5 to 9	5.5 to 9	
2.	Temperature	oC	-	shall not exceed 5°C above the receiving water temperature	
3.	Particle size of Suspended solids	-	-	shall pass 850 micron IS sieve	
4.	Total Suspended Solids	mg/l	30	100	
5.	Total Dissolved solids (inorganic)	mg/l	-	2100	
6.	Oil & Grease	mg/l	-	10	
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20	30	
8.	Chemical Oxygen Demand	mg/l	-	250	
9.	Chloride (as Cl)	mg/l	-	1000	
10.	Sulphates (as SO4)	mg/l	-	1000	
11.	Total Residual Chlorine	mg/l	-	1	
12.	Ammonical Nitrogen (as N)	mg/l	-	50	
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-	100	
14.	Free Ammonia (as NH3)	mg/l	-	5	
15.	Arsenic (as As)	mg/l	-	0.2	
16.	Mercury (as Hg)	mg/l	-	0.01	
17.	Lead (as Pb)	mg/l	-	0.1	
18.	Cadmium(as Cd)	mg/l	-	2	
19.	Hexavalent Chromium (as Cr+6)	mg/l	-	0.1	
20.	Total Chromium (as Cr)	mg/l	-	2	
21.	Copper (as Cu)	mg/l	-	3	
22.	Zinc (as Zn)	mg/l	-	1	
23.	Selenium (as Se)	mg/l	-	0.05	
24.	Nickel (as Ni)	mg/l	-	3	
25.	Boron (as B)	mg/l	-	2	
26.	Percent Sodium	%	-	-	
27.	Residual Sodium Carbonate	mg/l	-	-	
28.	Cyanide (as CN)	mg/l	-	0.2	
29.	Fluoride (as F)	mg/l	-	2	
30.	Dissolved Phosphates(as P)	mg/l	-	5	
31.	Sulphide (as S)	mg/l	-	2	
32.	Pesticides	mg/l	-		
33.	Phenolic Compounds (as C6H5OH)	mg/l	-	1	
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-	10-7	

தகவல் அறியும் சட்டம் 2005
கீழ் வழங்கப்பட்டது
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POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

35.	Radioactive materials b). Beta emitters	micro curie/ml	-	10-6		
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4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.
5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:

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TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall treat Sewage through septic tank followed by dispersion trench arrangement.
2. The unit shall treat trade effluent and reuse the treated water in the process.
3. The unit shall manufacture M-sand from crusher dust powder alone. The unit shall not carry out any crushing activity in the premises.
4. The unit shall dispose the solid waste then and there without accumulation for further beneficial use if any.
5. The unit shall not invite any complaint from nearby public.
6. The unit shall develop green belt 25% of the total land area.
7. The unit shall provide rain water harvesting facilities within the premises so as to recharge the ground water in that area.
8. The unit shall obtain plan approval from the concerned local body.
9. In case of revision of consent fee by the government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

K. SENTHIL
VINAYAGAM
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUPPUR NORTH

Digitally signed by K. SENTHIL
VINAYAGAM
DATE: 2017.11.24 15:23:55 +05'30'

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GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year (if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

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20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

K. SENTHIL
VINAYAGAM
Digitally signed by K. SENTHIL
Date: 2017.11.24 15:24:11 +0530
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUPPUR NORTH

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TAMIL NADU POLLUTION CONTROL BOARD

ABSTRACT

TNPCB - Relaxing 1 KM distance criteria for the existing and new stone crushers in the state of Tamil Nadu – Orders issued – Reg.

B.P. No. 21

Dated 31.07.2019

- Read:
1. B.P. Ms. No. 4 dated 02.07.2004
 2. B.P. Ms. No. 55 dated 06.10.2005
 3. B.P. No. 26 dated 30.07.2018
 4. B.P. No. 8 dated 05.03.2019
 5. Board Resolution No. 277-1-7, dated 24.4.2019
 6. Board Resolution No. 278-1-6, dated 22.7.2019

The Tamil Nadu Pollution Control Board vide B.P. Ms. No. 4 dated 02.07.2004 (read with B.P. Ms. No. 55 dated 06.10.2005), has issued norms for the location of stone crushing industries. The highlights of the norms for New / Proposed Stone Crushing units are as follows:

- No new / proposed stone crushers should be located within 500 metres from any National Highways or State Highways or inhabited site or places of public and religious importance.
- The minimum distance between new / proposed stone crushers should be 1 KM to avoid dust pollution influence of one over the other.
- Green Belt Development: The stone crushing units shall provide adequate green belt cover around the periphery as suggested by the Board depending on site and meteorological conditions.
- The stone crushing units should provide dust containment and dust suppression systems suggested by National Productivity Council and should also adhere to the recommendations furnished in the NEERI report.

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Tel : 22353134, 22353135, 22353136, 22353137, 22353138, 22353139, 22353140, 22353141

Fax : 044-22353068

Email : tnpccb@md3.vsnl.net.in Web : www.tnpccb.gov.in

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River sand is the essential material for the construction activities. Extensive use of river sand as fine aggregate in the construction works results in scarcity of river sand. Further, Indiscriminate mining of sand affects the river eco system and lowers the ground water table. Therefore, the Government is now encouraging the use of M-Sand in construction in place of river sand. M-sand is manufactured by crushing of blue metal jellies either in stone crushers as an extended facility or in standalone M- Sand units. In order to regulate the activities of M- Sand units, the Board vide B.P. No. 26 dated 30.07.2018 has issued guidelines for M-Sand units.

Stone Crushers Associations have made representation to the Hon'ble Minister for Environment that the norms for maintaining 1 KM distance from crusher to crusher shall be waived off so that the existing crushers can go for expansion to manufacture M-Sand in addition to the existing consented production of blue metal jellies and new crushers can be permitted so as to meet the demand for supply of blue metal and M-sand for construction activities.

In order to sort out the issue, a meeting was convened by the Hon'ble Minister for Environment with the Principal Secretary to Government, Environment & Forests Department & Chairman, TNPCB, and Member Secretary, TNPCB. After detailed discussion, it was decided to re-examine the 1 KM distance criteria mentioned in the B.P Ms No. 4 dated 02.07.2004 in view of the latest development in pollution control technologies, the present demand for construction materials and difficulties faced by the entrepreneurs to find suitable site.

In this regard, a proposal was placed before the Board. The Board vide circulation No. BM/CA/04/2019, dated 01.03.2019 has resolved to approve the proposal and to issue guidelines for the existing consented stone crushing units. Accordingly B.P. No. 8 dated 05.03.2019 was issued by the Board by issuing following guidelines for the existing consented stone crushing units:



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- The existing consented stone crushing units shall be permitted to increase their production along with or without M-sand production unit, such units shall comply with all the norms as prescribed in B.P. Ms. No. 4 dated 02.07.2004 (read with B.P. Ms. No. 55 dated 06.10.2005) except 1 KM distance criteria from crusher to crusher.
- The stone crushing units shall meet Ambient Air Quality standards at all times. The suspended particulate matter (measured between three metres and ten metres from any processes equipment of stone crushing unit shall not exceed 600 microgram per cubic metre) from a controlled isolated as well as from a unit located in a cluster should be less than $600\mu\text{g}/\text{m}^3$.
- The Standalone M-Sand units (within / outside stone crushing unit) shall comply with all the norms as prescribed in B.P. No. 26 dated 30.07.2018 except the distance criteria as prescribed under A-II of said B.P.
- The stone crushing units & M-Sand units shall not store raw materials & products of more than one month capacity and all the open storage should be properly covered with Tarpaulin to avoid dust emanation due to wind action.

The Board has also approved the proposal to re-examine the 1 KM distance criteria for the new stone crushers by conducting a study through a reputed institution like NEERI.

The above subject matter was again discussed in the meeting held with Hon'ble Minister for Environment at TNPCB Head Office on 6.3.2019. In the meeting it was discussed that the stone crushing units are now adopting latest technologies for dust suppression. In view of the establishment of M-Sand unit as integral part of stone crushing unit, they adopt spraying of fine water mist through special nozzles which suppress the particulate matter emission. In view of the above, it was decided to re-examine the 500 metre distance criteria fixed for the stone crushers from Habitations, NH (or) SH through a detailed study.

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Tel : 22353134, 22353135, 22353136, 22353137, 22353138, 22353139, 22353140, 22353141

Fax : 044-22353068

Email : tnpceb@md3.vsnl.net.in Web : www.tnpceb.gov.in



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Considering the above, the Board vide proceeding No. TNPCB/O&G/F. 4792/2019/Stone Crusher/dated 07.03.2019 has constituted a technical expert Committee comprising of officers from TNPCB, NEERI and NPC. The Terms of Reference for Committee is as follows:

- The Committee shall study the performance of existing stone crushers (cluster and isolated) with M-sand unit and without M-sand unit.
- The study shall focus on the air pollution control measures, dust suppression systems, green belt development, dust influence to the nearby habitations, National/State Highways.
- The Committee shall furnish its recommendation on the minimum distance criteria to be maintained between crusher to crusher, NH and SH, Habitations for the existing stone crushers and for the proposed stone crushers.
- The Committee shall suggest pollution control measures to be adopted by the units.
- The Committee can engage the service of TNPCB laboratories for carrying out AAQ survey.
- The Committee shall furnish its report with 10 days.

Committee Report

The committee has carried out a detailed study in the existing stone crushers on air pollution control measures provided and the ambient air quality in the vicinity of the crushers. AAQ survey was conducted in single stone crusher and cluster of stone crushers located in Kancheepuram, Tiruppur, Thiruvannamalai and Madurai districts. The committee has also gone through the guidelines issued by other SPCBs. After detailed study, the Committee has given the following recommendations.



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TAMIL NADU POLLUTION CONTROL BOARD

- The minimum distance of 1 KM between New / Proposed crushers as prescribed in the B.P. Ms No.4 dated 02.07.2004 may be dispensed with.
- The stone crushing units shall meet Ambient Air Quality standards at all times. The suspended particulate matter (measured between three metres and ten metres from any processes equipment of stone crushing unit shall not exceed 600 microgram per cubic metre) from a controlled isolated as well as from a unit located in a cluster should be less than $600\mu\text{g}/\text{m}^3$.
- The crushers may be encouraged to establish nearby quarry site so as to avoid transportation and to reduce air pollution.
- All the existing and the new crushers shall provide air pollution control measures as suggested by National Productivity Council, NEERI and Board circular as mentioned in this report.
- A detailed scientific study may be taken-up again through a reputed technical institution like NEERI. Based on the detailed study the minimum distance to be maintained from inhabited site, National Highway, State Highway, Places of public and religious importance may be decided. Until such time, the existing distance norms (500 metres from NH and SH, Habitations) as prescribed in B.P. Ms No.4 dated 02.07.2004 may be continued.

The Committee report was placed before the Board in the meeting held on 24.4.2019. The Board vide resolution No. 277-1-7 has stated that *'The Board has gone through the Committee Report and had a detailed discussion. The Board has observed that dispensing of the minimum distance of 1 KM between New / Proposed stone crushers may lead to mushrooming of crushers which will have dust pollution influence of one over the other and may have impact on the surrounding environment. At the same time, the supply of blue metal is also to be ensured for the development of construction industry. Hence the Board has instructed to conduct a*

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Fax : 044-22353068

Email : tnpccb@md3.vsnl.net.in Web : www.tnpccb.gov.in



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ii. Quantitative standard for the SPM

The suspended particulate matter (measured between three metres and ten metres from any process equipment of stone crushing unit shall not exceed 600 microgram per cubic metre) from a controlled isolated as well as from a unit located in a cluster should be less than 600 microgram per cubic meter.

When the units meet the standard of suspended particulate matter $600 \mu\text{g}/\text{m}^3$ in the ambient air at 10 metres from the process equipment, there will not be dust pollution influence of one over the other. To meet the above standards, the stone crushers shall provide adequate air pollution control measures.

Further, as per the existing guidelines, no new/proposed stone crushers should be located within 500 metres from any National Highways or State Highways or inhabited site or places of public and religious importance.

Therefore, considering the M-sand demand for which new stone crushers are to be allowed, and at the same time without compromising the environmental quality, the distance criteria of keeping minimum 1 KM distance between new/proposed stone may be dispensed.

In view of the above the following proposal is submitted to the Board for consideration.

1. The minimum distance of 1 KM between New / Proposed crushers as prescribed in the B.P. Ms No.4 dated 02.07.2004 may be dispensed with. This relaxation is also applicable to the existing stone crushers and the M-Sand units.
2. The stone crushing units shall meet Ambient Air Quality standards at all times. The suspended particulate matter (measured between three metres and ten metres from any process equipment of stone crushing unit shall not exceed

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Fax : 044-22353068

Email : tnpccb@md3.vsnl.net.in Web : www.tnpccb.gov.in

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600 microgram per cubic metre) from a controlled isolated as well as from a unit located in a cluster should be less than $600\mu\text{g}/\text{m}^3$.

3. The crushers may be encouraged to establish nearby quarry site so as to avoid transportation and to reduce air pollution.
4. All the existing and the new crushers shall provide air pollution control measures as suggested by National Productivity Council, NEERI and Board circular as mentioned below:

Recommendation given by National Productivity Council

- Dust containment system comprises of building enclosures over the major dust emission sources so as to contain the dust within the housing.
- Enclosures to be constructed of G.I. sheets (1.66 mm and 1.25 mm thick) and supported on angle structures so that it can withstand strong wind.
- Wherever there is a persistent of wind speed is blowing in particular direction or high wind speed in a particular sector/directions construction wind breaking wall or net in such a way that it will bring down wind speed by 90%.
- Roof to be given a gradual slope / curvature so as to prevent accumulation of water.
- Material transfer point such as hopper bottom / product unloading conveyor to be covered suitably to prevent dust release into the atmosphere.
- Locations where complete enclosures are not possible such as openings in jaw crushers side and bottom, are to be covered suitably (GI sheets / rubber flap or any other material) to prevent dust release into the atmosphere.
- Telescopic chutes are to be provided at product unloading conveyor to prevent dust release into the atmosphere during free fall off material from height. These chutes can be adjusted in length according to size of the heap.

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Fax : 044-22353068

Email : tnpccb@md3.vsnl.net.in Web : www.tnpccb.gov.in



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- Openings in the enclosures over shafter, motor driver, conveyor belts etc., are to be covered with rubber flaps (wherever possible) to prevent release of dust.
- Openings fitted with doors are to be provided for inspection and access in the enclosures
- Paving of all the roads inside the crushing units and transport areas to avoid re-entrainment of dust into the atmosphere
- All fine dust other than aggregates need to be collected below the ground level or completely covered to avoid blow away of fine dust which suspends in air for longer time and behaves like gas.
- Dust generation from material transfer points is quite substantial. Therefore dust suppression system shall be provided in these points. Dust suppression system, comprising of spraying of fine water mist through special nozzles. It should be carried out over the dust generation sources to suppress the dust cloud.

Recommendations given by NEERI

- Periodical cleaning of water spray nozzles should be carried out to avoid choking.
- Fine dust accumulated in the crushing area should be periodically cleaned and the dumps should be covered with tarpaulins to arrest erosion by wind.
- The drop height of the processed material should be kept at a minimum during loading and unloading.
- Conveyor chutes should be provided at the discharge points.
- There should be bilane road system to approach the crushers.

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Fax : 044-22353068

Email : tnpcb@md3.vsnl.net.in Web : www.tnpcb.gov.in



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- The approach road should be properly laid with tar and concrete and should be sprayed with water. Similarly, the approach roads to individual crusher should be made in good condition and watered.
- Within the crusher, a minimum distance of 20 metres should be made for roads.
- The green belt will restrict the spread of particulate matter and trees should be evergreen high foliage type like neem, tamarind, gold-mohar, fire of the forest and any other local varieties are recommended. Cash crops like cashewnut, mango, lemon and sapota may be encouraged to get back financial benefits.
- Ornamental trees like Asoka along the roads on both sides leading to crushing area should be encouraged to improve the aesthetics of the working environment.
- As an occupational safety, all the workers should be provided with nose masks.

TNPCB's circular Memo No. T16/TNPCB/13086/2008/ Orange, dated 22.4.2008

- All the stone crushing units shall provide enclosures to the primary, secondary crushers. The entire conveyor belt shall be covered with GI sheet. Telescopic chute is to be provided at the product unloading conveyor so as to adjust the length according to size of heap.
- Water sprinkler arrangement at appropriate transfer points shall be provided.
- All the units shall provide compound wall / wind net arrestor of 20 feet height all around the unit premises.
- Green belt of evergreen high foliage type like neem, tamarind, and gold-mohar shall be developed within and outside the boundary of the unit.

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Fax : 044-22353068

Email : tnpceb@md3.vsnl.net.in Web : www.tnpceb.gov.in



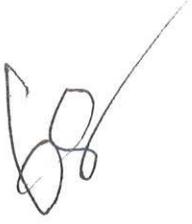
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TAMIL NADU POLLUTION CONTROL BOARD

5. With respect to 500 metre distance to be maintained from any National Highways or State Highways or inhabited site or places of public and religious importance, a detailed scientific study shall be taken-up through a reputed technical institution like NEERI. Based on the detailed study, the minimum distance to be maintained from inhabited site, National Highway, State Highway, Places of public and religious importance shall be decided. Until such time, the existing distance norms 500 metres as prescribed in B.P. Ms No.4 dated 02.07.2004 shall be continued.

The above proposal was placed before the Board in the meeting held on 22.7.2019. The Board vide Resolution No. 278-1-6 dt. 22.7.2019, resolved to approve the proposal of relaxing 1 KM distance criteria for the existing and new stone crushers in the state of Tamil Nadu as follows:

1. The minimum distance of 1 KM between New / Proposed crushers as prescribed in the B.P. Ms No.4 dated 02.07.2004 is dispensed off. This relaxation is also applicable to the existing stone crushers and the M-Sand units.
2. The stone crushing units shall meet Ambient Air Quality standards at all times. The suspended particulate matter (measured between three metres and ten metres from any process equipment of stone crushing unit shall not exceed 600 microgram per cubic metre) from a controlled isolated as well as from a unit located in a cluster should be less than $600\mu\text{g}/\text{m}^3$.
3. The crushers may be encouraged to establish nearby quarry site so as to avoid transportation and to reduce air pollution.
4. All the existing and the new crushers shall provide air pollution control measures as suggested by National Productivity Council, NEERI and Board circular dated 22.4.2008.



TAMIL NADU POLLUTION CONTROL BOARD

5. The stone crushing units & M-Sand units shall not store raw materials & products more than one month capacity and all the open storage should be properly covered with Tarpaulin to avoid dust emanation due to wind action.
6. No new / proposed stone crushers should be located within 500 metre from any National Highways or State Highways or inhabited site or educational institutions / and other public offices and places of religious importance.

The Board will review the performance of installation and operation of air pollution control measures and the compliance of standards by the stone crushing units after one year.

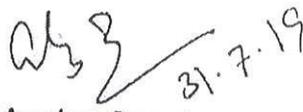
Sd/- dt. 31.7.2019
D.Sekar
Member Secretary

To

All JCEEs (Monitoring), TNPCB
All DEEs, TNPCB.

Copy to

ACEE, TNPCB, Chennai-32.
All JCEEs, TNPCB, Chennai-32
All EEs, AEEs & AEs, TNPCB, Chennai-32
BMS Section
Legal Section
PS to Chairman & Member Secretary


31.7.19
For Member Secretary

2.6.
31.7.19

அனுப்புதல் :

17.08-2020

ஊர் பொதுமக்கள் சார்பாக
மகேஷ்குமார் / பிரபுக்குமார்
குருக்கள்பாளையம், வேலப்பநாயக்கன் வலசு, சேனாபதிபாளையம்
கிராமம், காங்கயம் வட்டம்.
திருப்பூர் மாவட்டம். 638111

—
தஞ்செல்லியம்மன்கோவில்பாளையம், குருக்கள்பாளையம், நத்தக்காடு,
பிரண்டைக்காட்டுவலசு, ராகுவையன் வலசு, வேலப்பநாயக்கன் வலசு,
இலுப்பைக்கிணறு,
சேனாபதிபாளையம் கிராமம், காங்கயம் வட்டம்.
திருப்பூர் மாவட்டம்.

பெறுதல் :

உயர்திரு. மாவட்ட ஆட்சியர் அவர்கள்,
திருப்பூர் மாவட்டம்,
திருப்பூர்.

பொருள் : ஸ்ரீ நிதி மெட்டல்ஸ் - நிலத்தடி நீர்மட்டம் பாதிப்பு - பெருத்த சத்தத்துடன் கூடிய பூமி
அதிர்வு - வீட்டு சுவர்களில் விரிசல் மற்றும் மாசுபாடு - தொடர்பாக.

மதிப்பிற்குரிய அய்யா !

திருப்பூர் மாவட்டம், காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம்,
குருக்கள்பாளையம் - வேலப்பநாயக்கன்வலசு எல்லையில் (10°55'00.8"N 77°44'33.3"E) ஸ்ரீ நிதி
மெட்டல்ஸ் என்னும் பாறை உடைக்கும் மற்றும் பாறை மணல் (m-sand) உண்டாக்கும் மைனிங்
நிறுவனமானது கடந்த பதினைந்து ஆண்டுகளாக தினமும் 24 மணி நேரமும் செயல்பட்டு
கொண்டு வருகிறது.

இது அருகில் உள்ள கிணறு மற்றும் நீர்நிலைகளின் மட்டத்தை விட கீழாக தொடர்ந்து
வெட்டப்படுவதால் இதனை சுற்றியுள்ள கிராமங்களில் உள்ள கிணறுகளின் நீர்மட்டம்
வெகுவாக குறைந்தும் மற்றும் வற்றியும் காணப்படுகிறது.

மேலும் பாறைகளை வெடிவைத்து தகர்க்கும் போது உண்டாகும் பெருத்த
அதிர்வுவானது சுற்றியுள்ள கிராமங்களில் உள்ள வீடுகள் மற்றும் கட்டிடங்களில் விரிசல்களை
உண்டாக்கியுள்ளது. 250 மீட்டர் தொலைவில் வீட்டு மனைகள் உள்ளன.

பாறைகள் பலத்த சத்தத்துடன் வெடிவைக்கப்படுவதாலும், 24 மணி நேரமும் பாறையை
உடைத்து மணல் ஆக்கும் இயந்திரம் இயங்குவதால் அருகில் குடியிருப்போர்
தூக்கமின்மையால் பாதிக்கப்படுகிறார்கள், மேலும் பாறை மணலை சுத்தப்படுத்துவதற்காக
அதிகப்படியான நிலத்தடி நீர் ஆழ்துளை கிணறுகள் மூலம் உறுஞ்சப்படுவதால் எங்களுக்கும்
எங்கள் கால்நடைகளுக்கும் தேவையான குடி நீர் இன்றியும் அவதிப்படுகின்றோம்.

பாறைகளில் வெடிவைக்கும் போது சிதறும் பாறை துண்டுகள் அருகில் உள்ள
விவசாயநிலங்கள், சாலைகள், மற்றும் கால்நடைகளின் மீதும் விழுகின்றன.

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இங்கு சுமாராக 300 குடும்பங்கள் வசித்து வருகின்றோம், நாங்கள் அனைவரும் விவசாயம் மற்றும் கால்நடை வளர்ப்பை வாழ்வாதாரமாக நம்மியுள்ளோம் ஆதலால் எங்கள் வாழ்வாதாரத்தை பாதுகாக்க உரிமத்தை ரத்துசெய்து தக்க நடவடிக்கை எடுக்குமாறு தங்களை பணிவன்புடன் கேட்டுக்கொள்கிறோம்.

நகல்:

உயர்திரு. வட்டாச்சியர் அவர்கள்,
காங்கயம் வட்டம்,
காங்கயம்,
திருப்பூர் மாவட்டம்.

உயர்திரு. வருவாய் கோட்டாட்சியர் அவர்கள்,
தாராபுரம், திருப்பூர் மாவட்டம்.

உயர்திரு. பஞ்சாயத்து தலைவர் அவர்கள்,
வேலப்ப நாயக்கன் வயசு,
காங்கயம் வட்டம்,
திருப்பூர் மாவட்டம்.

உயர்திரு. ஊராட்சி ஒன்றிய தலைவர் அவர்கள்,
வெள்ளகோவில்,
காங்கயம் வட்டம்,
திருப்பூர் மாவட்டம்.

உயர்திரு. இயக்குனர் அவர்கள்,
புவியல் மற்றும் சுரங்கத்துறை,
திருப்பூர் மாவட்டம்.

உயர்திரு. இயக்குனர் அவர்கள்,
தமிழ்நாடு சுற்று தூழல் அலுவலகம்,
திருப்பூர் மாவட்டம்.

உயர்திரு. கிராமநிர்வாக அலுவலர் அவர்கள்,
சேனாபதிபாளையம் கிராமம்
காங்கயம் வட்டம், திருப்பூர் மாவட்டம்.

உயர்திரு. இயக்குனர் அவர்கள்,
தமிழ்நாடு சுற்று தூழல் அலுவலகம்,
சென்னை.

தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்
கிண்டி, சென்னை

உயர்திரு. மாண்புமிகு தமிழக முதலமைச்சர்,
முதலமைச்சரின் தனி பிரிவு,
தலைமைச்செயலகம், சென்னை.

21

இப்படிக்கு,
தங்கள் உண்மையுள்ள ஊர் பொதுமக்கள்.

E. S. S. P. Mallesh Kumar
N. S. S.
E. S. S.

M. Prabhakar
(Prabhakar - 9746949900)

A. Ganirvel,

S. K. S. S.

V. K. R. S. S.

K. Sarvesh Kumar.

R. Muthu

K. P. S. S.

S. S. S. S.

M. S. S. S.

K. S. S. S.

A. S. S. S.

S. S. S. S.

N. S. S.

N. S. S.

P. Madhavi

Shri: Pokiya
Selvamene

செவ்வெரு
செவ்வெரு

செவ்வெரு

செவ்வெரு

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செவ்வெரு

செவ்வெரு

P. Divyanshu

P. Ravi

Rishi

P. ~~Srinivasan~~

T. K.

S - ~~Prasanna~~

U. ~~Prasanna~~

V. vijayashankar

K. ~~Prasanna~~

V. ~~Prasanna~~

M. ~~Prasanna~~

P. ~~Prasanna~~

R. P. 4

P. ~~Prasanna~~

N. ~~Prasanna~~

S. ~~Prasanna~~

S. ~~Prasanna~~

Nithya. N.

B. D. ~~Prasanna~~

V. ~~Prasanna~~

S. ~~Prasanna~~

Senthi

Raj KUMAR

Dinesh

74. A. Kumarsang
K. K. K.

S. S.

K. Pooleepkumar

P. S. Saranya.

A. Malathi

K. Selvi

M. M.

M. Loganathan

Thadapani.

E. Lakshminathan

A. VIJAY

D. Devi

S. Sankaranarayanan

Dr. Srinivasan

J. N. G. N. G.

R. SARATHI

P. G. Lakshminathan

W. Kamesh

P. S. S. S.

A. Srinivasan

K. Raja

S. Narayan

S. Lakshminathan

V. Srinivasan

Dr. Lakshminathan

R. Srinivasan

K. Kumar

P. Lakshminathan

M. Kumar

75

96 P. Murali

P. Deivasigamoy

B. J. M.

M. Naveen

B. Poobakoban

S. Sugantha Lakshmi

S. B. Kundravanai

~~R. Sankaralingam~~

S. Nagarajani

S. Sriyantharani

S. Manjani

~~S. Mani~~

~~S. Mani~~

R. Poornima

K. ~~Sankar~~

~~K. Sankar~~

K. Baby

M. Palani

P. S. S. S. S.

99

V. P. S. S.

P. Durai Sam.

N. S. S.

D. S. S.

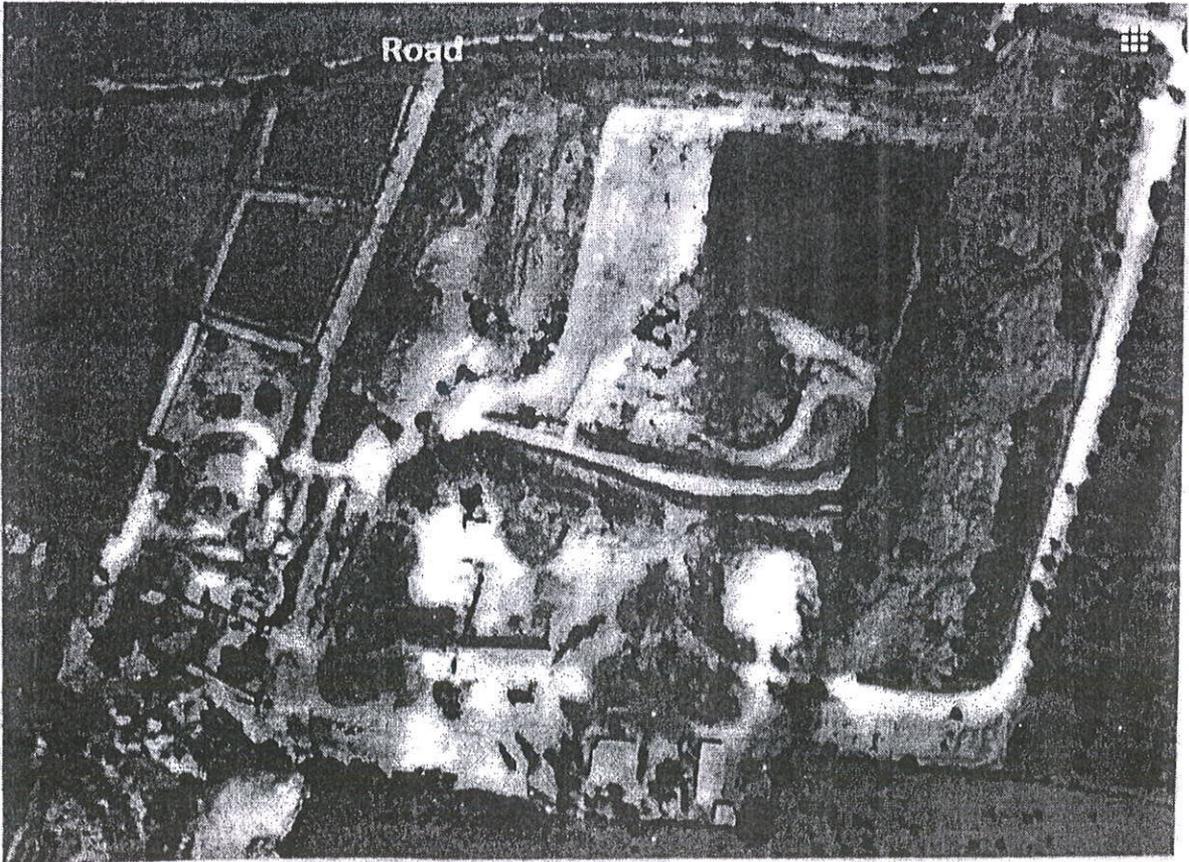
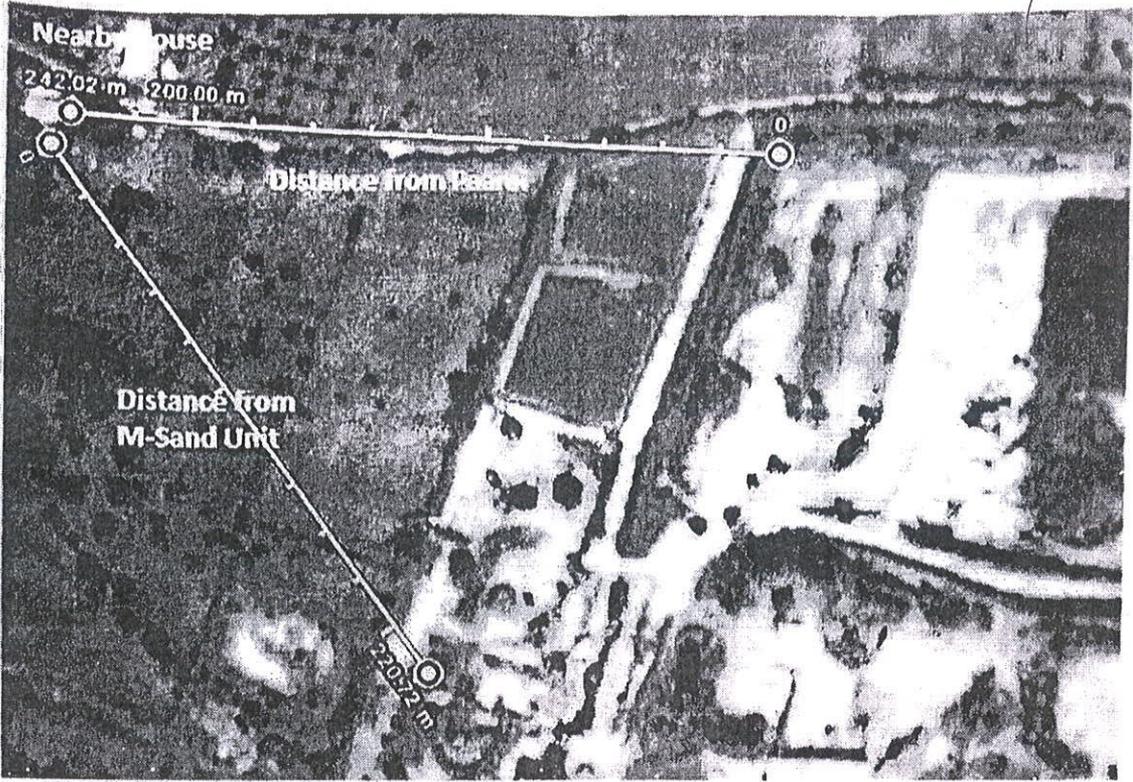
K. S. S.

U. S. S.

S. S. S.

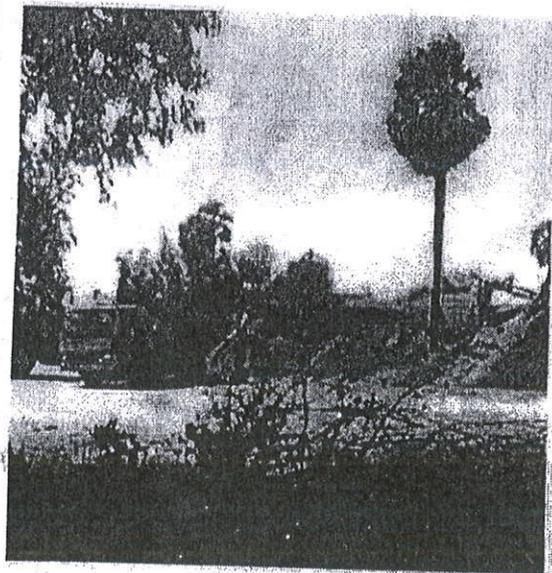
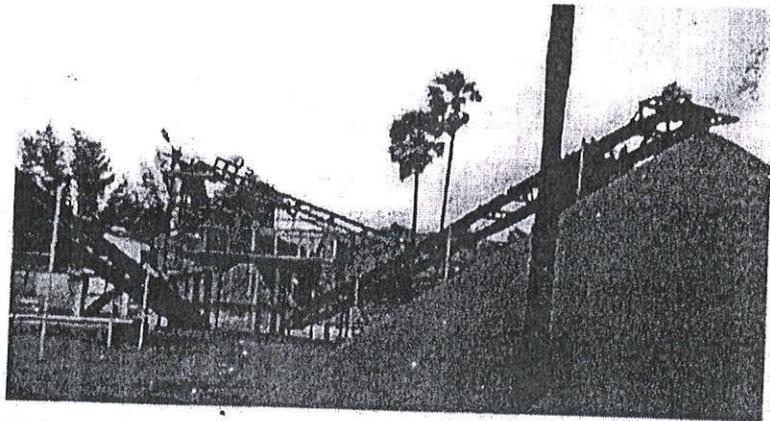
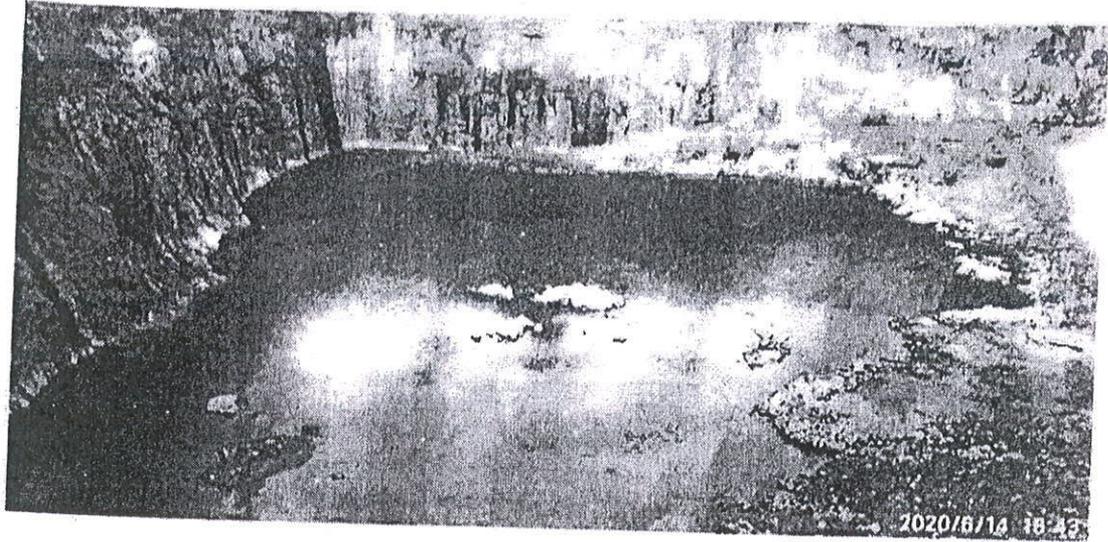
28

Distance from near by Houses



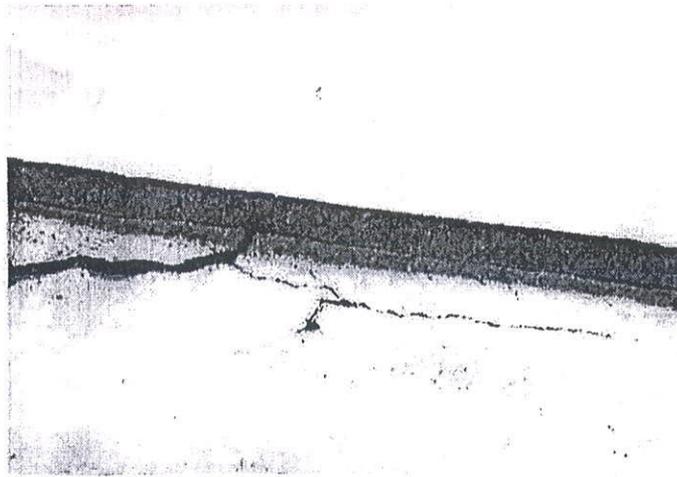
80

ஸ்ரீ நீதி புனமெட்டல்
M.SAND கிடைக்கும்

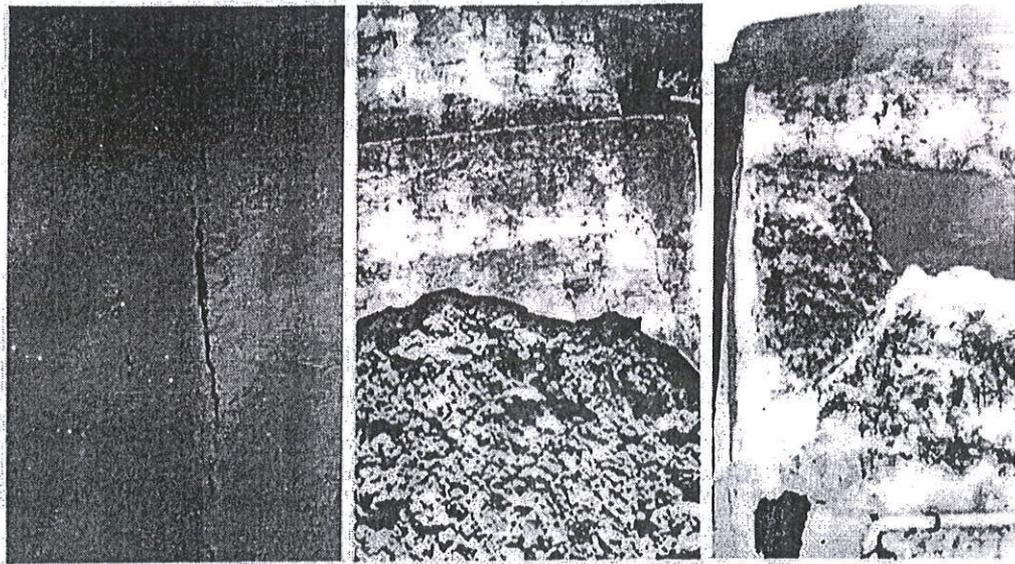


Cracks In House @ 10°55'03.0"N, 77°44'22.0"E

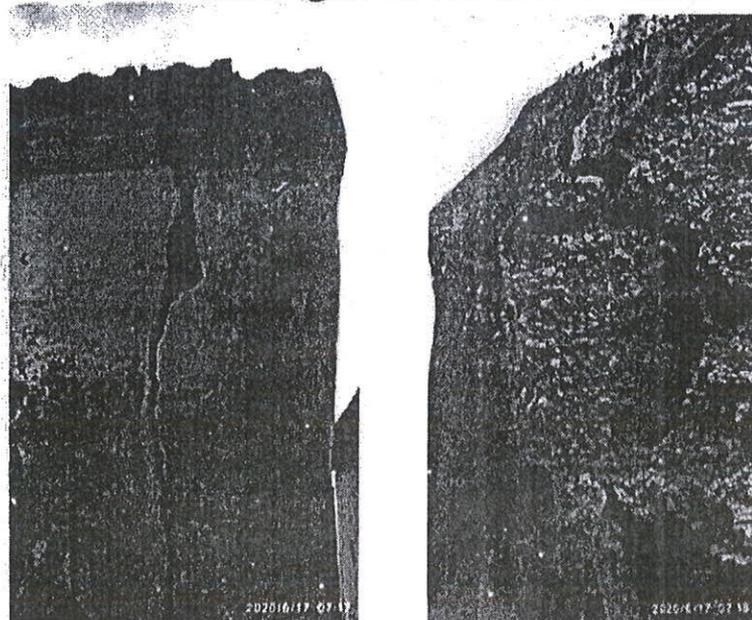
81



Cracks in House @ 10°55'13.8"N 77°44'01.7"E



Cracks in House @ 10°55'11.3"N 77°44'15.4"E

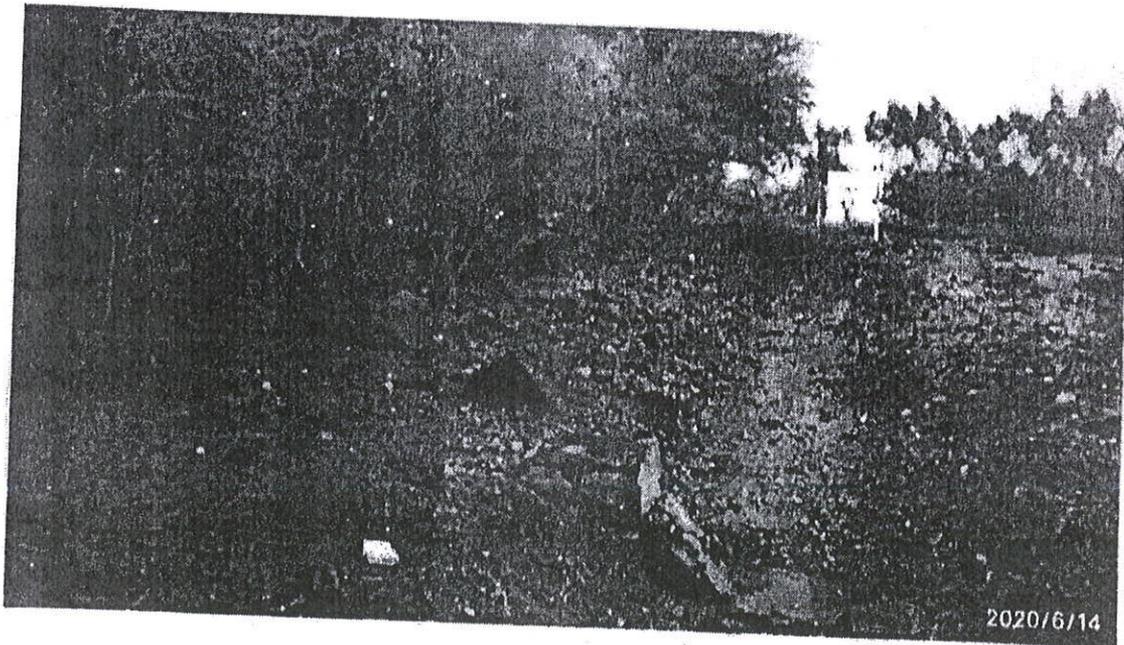


gr

Stone @ Road - which came from quarry blast

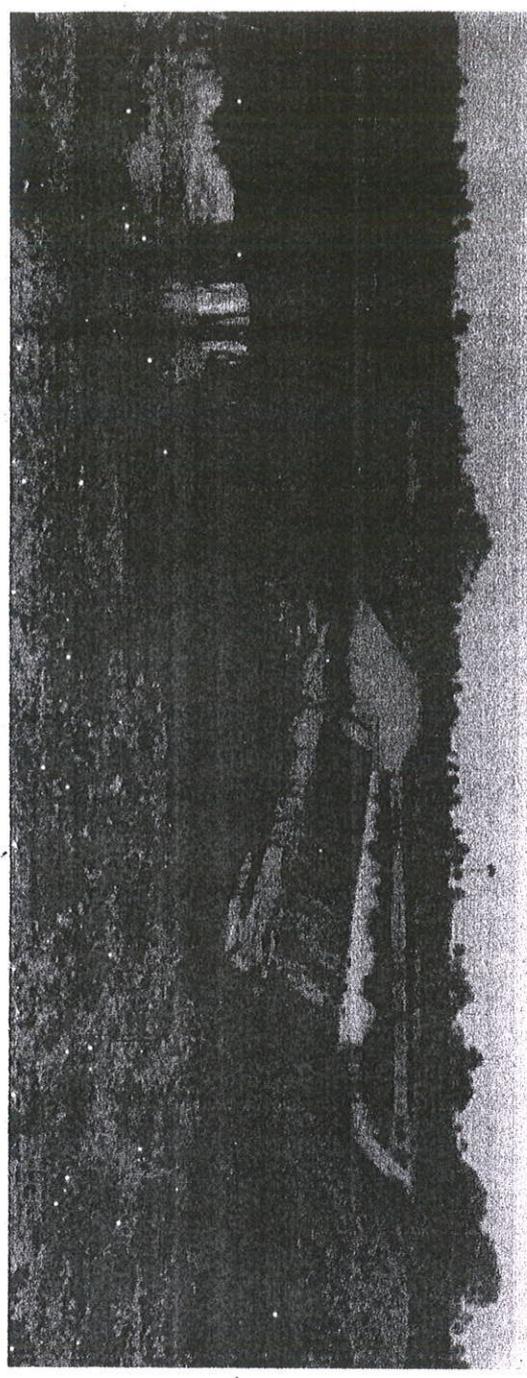


Stones on other side of Vell



83

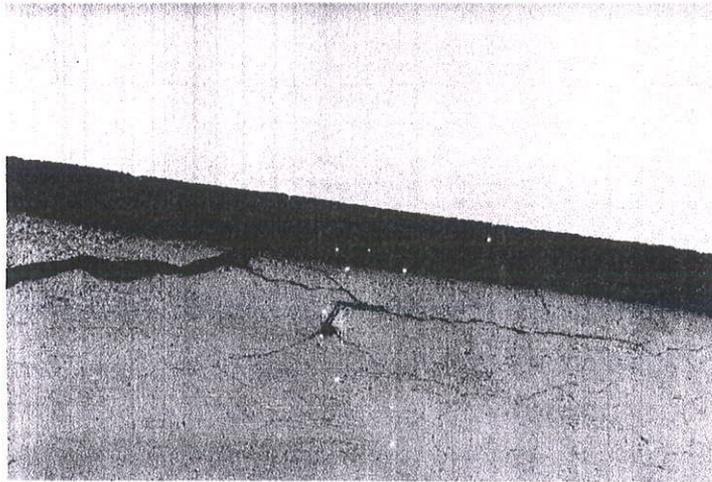
Govt check dam near 452 meters distance of ERODE MINES-Crusher unit



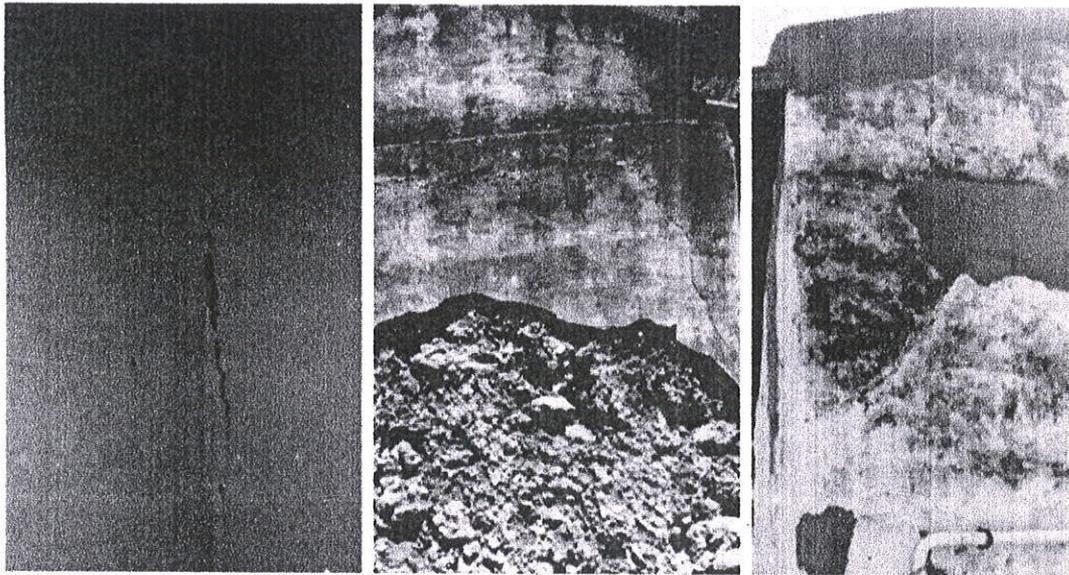
119

Cracks in House @ 10°55'03.0"N, 77°44'22.0"E

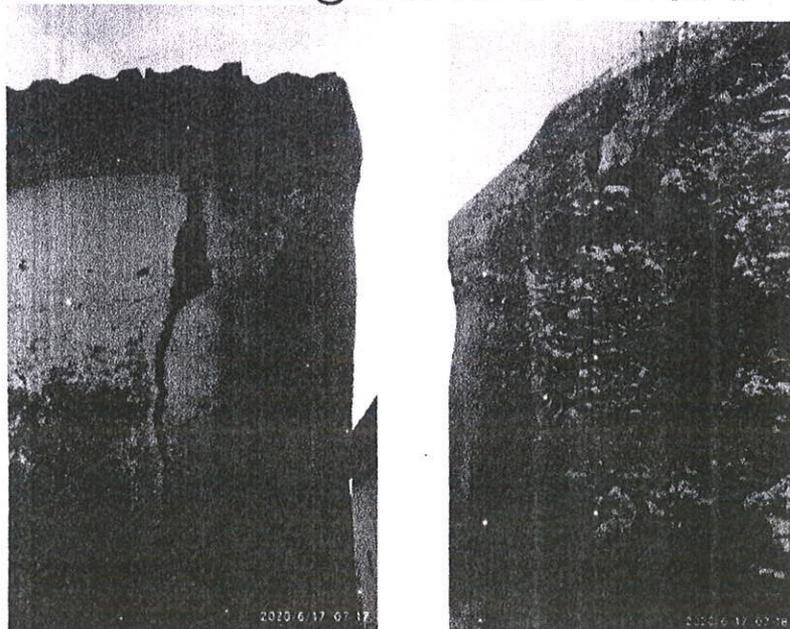
84



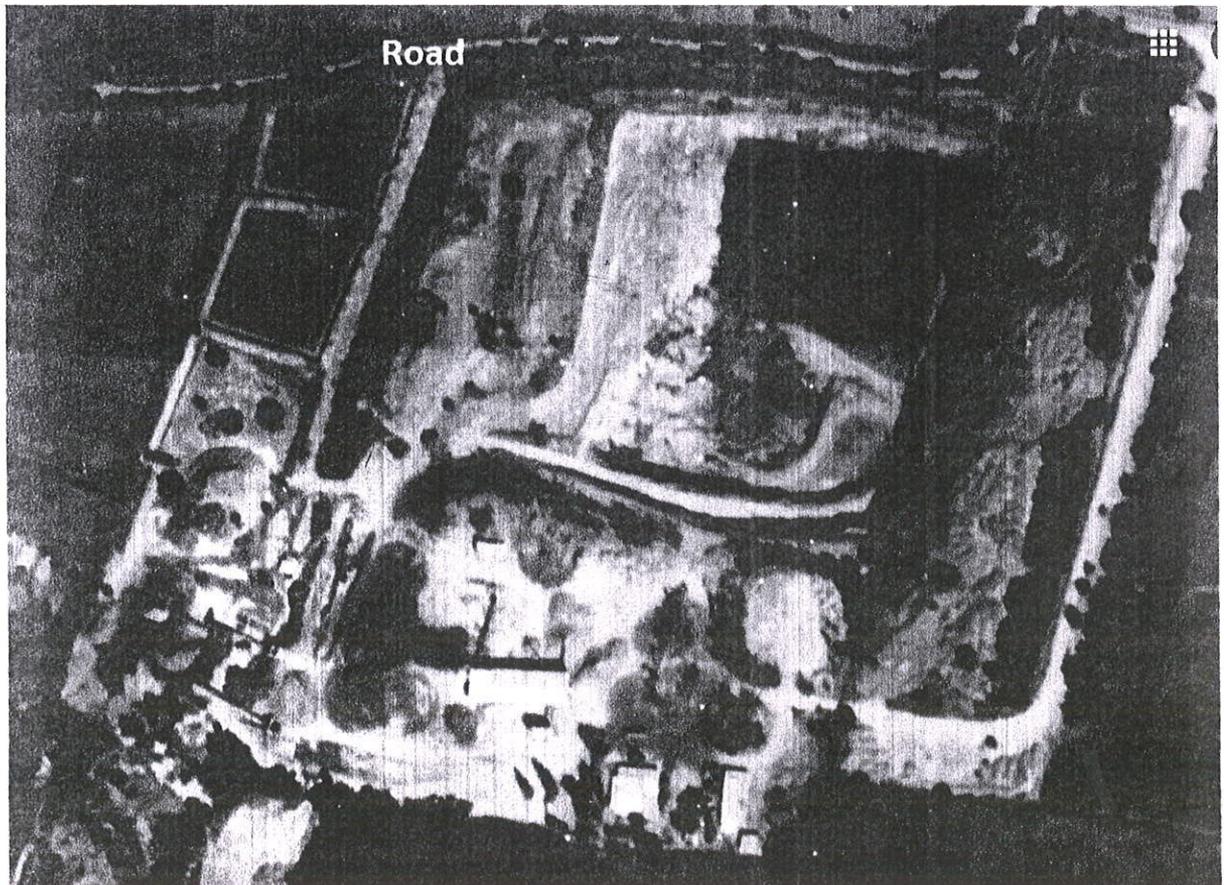
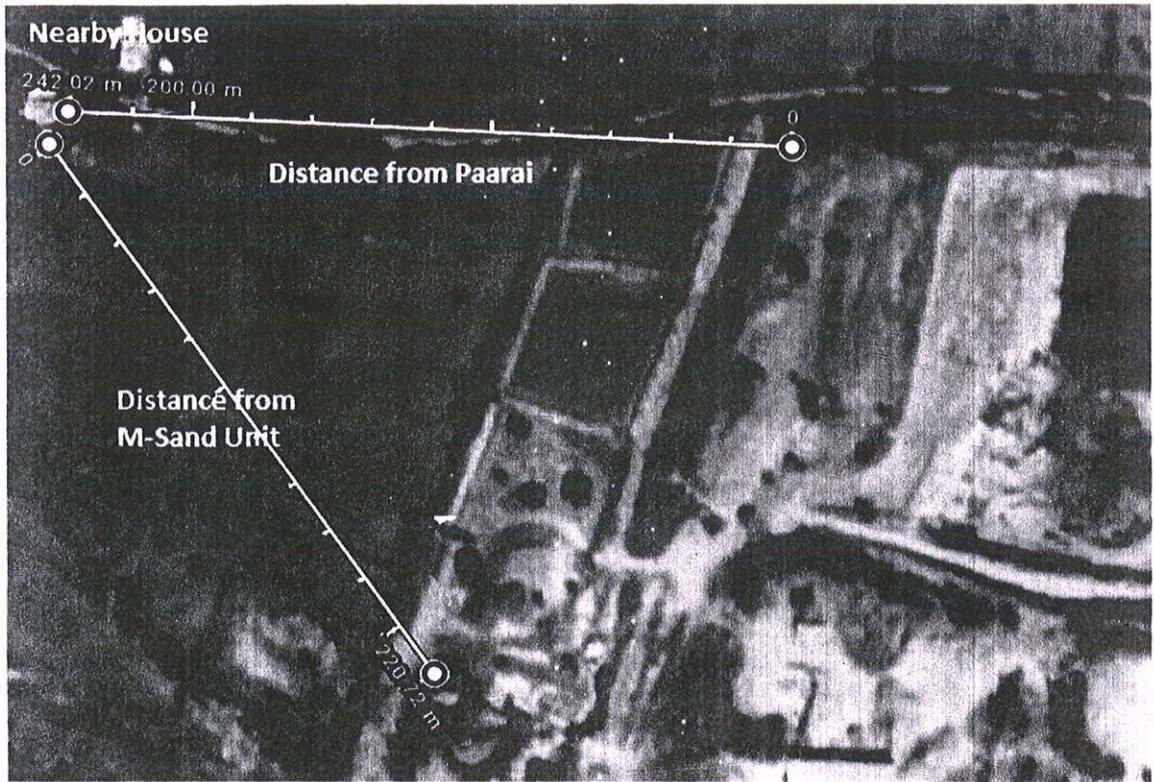
Cracks in House @ 10°55'13.8"N 77°44'01.7"E



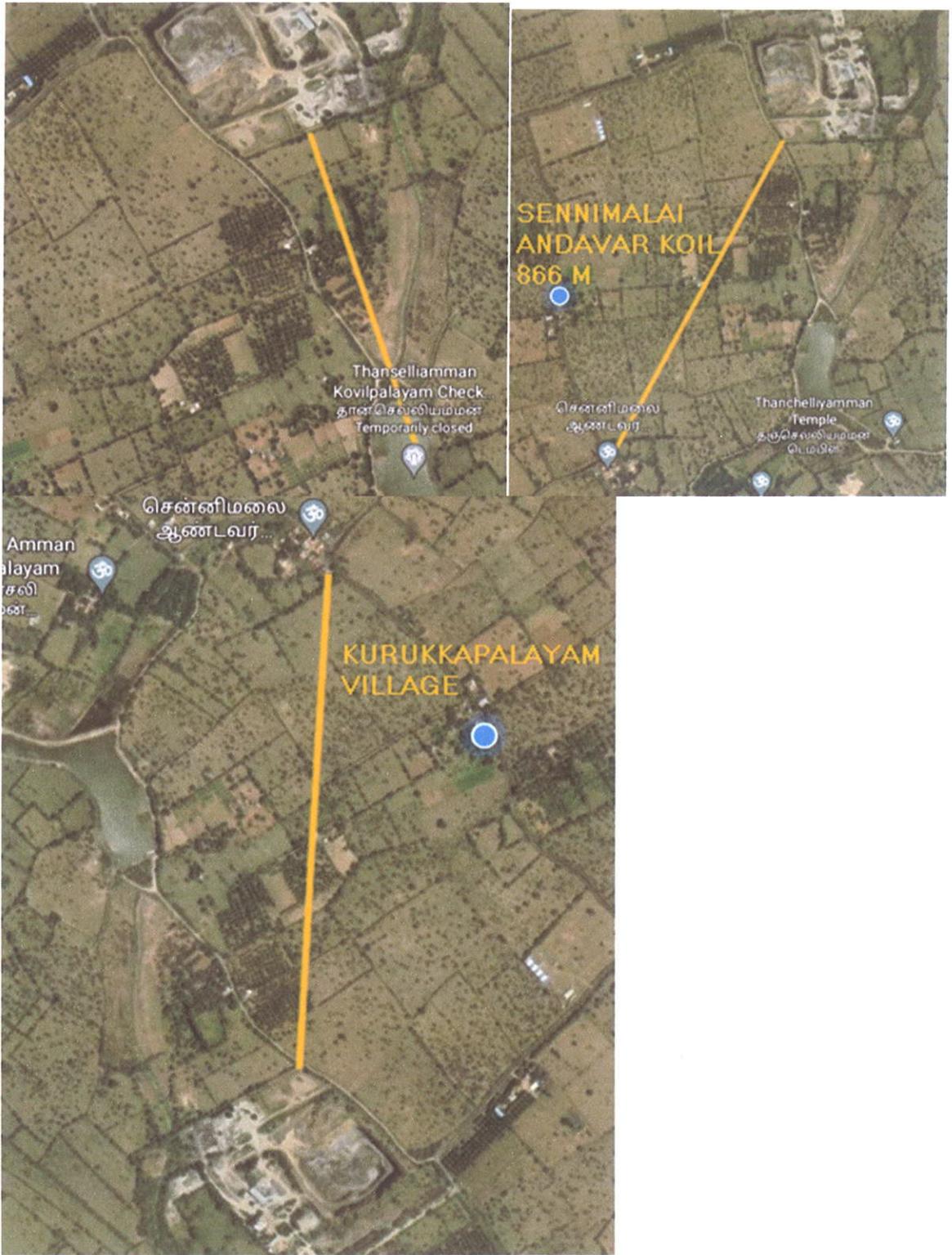
Cracks in House @ 10°55'11.3"N 77°44'15.4"E

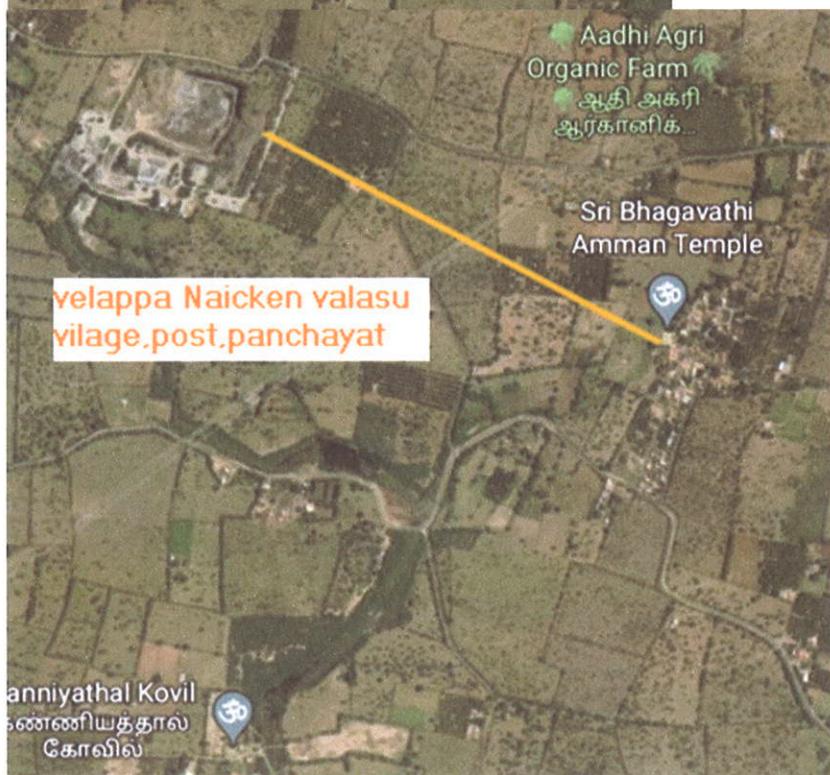
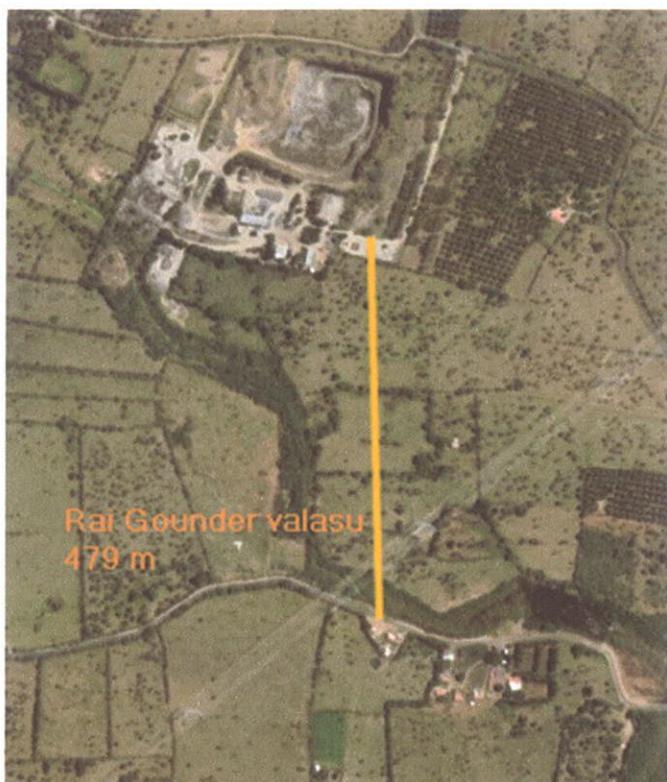


Distance from near by Houses









மேலும் தகவல்களுக்கு

துரைசாமி - 9965546620

பிரபுக்குமார் - 9746949400

சிவகுமார் - 9942915555

தகவல் தொடர்பிற்கு

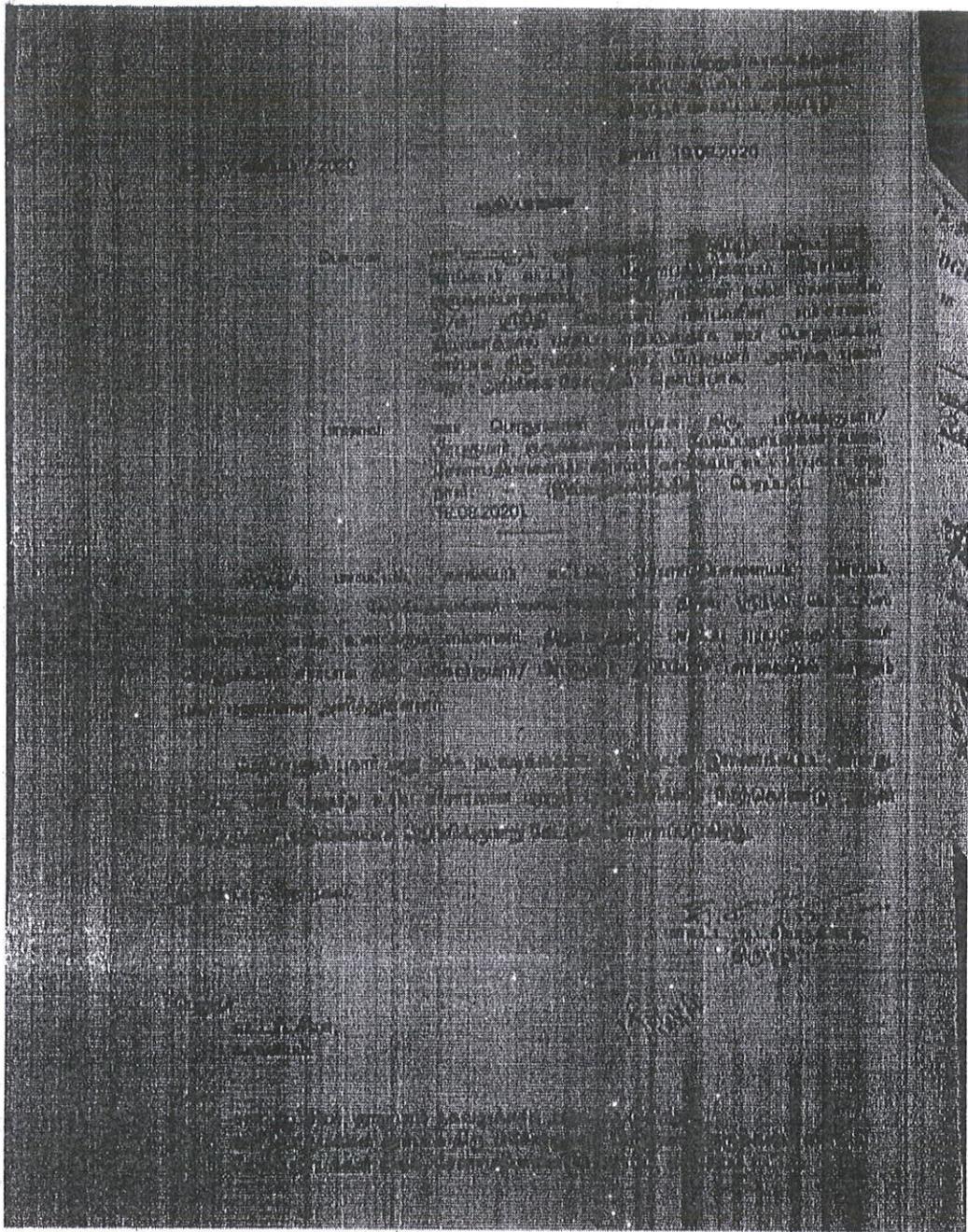
மகேஷ்குமார் / பிரபுக்குமார்

குருக்கள்பாளையம்,

வேலப்பநாயக்கன் வலசு போஸ்ட்

சேனாபதிபாளையம் கிராமம், காங்கயம் வட்டம்.

திருப்பூர் மாவட்டம். 638111



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/ P.T.O. for translated copy of above letter /

/Translated copy/

Na.ka.kanimam/2020

Geology & Mines Dept,
District Collector Office,
Tirupur District, Tirupur
Date:19.08.2020

Memo

Sub: Mines & Minerals –Tirupur,District Kangayam Taluk,Senapathipalayam village,Kurukkalayamsituated at the boundary of above M/s Srinidhi Metal & M sand units pollution problem regarding complaints on behalf of public –petitioners Mr.Mahesh kumar/Prabhukumar-report requested –reg.

Ref:i) On behalf of Mr.Mahesh Kumar/Prabhukumar, Kurukkalayam, Velappanaicken valasu,Senapathipalayam village, Kangayam Taluk-Petition recd date 18.08.2020.

-v-

Tirupur District,Kangayam taluk,Senapathipalayam village, Kurukkalayam, Velappa Naicken Valasu boundary M/s Srinidhi Metals Mines & Crusher Units are making pollution problem-regarding petition being sent as referred above.

For taking necessary action the complaint petition is attached herewith. It is requested to make inquiry and sent inspection report for the above petition.

XXXXX

For District Collector,
Tirupur

Attachment:-

- (i) Copy of Complaint petition,

Sent to:

Tashildar, Kangayam

Copy to: (i) Sub collector, Dharapuram.

- ii) On behalf of people –Mr.Mahes Kumar/Prabhukumar Velappanaicken Valasu,
Senapathipalayam Village, Kangayam Taluk.



தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்

அனுப்புநர்

ம. சரவணகுமார், எம்.இ.,
மாவட்ட சுற்றுச்சூழல் பொறியாளர்
தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்
திருப்பூர் வடக்கு
இரண்டாவது தளம், குமரன் வணிக வளாகம்
குமரன் ரோடு, திருப்பூர் — 641 601.

பெறுநர்

திரு. மகேஷ்குமார் / திரு.பிரபுக்குமார் (ம)
ஊர் பொதுமக்கள்
குருக்கள் பாளையம், வேலப்பநாயக்கன் வலக,
சேனாபதிபாளையம் கிராமம்,
காங்கயம் வட்டம்.
திருப்பூர் மாவட்டம் - 638 111

கடித எண். 3157/புகார் /மாசு(சு)பொ/தநாமாகவா/திருப்பூர்(வ) /2020 நாள்.29.09.2020.

அய்யா,

- பொருள் தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம் - திருப்பூர் வடக்கு — திருப்பூர் மாவட்டம், காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம் பகுதியில் இயங்கிவரும் தி/ள். ஸ்ரீநிதி மெட்டல்ஸ் மற்றும் பாறை உடைக்கும் நிறுவனத்தின் மீது பெறப்பட்ட புகார் மனு — நடவடிக்கை விபரம் தெரிவித்தல் - தொடர்பாக.
- பார்வை
1. தங்களது நாளிடப்படாத புகார் மனு சார் ஆட்சியர், தாராபுரம் அவர்களிடமிருந்து இவ்வலுவலகத்தில் பெறப்பட்ட நாள். 14.09.2020
 2. தங்களது நாளிடப்படாத புகார் மனு இயக்குநர், சுற்றுச்சூழல் துறை, சென்னை அவர்களிடமிருந்து இவ்வலுவலகத்தில் பெறப்பட்ட நாள். 14.09.2020
 3. இவ்வலுவலக உதவிப்பொறியாளரால் ஆய்வு செய்யப்பட்ட நாள். 18.09.2020.

பார்வையில் குறிப்பிட்டுள்ள தங்களின் புகார் மனு தொடர்பாக திருப்பூர் மாவட்டம், காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம் பகுதியில் இயங்கிவரும் தி/ள். ஆர். மனோகரன், ரப் ஸ்டோன் மற்றும் கிராவல் குவாரி நிறுவனம் இவ்வாரிய உதவிப்பொறியாளரால் 18.09.2020 அன்று ஆய்வு செய்யப்பட்டது. ஆய்வின் போது மாநில அளவிலான சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையம், சென்னை, புவியியல் மற்றும் சுரங்கத்துறை, திருப்பூர் அவர்களின் கனிம வள திட்டஅறிக்கை மற்றும் மாவட்ட ஆட்சித்தலைவர், திருப்பூர் அவர்களின் செயல்முறை ஆணைகளின் படி குவாரியை இயக்கி பொதுமக்களுக்கு பாதிப்பு ஏற்படாதவாறு நிறுவனத்தை இயக்க அறிவுறுத்தப்பட்டுள்ளது என்பது தெரிவித்துக்கொள்ளப்படுகிறது.

29/09/2020
மாவட்ட சுற்றுச்சூழல் பொறியாளர்,
தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்,
திருப்பூர் வடக்கு

நகல் -

1. சார் ஆட்சியர், தாராபுரம் அவர்களின் கடிதம். ந.க 2276/2020/இ, நாள். 01.09.2020 - ன் பேரில் தகவலுக்காக சமர்ப்பிக்கப்படுகிறது.
2. இயக்குநர், சுற்றுச்சூழல் துறை, சென்னை அவர்களின் (கடிதம். ஓ.மு. எண். M /1591/2020 நாள். 03.09.2020 --ன் படி தகவலுக்காக சமர்ப்பிக்கப்படுகிறது.

03/10/2020

f/pc

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5	406/2021	27-Jan-2021 29-Jan-2021 29-Jan-2021	Sale deed	செல்வராணி	1. ராஜேடு எம்எல்எல் மேட்டூர் டெம்ப செலம்முது செல்வராணி அதன் நிர்வாக கூப்பக்குளமுது
Consideration Value/கையாற்றத் தொகை:		Market Value/சந்தை மதிப்பு		PR Number/முந்தைய ஆவண எண்:	
ரூ. 4,24,000/-		ரூ. 3,07,975/-		1420/2013, 1421/2013, 1422/2013	
Schedule 1 Details:					
Property Type/சொத்தின் வகைப்பாடு: Agricultural Land			Property Extent/சொத்தின் விஸ்தீர்ணம்: 32.75 CENTS		
Village & Street/கிராமம் மற்றும் தெரு: Senapathipalayam			Survey No./புல எண்: 737		
எல்லை விபரங்கள்: கிழக்கு - ரீ.ச. 738 தெ காலகக்கும் (மெ), மேற்கு - ரீ.ச. 7463 தெ காலகக்கும் (க), வடக்கு - ரீ.ச.736/12 தெ காலகக்கும் (ம), தெற்கு - ரீ.ச. 743 தெ காலகக்கும் (ம)			Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புகள்: அபி.டெ.பி - 1 பெள்ளகோவில் சார்பதிவாளர் அலுவலகம் ஆவண எண் 1420/2013 தெ கிரைப்படி பாத்தியப்பட்ட சொத்து சேனாபதிபாளையம் கிராமம் ரீ.சர்வே எண் 737 தெ.பு.பெறக் 0.78.50க்கு தரம் ரூ 0.73 இதற்கு பு.ஏ 0.65 1/2 க்கு தரம் ரூ 0.73 (பழைய க.ச.738) டெ.டெ.எ எண் 2143 இதில், செக்குப்படி பு.ஏ 0.65 1/2 ஏக்கு இதில் வடக்கோட்டில் பெயரவில்		
சரிபாதிக்கு பு.ஏ.0.32 34 ஏக்கு பூமிபயம், மேற்படி பாத்தியப்பட்ட மரமும் தட்பாத்தியம் சகிதம்					
Schedule 3 Details:					
Property Type/சொத்தின் வகைப்பாடு: Agricultural Land			Property Extent/சொத்தின் விஸ்தீர்ணம்: 1 ACRE, 96.5 CENTS		
Village & Street/கிராமம் மற்றும் தெரு: Senapathipalayam			Survey No./புல எண்: 736/B2		
எல்லை விபரங்கள்: கிழக்கு - ரீ.ச. 722 தெ காலகக்கும், ரீ.ச. 736/11 பூமிக்கும் (மெ), மேற்கு - ரீ.ச. 7463 தெ காலகக்கும், ரீ.ச. 736, 737 தெ காலகக்கும் (க), வடக்கு - ரீ.ச. 736/11 தெ பூமிக்கும், ரீ.ச.736/ஏ தெ காலையில் ஆர்.மனோகாள் அவர்களிடமிருந்து நீங்கள் பெறு ஆவணம் மூலம் கிராமம் பெறும் பூமிக்கும் (ம), தெற்கு - ரீ.ச. 737, 718 தெ காலகக்கும் (ம)			Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புகள்: அபி.டெ.பி - 3 பெள்ளகோவில் சார்பதிவாளர் அலுவலகம் ஆவண எண் 1422/2013 தெ கிரைப்படி பாத்தியப்பட்ட சொத்து சேனாபதிபாளையம் கிராமம் ரீ.சர்வே எண் 736/12 தெ.பு.பெறக் 0.79.50 க்கு தரம் ரூ 2.20 முழுமதம் இதற்கு பு.ஏ 1.96 1/2 க்கு தரம் ரூ 2.20 முழுமதம் (பழைய க.ச.736/11 பாசம்) டெ.டெ.எ எண் 4233) செக்குப்படி பு.பெறக் 0.79.50 இதற்கு பு.ஏ 1.96 1/2 ஏக்கு பூமி எல் வடிவத்தில் அமைந்துள்ளது மேற்படி பூமிக்கு பாத்தியப்பட்ட மரமும் தட்பாத்தியம் சகிதம் ஆக மூன்று அபி.டெ.டெ.எயும் சேர்ந்து சொத்தின் பு.ஏ 0.32 34 + 0.88 1/2 + 1.96 1/2 + 1.15 3/4 ஏக்கு மரமும் தட்பம் சகிதம் மேற்படி பூமிகளானது வேலப்பதுயக்கள்வக பஞ்சாயத்து ரொர்டு எல்லைக்குட்பட்டது		

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Livelihood of farmers affected by the Illicit stone crusher mining & unlawful license by the Govt Officials- Complaint & prayer for Justice-reg

public kurukkalayam <kurukkalayampeople@gmail.com> 19:40 (2 minutes ago)

to rg.ngt, dr.ngt, admines.tntpr, cmcell, collrtup, deetnpcbtpn2018, rdodpm.tntpr, tahkgm.tntpr, tnpo

From

01.02.2021

P.G.Sethuram, Senior Citizen Farmer of India, Mobile NO.9843012751

M.Prabhukumar, B.E., Mobile No.7736421573

On behalf of people of

Kurukkupalayam, Perandaikattu valasu,

Thanjiliamman Koil Palayam,

Velappanaicken Valasu Panchayat Union & post,

Senapathipalayam Village, Vellakoil via-638111,

Kangayam Tk, Tirupur District, Tamilnadu.

To

National Green Tribunal,

Southern zone,

Chennai.

rg.ngt@nic.in, dr.ngt@nic.in, ngtpb.pg@gmail.com

Respected /Hon'ble Justice,

Sub: 1) Accepting bribes by the Govt officials for over looking the Govt norms & provisions of Law for granting Stone Crusher unit license which affected the livelihood of surrounding farmers-complaint & pray justice-reg

2) Srinidhi Metals (Stone Crusher Unit) at Illuppaikinar, Velappanaicken valasu Panchayat Union- unbearable pollution complaint petition by the surrounding people of crusher unit within 250 metres -reg.

3) **Objection for Renewal of license for Srinidhi Stones & Metals in the same name or in the name of "Erode mines"-reg**

4) Objection for new license in the name of "Erode Mines" -reg

Ref: 1) Our surrounding people signed complaint petition dt.17.08.2020 in Tamil to Various Govt Authorities with acknowledgements of Registered post.

2) Dept of mines letter to Tahsildar of Kangayam, Kangayam Taluk for enquiry & inspection by letter dt.19.08.2020-(but no enquiry & inspection done by the Tahsildar till date.)

3) Sale deed documents of original stone crusher unit "SRINIDHI STONE & METALS " owner Mr.Manoharan in SF NO.722/A,723/A1,736/A,731/A2C1,735/3A,737,736/B2 of.Senapathipalayam

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village to new unit buyer "ERODE MINES" which are all agricultural lands as specified in the sale deed No.403,404,405,406 of 2021 dt.27.01.21 & 29.01.21 of Vellakoil Sub Registrar Office as per attachment.

-v-

We, all farmers of above villages, hereby request you to direct the Govt officials to follow the Govt norms for granting license for Stone crusher units and the officials permitting these units without license thereby doing lot of hardship to the surrounding people within the radius of 250 meters as stated below.

We submit this memorandum to the Hon'ble tribunal all our frequent request to the Stone Crusher units and respective Govt officials to certify the units to run & permit the unit lawfully turned down by the Owner of the above units and the Govt officials.

With reference to above we people of 4 villages hereby give strong objection for renewal of the quarry license in the name of Srinidhi Stones & Metals or in any other new name Viz., Erode Mines etc., because of the following reasons as we stated in the petition referred above:-

- 1) Un bearable blasting sound for the whole 24 hrs/day for the surrounding people within 250 meters radius of the above crusher units.
- 2) Unbearable stone crushing sound all over night rendering us sleepless night. Our children cry & afraid .Our school students & College students study affected very much. We have lot of stress & strain, depression etc.,
- 3) Our Cattle (Sheep,Goats,Cow) afraid of grazing and met with accident (severe injury) for the fall of cracked stones as shown in photos , thus our livelihood is affected severely.
- 4) Govt water source PAP Canal irrigation lands are situated within 100 metres of the above Crusher unit we could not do agriculture since fall of stones endangering our life , thus our livelihood agriculture is severely affected.
- 5) Lot of residential houses are within 250 meters from the Stone crusher unit as in photos and our house walls are cracked due to powerful blast sounds as shown in photos.
- 6) Hundreds of Coconut trees and moringa trees are affected within 100 meters of Stone crusher unit by the stone dust/ air pollution-no yield thereby our livelihood is severely affected.
- 7) We have not given NOC for the starting of the Srinidhi Stones & metals units and its renewal.
- 8) No compound wall is constructed surrounding the unit as per rules and regulation.
- 9) Original license is also granted without following the above Govt norms for Stone crusher units.

Hence we pray the Hon'ble Green Tribunal to order the respective Govt officials to inspect the above SRINIDHI STONE & METALS & Erode mines to reassess whether the units are in conformity of Govt norms before issuing License. We pray order for not to do renewal of the Stone Crusher unit in the name of Srinidhi Stone & Metals or in any new name applied viz., "ERODE MINES" etc., As per the enclosed registration document "SRINIDHI STONE & METALS" sold the entire crusher unit to "ERODE MINES" on 27.01.21 which all are agricultural lands to be used for Stone crusher unit is against Law. We have sent a petition to all Govt authorities during Aug'2020 as per attached acknowledgements for your kind perusal.

As per the RTI Reply received in the previous occasions the important Govt. Norms are as follows:-

- i) No Stone crusher unit should be started within 300 meters from the residential houses. We surrounding people are living more than 100 years within 300 meters of crusher unit which is against Law.
- ii) No fertile lands should be used for starting Stone Crusher unit but the SRINIDHI STONE & METALS" and the new purchaser "ERODE MINES" established the stone crusher unit on pure agricultural lands as declared in the Registration document No.403,404,405,406 of 2021 dt.27.01.21 & 29.01.21 of Vellakoil Sub Registrar Office as per attachment.
- iii) Thousands of coconut & Moringa trees are in and around the above crusher units within 100 meters itself which is against Law. They are severely affected by the air pollution & water scarcity by the deep depth of stone crusher wells by which our main irrigation source well become dry & go below very low level. Hence our livelihood agriculture is very much affected.
- iv) Cattle (Sheep.Goats,cow) are afraid for grazing in the adjacent field of crusher unit within 100 meters of crusher unit by the heavy blasting sound and also met with accident by the flying stones of blasting. Hence our livelihood is affected seriously.
- v) Village roads are too nearby from the above crusher unit we couldn't walk between our agricultural fields and residential houses. We are afraid of flying blasting stones on these roads and have lot of stress & strain, depression.
- vi) There is no compound wall of 20 feets of above crusher units as prescribed in Law. Hence this is against the Govt. norms.
- vii) Govt PAP project canal irrigation canals are inside and surrounding of the above crusher unit as per boundary of lands mentioned in the above registered document itself and the photos attached by us with the petition during Aug'2020. There should not be irrigation canals near the Crusher unit as per Law but the PAP canal is running inside the crusher unit to outside of other farmers field, thus polluting water for other side farmers agriculture and thus their livelihood.
- viii) The above units are functioning to date(01.02.22021) after expiry without license which is against Law. As well as NOC from the surrounding neighbors been obtained by forgery by the above units are accepted by the Govt officials to grant license which activity is within the ambit of Forgery u/s IPC 463 & IPC 471.(Fraudulently or dishonestly used as genuine any document is forged document)

Hence we farmers pray the Hon'ble Green Tribunal by making an inquiry to cancel the license and prohibit its operation and thus save our (farmers) livelihood and life and thus render justice.

Thanking you,

Yours faithfully,

P.G.Sethuram,Senior citizen Farmer, 9843012751

M.Prabhukumar & others, Mobile No.7736421573

Date: 01.02.2021

Place: Kurukkupalayam.

Attachment: 1.Villagers petition cum complaint copy with acknowledgement to various Govt officials.

2) Dept of mines letter to Tahsildar of Kangayam, Kangayam Taluk for enquiry & inspection by letter dt.19.08.2020 in TAMIL-(but no enquiry & inspection done by the Tahsildar till date.)

3) Sale deed documents of original stone crusher unit "SRINIDHI STONE & METALS " owner Mr.Manoharan in SF NO.722/A,723/A1,736/A,731/A2C1,735/3A,737,736/B2 of Senapathipalayam village to new unit buyer "ERODE MINES" which are all agricultural lands as specified in the sale deed No.403,404,405,406 of 2021 dt.27.01.21 & 29.01.21 of Vellakoil Sub Registrar Office as per attachment.

CC Copy to: 1) Tahsildar, Kangayam(tahkgm.tntpr@nic.in)

- 2) The Asst Director(Mines), Collectorate, Tirupur district. ad mines.tntpr@nic.in
- 2) RDO, Dharapuram, rdodpm.tntpr@nic.in
- 3) TNPCB, Tirupur North, deetnpcbtpn2018@gmail.com
- 4) TNPCB, Chennai. tnpcb-chn@gov.in
- 5) The Tirupur District Collector, collrtup@nic.in
- 6) The Hon'ble Tamilnadu Chief Minister's Cell. cmcell@tn.gov.in

Illicit mining-ERODE MINES-information-reg2

sethuram pg <sethuram.pg_45@yahoo.co.in> Tue, 2 Feb at 12:45 pm

To: deetnpcbtpn2018@gmail.com,tnpcb-chn@gov.in

Cc:rg.ngt@nic.in

From

02.02.2021

P.G.Sethuram, M.Com., D.CAM., NISM, NCFM, A.C.A(1G)

Senior Citizen Farmer of India. Mobile: 9843012751

M.Prabhukumar, B.E., Mobile: 7736421573

On behalf of people of

Kurukkupalayam, Perandaikattu valasu,

Thanjilliamman Koil Palayam,

Velappanaicken Valasu Panchayat Union & post,

Senapathipalayam Village,

Vellakoil via-638111,

Kangayam Tk, Tirupur District, Tamilnadu.

To

The Director, TNPCB,

Tirupur North,

Kumaran Road, Tirupur.

Sir,

Sub: 1) Srinidhi Metals (Stone Crusher Unit) at Illuppaikinar, Velappanaicken valasu Panchayat Union- unbearable pollution complaint petition by the surrounding people of crusher unit within 250 metres –requesting last 3 periodical inspection reports copy-reg.

2) **Objection for Renewal of license for Srinidhi Stones & Metals in the same name or in the name of "Erode mines"-reg**

3) objection for new license in the name of "Erode Mines" –reg

4) Informing illicit mining without license (since the crusher in the name of SHRINIDHI Stones & Metals has been bought by "Erode Mines" only on 27.01.2021 but they run the crusher by pooja on 27.01.21 itself just by changing the name board to "Erode Mines" . Pls vide the attached audio & video recording on 02.02.2021-reg

Ref: 1) Letter dt.19.08.2020 from Dept of Mines & Minerals, Collectorate ,Tirupur to the Tahsildar, Kangayam.

2) Our surrounding people complaint petition dt.17.08.2020 to Various Govt Authorities.

3) Sale deed documents of "SRINIDHI STONE & METALS " owner Mr.Manoharan in SF NO.722/A,723/A1,736/A,731/A2C1,735/3A,737,736/B2 of Senapathipalayam village to "ERODE MINES" which are all agricultural lands as specified in the sale deed No.403,404,405,406 of 2021 dt.27.01.21 & 29.01.21 of Vellakoil Sub Registrar Office as per attachment.

4) Petition to Green Tribunal copy

5) Audio recording of Crusher running sound on 01.02.2021-1 No.

6) Audio recording of Crusher running sound on 02.02.2021 – 4Nos.

-v-

With reference above (1) we all 4 villages farmers regret very much to inform you that you didn't take any action to resolve the issue eventhough it involves problem of farmers community. We want to know the reasons since it is the livelihood of people of 4 villagers/farmers. Hence we request you to come and scrutinize the crusher field whether it conforms to Govt norms as per the RTI rely letter information as stated below as early as possible. We have already sent our petition to Green Tribunal, Southern zone based on the previous order is herebelow produced for your kind perusal:-

THE HINDU Chennai: March 23, 2020:-

NGT asks TNPCB to inspect Stone crusher units :-

The Southern bench of National Green Tribunal has directed the Tamilnadu Pollution Control Board to make periodical inspections of stone crusher units to ascertain whether they are following norms to prevent pollution affecting the air quality and the health of the neighboring residents.

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With reference to above we people of 4 villages hereby give strong objection for renewal of the quarry license in the name of Srinidhi Stones & Metals or in any other new name Viz., Erode Mines etc., because of the following reasons as we stated in the petition referred above:-

- 1) Unbearable blasting sound for the whole 24 hrs/day. (Pls vide audio recordings on 02.02.2021 @ 1am to 6.40 am.
- 2) Unbearable stone crushing sound all over night rendering us sleepless night. Our children cry & afraid. Our school students & College students study affected very much. We have lot of stress & strain, depression etc.,
- 3) Our Cattle (Sheep, Goats, Cow) afraid of grazing and met with accident (severe injury) for the fall of cracked stones as shown in photos, thus our livelihood is affected severely.
- 4) Govt water source PAP Canal irrigation lands are situated within 100 metres of the above Crusher unit we could not do agriculture since fall of stones endangering our life, thus our livelihood agriculture is severely affected.
- 5) Lot of residential houses are within 250 meters from the Stone crusher unit as in photos and our house walls are cracked due to powerful blast sounds as shown in photos.
- 6) Hundreds of Coconut trees and moringa trees are affected within 100 meters of Stone crusher unit by the stone dust/ air pollution-no yield thereby our livelihood is severely affected.
- 7) We have not given NOC for the starting of the Srinidhi Stones & metals units and its renewal.
- 8) No compound wall is constructed surrounding the unit as per rules and regulation.
- 9) Original license is also granted without following the above Govt norms for Stone crusher units.

Hence we hereby request you to inspect the above SRINIDHI STONE & METALS unit and ascertain yourself our genuine complaint. We request not to do renewal of the Stone Crusher unit in the name of Srinidhi Stone & Metals or in any new name applied viz., "ERODE MINES" etc., As per the enclosed registration document "SRINIDHI STONE & METALS" sold the entire crusher unit to "ERODE MINES" on 27.01.21. Hence If renewal is granted in new name is also objected by the above people as per our petition during Aug'2020 to all Govt authorities as per attached acknowledgements.

As per the RTI Reply received in the previous occasions the important Govt. Norms are as follows:-

- i) No Stone crusher unit should be started within 300 meters from the residential houses. We surrounding people are living more than 100 years within 300 meters of crusher unit which is against Law.
- ii) No fertile lands should be used for starting Stone Crusher unit but the SRINIDHI STONE & METALS" and the new purchaser "ERODE MINES" established the stone crusher unit on pure agricultural lands as declared in the Registration document No.403,404,405,406 of 2021 dt.27.01.21 & 29.01.21 of Vellakoil Sub Registrar Office as per attachment.
- iii) Thousands of coconut & Moringa trees are in and around the above crusher units within 100 meters itself which is against Law.
- iv) Govt PAP project canal irrigation canals are inside and surrounding of the above crusher unit as per boundary of lands mentioned in the above registered document itself and the photos attached by us with the petition during Aug'2020.

Hence we hereby request you send a copy to us and to THE HON'BLE NATIONAL GREEN TRIBUNAL, Southern zone of atleast last 3 periodical inspection reports of SRINIDHI STONE & METALS situated in the above SF Nos. of Senapathipalayam village after our complaint / grievance petition to you on 17.08.2020 at the earliest.

Hence we request you to cancel the license and prohibit its operation and thus save our (farmers) livelihood and life.

Thanking you,

Yours faithfully,

P.G.Sethuram, Senior Citizen Farmer of India.

M.Prabhukumar & others,

Date: 02.02.2021

Place: Kurukkupalayam.

Attachment: 1. Villagers petition cum complaint copy with acknowledgement.

2. Sale of SHRINIDHI CRUSHER documents to ERODE MINES.

Copy to:

1) The Hon'ble National Green Tribunal- Southern Zone, Chennai

Illicit mining information & RTI Application-reg

sethuram pg <sethurampg_45@yahoo.co.in>

To:tahkgm.tntpr@gmail.com,rdodpm.tntpr@gmail.com,collrtup@nic.in Fri 5 Feb

From

05.02.2021

P.G.Sethuram,M.Com.,D.CAM.,NISM,NCFM,A.C.A(1G)

Senior Citizen Farmer of India. Mobile: 9843012751

M.Prabhukumar, B.E., Mobile: 7736421573

On behalf of people of

Kurukkupalayam, Perandaikattu valasu,

Thanjilaraman Kalpalayam,

Velappanaicken Valasu Panchayat Union & post,

Senapathipalayam Village,

Vellakoil via-638111,

Kangayam Tk, Tirupur District,Tamilnadu.

To

The Tashildar,

Kangayam taluk,

Kangayam

Sirs,

Sub: 1) Illicit mining-RTI application dt.05.02.2021 attached herewith -reg

2) Stone crusher unit "ERODE MINES" functioning without license-reg

3) False Inspection report while granting original license to Shrinidhi Stones & metals situated at SF NO.722/A,723/A1,736/A,731/A2C1,735/3A,737,736/B2 of Senapathipalayam village ,Velappa naicken valash panchayat union,Kangayam taluk- No Govt norms been satisfied by the above unit-for Illicit Inspection report & license-reg

-v

We people of above villages are farmers and livelihood is agriculture. But Mines dept and the Tashildar,Kangayam . TNPCB officials had given false statement to issue stone crusher unit to SHRINIDHI STONES & METALS unit which affected our livelihood with lot of stress and strain, depression etc., So we request you to give us Rs.10 lacs each to the resident of the above villagers at the earliest. If you are genuine prove yourself that you are submitting the genuine report that the above unit satisfied all Govt.norms, viz., i) 20 feets wall exists, ii) within 300 meters no residents are there, iii) No agricultural lands, iv) No Coconut & moringa trees, v) No cattle grazing, vi) No PAP Canal, vii) Genuine NOC obtained from the surrounding residents within 300 feets, viii) EB reading after expiry of License period etc.,As well as send us the periodical inspection reports as per the Hon'ble National Green Tribunal as follows:

THE HINDU Chennai: March 23,2020:-

NGT asks TNPCB to Inspect Stone crusher units :-

The Southern bench of National Green Tribunal has directed the Tamilnadu Pollution Control Board to make periodical inspections of stone crusher units, to ascertain whether they are following norms to prevent pollution affecting the air quality and the health of the neighboring residents. Hence we request last 3 periodical inspection reports at the earliest.

We hereby state that the stone crusher unit "SRINIDHI STONES & METALS" sold this unit to ERODE MINES on 27.01.2021. The new crusher unit is functioning 24 hrs from 27.01.2021 without license.

As per the RTI Reply received in the previous occatons the Important Govt. Norms for stone crusher unit are as follows:-

i) No Stone crusher unit should be started within 300 meters from the residential houses. We surrounding people are living more than 100 years within 300 meters of crusher unit which is against Law.

ii) No fertile lands should be used for starting Stone Crusher unit but the SRINIDHI STONE & METALS" and the new purchaser "ERODE MINES" established the stone crusher unit on pure agricultural lands as declared in the Registration document No.403,404,405,406 of 2021 dt.27.01.21 & 29.01.21 of Vellakoil Sub Registrar Office as per attachment.

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iii) Thousands of coconut & Moringa trees are in and around the above crusher units within 100 meters itself which is against Law.

iv) Govt PAP project canal irrigation canals are inside and surrounding of the above crusher unit as per boundary of lands mentioned in the above registered document itself and the photos attached by us with the petition during Aug'2020.

v) Compound wall of 20 feet around the crusher unit.

vi) Govt pond within 300 meters from Stone crusher unit.

vii) Temple 2 nos. within 300 meters from crusher unit.

Hence we all residents of the above village request you to stop the illicit mining by Erode Mines without license and save our life.

Thanking you,

Yours faithfully,

P.G.Sethuram, Senior Citizen Farmer of India.

M.Prabhukumar & others,

Date: 05.02.2021

Illicit mines information & RTI application dt.05.02.2021-reg
sethuram pg <sethuram.pg.45@yahoo.com> Fri 5 Feb

To: National Informatics Centre (NIC), cgmchennai32@gmail.com
From

05.02.2021

P.G.Sethuram, M.Com., D.CAM., NISM, NCFM, A.C.A (1G)
Senior Citizen Farmer of India. Mobile: 9843012751
M.Prabhukumar, B.E., Mobile: 7736421573
On behalf of people of
Kurukkupalayam, Perandaikattu valasu,
Thanjiliamman Koil Palayam,
Velappanaicken Valasu Panchayat Union & post,
Senapathipalayam Village,
Vellakoil via-638111,
Kangayam Tk, Tirupur District, Tamilnadu.

To
The Assistant Director (Mines)
Department of Mines & Minerals,
District Collector Office,
Tirupur, Tirupur District, Tamilnadu.

Sirs,

Sub: 1) Illicit mining-RTI application dt.05.02.2021 attached herewith -reg

2) False Inspection report while granting original license to Shrinidhi Stones & metals situated at SF NO.722/A,723/A1,736/A,731/A2C1,735/3A,737,736/B2 of Senapathipalayam village, Velappa naicken valash panchayat union, Kangayam taluk- No Govt norms been satisfied by the above unit-for illicit inspection report & license-compensation requested – Notice of Compensation for Illicit certificate-reg

-v

We people of above villages are farmers and livelihood is agriculture. But Mines dept and the Tashildar, Kangayam, TNPCB officials had given false statement to issue stone crusher unit to SHRINIDHI STONES & METALS unit which affected our livelihood with lot of stress and strain, depression etc., So we request you to give us Rs.10 lacs each to the resident of the above villagers at the earliest. If you are genuine prove yourself that you are submitting the genuine report that the above unit satisfied all Govt. norms, viz., i) 20 feet wall exists, ii) within 300 meters no residents are there, iii) No agricultural lands, iv) No Coconut & moringa trees, v) No cattle grazing, vi) No PAP Canal, vii) Genuine NOC obtained from the surrounding residents within 300 feet, viii) EB reading after expiry of License period etc., As well as send us the periodical inspection reports as per the Hon'ble National Green Tribunal as follows:

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The Southern bench of National Green Tribunal has directed the Tamilnadu Pollution Control Board to make periodical inspections of stone crusher units to ascertain whether they are following norms to prevent pollution affecting the air quality and the health of the neighboring residents. Hence we request last 3 periodical inspection reports at the earliest.

As per the RTI Reply received in the previous occasions the important Govt. Norms for stone crusher unit are as follows:-

- i) No Stone crusher unit should be started within 300 meters from the residential houses. We surrounding people are living more than 100 years within 300 meters of crusher unit which is against Law.
- ii) No fertile lands should be used for starting Stone Crusher unit but the SRINIDHI STONE & METALS" and the new purchaser "ERODE MINES" established the stone crusher unit on pure agricultural lands as declared in the Registration document No.403,404,405,406 of 2021 dt.27.01.21 & 29.01.21 of Vellakoil Sub Registrar Office as per attachment.
- iii) Thousands of coconut & Moringa trees are in and around the above crusher units within 100 meters itself which is against Law.

iv) Govt PAP project canal irrigation canals are inside and surrounding of the above crusher unit as per boundary of lands mentioned in the above registered document itself and the photos attached by us with the petition during Aug'2020.

v) Compound wall of 20 feet around the crusher unit.

vi) Govt pond within 300 meters from Stone crusher unit.

vii) Temple 2 nos. within 300 meters from crusher unit.

Hence we all residents of the above village request you to stop the illicit mining by Erode Mines without license and save our life.

Thanking you,

Yours faithfully,

P.G.Sethuram, Senior Citizen Farmer of India.

M.Prabhukumar & others,

Date: 05.02.2021

Place: Kurukkupalayam.

Illicit mining causing unbearable pollution problem-stone crusher unit without license-reg
sethuram pg ssethurampg_45@yahoo.co.in
To: tndoe@tn.nic.in, deetnpcbtpn2018@gmail.com
From

105

11.02.2021

P.G.Sethuram, M.Com., D.CAM., NISM, NCFM, A.C.A(1G)
Senior Citizen Farmer of India. Mobile: 9843012751
On behalf of people of
Perandaikattu valasu,
Kurukkupalayam, Thanjiliamman Koil Palayam,
Velappanaicken Valasu Panchayat Union & post,
Senapathipalayam Village, Vellakoil via-638111,
Kangayam Tk, Tirupur District, Tamilnadu. mail id :sethurampg_45@yahoo.co.in

To
The Chairman,
State Level Environment Impact Assessment,
Saidapet,
Chennai.

Respected Sir,

Sub: 1) Illicit mining-Information-requisition to close the stone crusher units -reg
2) Srinidhi Stones & Metals & Erode Mines functioning without license-No valid consent letter-reg
3) False Inspection report while granting original license to Shrinidhi Stones & metals situated at SF
NO.722/A,723/A1,736/A,731/A2C1,735/3A,737,736/B2 of Senapathipalayam village ,Velappa naicken valash
panchayat union,Kangayam taluk- No Govt norms been satisfied by the above unit-for Illicit inspection report & license-reg
Ref: 1) Our complaint petition to National Green Tribunal, Southern Zone dt.01.02.2021.
2) RTI Application attached herewith to Tahshildar, Kangayam Taluk dt.05.02.2021.

-v

We people of above villages are farmers and livelihood is agriculture. But Mines dept and the Tashildar, Kangayam , TNPCB officials had given false statement to issue stone crusher unit to SHRINIDHI STONES & METALS unit which affected our livelihood with lot of stress and strain, depression etc., After our complaint to National Green Tribunal and Govt officials the above unit is aggressively operating the unit without break (24 x 7) even in Sundays. These units are not existing Crusher units as per the order 10.05.1999 of the Hon'ble Supreme court . So these above crusher units are new crusher units as per the order of our Apex Court. Hence no valid consent for the new unit "Erode Mines" . It will be treated as a fresh consent which is illegal. We request you take necessary steps to inspect and reassess the report whether the above unit satisfied all Govt.norms. The following facts are stated here below for your kind information & perusal:

- 1) The above crusher units are situated in pure Agricultural lands as per Tamilnadu Registration Records dt.27.01.21 & 29.01.21 as per attachment.
- 2) The above stone crusher units are not Existing Crusher Units as per the Hon'ble Supreme Court order dt.10.05.1999.
- 3) No valid consent for the new unit "ERODE MINES" eventhough it purchased the unit from "SRINIDHI STONES & METALS" crusher from 29.01.2021.
- 4) The consent obtained, if any would be treated as a fresh consent which is illegal.
- 5) The public residing at surrounding 4 villages gave objection from the inception of these units to various Govt Authorities. As per the attached Acknowledgement of Regd posts informing the illicit license and the pollution problem, unbearable sound over night , powerful blasting & flying stones endangering our life & Cattle we are under severe stress & strain, Depression, loss of our livelihood agriculture & Cattle grazing etc.,
- 6) Within 500 meters we are residing more than 100 years and we didn't give NOC for starting & for renewal of the above Stone Crusher units.
- 7) Thousands of age old coconut , Palm trees & Moringa trees are within 100 meters surrounding of these Crusher units.
- 8) Our Cattle(Sheeps, Goats & Cows) afraid of grazing & met with accident in which our land is within 10 feets of the above Stone crusher units.
- 9) 1 No. Govt Check Dam is within 300 meters of the above crusher units .

10) 3 Nos Temples viz., Thanjiliamman Koil (west of Crusher units), Kappanasamy Kannimar Koil, (west of Crusher units), Amman koil (East of Crusher units) are situated surrounding of the above crusher units within 500 meters of the above crusher units.

11) PAP irrigation canals inside & outside of the above crusher units.

The Original licence and consent letters to the above units are being obtained by suppressing all above facts by the concerned owners of the units & the inspecting Govt., officials. We request a copy of the periodical inspection reports as per the Hon'ble National Green Tribunal as follows:

THE HINDU Chennai: March 23,2020:-

NGT asks TNPCB to Inspect Stone crusher units :-

The Southern bench of National Green Tribunal has directed the Tamilnadu Pollution Control Board to make periodical inspections of stone crusher units to ascertain whether they are following norms to prevent pollution affecting the air quality and the health of the neighboring residents. Hence we requested last 3 periodical inspection reports to TNPCB but for no response.

Hence we all residents of the above village request you to stop & close the illicit mining by Erode Mines without license and save our life.

Thanking you,

Yours faithfully,

P.G.Sethuram, Senior Citizen Farmer of India.

on behalf of public

Date: 11.02.2021

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Illicit mining -unbearable torture by 24 hrs sound & powerful blasting-requisition for closure of the stone crusher units-regz

sethuram pg <sethurampg_45@yahoo.co.in> Thu, 11 Feb at 11:29 am
To:collrtup@nic.in
From

11.02.2021

P.G.Sethuram,M.Com.,D.CAM.,NISM,NCFM,A.C.A(1G)
Senior Citizen Farmer of India. Mobile: 9843012751
On behalf of people of
Perandaikattu valasu,
Kurukkupalayam, Thanjilliamman Koil Palayam,
Velappanaicken Valasu Panchayat Union & post,
Senapathipalayam Village, Vellakoil via-638111,
Kangayam Tk, Tirupur District,Tamilnadu. mail id :sethurampg_45@yahoo.co.in

To
The District Collector,
Tirupur District,
Tirupur-641604.

Respected Sir,

Sub: 1) Illicit mining-information-requisition to close the stone crusher units -reg
2) Srinidhi Stones & Metals & Erode Mines functioning without license-No valid consent letter-reg
3) False Inspection report while granting original license to Shrinidhi Stones & metals situated at SF
NO.722/A,723/A1,736/A,731/A2C1,735/3A,737,736/B2 of Senapathipalayam village ,Velappa naicken valash
panchayat union,Kangayam taluk- No Govt norms been satisfied by the above unit-for Illicit inspection report & license-reg
Ref: 1) Our complaint petition to National Green Tribunal, Southern Zone dt.01.02.2021.
2) RTI Application attached herewith to Tahshildar, Kangayam Taluk dt.05.02.2021.

-v

We people of above villages are farmers and livelihood is agriculture. But Mines dept and the Tashildar,Kangayam ,
TNPB officials had given false statement to issue stone crusher unit to SHRINIDHI STONES & METALS unit which affected our
livelihood with lot of stress and strain, depression etc., After our complaint to National Green Tribunal and Govt officials the above
unit is aggressively operating the unit without break (24 x 7) even in Sundays. These units are not existing Crusher units as
per the order 10.05.1999 of the Hon'ble Supremecourt . So these above crusher units are new crusher units as per the
order of our Apex Court. Hence no valld consent for the new unit "Erode Mines" It will be treated as a fresh consent which
is illegal. We request you take necessary steps to inspect and reassess the report whether the above unit satisfied all
Govt.norms. The following facts are stated here below for your kind information & perusal:

- 1) The above crusher units are situated in pure Agricultural lands as per Tamilnadu Registration Records dt.27.01.21 & 29.01.21 as per attachment.
- 2) The above stone crusher units are not Existing Crusher Units as per the Hon'ble SupremeCourt order dt.10.05.1999.
- 3) No valid consent for the new unit "ERODE MINES" eventhough it purchased the unit from "SRINIDHI STONES & METALS" crusher from 29.01.2021.
- 4) The consent obtained if any would be treated as a fresh consent which is illegal.
- 5) The public residing at surrounding 4 villages gave objection from the inception of these units to various Govt Authorities. As per the attached Acknowledgement of Regd posts informing the illicit license and the pollution problem, unbearable sound over night , powerful blasting & flying stones endangering our life & Cattle we are under severe stress & strain, Depression, loss of our livelihood agriculture & Cattle grazing etc.,
- 6) Within 500 meters we are residing more than 100 years and we didn't give NOC for starting & for renewal of the above Stone Crusher units.
- 7) Thousands of age old coconut , Palm trees & Moringa trees are within 100 meters surrounding of these Crusher units.
- 8) Our Cattle(Sheeps,Goats & Cows) afraid of grazing & met with accident in which our land is within 10 feets of the above Stone crusher units.
- 9) 1 No. Govt Check Dam is within 300 meters of the above crusher units .

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10) 3 Nos Temples viz., Thanjiliamman Koil (west of Crusher units), Kappanasamy Kannimar Koil, (west of Crusher units), Amman koil (East of Crusher units) are situated surrounding of the above crusher units within 500 meters of the above crusher units.

11) PAP irrigation canals inside & outside of the above crusher units.

The Original licence and consent letters to the above units are being obtained by suppressing all above facts by the concerned owners of the units & the inspecting Govt., officials. We request a copy of the periodical inspection reports as per the Hon'ble National Green Tribunal as follows:

THE HINDU Chennai: March 23,2020:-

NGT asks TNPCB to inspect Stone crusher units :-

The Southern bench of National Green Tribunal has directed the Tamilnadu Pollution Control Board to make periodical inspections of stone crusher units to ascertain whether they are following norms to prevent pollution affecting the air quality and the health of the neighboring residents. Hence we requested last 3 periodical inspection reports to TNPCB but for no response.

Hence we all residents of the above village request you to stop & close the illicit mining by Erode Mines without license and save our life.

Thanking you,

Yours faithfully,

Petition under senior citizen category-to close illicit mines-reg

sethuram pg <sethurampg_45@yahoo.co.in> Fri, 12 Feb at 8:13 am

To:collrtup@nic.in,cmcell

From

12.02.2021

P.G.Sethuram,M.Com.,D.CAM.,NISM,NCFM,A.C.A(1G)
Senior Citizen Farmer of India. Mobile: 9843012751
On behalf of people of
Perandaikattu valasu,
Kurukkupalayam, Thanjiliamman Koil Palayam,
Velappanaicken Valasu Panchayat Union & post,
Senapathipalayam Village, Vellakoil via-638111,
Kangayam Tk, Tirupur District,Tamilnadu.

To
The District Collector,
Tirupur District,
Tirupur-641604.

Respected Sir,

Sub: 1) Requisition to protect Senior Citizens as per **The Tamil Nadu Maintenance and Welfare of Parents and Senior Citizens Rules, 2009** & per Chapter V of of The Maintenance and Welfare of Parents and Senior Citizens Act, 2007 (Central Act 56 of 2007)-**Duties of District Collector-urgent reminder-reg**

2) Our Registered petition dt. 17.08.2020 recd by the District Collector ,Tirupur on 18.08.2020 as per attached acknowledgement-for nuisance (unbearable crusher running sound & blasting sound,pollution problem, lot of stress & strain, depression etc.,

3) **Illicit mining-information-requisition to close the stone crusher units -reg**

4) Srinidhi Stones & Metals & Erode Mines functioning without license-No valid consent letter-reg

5) False Inspection report while granting original license to Shrinidhi Stones & metals situated at SF NO.722/A,723/A1,736/A,731/A2C1,735/3A,737,736/B2 of Senapathipalayam village ,Velappa naicken valash panchayat union,Kangayam taluk- No Govt norms been satisfied by the above unit-**for illicit inspection report & license-reg**

Ref: 1) Our complaint petition to National Green Tribunal, Southern Zone dt.01.02.2021 along with petition to the District Collector,Tirupur, Tashildar Kangayam,RDO Dharapuram,TNPCB Tirupur & Chennai,Asst Director Mines,Tirupur,Director of Social Environment,Chennai & CM CELL dt.17.08.2020 along with Registered post Acknowledgements.

2) RTI Application attached herewith to Tahshildar, Kangayam Taluk dt.05.02.2021.

110
We people of above villages are farmers and livelihood is agriculture. But Mines dept and the Tashildar, Kangayam, TNPCB officials had given false statement to issue stone crusher unit to SHRINIDHI STONES & METALS unit which affected our livelihood with lot of stress and strain, depression etc., After our complaint to National Green Tribunal and Govt officials the above unit is aggressively operating the unit without break (24 x 7) even in Sundays. **These units are not existing Crusher units as per the order 10.05.1999 of the Hon'ble Supreme Court. So these above crusher units are new crusher units as per the order of our Apex Court. Hence no valid consent for the new unit "Erode Mines"** It will be treated as a fresh consent which is illegal. We request you take necessary steps to inspect and reassess the report whether the above unit satisfied all Govt. norms. The following facts are stated here below for your kind information & perusal:

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- 2) The above stone crusher units are not Existing Crusher Units as per the Hon'ble Supreme Court order dt. 10.05.1999.
- 3) No valid consent for the new unit "ERODE MINES" even though it purchased the unit from "SRINIDHI STONES & METALS" crusher from 29.01.2021.
- 4) The consent obtained if any would be treated as a fresh consent which is illegal.
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- 7) Thousands of age old coconut, Palm trees & Moringa trees are within 100 meters surrounding of these Crusher units.
- 8) Our Cattle (Sheeps, Goats & Cows) afraid of grazing & met with accident.
- 9) 1 No. Govt Check Dam is within 300 meters of the above crusher units.
- 10) 3 Nos Temples viz., Thanjiliamman Koil (west of Crusher units), Kappanasamy Kannimar Koil, (west of Crusher units), Amman koil (East of Crusher units) are situated surrounding of the above crusher units within 500 meters of the above crusher units.
- 11) PAP irrigation canals inside & outside of the above crusher units.

The Original licence and consent letters to the above units are being obtained by suppressing all above facts by the concerned owners of the units & the inspecting Govt., officials. We request a copy of the periodical inspection reports as per the Hon'ble National Green Tribunal as follows:

THE HINDU Chennai: March 23, 2020:-

NGT asks TNPCB to inspect Stone crusher units :-

The Southern bench of National Green Tribunal has directed the Tamilnadu Pollution Control Board to make periodical inspections of stone crusher units to ascertain whether they are following norms to

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(111)

We people of above villages are farmers and livelihood is agriculture. But Mines dept and the Tashildar, Kangayam, TNPCB officials had given false statement to issue stone crusher unit to SHRINIDHI STONES & METALS unit which affected our livelihood with lot of stress and strain, depression etc., After our complaint to National Green Tribunal and Govt officials the above unit is aggressively operating the unit without break (24 x 7) even in Sundays. **These units are not existing Crusher units as per the order 10.05.1999 of the Hon'ble Supreme Court . So these above crusher units are new crusher units as per the order of our Apex Court. Hence no valid consent for the new unit "Erode Mines."** It will be treated as a fresh consent which is illegal. We request you take necessary steps to inspect and reassess the report whether the above unit satisfied all Govt. norms. The following facts are stated here below for your kind information & perusal:

- 1) The above crusher units are situated in pure Agricultural lands as per Tamilnadu Registration Records as per attachment.
- 2) The above stone crusher units are not Existing Crusher Units as per the Hon'ble Supreme Court order dt. 10.05.1999.
- 3) No valid consent for the new unit "ERODE MINES" even though it purchased the unit from "SRINIDHI STONES & METALS" crusher from 29.01.2021.
- 4) The consent obtained if any would be treated as a fresh consent which is illegal.
- 5) The public residing at surrounding 4 villages gave objection from the inception of these units to various Govt Authorities. As per the attached Acknowledgement of Regd posts informing the illicit license and the pollution problem, unbearable sound over night, powerful blasting & flying stones endangering our life & Cattle we are under severe stress & strain, Depression, loss of our livelihood agriculture & Cattle grazing etc.,
- 6) Within 500 meters we are residing more than 100 years and we didn't give NOC for starting & for renewal of the above Stone Crusher units.
- 7) Thousands of age old coconut, Palm trees & Moringa trees are within 100 meters surrounding of these Crusher units.
- 8) Our Cattle (Sheeps, Goats & Cows) afraid of grazing & met with accident.
- 9) 1 No. Govt Check Dam is within 300 meters of the above crusher units.
- 10) 3 Nos Temples viz., Thanjiliamman Koil (west of Crusher units), Kappanasamy Kannimar Koil, (west of Crusher units), Amman koil (East of Crusher units) are situated surrounding of the above crusher units within 500 meters of the above crusher units.
- 11) PAP irrigation canals inside & outside of the above crusher units.

The Original licence and consent letters to the above units are being obtained by suppressing all above facts by the concerned owners of the units & the inspecting Govt., officials. We request a copy of the periodical inspection reports as per the Hon'ble National Green Tribunal as follows:

THE HINDU Chennai: March 23, 2020:-

NGT asks TNPCB to inspect Stone crusher units :-

The Southern bench of National Green Tribunal has directed the Tamilnadu Pollution Control Board to make periodical inspections of stone crusher units to ascertain whether they are following norms to

1/2
prevent pollution affecting the air quality and the health of the neighboring residents. Hence we requested last 3 periodical inspection reports to TNPCB but for no response.

Hence we all residents of the above village request you to stop & close the illicit mining by Erode Mines without license and save our life.

Thanking you,

Yours faithfully,

P.G.Sethuram, Senior Citizen Farmer of India.

on behalf of public

Date: 12.02.2021

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From

15.02.2021

P.G.Sethuram,M.Com.,D.CAM.,NISM,NCFM,A.C.A(1G)
M.Prabhukumar,B.E., (Residing within 250 meters from Crusher)
Senior Citizen Farmer of India. Mobile: 9843012751
On behalf of people of
Perandaikattu valasu,
Kurukkupalayam, Thanjiliamman Koil Palayam,
Velappanaicken Valasu Panchayat Union & post,
Senapathipalayam Village, Vellakoil via-638111,
Kangayam Tk, Tirupur District,Tamilnadu.

To
The Tashildar
Kangayam Taluk,
Kangayam-638701
Tirupur DistrictSir,

Sub: 1) Illicit crusher unit distance measurement by obsolete method-objection reg.

Ref: Our Registered post complaint letter dt.17.08.2020.

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With reference to above letter we hereby objected the distance measured by the Govt Surveyor on 12.02.2021 as per our attached Tamil letter for your perusal. The measurement by tape along the road by considering the bends is not correct and exact way of measurement eventhough satellite accurate aerial facility is available. We people of 3 villages raised objection while measuring on 12.02.2021 by surveyor but he overlooked the same. Hence we request you to take genuine measurement before public & with our attested signature. Kindly do the needful and save our livelihood agriculture & life from heavy pollution as per our above petition.

Thanking you,

Yours faithfully,

P.G.Sethuram,Senior Citizen Farmer of India.

M.Prabhukumar(Nearest Resident)

on behalf of public

Date: 15.02.2021

Attachment: 1) Aerial satellite measurement picture.....1

2) Public objection letter in tamil dt.13.02.2021.....1

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Petition No	2021/1163894/XF	Petition Date	17/02/2021
Name	PG SETHURAM	Father / Spouse Name	P GOVINDASAMY
Address	14/41, PERANDAI KATTU VALASU, VELAPPA NAICKEN VALASU POST, ?????????, ?????????????????, Tirupur-638111 Tamilnadu		
Grievance Main Category	COMPLAINTS		
Grievance	<p>We people of 3 villages are farmers and our livelihood is agriculture. The stone crusher units SHRINIDHI STONES METALS unit ERODE MINES situated at SF NO.722/A,723/A1,736/A,731/A2C1,735/3A,737,736/B2 of Senapathipalayam village , Velappa Naicken Valash Panchayat Union,Kangayam taluk,Tirupur District are within 200 to 500 meters of our residents which affected our livelihood with lot of stress and strain, depression etc., We have sent complaint petition by registered post to District Collector,Tirupur, Tashildar Kangayam, Revenue Divitional Officer,Dharapuram ,TNPCB Tirupur, AD Mines,Tirupur on 17.08.2020 02.02.21. The following are our grievances divulged in the above complaint letters. 1) Un bearable blasting sound for the whole 24 hrs/day. 2) Unbearable stone crushing sound all over night rendering us sleepless night. Our children cry afraid .Our school students College students study affected very much. We have lot of stress strain, depression etc., 3) Our Cattle (Sheep,Goats,Cow) afraid of grazing and met with accident (severe injury) for the fall of cracked stones as shown in photos , thus our livelihood is affected severely. 4) Govt water source PAP Canal irrigation lands are situated within 100 metres of the above Crusher unit we could not do agriculture since fall of stones endangering our life , thus our livelihood agriculture is severely affected. 5) Lot of residential houses are within 250 meters from the Stone crusher unit as in photos and our house walls are cracked due to powerful blast sounds as shown in photos. 6) Hundreds of Coconut trees and moringa trees are affected within 100 meters of Stone crusher unit by the stone dust/ air pollution-no yield thereby our livelihood is severely affected. 7) We have not given NOC for the starting of the Srinidhi Stones metals units and its renewal. 8) No compound wall is constructed surrounding the unit as per rules and regulation. 9) The above crusher units are situated in pure agricultural lands of above SF Nos. of Senapathipalayam Village which is against Law Govt norms. 10) Original license is also granted without following the above Govt norms for Stone crusher units. 11) The above stone crusher units are not Existing Crusher Units as per the Hon'ble SupremeCourt order dt.10.05.1999. 12) No valid consent for the new unit "ERODE MINES" eventhough it purchased the unit from "SRINIDHI STONES METALS" crusher from 29.01.2021. 13) The consent obtained if any would be treated as a fresh consent which is illegal. 14) The public residing at surrounding 3 villages gave objection from the inception of these units to various Govt Authorities. As per the attached Acknowledgement of Regd posts informing the illicit license and the pollution problem, unbearable sound over night , powerful blasting flying stones endangering our life Cattle we are under severe stress strain, Depression, loss of our livelihood agriculture Cattle grazing etc., 15) Within 500 meters we are residing more than 100 years and we didn't give NOC for starting for renewal of the above Stone Crusher units. 16) Thousands of age old coconut , Palm trees Moringa trees are within 100 meters surrounding of these Crusher units. 17) Our Cattle(Sheeps,Goats Cows) afraid of grazing met with accident. 18) 1 No. Govt Check Dam is within 455 meters of aerial distance from the above crusher units . 19) 3 Nos Temples viz., Thanjiliamman Koil (west of Crusher units), Kappanasamy Kannimar Koil, (west of Crusher units), Amman koil (East of Crusher units) are situated surrounding of the above crusher units within 500 meters of the above crusher units. 20) PAP irrigation canals inside outside of the above crusher units. Hence we people of surrounding 3 villages from the above units request you to close the above illicit stone crusher units with immediate effect and save our life.</p>		



CHIEF MINISTER'S SPECIAL CELL TAMIL NADU

Online Petition Filing and Monitoring System



ABOUT CHIEF MINISTER'S SPECIAL CELL

The functioning of a responsive Government are rooted on seven principles namely - Access, Equity, Communication, Responsiveness, Effectiveness, Efficiency and Accountability. In order to ensure, that the public from diverse backgrounds, face no barriers in receiving Government services, are assisted when their entitlements are impeded, are facilitated to voice their grievance and appropriate remedy given to genuine complaints, the Chief Minister's Special Cell has been formed. Armed with a genuine purpose the Chief Minister's Special Cell functions as the Hon'ble Chief Minister's Grievance Redressal forum open to public from all walks of life. Norms are established to redress the grievances in an expeditious, fair and sympathetic manner without giving room for public dissatisfaction. The petitions are sent to the respective Departments and replies are fed into the online monitoring system. The Departments have been sensitised on the necessity for prompt and effective disposal of the petitions. Review meetings are being convened with the nodal officers of each Department/ District so that offices brooking delay are made accountable.

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Illicit mine without valid consent/license -heavy pollution problem-EMERGENCY REQUEST BY SENIOR CITIZENS & other public-reg

sethuram pg <sethurampg_45@yahoo.co.in> Sat, 20 Feb

To:collrtup@nic.in

Ce:rdodpm.tntpr@gmail.com,tahkgm.tntpr@gmail.com,National Informatics Centre (NIC),deetnpcbtpn2018@gmail.com,cgmchennai32@gmail.com

Bcc:rg.ngt@nic.in,cmcell

From

20.02.2021

P.G.Sethuram,M.Com.,D.CAM.,NISM,NCFM,A.C.A(1G)

Senior Citizen Farmer of India. Mobile: 9843012751

Secretary, Tirupur District G.L.G.Farmers Welfare Sangh,(Govt Regd),

On behalf of people of

Perandaikattu valasu,

Kurukkupalayam, Thanjilliamman Koil Palayam,

Velappanaicken Valasu Panchayat Union & post,

Senapathipalayam Village, Vellakoil via-638111,

Kangayam Tk, Tirupur District,Tamilnadu.

To

The District Collector,

Tirupur District,

Tirupur-641604.

Respected Sir,

Sub: 1) Stone crusher unit pollution problem & unbearable sound & illicit mining-**Action status-REMINDER NO.2-reg**

2) Illicit mining -inform us the status of license- **Stone Crusher units situated at SF**

NO. NO.722/A,723/A1,736/A,731/A2C1,735/3A,737,736/B2 of Senapathipalayam village ,Velappa naicken valash panchayat union,Kangayam taluk -ERODE MINES is not an existing unit as

as per the Supremecourt order dt.10.05.1999-bought stone crusher from SRINIDHI STONES on 29.01.21- How can ERODE MINES is operating from 29.01.21 in the new name without the TIRUPUR DISTRICT COLLECTOR order- **reason requested.**

Ref: 1) Public grievance letter dt.17.08.2020 & other letters during Feb'21 to the District Collector,Tirupur, RDO Dharapuram,Tashildar Kangayam,admines,Tirupur, TNPCB, Tirupur & Chennai & CM cell.

2) Senior Citizen complaint letter dt.12.02.21 to the District Collector,Tirupur.

3) Online CM CELL complaint dt.17.02.21 as per attachment, Satellite photo of Check dam within 452 meters from above Stone crusher units.

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With reference to above 1 , 2 & 3 we people of 3 villages sent complaint cum grievance letters. We regret very much to divulge you that you have not taken any step as well as no response from you. Hence we request you to divulge us what action has been taken against the illicit crusher units. If no action has been taken during these last 6 months from our petition dt.17.08.2020 the reason requested (RPAD-Acknowledgement from you.

As per Chapter V of of The Maintenance and Welfare of Parents and Senior Citizens Act, 2007 (Central Act 56 of 2007) sub rule (2) (i) you are under obligation to **ensure that life and property of senior citizens of the district are protected and they are able to live with security and dignity; (vi) ensure provision of timely assistance and relief to senior citizens in the event of natural calamities and other emergencies;**

Hence we ,senior citizens, hereby request your timely action as per the above Act for our emergency requests to protect our lives from the above illicit crushers without delay. We are living with sleepless nights with lot of pollution problem. Hence we submit this requisition in the above category of (vi) "timely assistance to other emergencies". Kindly do the needful at the earliest to save us from the illicit crusher unit operating without valid consent/license from 29.01.2021.

we have already sent to you in our previous letters).We senior citizens of above village suffered huge with sleepless nights. We have reproduced some parts of **The Tamil Nadu Maintenance and Welfare of Parents and Senior Citizens Rules, 2009** & per Chapter V of of The Maintenance and Welfare of Parents and Senior Citizens Act, 2007 (Central Act 56 of 2007) for your kind perusal & action.

Duties of District Collector as follows:-

CHAPTER V

Duties and Powers of the District Collector

20. Duties and powers of the District Collector. - (1) The District Collector shall perform the duties and exercise the powers mentioned in sub-rule (2) and (3) so as to ensure that the provisions of the Act are properly carried out in his district.

(2). It shall be the duty of the District Collector to, -

(i) ensure that life and property of senior citizens of the district are protected and they are able to live with security and dignity;

(ii)-----

(iii)-----

(iv) ensure regular and wide publicity of the provisions of the Act, and Central and State Governments' programmes for the welfare of senior citizens;

(v) encourage and coordinate with panchayats, municipalities, Nehru Yuva Kendras, educational institutions and especially their National Service Scheme Units, organizations, specialists, experts, activists, etc. working in the district so that their resources and efforts are effectively pooled for the welfare of senior citizens of the district;

(vi) ensure provision of timely assistance and relief to senior citizens in the event of natural calamities and other emergencies;

(vii) ensure periodic sensitisation of officers of various Departments and Local Bodies concerned with welfare of senior citizens, towards the needs of such citizens, and the duty of the officers towards the latter;

== ==

(x) promote establishment of dedicated Helplines for senior citizens at district headquarters, to begin with; and

(xi) perform such other function as the Government, may by order, assign to the District Collector in this behalf, from time to time.

(3) With a view to performing the duties mentioned in sub-rule(2), the District Collector shall be competent to issue such directions, not inconsistent with the Act, these rules, and general guidelines of the Government, as may be necessary, to any concerned Government or statutory agency or body working in the district.....

Hence we pray you to save our life to close the above Stone Crusher units situated at SF NO. NO.722/A,723/A1,736/A,731/A2C1,735/3A,737,736/B2 of Senapathipalayam village ,Velappa naicken valash panchayat union,Kangayam taluk with immediate effect.

We herewith attached the CM ONLINE COMPLAINT CELL DT.17.02.21 for your kind perusal and immediate action.

Thanking you,

Yours faithfully,

P.G.SETHURAM,9843012751

EDUCATED SENIOR CITIZEN FARMER OF INDIA

PLACE:VELLAKOIL

DATE:20.02.2021

Attachment: 1) Tamilnadu Registration Dept copy of ERODE MINES bought from SRINIDHI STONES whole unit's land as Agricultural lands.....1

2) copy of CM CELL online petition dt.17.02.21

3) Copy of Complaint to THE NATIONAL GREEN TRIBUNAL dt.01.02.2021 with complete set of copy of petition dt.17.08.2020 with RPAD acknowledgement to the District Collector,Tirupur, Tashildar , Kangayam,RDO-Dharapuram, TNPCB Chennai, AD Mines,Tirupur, Director -Social Environment with pollution photos.

4) Govt Check dam within 452 meters from the above crusher unit satellite photo.

5) Residents within 250 meters from the Stone crusher unit "ERODE MINES" Satellite photo.

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Tamil Nadu Pollution Control Board

Inspection Report

1	a	Name of the Inspecting Officer	Dr. Sathiyas S		
	b	Designation	Assistant Engineer		
	c	District office	Tiruppur North		
2		Date of Inspection	19.02.2021		
3	a	Name of the Industry	M/s. Erode Mines		
	b	Factory address: S.F.No.735/3A, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District - 683 111.			
4	a	Category	Classification	Orange	Small
	b	Type of the industry	2098 - M-Sand units with or without stone crushers		
5		Name of the Occupier of the unit present during inspection.	Thiru Prakash		
6	Products manufactured:				
	a	Main Products manufactured:			
		Main Product	Quantity	Unit	Actual production
		Manufactured Sand	3900	T/M	Under operation
	b	By/Intermediate products manufactured:			
		By / Intermediate Product	Quantity	Unit	Actual production
7	a	Quantity of effluent in KLD:			
	i)	Sewage	0.40	KLD	
	ii)	Trade Effluent	10.0	KLD	
	b				
8	Performance of Effluent Treatment Plant:				
	Nature of Effluent	Sl. No.	Components of ETP	Nos.	Dimensions (in metres)
	(1)	(2)	(2)	(3)	(4)
	Sewage	1	Septic tank	1	3.66x3.05x2.81
		2	Dispersion Trench	1	2.40x2.10x1.52
	Trade Effluent - Type of ETP : Does not arise				
	Nature of Effluent	Sl. No.	Components of ETP	Nos.	Dimensions (in metres)
	(1)	(2)	(2)	(3)	(4)
	Trade effluent	1	Collection cum settling tank	3	4.80x4.80x3.10
					(5) Under operation
9	Sources of Emission and Air Pollution Control Measures provided:				
	Sl. No.	Source of Emission	APC measures provided	Stack top dimension (in metres)	Stack ht. above ground (in metres)
	1.	DG Set - 82.5 KVA	Acoustic Enclosure with stack	-	3.66
					Under Operation
10	Remarks on the maintenance of Log Books, Records and separate energy meter for Effluent Treatment Plant: Does not arise				
11	Remarks on the Disposal of Solid Wastes / Hazardous Wastes : Not applicable.				
12	Remarks on Waste minimization, Inplant measures and House Keeping: Not applicable.				
13	Details of Complaints if any: Please refer any other information				
14	Violation of conditions stipulated in the Consent Orders / directions issued under Water/Air Act, if any: Please refer any other information				

சென்னை மாநகராட்சி
சீழ் வழங்கப்பட்டது
ISSUED UNDER
RIGHT TO INFORMATION ACT 2005

15	Violation of conditions stipulated in the authorization issued under the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 if any:
	Not applicable
16	Details of Samples collected, if any and Date/Time of collection and point of collection:
	Not applicable
17	Any other special information if any (May include observations/suggestions made during inspection on the performance of ETP/APC Measures)
	<p>Consent to Operate has been issued to the unit of M/s. Shree Nithi Enterprises, Stone S.F.No. 735/3A, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District to carry out Manufactured Sand - 3900 Tons/Month vide Proc. No. F.2174TPN/OS/DEE/TNPCB/TPN/W&A/2017, Dated: 20.11.2017 valid upto 31.03.2019 and the unit has not renewed the consent.</p> <p>Many complaints were received through email from Thiru P.G.Sethuram and people of Kurukkupalayam, Perandaikattu valasu, Thanjiliaman Koil Palayam, Velappanaicken Valasu Panchayat Union & post, Senapathipalayam Village, Vellakoil, Kangeyam Taluk, Tiruppur regarding the air and noise pollution from the above unit.</p> <p>Based on the complaint, the unit was inspected on 19.02.2021. During inspection the following were observed</p> <ol style="list-style-type: none"> 1. The name of the unit is changed as M/s. Erode Mines and the same was under operation without obtaining the Consent for name change and change of management. 2. The unit has not provided adequate water sprinkling points at all dust generating locations. <i>Leading to dust emissions from the unit. (Leading to dust emission from the unit)</i> <p>Hence, a draft show cause notice under Air Act is put up for approval please.</p>
DEE'S REMARKS:	<p><i>See reply</i></p> <p><i>20.11.21</i></p> <p>District Environmental Engineer, TNPC Board, Tiruppur North.</p>

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தகவல் அறியும் சட்டம் 2005 ன்
 கீழ் வழங்கப்பட்டது
 ISSUED UNDER
 RIGHT TO INFORMATION ACT 2005

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Tamil Nadu Pollution Control Board

Inspection Report

1	a	Name of the Inspecting Officer	Dr. Sathiyar S				
	b	Designation	Assistant Engineer				
	c	District office	Tiruppur North				
2		Date of Inspection	19.02.2021				
3	a	Name of the Industry	M/s. Erode Mines				
	b	Factory address:	S.F.No. 722/A, 723/A, 731/A, 733, 734 & 736/A, Senapathipalayam Village, Kangayam Taluk, Tiruppur District - 683 111.				
4	a	Category	Classification	Red	Small		
	b	Type of the industry	1073-Stone crushers				
5		Name of the Occupier of the unit present during inspection.	Thiru Prakash				
6		Products manufactured:					
	a	Main Products manufactured:					
		Main Product	Quantity	Unit	Actual production		
		Blue Metal Jelly (1/4", 1/2", 3/4", 1 1/2" & Stone Powder)	2000 T/M		Under operation		
	b	By/Intermediate products manufactured:					
		By / Intermediate Product	Quantity	Unit	Actual production		
7	a	Quantity of effluent in KLD:					
	i)	Sewage	1.50	KLD			
	b	Sources of trade effluent: No trade effluent and hence does not arise.					
8		Performance of Effluent Treatment Plant:					
		Nature of Effluent	Sl. No.	Components of ETP	Nos.	Dimensions (in metres)	Status of functioning
		(1)	(2)	(2)	(3)	(4)	(5)
		Sewage	1	Septic tank	1	3.05x4.88x1.83	
			2	Soak Pit	1	1.83 dia x 2.44 ht	
		Trade Effluent - Type of ETP : Does not arise					
		Nature of Effluent	Sl. No.	Components of ETP	Nos.	Dimensions (in metres)	Status of functioning
		(1)	(2)	(2)	(3)	(4)	(5)
		Trade effluent	1				
9		Sources of Emission and Air Pollution Control Measures provided:					
		Sl. No.	Source of Emission	APC measures provided	Stack top dimension (in metres)	Stack ht. above ground (in metres)	Status of functioning
		1.	Jaw Crusher - 2 Nos.	Enclosure with water sprinkler	-	-	
		2.	Vibrator - 2 Nos.	Enclosure with water sprinkler	-	-	Under Operation
		3.	Powder Section	Enclosure with water sprinkler	-	-	
10		Remarks on the maintenance of Log Books, Records and separate energy meter for Effluent Treatment Plant. Does not arise					
11		Remarks on the Disposal of Solid Wastes / Hazardous Wastes : Not applicable.					
12		Remarks on Waste minimization, Inplant measures and House Keeping Not applicable.					
13		Details of Complaints if any: Please refer any other information					
14		Violation of conditions stipulated in the Consent Orders / directions issued under Water/Air Act, if any:					

கிடைக்கப்பட்டது
ISSUED UNDER
RIGHT TO INFORMATION ACT 2005

Please refer any other information

(2)

- 15 Violation of conditions stipulated in the authorization issued under the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 if any:
Not applicable
- 16 Details of Samples collected, if any and Date/Time of collection and point of collection:
Not applicable
- 17 Any other special information if any (May include observations/suggestions made during inspection on the performance of ETP/APC Measures)

Consent to Operate has been issued to the unit of M/s. Shree Nithi Stone and Metal, S.F.No. 722/A, 723/A, 731/A, 733, 734 & 736/A, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District to carry out Blue Metal Jelly (1/4", 1/2", 3/4", 1 1/2" & Stone Powder) – 2000 T/Month vide Proc. No. F.No.TPN0611/RS/DEE/TNPCB/TPN/W&A/2013 Dated: 05.10.2013 valid upto 31.03.2014 and subsequently renewed upto 31.03.2022.

Many complaints were received through email from Thiru P.G.Sethuram and people of Kurukkupalayam, Perandaikattu valasu, Thanjiliamman Koil Palayam, Velappanaicken Valasu Panchayat Union & post, Senapathipalayam Village, Vellakoil, Kangayam Talukk, Tiruppur regarding the air and noise pollution from the above unit.

Based on the complaint, the unit was inspected on 19.02.2021. During inspection the following were observed

1. The name of the unit is changed as M/s. Erode Mines and the same was under operation without obtaining the Consent for name change and change of management members.
2. The unit has not provided adequate water sprinkling points at all dust generating locations.
3. The unit has not provided the wind net arrestor and not developed adequate green belt inside the unit premises.
4. The unit has not provided Telescopic chute for the products so as to control the spreading of dust due to free fall from the conveyors.

Hence, a draft show cause notice under Air Act is put up for approval please.

DEE'S REMARKS:

See approval

S. Sath
23/02/2021
AE/TNPCB/TPN

M. R. Srinivasan
District Environmental Engineer,
TNPC Board, Tiruppur North.

தகவல் அறியும் சட்டம் 2005
கீழ் விடுக்கப்பட்டது
ISSUED UNDER
RIGHT TO INFORMATION ACT 2005



தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்

அனுப்புநர்

ம. சரவணகுமார், எம்.இ,
மாவட்ட சுற்றுச்சூழல் பொறியாளர்
தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்
திருப்பூர் வடக்கு
இரண்டாவது தளம், குமரன் வணிக வளாகம்
குமரன் ரோடு, திருப்பூர் - 641 601.

பெறுநர்

உதவி இயக்குநர்,
புவியியல் மற்றும் சுரங்கத்துறை
மாவட்ட ஆட்சியர்,
பெருந்திட்ட அலுவலக வளாகம்,
திருப்பூர் - 641604

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கடித எண். 0505/புகார் /மாசுசுபொ/தநாமாகவா/திருப்பூர்(வ)/2020 நாள்.23.02.2021

அய்யா,

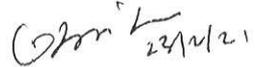
பொருள் - தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம் - திருப்பூர் வடக்கு - திருப்பூர் மாவட்டம் - காங்கயம் வட்டம், வெள்ளகோவில் கிராமம் பகுதியில் செயல்பட்டு வரும் தி/ள். R.மனோகரன் ஃரப் ஸ்டோன் அன்ட் கிராவல் குவாரி தொழிற்சாலை மீது பெறப்பட்ட புகார் மனு - நடவடிக்கைக்காக அனுப்புதல் தொடர்பாக.

- பார்வை - 1. திரு.பி.ஜி. சேதுராமன் (ம) திரு எம். பிரபுகுமார் வெள்ளகோவில், காங்கயம் அவர்களின் புகார் மனுக்கள் இவ்வலுவலக மின்னஞ்சல் மூலம் பெறப்பட்ட நாள். 01.02.2021, 05.02.2021, 10.02.2021, 15.02.2021, 19.02.2021 மற்றும் 22.02.2021.
2. இவ்வலுவலக உதவி பொறியாளரால் தல ஆய்வு செய்யப்பட்ட நாள். 19.02.2021

பார்வையில் குறிப்பிட்டுள்ள புகார் மனுவில் திருப்பூர் மாவட்டம், காங்கயம் வட்டம், வெள்ளகோவில் பகுதியில் செயல்பட்டு வரும் தி/ள். R.மனோகரன் ஃரப் ஸ்டோன் அன்ட் கிராவல் குவாரி தொழிற்சாலை 19.02.2021 அன்று இவ்வலுவலக உதவிபொறியாளரால் ஆய்வு செய்யப்பட்டது. மேலும் புகார் மனுவில் இந்நிறுவனம் 24 மணிநேரமும் வெடிவைத்து இயக்கப்படுவதால் அருகிலுள்ள பொதுமக்களுக்கு சுதாதார பாதிப்பும் மற்றும் மனஉளைச்சலும் ஏற்படுவதாக தெரிவிக்கப்பட்டுள்ளது.

இம்மனு தங்களது துறை சார்ந்ததால் உரிய நடவடிக்கை எடுக்கும் பொருட்டு புகார் மனுவின் மூலம் இக்கடிதத்தான் இணைத்து அனுப்பப்படுகிறது. மேலும், புகார் மனுவின் மீது நடவடிக்கை மேற்கொண்டு அதன் விவரத்தை மனுதாரருக்கும், இவ்வலுவலகத்திற்கும் அனுப்பி வைக்குமாறு அன்புடன் கேட்டுக் கொள்கிறேன்.

இணைப்பு - மனுநகல்.


மாவட்ட சுற்றுச்சூழல் பொறியாளர்,
தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்,
திருப்பூர் வடக்கு. 2/14

- நகல் 1. திரு.பி.ஜி. சேதுராமன், த.பெ.கோவிந்தசாமி பெரண்டைக்காட்டு வலக, வேல்பநாயக்கன் வலக அஞ்சல், வெள்ளகோவில் வழி, காங்கயம், 638111.
2. திரு எம். பிரபுகுமார், குருக்கம்பாளையம், பறையன்காட்டு வலக சேனாபதிபாளையம், வெள்ளகோவில், காங்கயம் 638 111.

Illicit mines -unbearable sound-No sleep health hazard of senior citizens & children-closure request-
Action status -reg

sethuram pg <sethuram pg_45@yahoo.co.in> Tue, 23 Feb at 11:25 am

To:collrtup@nic.in

Cc:deetnpbcbtph2018@gmail.com,tahkgm.tntpr@gmail.com,National Informatics Centre
(NIC),rdodpm.tntpr@gmail.com,rg.ngt@nic.in,cmcell,tncpcb-chn@gov.inHide

From

23.02.2021

P.G.Sethuram,M.Com.,D.CAM.,NISM,NCFM,A.C.A(1G)

Senior Citizen Farmer of India. Mobile: 9843012751

Secretary, Tirupur District G.L.G.Farmers Welfare Sangh,(Govt Regd),

On behalf of people of

Perandaikattu valasu,

Kurukkupalayam, Thanjiliamman Koil Palayam,

Velappanaicken Valasu Panchayat Union & post,

Senapathipalayam Village, Vellakoil via-638111,

Kangayam Tk, Tirupur District,Tamilnadu.

To

The District Collector,

Tirupur District,

Tirupur-641604.

Respected Sir,

TOP MOST URGENT

Sub: 1) Unbearable noise nuisance by stone crusher unit -**No sleep by senior citizens**-top most urgent-reg

2) Stone crusher unit pollution problem & unbearable sound & illicit mining-**Action status-REMINDER NO.4-reg**

3) Illicit mining -inform us the status of license- **Stone Crusher units situated at SF**

NO. NO.722/A,723/A1,736/A,731/A2C1,735/3A,737,736/B2 of Senapathipalayam village ,Velappa naicken valash panchayat union,Kangayam taluk -ERODE MINES is not an existing unit as as per the Supremecourt order dt.10.05.1999- bought stone crusher from SRINIDHI STONES on 29.01.21- How can ERODE MINES is operating from 29.01.21 in the new name without the TIRUPUR DISTRICT COLLECTOR order- reason requested.

Ref: 1) Public grievance letter dt.17.08.2020 & other letters during Feb'21 to the District Collector,Tirupur, RDO Dharapuram,Tashildar Kangayam,admines,Tirupur, TNPCB, Tirupur & Chennai & CM cell.

2) Senior Citizen complaint letter dt.12.02.21 to the District Collector,Tirupur.

3) Online CM CELL complaint dt.17.02.21 as per attachment, Satellite photo of Check dam within 452 meters from above Stone crusher units.

-v-

With reference to above 1 , 2 & 3 we people of 3 villages sent complaint cum grievance letters. We regret very much to divulge you that you have not taken any step as well as no response from you. Hence we request you to divulge us what action has been taken against the illicit crusher units. If no action has been taken during these last 6 months from our petition dt.17.08.2020 the reason requested (RPAD-Acknowledgement from you.

We regret very much to remind you while taking oath you promised to protect the public without prejudice. But you are reluctant to take action of illicit mines despite our frequent complaint cum grievance letters. We hereby request your explanation for keeping undue delay for taking action against illicit mines. The above stone crusher units are functioning without interval and we are unable to sleep during Saturday 20.02.21 , 21.02.21 & 22.02.2021.

We hereby request you to instruct the i) VAO of Senapathipalayam Village & Tashildar of Kangayam for inspection by personal inquiry of public grievances and report with our attested signs of public for the stone crusher units situated at above SF Nos. Kindly instruct to avoid secret inspection with bias.

ii) Kindly direct the AD, mines, Tirupur to report the grievances and legality as Law and enquiry before the public with attested signs. for the stone crusher units situated at above SF Nos. Kindly instruct to avoid secret inspection with bias.

iii) Kindly direct the TNPCB , Tirupur to report the grievances and legality as Law and enquiry before the public with attested signs. for the stone crusher units situated at above SF Nos. Kindly instruct to avoid secret inspection with bias.

As per Chapter V of of The Maintenance and Welfare of Parents and Senior Citizens Act, 2007 (Central Act 56 of 2007) sub rule (2) (i) you are under obligation to **ensure that life and property of senior citizens of the district are protected and they are able to live with security and dignity; (vi) ensure provision of timely assistance and relief to senior citizens in the event of natural calamities and other emergencies;**

Hence we ,senior citizens, hereby request your timely action as per the above Act for our emergency requests to protect our lives from the above illicit crushers

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without delay. We are living with sleepless nights with lot of pollution problem. Hence we submit this requisition in the above category of (vi) "timely assistance to other emergencies". Kindly do the needful at the earliest to save us from the illicit crusher unit operating without valid consent/license from 29.01.2021.

we have already sent to you in our previous letters). We senior citizens of above village suffered huge with sleepless nights. We have reproduced some parts of **The Tamil Nadu Maintenance and Welfare of Parents and Senior Citizens Rules, 2009** & per Chapter V of of The Maintenance and Welfare of Parents and Senior Citizens Act, 2007 (Central Act 56 of 2007) for your kind perusal & action.
Duties of District Collector as follows:-

CHAPTER V

Duties and Powers of the District Collector

20. Duties and powers of the District Collector. - (1) The District Collector shall perform the duties and exercise the powers mentioned in sub-rule (2) and (3) so as to ensure that the provisions of the Act are properly carried out in his district.
- (2). It shall be the duty of the District Collector to, -
- (i) ensure that life and property of senior citizens of the district are protected and they are able to live with security and dignity;
- (ii)-----
- (iii)-----
- (iv) ensure regular and wide publicity of the provisions of the Act, and Central and State Governments' programmes for the welfare of senior citizens;
- (v) encourage and coordinate with panchayats, municipalities, Nehru Yuva Kendras, educational institutions and especially their National Service Scheme Units, organizations, specialists, experts, activists, etc. working in the district so that their resources and efforts are effectively pooled for the welfare of senior citizens of the district;
- (vi) ensure provision of timely assistance and relief to senior citizens in the event of natural calamities and other emergencies;
- (vii) ensure periodic sensitisation of officers of various Departments and Local Bodies concerned with welfare of senior citizens, towards the needs of such citizens, and the duty of the officers towards the latter;
- == ==
- (x) promote establishment of dedicated Helplines for senior citizens at district headquarters, to begin with; and
- (xi) perform such other function as the Government, may by order, assign to the District Collector in this behalf, from time to time.
- (3) With a view to performing the duties mentioned in sub-rule(2), the District Collector shall be competent to issue such directions, not inconsistent with the Act, these rules, and general guidelines of the Government, as may be necessary, to any concerned Government or statutory agency or body working in the district.....

Hence we pray you to save our life to close the above Stone Crusher units situated at SF NO. NO.722/A,723/A,736/A,731/A2C1,735/3A,737,736/B2 of Senapathipalayam village, Velappa nalcken valash panchayat union, Kangayam taluk with immediate effect.

We herewith attached the CM ONLINE COMPLAINT CELL DT.17.02.21 for your kind perusal and immediate action.
Thanking you,

Yours faithfully,
P.G.SETHURAM,9843012751
EDUCATED SENIOR CITIZEN FARMER OF INDIA

PLACE:VELLAKOIL

DATE:23.02.2021

Attachment: 1) Tamilnadu Registration Dept copy of ERODE MINES bought from SRINIDHI STONES whole unit's land as Agricultural lands.....1

2) copy of CM CELL online petition dt.17.02.21

3) Copy of Complaint to THE NATIONAL GREEN TRIBUNAL dt.01.02.2021 with complete set of copy of petition dt.17.08.2020 with RPAD acknowledgement to the District Collector, Tirupur, Tashildar, Kangayam, RDO-Dharapuram, TNPCB Chennai, AD Mines, Tirupur, Director -Social Environment with pollution photos.

4) Govt Check dam within 452 meters from the above crusher unit satellite photo.

5) Residents within 250 meters from the Stone crusher unit "ERODE MINES" Satellite photo.

Illicit mining & False report just advice to illicit units dt.29.09.20 recd 19.02.21 by TNPCB & Govt surveyor secret measurement-complaint-reg
sethuram pg <sethurampg_45@yahoo.co.in> Wed, 24 Feb

125

To:collrtup@nic.in

Cc:rg.ngt@nic.in,cmcell,tahkgm.tntpr@gmail.com,rdodpm.tntpr@gmail.com,tnpcb-chn@gov.inand 3 more...

From

24.02.2021

P.G.Sethuram,M.Com.,D.CAM.,NISM,NCFM,A.C.A(1G)

Senior Citizen Farmer of India. Mobile: 9843012751

Secretary, Tirupur District G.L.G.Farmers Welfare Sangh,(Govt Regd),

On behalf of people of

Perandaikattu valasu,

Kurukkupalayam, Thanjiliamman Koil Palayam,

Velappanaicken Valasu Panchayat Union & post,

Senapathipalayam Village, Vellakoil via-638111,

Kangayam Tk, Tirupur District,Tamilnadu.

To

The District Collector,

Tirupur District,

Tirupur-641604.

Respected Sir,

TOP MOST URGENT

Sub: 1) Unbearable noise nuisance by stone crusher unit -**No sleep by senior citizens-top most urgent-reg**

2) Stone crusher unit pollution problem & unbearable sound & illicit mining-**Action status-REMINDER NO.4-reg**

3) Illicit mining -inform us the status of license- **Stone Crusher units situated at SF**

NO. NO.722/A,723/A1,736/A,731/A2C1,735/3A,737,736/B2 of Senapathipalayam village ,Velappa naicken valash panchayat union,Kangayam taluk -ERODE MINES is not an existing unit as as per the Supremecourt order dt.10.05.1999- bought stone crusher from SRINIDHI STONES on 29.01.21- How can ERODE MINES is operating from 29.01.21 in the new name without the TIRUPUR DISTRICT COLLECTOR order- **reason requested.**

4) Secret measurement & Inspection by Govt officials-bribery complaint-reg

Ref: 1) Irresponsible Inspection (Advice) report by TNPCB dt.29.09.2020 recd on 19.02.2021-Shocking report-complaint-reg.

2) Secret inspection by the Tashildar, Kangayam-as per attached complaint letter-reg

3) Public grievance letter dt.17.08.2020 & other letters during Feb'21 to the District Collector,Tirupur, RDO Dharapuram,Tashildar Kangayam,admines,Tirupur, TNPCB, Tirupur & Chennai & CM cell.

4) Senior Citizen complaint letter dt.12.02.21 to the District Collector,Tirupur.

5) Online CM CELL complaint dt.17.02.21 as per attachment, Satellite photo of Check dam within 452 meters from above Stone crusher units.

-v-

With reference to above 1 & 2 above we, common people of 3 villages including senior most citizens, Senior Citizens,Children, School & College students, regret very much to inform you the District Collector of Tirupur district by this Reminder No.5 that the 1 Govt inspection is by TNPCB dept dt.29.09.2020 been received on 19.02.2021 only , in that letter they have accepted & inspected all our complaints but the end result as per the above letter divulged that they have advised the stone crusher unit not to do the illicit doings in future. What is it? Is they the President/PrimeMinister of India, Chief Minister who gave just advice to illicit units not to do illicit things(even they have no right) and given report we told them not to do evil things in future. Are we live in democratic country? Or a country of taking revenge on farmers who provide food to you all. I asked this question as senior citizen affected farmer to you. With reference to 2 , Govt surveyor took measurement secretly with owner of unit alone, we people of 30 nos. waiting for his arrival at the entrance to the illicit unit but he came at the back entrance and he told us that he did survey by rape by considering the bends of muddy road. He refused to take measurement before the surrounding people and told he will come with meter to take measurement next time. All goes beyond corruption. We are farmers who feed the all citizens of India including the Govt officials. By eating the food given by us they betray us by getting bribery from illicit business people. They have given open statement that you(we, innocent people) before common people (we have strong evidence proof with us) couldn't do anything by sending even 1000 petitions since it is corrected at high level. TNPCB says Mines dept gave instruction to issue consent we just obeyed. Thereby giving advice not to send complaint petitions which is waste of time and energy of us(people) they left with the owner of the stone crusher unit by getting bribery. TNPCB told that they are not responsible , they acted only on the order of Mines dept at Chennai. But Mines dept says we are not responsible we give license on the report of the Tashildar. Tashildar says that lam not responsible I give report on the basis of report of Surveyor & so on by getting adequate consideration from the illicit units. The Tashildar , Kangayam told us in phone that the Tashildar madam also will

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(III)-----

(iv) ensure regular and wide publicity of the provisions of the Act, and Central and State Governments' programmes for the welfare of senior citizens;

(v) encourage and coordinate with panchayats, municipalities, Nehru Yuva Kendras, educational Institutions and especially their National Service Scheme Units, organizations, specialists, experts, activists, etc. working in the district so that their resources and efforts are effectively pooled for the welfare of senior citizens of the district;

(vi) ensure provision of timely assistance and relief to senior citizens in the event of natural calamities and other emergencies;

(vii) ensure periodic sensitisation of officers of various Departments and Local Bodies concerned with welfare of senior citizens, towards the needs of such citizens, and the duty of the officers towards the latter;

= = = =

(x) promote establishment of dedicated Helplines for senior citizens at district headquarters, to begin with; and

(xi) perform such other function as the Government, may by order, assign to the District Collector in this behalf, from time to time.

(3) With a view to performing the duties mentioned in sub-rule(2), the District Collector shall be competent to issue such directions, not inconsistent with the Act, these rules, and general guidelines of the Government, as may be necessary, to any concerned Government or statutory agency or body working in the district.....

Hence we pray you to save our life to close the above Stone Crusher units situated at SF NO. NO.722/A,723/A1,736/A,731/A2C1,735/3A,737,736/B2 of Senapathipalayam village, Velappa naicken valash panchayat union, Kangayam taluk with immediate effect.

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Thanking you,

Yours faithfully,

P.G.SETHURAM,9843012751

EDUCATED SENIOR CITIZEN FARMER OF INDIA

PLACE:VELLAKOIL

DATE:23.02.2021

Attachment: 1) Inspection report(Advice letter to Illicit stone crusher unit!!!) by TNPCB, Tirupur dt.29.09.20 recd 19.02.2021.

2) Ad mines dept letter to the Tashildar, Kangayam-(Just Delegation of Authority & Responsibility) dt.19.08.2020.

Tamilnadu Registration Dept copy of ERODE MINES bought from SRINIDHI STONES whole unit's land at Agricultural lands.....1

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4) Copy of Complaint to THE NATIONAL GREEN TRIBUNAL dt.01.02.2021 with complete set of copy of petition dt.17.08.2020 with RPAD acknowledgement to the District Collector, Tirupur, Tashildar, Kangayam, RDO- Dharapuram, TNPCB Chennai, AD Mines, Tirupur, Director -Social Environment with pollution photos.

5) Govt Check dam within 452 meters from the above crusher unit satellite photo.

6) Residents within 250 meters from the Stone crusher unit "ERODE MINES" Satellite photo.

(iii)-----

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தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்

அனுப்புநர்

பெறுநர்

ம. சரவணகுமார், எம்.இ.
பொது தகவல் அலுவலர் /
மாவட்ட சுற்றுச்சூழல் பொறியாளர்,
தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்,
திருப்பூர் வடக்கு,
இரண்டாவது தளம், குமரன் வணிக வளாகம்
குமரன் ரோடு, திருப்பூர் - 641 601.

திரு.பி.ஜி.சேதுராம்,
த/பெ. கோவிந்தசாமி,
பெரண்டைக்காட்டு வலசு,
வேலப்பநாயக்கன்வலசு,
வெள்ளகோவில் வழி 638 111,
காங்கயம் தாலாக்கா, திருப்பூர் மாவட்டம்,
மொபைல் எண். 9843012751.

க. எண். 0605/தபெஉச/பொதஅ/நதாமாக்வா/திருப்பூர்(வ)/ 2020 நாள்.02.03.2021.

அய்யா,

பொருள் : தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம் திருப்பூர் வடக்கு - தகவல் பெறும் உரிமைச் சட்டம் - 2005 ன் கீழ் தகவல்கள் கோரியது - தொடர்பாக.

பார்வை : தகவல் பெறும் உரிமைச் சட்டம் - 2005 ன் கீழ் 05.02.2021 நாள்ிட்ட தங்களின் மனு இவ்வலுவலகத்தில் பெறப்பட்ட நாள் 06.02.2021

பார்வையில் குறிப்பிட்டுள்ள தகவல் பெறும் உரிமைச் சட்டம் 2005 --ன்படி பெறப்பட்ட தங்களின் மனுவில் கோரியுள்ளவற்றிற்கு கீழ்க்கண்டவாறு தகவல் தெரிவிக்கப்படுகிறது.

வரிசை எண்	பதில் விபரம்
1.	தி/ள். ஸ்ரீ நிதி ஸ்டோன் & மெட்டல்ஸ் என்ற தொழிற்சாலை காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், 722/A, 723/A, 731/A, 733, 734 & 736/A ஆகிய சர்வே எண்களிலும் தி/ள். ஸ்ரீ நிதி என்டர் பிரைசஸ் என்ற தொழிற்சாலை காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், 735/3A என்ற சர்வே எண்ணிலும் தி/ள். மனோகரன் ஸ்ரீ ஸ்டோன் அண்டு கல்குவாரி தொழிற்சாலை காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், 733/2, 734/2 சர்வே எண்களிலும் இயங்கி வருகிறது.
2.	தாங்கள் கோரியுள்ள தகவல்கள் அடங்கிய காங்கேயம் வட்டாட்சியர் அலுவலக ஆய்வறிக்கையின் நகல்கள் - 2 பக்கங்கள்.
3.	தாங்கள் கோரிய தகவல்கள் இவ்வலுவலக கோப்புகளில் இல்லை.
4.	தி/ள். ஆர் மனோகரன் ஸ்ரீ ஸ்டோன் அண்டு கல்குவாரி தொழிற்சாலைக்கு 31.03.2022 வரை இசைவாணை வழங்கப்பட்டுள்ளது.
5.	தங்கள் மனுவில் கோரியுள்ள தி/ள் ஸ்ரீ நிதி & மெட்டல்ஸ் நிறுவனம் தொடர்பான 17.08.2020 தேதியிட்ட பொதுமக்களின் புகார் மனு எதுவும் இவ்வலுவலகத்தில் பெறப்படவில்லை. எனினும் தி/ள். ஸ்ரீ நிதி ஸ்டோன் & மெட்டல்ஸ் (தி/ள். மனோகரன் ஸ்ரீ ஸ்டோன் அண்டு கல்குவாரி) என்ற தொழிற்சாலை மீது பெறப்பட்ட புகார் மனு தொடர்பாக எடுக்கப்பட்ட நடவடிக்கை விவரம் இத்துடன் இணைக்கப்பட்டுள்ளது.
6.	தங்கள் மனுவில் தெரிவிக்கப்பட்டுள்ள சர்வே எண்களில் 722/2A, 723/A, 731/A, 733, 734, மற்றும் 736/A தி/ள். ஸ்ரீ நிதி ஸ்டோன் அண்டு மெட்டல்ஸ் தொழிற்சாலை வாரிய இசைவாணை பெற்று தற்போது தி/ள். ஈரோடு மைன்ஸ் என்ற பெயரில் இயங்கிவருவது குறித்து உரிய விளக்கம் கேட்டு முகாந்திரம் கோரப்பட்டுள்ளது. மேலும் சர்வே எண். 735/3A-ல் இயங்கிவரும் தி/ள். ஸ்ரீ நிதி என்டர் பிரைசஸ் நிறுவனம் தற்போது தி/ள். ஈரோடு மைன்ஸ் (M Sand) என்ற பெயரில் இயங்குவது குறித்து உரிய விளக்கம் கேட்டு முகாந்திரம் கோரப்பட்டுள்ளது. இத்துடன் சர்வே எண். 733/2 மற்றும் 734/2 இயங்கிவரும் தி/ள். ஆர் மனோகரன் ஸ்ரீ ஸ்டோன் அண்டு கிராவல் குவாரி தொழிற்சாலைக்கு வாரிய இசைவாணை 31.03.2022 வரை வழங்கப்பட்டுள்ளது.
7.	குவாரி தொழிற்சாலை 24 மணி நேரமும் இயக்க அனுமதி எதுவும் வழங்கப்படவில்லை.

8.	தி/ள். ஸ்ரீ நிதி ஸ்டோன் & மெட்டல்ஸ் என்ற தொழிற்சாலை காங்க்யம் வட்டம், சேனாபதிபாளையம் கிராமம், 722/A, 723/A, 731/A, 733, 734 & 736/A ஆகிய சர்வே எண்களிலும் தி/ள். ஸ்ரீ நிதி என்டர் பிரைசஸ் என்ற தொழிற்சாலை காங்க்யம் வட்டம், சேனாபதிபாளையம் கிராமம், 735/3A என்ற சர்வே எண்ணிலும் தி/ள். மனோகரன் ஸ்ரீ ஸ்டோன் அண்டு கல்குவாரி தொழிற்சாலை காங்க்யம் வட்டம், சேனாபதிபாளையம் கிராமம், 733/2, 734/2 சர்வே எண்களிலும் இயங்கி வருகிறது.
9.	தி/ள். மனோகரன் ஸ்ரீ ஸ்டோன் அண்டு கல்குவாரிக்கு மாநில சுற்றுச்சூழல் மதிப்பீட்டு ஆணையத்தால் 18.11.2016 அன்று வழங்கப்பட்ட ஆணையில் குவாரிக்கு அனுமதிக்கப்பட்டுள்ள ஆழம் - 55 மீட்டர், மேலும், கல்குவாரியின் தற்போதைய ஆழம் குறித்த தகவல்கள் இவ்வலுவலக கோப்பில் இல்லை.
10.	திருப்பூர் மாவட்ட கனிம வள அலுவலகத்தால் 27.10.2016 தேதியில் வழங்கப்பட்ட கோப்பில் குவாரிகள் அமைந்துள்ள கூட்டு வரைபடம் குறித்த தகவல்கள் அடங்கிய நகல்கள் - 3 பக்கங்கள்
11 முதல் 17 வரை	தாங்கள் கோரியுள்ள தகவல்கள் அடங்கிய காங்க்யம் வட்டாட்சியர் அலுவலக ஆய்வறிக்கையின் நகல்கள் - 2 பக்கங்கள்

பார்வையில் குறிப்பிட்டுள்ள வரிசை எண்.2, 10 மற்றும் 11 முதல் 17 க்கு உண்டான தகவல்களின் நகல்களை தகவல் பெறும் உரிமைச் சட்டம் - 2005 ன்படி பெற 1 பக்கத்திற்கு ரூ.2.00 வீதம் (ரூ.2.00X5) 5 பக்கங்களுக்கு மொத்தம் ரூ.10.00 க்கு மாவட்ட சுற்றுச்சூழல் பொறியாளர், தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம் என்ற பெயரிட்ட திருப்பூரில் செல்லத்தக்க வங்கி வரையாவலையாகவோ அல்லது பணமாகவோ இவ்வலுவலகத்தில் செலுத்தி நகல்களை பெற்றுக் கொள்ளுமாறு தெரிவிக்கப்படுகிறது.


 பொது தகவல் அலுவலர் /
 மாவட்ட சுற்றுச்சூழல் பொறியாளர்,
 தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்,
 திருப்பூர் வடக்கு.

மேல்முறையீட்டு அலுவலரின் முகவரி -

மேல்முறையீட்டு அலுவலர்,
 தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்,
 76, மவுண்ட் சாலை, கிண்டி,
 சென்னை - 32

அனுப்புநர்

பொது தகவல் அலுவலர் மற்றும்
துணை இயக்குநர்,
புவியியல் மற்றும் சுரங்கத்துறை,
திருப்பூர்.

பெறுநர்

திரு. பி.ஜி. சேதுராம்,
த/பெ. கோவிந்தசாமி,
பெரண்டைக்காட்டு வலசு,
வேலப்பநாயக்கன்வலசு அஞ்சல்,
வெள்ளகோயில் வழி,
காங்கயம் வட்டம்.

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ந.க. 249/கனிமம்/2021 நாள்: 05.03.2021

பொருள்: தகவல் அறியும் உரிமைச் சட்டம் 2005 - திருப்பூர் மாவட்டம் -
காங்கயம் வட்டத்தைச் சேர்ந்த திரு. சேதுராம் என்பவர் தகவல்
அறியும் உரிமைச் சட்டம் 2005-ன் கீழ் சில - தகவல்கள் கோரி
மனு அளித்துள்ளது - தொடர்பாக.

பார்வை: திரு. பி.ஜி. சேதுராம், த/பெ. கோவிந்தசாமி, பெரண்டைக்காட்டு
வலசு, வேலப்பநாயக்கன்வலசு அஞ்சல், வெள்ளகோயில் வழி,
காங்கயம் வட்டம் என்பவரின் தகவல் அறியும் உரிமைச் சட்ட
மனு நாள்: 05.02.2021. (இவ்வலுவலகத்தில் பெறப்பட்ட நாள்:
09.02.2021).

பார்வையில் காணும் தகவல் அறியும் உரிமைச் சட்ட மனுவில் திரு. பி.ஜி. சேதுராம், த/பெ.
கோவிந்தசாமி என்பவர் தகவல் அறியும் உரிமைச் சட்டம் 2005-ன் கீழ் கோரியுள்ள வினாக்களுக்கு
கீழ்க்காணுமாறு தகவல் அளிக்கப்படுகிறது.

வ. எண்	கோரிய தகவல் விபரம்	தகவல் அளிக்கப்படும் விவரம்
1	காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், வேலப்பநாயக்கன் வலசு மற்றும் அஞ்சல், சேனாபதிபாளையம் கிராமம் சர்வே எண். 722/ஏ, 723/ஏ1, 736/ஏ, 731/ஏ2சி1, 735/3ஏ, 737, 736/பி2 அமைந்துள்ள கல்குவாரிகளின் விபரம் முகவரி, குவாரியின் சர்வே எண். குத்தகை உரிமம் காலக்கெடு, புதுப்பித்தல் ஆகியவை	மனுதாரர் குறிப்பிடும் புல எண்களில் கற்குவாரி உரிமம் ஏதும் வழங்கப்படவில்லை.
2	மேற்படி கல்குவாரி குத்தகை உரிமம் பெறும் போது வட்டாட்சியர் அளித்த அறிக்கை நகல்	
3	மேற்படி கல்குவாரி குத்தகை உரிமம் பெறும்போது சுற்று வட்டார குடியிருப்பு வாசிகளிடம் பெற்ற தடையில்லா / ஆட்சேபணை கடித நகல்	மேற்படி புல எண்களில் எவ்வித கற்குவாரி உரிமங்களும் வழங்கப்படாத பட்சத்தில் வினா எழாது.
4	மேற்படி கல்குவாரி காலக்கெடு, புதுப்பித்தல் விபரம், புதுப்பித்தல் போது சுற்று வட்டார குடியிருப்பு வாசிகளிடம் பெற்ற தடையில்லா / ஆட்சேபணை கடித நகல்	
5	ஸ்ரீ நிதி ஸ்டோன்ஸ் மற்றும் மெட்டல்ஸ் பற்றி கனிம வளத்துறைக்கு அனுப்பிய பொதுமக்களின் புகார் மனு 17.08.2020ம் தேதியதின் மேல் நடவடிக்கை விபரங்கள்	புகார் மனு மீது அறிக்கை தரக் கோரி காங்கயம் வட்டாட்சியரிடம் நக. எண். 5/கனிமம்/2020 நாள்: 19.08.2020ன்படி அறிக்கை கோரப்பட்டுள்ளது. அறிக்கை பெற்றவுடன் அதன் அடிப்படையில் மேல் நடவடிக்கை எடுக்கப்படும் என தெரிவிக்கப்படுகிறது.

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6	மேற்படி சர்வே எண்ணில் இரவு பகல் 24 மணி நேரமும் 27.01.2021 முதல் இயங்கி வரும் ஈரோடு மைன்ஸ் என்ற நிறுவனம் பற்றிய தகவல், குவாரி உரிமம் பற்றிய விபரங்கள்	மேற்கண்ட பகுதியில் ஈரோடு மைன்ஸ் என்ற நிறுவனத்தின் பெயரில் எவ்வித கற்குவாரி உரிமங்களும் நாளது வரை வழங்கப்படவில்லை.
7	ஸ்ரீ நிதி ஸ்டோன்ஸ் மற்றும் மெட்டல்ஸ் இயங்கி வரும் சர்வே எண் பற்றிய விபரம்	ஸ்ரீ நிதி ஸ்டோன்ஸ் மற்றும் மெட்டல்ஸ் என்ற நிறுவனத்தின் பெயரில் கற்குவாரி உரிமங்கள் ஏதும் வழங்கப்படவில்லை. மேற்கண்ட நிறுவனத்தின் உரிமையாளர் திரு. மனோகரன் என்பவர் பெயரில் புல எண். 733/2 மற்றும் 734/2 ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் பரப்பில் ந.க. எண். 416/கனிமம்/2016 நாள்: 12.01.2017 ன்படி 5 வருட காலங்களுக்கு உரிமம் வழங்கப்பட்டுள்ளது. உரிம காலம் 11.01.2022 வரை உள்ளது.
8	மேற்படி ஸ்ரீநிதி ஸ்டோன்ஸ் மற்றும் மெட்டல்ஸ் கல்குவாரிக்கு அனுமதிக்கப்பட்ட கல்குவாரியின் ஆழம், தற்போதைய குவாரியின் ஆழம், அனுமதிக்கப்பட்ட வெடிச்சத்தம், தூசு கட்டுப்பாடு நடவடிக்கை போன்ற விபரங்கள்	மேற்கண்ட குவாரிக்கு அங்கீகரிக்கப்பட்ட சுரங்கத்திட்டத்தில் தெரிவிக்கப்பட்டுள்ள 55 மீட்டர் ஆழம் வரை குவாரிப்பணி செய்ய அனுமதி வழங்கப்படுகிறது என்ற விபரம் தெரிவிக்கப்படுகிறது. வெடி, தூசு கட்டுப்பாட்டு நடவடிக்கைகள் குறித்து மாசுக்கட்டுப்பாட்டு வாரியத்தை அணுகி பெற்றுக் கொள்ளுமாறு தெரிவிக்கப்படுகிறது.
9	மேற்படி குவாரிகள் அமைந்துள்ள இடத்தின் கூட்டு வரைபடம் தனித்தனியாக	தாங்கள் கோரிய தகவல் 2 பக்கங்கள் ஆகும்.
10	மேற்படி குவாரியின் 300 மீட்டர் அருகாமையில் சுமார் 50 வருடத்திற்கு முன்பிருந்தே வசித்த வரும் மக்களின் வீடுகள் பற்றி மேற்படி வட்டாட்சியரின் ஆய்வறிக்கையில் காட்டப்பட்டுள்ள விபரம்	
11	மேற்படி குவாரியின் 300 மீட்டர் அருகாமையில் சுமார் 40 வருடத்திற்கு முன்பிருந்தே அமைந்திருக்கும் அரசு நிர்நிலையான பக்காவாக சிமெண்ட் தடுப்பணை போட்டு கட்டப்பட்டு நீர் நிரப்பி வழியும் குலம் வட்டாட்சியரின் குத்தகை உரிமம் பெறும் போது வட்டாட்சியர் அளித்த ஆய்வறிக்கையில் தெரியப்படுத்தியுள்ள விபரம்	
12	மேற்படி குவாரியின் 300 மீட்டர் அருகாமையில் மேற்படி அரசு குளக்கரையில் அமைந்திருக்கும் எங்கள் ஊர் மக்களின் காவல் தெய்வமான புராதனமான பக்காவாக மக்கள் உணவருந்தும் உணவு சாலையுடன் கட்டப்பட்டுள்ள நாங்கள் அனுதினமும் வழிபடும் அருள்மிகு. தஞ்சிலியம்மன் கோயில் மற்றும் கோயிலாக கட்டிடமாக கட்டப்பட்டுள்ள கருப்பணசாமி மற்றும் கன்னிமார் சாமி கோயில் ஆகிய 2 கோயில்களும் மேற்படி வட்டாட்சியரின் ஆய்வறிக்கையில் காட்டப்பட்டுள்ள விபரம்	மேற்படி கற்குவாரி உரிமம் வழங்கும் போது காங்கயம் வட்டாட்சியரால் தணிக்கை செய்யப்பட்டு வழங்கப்பட்ட தணிக்கை அறிக்கை 2 பக்கங்களைக் கொண்டது.
13	மேற்படி குவாரியின் 300 மீட்டர் அருகாமையில் சுமார் 40 வருடத்திற்கு முன்பிருந்தே நாங்கள் வளர்த்துள்ள தென்னை மற்றும் பனைமரங்கள் மேற்படி	

	வட்டாட்சியரின் ஆய்வறிக்கையில் காட்டப்பட்டுள்ள விபரம்	
14	மேற்படி குவாரியின் எல்லையிலேயே அமைந்திருக்கும் எங்கள் கால்நடை மேற்படி பூமி பற்றிய விபரம் மேற்படி வட்டாட்சியரின் ஆய்வறிக்கையில் காட்டப்பட்டுள்ள விபரம்	:
15	குவாரியை சுற்றிலும் அரசு வழிகாட்டுதல்படி சட்டப்பூர்வமாக அமைக்கப்பட்டுள்ள 20 அடி உயரத்திலான சுற்றுச் சுவர் மேற்படி வட்டாட்சியரின் ஆய்வறிக்கையில் காட்டப்பட்டுள்ள விபரம்.	:
16	குவாரி அமைந்துள்ள இடம் பக்காவான விவசாய பூமி பி.ஏ.பி. வாய்க்கால் பாசனம் பெறும் பூமி என்பதும் மேற்படி குவாரி நிலத்திற்குள்ளேயே வாய்க்கால் செல்வது குறித்தும் மேற்படி வட்டாட்சியரின் ஆய்வறிக்கையில் காட்டப்பட்டுள்ள விபரம்	:

மேற்கண்ட நகல் பெற பக்கம் ஒன்றிற்கு ரூ.2/- வீதம் 4 பக்கங்களுக்கு ரூ. 8/-ஐ கீழ்க்கண்ட அரசு கணக்கு தலைப்பில் செலுத்தி, அசல் சலாணை சமர்ப்பிக்கும் பட்சத்தில் தாங்கள் கோரிய தகவல்கள் வழங்கப்படும் என தெரிவிக்கப்படுகிறது.

கணக்கு தலைப்பு:-

"0075 - 00 Other Administrative Service – 60 Other services – 118
Receipts under Right to Information Act, 2005 –AA – Collection
of Fees under Right to Information (Fees) Rules, 2005 – 227
Non – Taxation Fees – 39 Translation and Printing Fees"
(IFHRMS DPC 0070 60 118 AA 22739
DPC 0070 – 60 – 118 – AA – 0005".

இப்பதிலின்மீது ஏற்பு இல்லைபெனில் இத்தகவல் கிடைக்கப்பெற்ற 30 நாட்களுக்குள் இணை இயக்குநர் / மேல்முறையீட்டு அதிகாரி, புவியியல் மற்றும் சுரங்கத்துறை, கிண்டி, சென்னை -32 என்ற முகவரிக்கு மேல்முறையீடு செய்து கொள்ளலாம்.

பொதுத் தகவல் அலுவலர் மற்றும்
துணை இயக்குநர்,
புவியியல் மற்றும் சுரங்கத்துறை,
திருப்பூர்.

நகல்:-

சுற்றுச் சூழல் பொறியாளர்,
தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியம், திருப்பூர்

வினா எண். 8-ற்கான தகவல்கள் தங்கள் துறையினைச் சார்ந்தது என்பதால், மனுதாரருக்கு நேரடியாக தகவல் அளிக்கும் பொருட்டு, தகவல் அறியும்உரிமைச் சட்டம் 2005 பிரிவு 6 (3)ன்கீழ் அனுப்பப் படுகிறது.

From
PIO and Deputy Director,
Geology & mines Dept, Tirupur

To
P.G.Sethuram,
s/o P.Govindasamy,
Perandai Kattu valasu,
Velappa Naicken Valasu post
Vellakoil via
Kangayam Taluk.

Na.ka.249/Kanimam/2021 Dt.05.03.2021

Sub:Mr.P.G.Sethuram, Tirupur District, Kangayam Taluk-RTI Informations-reg

Ref:Mr. P.G.Sethuram RTI application 05.02.2021 recd dt.09.02.21-

.....

Following reply for the above RTI Application:

Information requested

- 1.
- 2
- 3
- 4

5.Sri nidhi Stones & metals –complaint letter of village people // **Reply: Report asked to Kangayam ,**
Dt.17.08.2020status of action

/ Tashildar on 19.08.2020-action
/ will be taken based on the report.

6.The above lands “Erode Mines” operating 24 hrs from
27.07.2021-licence details

/REPLY: No licence is granted to Erode
Mines.

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THIRU.K.V.GIRIDHAR, I.F.S.,
Member Secretary

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMIL NADU
3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet, Chennai-15.
Telephone No. : 044-2435 9973

Letter No. SEIAA-TN/Complaint/018238/F.No.252/2021 dated:05.03.2021

To

Recd 12/03/21

The Member Secretary,
Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai – 600 032.

Sir,

Sub: SEIAA-TN – Complaint received from Thiru. P.G.Sethuram, Tiruppur District – request to close the stone crusher units - Regarding.

Ref: Mail copy of Complaint petition received from Thiru. P.G,Sethuram, Tiruppur District dt.11.02.2021

With reference to the letter cited above, a petition was received from Thiru. Durai Mahendran, Thiruvallur District request to close the stone crusher units of Erode Mines.

Hence the above petition is enclosed herewith for taking necessary action and the action taken may be intimated directly to the petitioner and copy marked to this office.

Encl:As above.


for MEMBER SECRETARY
SEIAA-TN

Copy to:
Thiru. P.G.Sethuram,
Perandaikattur valasu,
Kurukkupalayam, Thanjiliamman Koil Palayam,
Velappanaicken Valasu Panchayat Union & Post,
Senapathipalayam Village, Vellakoil Via – 638 111.
Kangayam TK., Tiruppur District.

Irresponsible inspection-Audio recording during inspection on 19.02.2021 -blaming Mines Dept-Reg.
sethuram pg <sethurampg_45@yahoo.co.in> Mon, 8 Mar
To:collrtup@nic.in,rg.ngt@nic.in

From

08.03.2021

P.G.Sethuram,M.Com.,D.CAM.,NISM,NCFM,A.C.A(1G)
Senior Citizen Farmer of India. Mobile: 9843012751
Secretary, Tirupur District G.L.G.Farmers Welfare Sangh,(Govt Regd),
On behalf of people of
Perandaikattu valasu,
Kurukkupalayam, Thanjiliamman Koil Palayam,
Velappanaicken Valasu Panchayat Union & post,
Senapathipalayam Village, Vellakoil via-638111,
Kangayam Tk, Tirupur District,Tamilnadu.

To
The District Collector,
Tirupur District,
Tirupur-641604.
Respected Sir,

TOP MOST URGENT

Sub: **I) AUDIO RECORDING WHILE INSPECTION ON 19.02.2021 BY AE,TNPCB -REG**

II) RTI REPLY letter dt.02.03.21 No.0605 recd on 04.03.21-confirming ERODE MINES as Illicit-reg

- 1) Unbearable noise nuisance by stone crusher unit -No sleep by senior citizens-top most urgent-reg
- 2) Stone crusher unit pollution problem & unbearable sound & illicit mining-**Action status-REMINDER NO.4-reg**
- 3) Illicit mining -inform us the status of license- **Stone Crusher units situated at SF**

NO. NO.722/A,723/A1,736/A,731/A2C1,735/3A,737,736/B2 of Senapathipalayam village, Velappa nalcken valash panchayat union,Kangayam taluk -ERODE MINES is not an existing unit as as per the Supremecourt order dt.10.05.1999- bought stone crusher from SRINIDHI STONES on 29.01.21- How can ERODE MINES is operating from 29.01.21 in the new name without the TIRUPUR DISTRICT COLLECTOR order- reason requested.

4) Secret measurement & inspection by Govt officials-bribery complaint-reg

Ref: 1) **RTI REPLY letter dt.02.03.21 No.0605 recd on 04.03.21-confirming ERODE MINES as Illicit- attached letter.**

2) AUDIO RECORDING WHILE INSPECTION ON 19.02.2021 BY AE,TNPCB.

-v-

I herebelow attached the **audio recording while inspection on 19.02.2021 by the AE, TNPCB**- I request you assess yourself about the genuineness of the inspection report on 19.02.2021 sent by TNPCB and the variation in assurance given by the AE,TNPCB and the actual report dt 23.02.2021. In the audio recording the AE ,TNPCB clearly stated that no use by public complaints even if you send 1000 petitions- it is high level adjustment (bribery) for illicit activities by Mines dept. Hence kindly take action against the illicit units and the Govt officials by getting bribery allow the illicit mines at the earliest to save our lives.

Thanking you,

Yours faithfully,

P.G.SETHURAM

Illicit mine / CRUSHER UNIT in the name of "ERODE MINES" -request for follow up action based on the Hon'ble member Secretary, TNPCB-reg

sethuram pg <sethurampg_45@yahoo.co.in> Fri, 12 Mar at 2:31 pm

To:DEE TPN,tnpcb-chn@gov.in

Cc:ndoe@tn.nic.in,National Informatics Centre (NIC),collrtup@nic.in,rg.ngt@nic.in,tahkgm.tntpr@gmail.com and 1 more...
From

12.03.2021

P.G.Sethuram,M.Com.,D.CAM.,NISM,NCFM,A.C.A(1G)
Senior Citizen Farmer of India. Mobile: 9843012751
Secretary, Tirupur District G.L.G.Farmers Welfare Sangh,(Govt Regd),
On behalf of people of
Perandalkattu valasu,
Kurukkupalayam, Thanjilamman Koll Palayam,
Velappanackken Valasu Panchayat Union & post,
Senapathipalayam Village, Vellakoil via-638111,
Kangayam Tk, Tirupur District,Tamilnadu.

To
Mr,Saravanakumar,M.E.,
District Environmental Engineer,
TNPCB,
Tirupur North,2nd Floor,
Kumaran Complex,
Tirupur-641601

Sir,

Sub: Requesting action taken on the letter dt.05.03.21 of the Hon'ble Member Secretary, TNPCB-reg

Ref:1) Letter No.SEIAA-TN/Complaint/018238/F.no.252/2021 dt 05.03.2021 from the Hon'ble Member Secretary, TNPCB recd on 12.03.2021

2) TNPCB , TIRUPUR-AE Mr.Satyan & our complaint public interaction audio recording on 19.02.2021 during field inspection on 19.02.2021.

3) Your inspection report letter 0505/23.02.2021.

2) Illicit mining -pollution-unbearable sound from Stone Crusher units situated at SF NO. NO.722/A,723/A1,736/A,731/A2C1,735/3A,737,736/B2 of Senapathipalayam village ,Velappa naicken valash panchayat union,Kangayam taluk-our complaint dt.17.08.2020, 01.02.2021,05.02.2021 and various dates to the TNPCB,AD MINES,DISTRICT COLLECTOR,NATIONAL GREEN TRIBUNAL,TASHILDAR, RDO.

-v-

With reference to 1 , we hereby request you to inform us what action has been taken to close the illicit mine ERODE MINES at your earliest convenience. I herebelow state the following facts for your consideration and action.

We regret very much to inform you that we public of the above villages came to your office at Tirupur to inquire the status of our complaint about illicit mines and lot of pollution problem. But you told us bluntly that we see only dust problem and the requisite machineries are installed in the Crusher units not beyond. You requested to contact the mines department they are the authority to take action. When I quoted the National Green Tribunal Order as per the The Hindu dt.23.03.2020, you told that why,NGT order us eventhough we are not responsible as such viz., no responsibility of such importance as NGT told. The same words are used by your AE , Mr.Satyan on 19.02.2021 as per the audio recording attached. We (TNPCB) are just nurses and the Mines dept is the Doctors. So we ,nurses, are doing what the doctors(Mines dept) are instructing not beyond. The mines dept at Chennai instructed us to issue licence based instructions we just carry on blindly. You couldnot close the illicit mines by sending 1000 complaints, all are decided at High Levels. Hence we farmers who provided food to you all have the destiny to hear such words of Govt officials blaming each other. When we approached the mines dept we are not responsible we issue license based on Tashildar's report, when we approached the Tashildar , she told that I am not responsible I give report based on VAO inspection report..... Hence each dept delegates authority & responsibility by getting bribery.

We regret very much to divulge you by seeing your AE Mr.Sathyan field inspection on 19.02.2021 report in which you stated that " the people made complaint that stone crusher unit is functioning with 24hrs blasting thereby the welfare of the people affected."Since this complaint is related to your department I forwarded this complaint to you. For this irresponsible reply your department need not come for inspection. Without coming for inspection on 19.02.2021 you could have written this. We have complaint about 24 hrs running sound as per your RTI Reply. AE told before us and noted all complaints in his diary by the surrounding people and inspected our houses to note the wall cracks due to heavy blasting during the last inspection itself. He assured to state all the facts of our complaints in his inspection

report on 19.02.2021. But he left along with the owner of the unit after inspection changed all the assurances he has given to us and made a "comedy report".

NATIONAL GREEN TRIBUNAL's order:- as per THE HINDU Chennai: March 23,2020:-

NGT asks TNPCB to inspect Stone crusher units :-

The Southern bench of National Green Tribunal has directed the Tamilnadu Pollution Control Board to make periodical inspections of stone crusher units to ascertain whether they are following norms to prevent pollution affecting the air quality and the health of the neighboring residents.

If field inspection is done by you as per NATIONAL GREEN TRIBUNAL's order:-

you have to report what you have seen in the field and whether the complaint is genuine. Your AE had inspected the damage as per our complaint but no words in the field inspection report on 19.02.2021. If you sent our complaint to mines department forwarding our original complaint with the words the complaints are related to dept, hence to take action on the complaint is the correct / genuine approach. But by doing field inspection WITH A MOTIVE OF CORRUPTION stating that your complaint forwarded to the Mines department is just delegation of Authority & Responsibility. All your field inspection reports are just eyewash divulging some advices have been sent to the illicit unit not to do harmful activity to the public is humorous and comedy solution to our livelihood problem. Hence kindly take stern action to close the ERODE MINES at the instant itself as per the Hon'ble Member Secretary, TNPCB 's letter and save our life.

Hence kindly send your genuine field inspection reports as per our interaction on 19.02.2021 and save our life as well as obey the orders of the Hon'ble Member Secretary, Chennai & the Hon'ble NATIONAL GREEN TRIBUNAL's order at the earliest.

Thanking you,

Yours faithfully,

P.G.SETHURAM,9843012751

EDUCATED SENIOR CITIZEN FARMER OF INDIA

PLACE:VELLAKOIL

DATE:12.03.2021

Attachment: 1.Copy of letter from the Hon'ble Member Secretary Shri K.V.GIRIDHAR,I.F.S. recd on 12.03.21

2.Audio recording of our interaction on 19.02.2021 with AE, Mr.Satyan,TNPCB,Tirupur during the field inspection on 19.02.2021.

3. Copy of the Hon'ble Green Tribunal complaint letter dt.01.02.2021

4.Inspection report on 19.02.2021 by TNPCB, Tirupur dt.08.03.2021

5.Inspection report on 29.09.2020.

Illicit unit - False inspection report-no report sent to Complainant-regz

sethuram pg <sethurampg_45@yahoo.co.in> Sat, 17 Apr at 10:52 am

To:cmcell

From

17.04.2021

P.G.Sethuram,
S/o P.Govindasamy
14/41, Perandai Kattu Valasu,
VelappaNaicken Valasu Post
Vellakoil Via, Kangayam Taluk.
Mail id: sethurampg_45@yahoo.co.in
Mobile No.9843012751

To
The Hon'ble Chief Minister's Special Cell,
Secretariat, Chennai-600 009.

Respected sir,

Sub: CM CELL PETITION NO.2021/1163555/QY – Reply from concerned dept official not yet
been sent by the field inspection official as per mail from CM CELL-reg.

Ref: CM CELL REPLY BY mail dt.15.04.2021

-v-

I, Senior Citizen of Farmer of India, regret very much to divulge you that the field inspection copies as per your above mail has not been sent by the concerned official as per your reply. The reason is an illicit as per authenticated registered records by getting bribery they are giving false report as per our documentary evidences attached herewith.

I, Senior Citizen of Farmer of India, regret very much to divulge you that the stone crusher unit is illicit mines from the inception of the licensing period by the violation of the following Govt Norms:-

- 1) The stone crusher unit is situated at at survey No.733/2, 734/2, Senapathipalayam Village, Kangayam Taluk on pure agricultural lands. The documentary evidence of Registration deed details with Govt is attached herewith.
- 2) The stone crusher unit is situated at at survey No.733/2, 734/2, Senapathipalayam Village, Kangayam Taluk on PAP irrigation canal lands. The documentary evidence of boundary of lands as per Registration deed details with Govt is attached herewith.
- 3) Within 300 meters of the above unit- residential houses comprising farmers, students, children are residing by more than hundred years –we have submitted our house tax receipt & Aadhar card copies during VAO field inspection itself.
- 4) Within 450 meters of distance from the above unit there is a Govt check dam with full of water. One side wall is also cracked with the heavy blaster of the above unit which we have sent to all concerned authorities including District Collector, Tirupur with lot of reminders but for no action. By getting bribery all concerned officials are giving false report as per attachment.
- 5) Within 500 meters 2 temples of worship by our 5 villagers with pakka constructions are there.
- 6) Within 300 meters thousands of coconut trees and drumstick trees are there and is acutely affected by the dust of the above crusher unit.
- 7) Grazing of our Sheep, Goat and cows are met with accident and afraid of grazing our livelihood is heavily affected.
- 8) We have sent lot complaints to the District Collector, Tirupur, National Green Tribunal & CM CELL about the concerned Govt officials with strong documentary evidences are turned down by the officials by getting bribery.
- 9) The above situated crusher unit is not an existing unit as per the Supreme Court order dt.10.05.1999-hence the licence and consent of continuous operation could not be transferred to the new unit in the name of "ERODE MINES". But the new unit is functioning in the name of ERODE MINES from 25.01.2021 by getting consent illegally from the above existing unit. We have sent lot of complaint letters to the concerned authorities, District Collector but for no response.
- 10) The Member Secretary Shri K.V.GIRIDHAR, I.F.S., State Level Environment Impact Authority-Tamilnadu also given letter to take action on the illicit unit to the concerned official is attached herewith. As usually by getting bribery the concerned officials are not taking any action by getting bribery to send false reports.

Hence, We people of 5 villages request to take stern action on the corrupt officials and save our lives at the earliest.

Thanking you,

Yours faithfully,

P.G.SETHURAM

9843012751

Attachment: copy of CMCELL Reply -copy

1. Member Secretary-State Level Environment Impact Letter :F No.252/2021 dt.05.03.2021-copy
2. National Green Tribunal Complaint letter with all concerned officials letters with acknowledgements-copy
3. Crusher unit –Agricultural land-PAP Canal land-registration details.copy
4. Tashildar field inspection report –False report-copy
5. Audio recording of field inspection report-AE-TNPCB, Tirupur
6. Field Inspection report by AE, TNPCB - DT.19.02.2021 -Copy

sethuram pg <sethurampg_45@yahoo.co.in>

Te: National Informatics Centre (NIC)

C e: collrtup@nic.in, collrcbe@nic.in, DEE TPN, cmcell, rg.ngt@nic.in and 6 more...

Mon, 19 Apr 2021 17:30

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From

19.04.2021

P.G.Sethuram,
S/o P.Govindasamy
14/41, Perandai Kattu Valasu,
VelappaNaicken Valasu Post
Vellakoil Via, Kangayam Taluk.
Mail id: sethurampg_45@yahoo.co.in

To

The Asst Director(Mines),
Dept of mines & minerals,
Collectorate,
Tirupur 641 604.

Sir,

- Sub:1) False report by getting bribery for ERODE MINES on 10.03.21 for the CM CELL COMPLAINT-reg.
2) Complaint for suspense field inspection report on 10.03.21 & no report copy sent to me as per CMCELL.
3) Challenging false report by receiving bribery .

Ref:1) CMCELL reply for the complaint.

-v-

With reference to above complaint you have not sent the field inspection report on 10.03.21 to me and to the Member Secretary, State Environment Impact, Chennai as per the reply from the CMCELL since you are getting bribery for the following documentary evidences:-

- 1) You have issued the license by deliberately knowing that the unit is situated at the agricultural lands as per attached registration dept record.
- 2) You have issued the license by deliberately knowing that is situated at PAP CANAL IRRIGATION LANDS as per attached registration dept record.
- 3) You have issued the license by deliberately knowing that the unit is situated you have given consent to the new unit against the Hon'ble Supreme Court order viz., the above situated crusher unit is not an existing unit as per the Supreme Court order dt.10.05.1999.
- 4) You have issued the license by deliberately knowing that the unit is situated Within 300 meters of the above unit- residential houses comprising farmers, students, children are residing by more than hundred years -we have submitted our house tax receipt & Aadhar card copies during VAO field inspection itself.
- 5) You have issued the license by deliberately knowing that the unit is situated Within 450 meters of distance from the above unit there is a Govt check dam with full of water. One side wall is also cracked with the heavy blaster of the above unit which we have sent to all concerned authorities including District Collector, Tirupur with lot of reminders but for no action. By getting bribery all concerned officials are giving false report as per attachment.
- 6) You have issued the license by deliberately knowing that the unit is situated Within 500 meters 2 temples of worship by our 5 villagers with pakka constructions are there.
- 7) You have issued the license by deliberately knowing that the unit is situated Within 300 meters thousands of coconut trees and drumstick trees are there and is acutely affected by the dust of the above crusher unit.
- 8) You have issued the license by deliberately knowing that the unit is situated Grazing of our Sheep, Goat and cows are met with accident and afraid of grazing our livelihood is heavily affected.
- 9) You have issued the license by deliberately knowing that the unit is situated We have sent lot complaints to the District Collector, Tirupur , National Green Tribunal & CM CELL about the concerned Govt officials with strong documentary evidences are turned down by the officials by getting bribery .
- 10) You have issued the license by deliberately knowing that the unit is situated The above situated crusher unit is not an existing unit as per the Supreme Court order dt.10.05.1999-hence the licence and consent of continuous operation could not be transferred to the new unit in the name of "ERODE MINES" . But the new unit is functioning in the name of ERODE MINES from 25.01.2021 by getting consent illegally from the above existing unit. We have sent lot of complaint letters to the concerned authorities , District Collector but for no response.
- 11) The Member Secretary Shri K.V.GIRIDHAR, I.F.S., State Level Environment Impact Authority-Tamilnadu also given letter to take action on the illicit unit to the concerned official is attached herewith. As usually by getting bribery the concerned officials are not taking any action by getting bribery to send false reports.

12) The AE, TNPCB during field inspection on 19.02.21 clearly stated that the officials are allowing this illicit mining by getting bribery and told that they (TNPCB) will not be able to hear the audio recording of his interaction with surrounding people on 19.02.21 and the inspection report sent by the AE, TNPCB.

Hence we request not to do field inspection without the surrounding peoples' knowledge. We farmers, students, children are severely affected and our livelihood is severely affected. We are providing food to all but we have been tortured and killed by all by getting bribery. If you are genuine do field inspection before affected people and prove with documentary evidences that the above unit is situated & functioning as per Govt Norms. If you are genuine file a case against me for proving that you are getting bribery- I challenge up to Supreme Court.

Hence kindly close the illicit mines otherwise the corrupt officials are under trap . You could not conceal the registered records and have to pay lacs of compensation with retrospective effect if I file writ for your unlawful activities by getting bribery.

Thanking you

Yours faithfully,
P.G.SETHURAM,
SENIOR CITIZEN FARMER OF INDIA(Aged about 63 years)
Mobile no.9843012751

Show original message

Download all attachments as a [zip file](#)

ந.க. 925/ கனிமம் / 2020

நாள்: 19.04.2021

குறிப்பாணை

பொருள்: கனிமங்களும் குவாரிகளும் - சிறுகனிமம் - திருப்பூர் மாவட்டம் - காங்கயம் வட்டம் - சேனாபதிபாளையம் கிராமம் - குருக்கல் பாளையம் - வேலப்பநாயக்கன் வலசு எல்லையில் தி/ள். ஸ்ரீநிதி மெட்டல்ஸ் (ஈரோடு மைன்ஸ்) என்பவரின் எம்.சாண்ட் நிறுவனத்தால் பாதிப்பு ஏற்படுவதாக ஊர் பொதுமக்கள் சார்பாக திரு.மகேஷ்குமார் / பிரபுகுமார் மற்றும் திரு. பி.ஜி. சேதுராம் ஆகியோர் புகார் அளித்தது - விசாரணை அறிக்கை கோருதல் - தொடர்பாக.

- பார்வை:
1. ஊர் பொதுமக்கள் சார்பாக திரு. மகேஷ்குமார்/ பிரபுகுமார், குருக்கல்பாளையம், வேலப்பநாயக்கன் வலசு, சேனாபதிபாளையம் கிராமம், காங்கயம் வட்டம் புகார் மனு நாள்: -- (இவ்வலுவலகத்தில் பெறப்பட்ட நாள்: 18.08.2020).
 2. இவ்வலுவலக இதே எண்ணிட்ட குறிப்பாணை நாள்: 19.08.2020.
 3. இயக்குநர், சுற்றுச் சூழல் துறை, பனகல் மாளிகை, சைதாப்பேட்டை, சென்னை கடிதம் ஒ.மு. எண். எம்./1591/2020 நாள்: 03.09.2020 (திரு. மகேஷ்குமார் என்பவரின் புகார் மனுவுடன்).
 4. உறுப்பினர் செயலர், மாநில சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையம், பனகல் மாளிகை, சென்னை க.எண். மாச.சு.தா. ஆ-த.நா/15435/ புகார்/கோ.எண். 140/2020 நாள்: 04.09.2020 (திரு. மகேஷ்குமார் என்பவரின் புகார் மனுவுடன்).
 5. இவ்வலுவலக இதே எண்ணிட்ட குறிப்பாணை நாள்: 18.09.2020 மற்றும் 17.11.2020.
 6. திரு. பி.ஜி. சேதுராம் மற்றும் எம். பிரபுகுமார் ஆகியோரின் இணையவழி புகார் மனு நாள்: 02.02.2021 மற்றும் 12.02.2021.
 7. இவ்வலுவலக இதே எண்ணிட்ட குறிப்பாணை நாள்: 03.02.2021
 8. உதவிப் புவியியலாளர் (கனிமம்), திருப்பூர் புலத்தணிக்கை அறிக்கை நாள்: 10.03.2021.
 9. திரு. பி.ஜி. சேதுராம் மற்றும் எம். பிரபுகுமார் ஆகியோரின் இணையவழி புகார் மனு நாள்: 19.04.2021.
 10. மாவட்ட ஆட்சியர் அவர்களின் நேர்முக கடிதம் நாள்: 19.04.2021 (வட்டாட்சியர், காங்கயம் அவர்களுக்கு முகவரியிடப்பட்டது).

திருப்பூர் மாவட்டம், காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், குருக்கல்பாளையம், வேலப்பநாயக்கன் வலசு எல்லையில் தி/ள். ஸ்ரீநிதி மெட்டல்ஸ் என்பவரின் பாறை உடைக்கும் எம்.சாண்ட் நிறுவனத்தால் பாதிப்பு ஏற்படுவதாக ஊர் பொதுமக்கள் சார்பாக திரு. மகேஷ்குமார்/ பிரபுகுமார் மற்றும் திரு. பி.ஜி. சேதுராம் ஆகியோர் பார்வையில் கண்டுள்ள கடிதங்களின்படி தொடர் புகார் மனுக்கள் அளித்த வண்ணம் உள்ளனர்.

2. மேற்படி புகார் மனுமீது உரிய விசாரணைமற்றும் புலத்தணிக்கை மேற்கொண்டு, அதன் விபரத்தினை அறிக்கையாக தெரிவிக்குமாறு பல முறை கேட்டுக்

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கொள்ளப்படும், வட்டாட்சியரிடம் மற்றும் மாசுக்கட்டுப்பாட்டு வாரியத்தின் மிகுந்து இதுவரை அறிக்கை ஏதும் கிடைக்கப்பெறாமல் நிலுவையில் உள்ளது.

3. இந்நிலையில், இவ்வலுவலக உதவிப் புவியியலாளரால் மேற்கண்ட புலம் தணிக்கை செய்யப்பட்டதில், கல்குவாரிக்கு அனுமதி அளிக்கப்பட்ட புலத்தில் மட்டுமே கற்கள் வெட்டியெடுக்கப்பட்டுள்ளது எனவும், உரிமம் வழங்கப்பட்ட புலத்தைச் சுற்றிலும் பாதுகாப்பு வேலி ஏதும் அமைக்கப்படவில்லை எனவும், குவாரியைச் சுற்றிலும் பாதுகாப்பு வேலி 30 நாட்களுக்குள் அமைக்க வேண்டும் எனவும் தெரிவித்துள்ளார்.

4. இந்நேரவில், பொதுமக்களிடமிருந்து தொடர் புகார் மனுக்கள் வந்தவண்ணம் உள்ளதால், மேலும் காலதாமதம் செய்யாமல், உரிமம் வழங்கப்பட்ட புலங்களை குறு வட்ட அளவர் மூலம் அளவீடு செய்து, ஒரு வார காலத்திற்குள் விரிவான அறிக்கை சமர்ப்பிக்க வட்டாட்சியருக்கு நினைவூட்டுக் கடிதம் அனுப்பப்பட்டது. அறிக்கை கிடைக்கப்பெற்றவுடன் குத்தகைதாரர் மற்றும் புகார் மனுதாரர்களிடம் நேரடி விசாரணை மேற்கொண்டு இந்நேரவில் உரிய மேல்நடவடிக்கை எடுக்கப்படும் என்ற விபரம் புகார் மனுதாரர்களுக்கு தெரிவிக்கப்படுகிறது.

(ஓம்)... க. விஜயசார்த்திகேயன்,
மாவட்ட ஆட்சியர்,
திருப்பூர்.

// உண்மை நகல் //

மா.வட்ட ஆட்சியருக்காக,
திருப்பூர்.

பெறுநர்

1. திரு. மகேஷ்குமார்/ பிரபுகுமார், ஊர் பொதுமக்கள் சார்பாக குருக்கள்பாளையம், வேலப்பநாயக்கன் வலசு, சேனாபதிபாளையம் கிராமம், காங்கயம் வட்டம்
2. திரு. பி.ஜி. சேதுராமன், த/பெ. கோவிந்தசாமி, 14/41, பெரண்டைக் காட்டு வலசு, வேலப்ப நாயக்கன்வலசு, வெள்ளகோயில் வழி, காங்கயம் வட்டம்.

நகல்

1. திரு. ஆர். மனோகரன், த/பெ. ராமசாமி, 1/284, கே.என். தோட்டம், ஆண்டான்கோயில் கீழ்பாசும், ஆத்தூர் வட்டம், கரூர் மாவட்டம்

- உதவிப் புவியியலாளர் தெரிவித்துள்ளவாறு, குவாரியைச் சுற்றிலும் 30 தினங்களுக்குள் பாதுகாப்பு வேலி அமைத்து, அதன் விபரத்தினை தெரிவிக்குமாறு கேட்டுக் கொள்ளப்படுகிறது.

2. வட்டாட்சியர், காங்கயம்.
3. சுற்றுச் சூழல் பொறியாளர், மாசுக்கட்டுப்பாட்டு வாரியம், திருப்பூர்.

Na.ka925/Kanimam/2020

District Collector Office,

Tirupur District, Tirupur

Date: 19.04.2021

Sub: Minerals Mines –Minor Minerals-Tirupur District –Kangayam Taluk-Senapathipalayam village-Kurukkalpalayam-Velappanaickenvalasu boundary-M/s Srinidhi Metals (Erode Mines)'s M Sand unit pollution complaints on behalf of public received from Mr. Maheshkumar/Prabhukumar & Mr. P.G. Sethuram-Inquiry report-reg.

- Ref: 1. On behalf of village people –Complaints from Mr. Maheshkumar/Prabhukumar, Kurukkalpalayam, Velappanaickenvalasu, Kangayam Taluk-
2. Tirupur Geology & Mines letter No. Na. Ka. 5/Kanimam/2020 dt. 19.08.2020.
 3. This office letter NA. KA. 2276/2020 dt. 01.09.2020, 21.10.2020 & 03.11.2020.
 4. Tirupur Geology & Mines letter No. Na. Ka. 5/Kanimam/2020 dt. 17.11.2020.
 5. This office letter o.mu. 2276/2020/e dt. 11.12.2020.
 6. Mr. P.G. Sethuram mail complaint letter dt. 02.02.21
 7. Tirupur Geology & Mines letter No. Na. Ka. 5/Kanimam/2020 dt. 17.11.2020.
 8. This Office letter NO. 387/2021/E. Date 05.02.2021.
 9. Mr. P.G. Sethuram email complaint letters dt. 12.02.2021.
 10. Tirupur Geology & Mines letter No. Na. Ka. 5/Kanimam/2020 dt. 16.02.2021
 11. Mr. P.G. Sethuram email complaint letters dt. 12.04.2021.
 12. District Collector's office memo Na. Ka. 925/kanimam/2020 dt. 19.04.2021
 13. District Collector's office memo Na. Ka. 925/kanimam/2020 dt. 19.04.2021
 14. Mr. P.G. Sethuram email complaint letters dt. 21.04.2021.

With reference to above letters your attention is requested.

Tirupur District Kangayam Taluk, Senapathipalayam Village, Kurukkalpalayam, Velappanaickenvalasu situated at the boundary M/s Srinidhi Metals Crusher & M sand unit creates lot of pollution and all the assets of the above unit been bought by the new unit "ERODE MINES" and is operating by the violation in obtaining consent and other Govt norms violation-being continuous complaint received by letters & email from Mr. Maheshkumar & Prabhukumar and Mr. P.G. Serhutam.

In the above circumstances for the letters sent to you for the field inspection reports been not yet received and is pending.

Hence it is requested to send the inquiry report along with the units violation of Govt norms to submit the detailed report within 1 week.

(Signed) Bhavan Kumar. k. Kiriabanavar
Sub collector,
Dharapuram

Copy:

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1. Deputy Director, Geology & Mines Dept, Tirupur

2. On behalf of village people Mr. Mahesh Kumar/Prabhukumar

Kurukkalpalayam, Velappa Naicken Valasu, Senapathipalayam village, Kangayam Taluk.

3. Mr. P. G. Sethuram, Kurukkalpalayam, Velappanaickenvalasu, Senapathipalayam.

/True copy/by order/

Xxxx

Personal Assistant.

அனுப்புநர்:
திரு.பவன்குமார்.க.கிரியப்பனவர், இ.ஆ.ப.,
சார் ஆட்சியர்,
தாராபுரம்.

பெறுநர்:
வட்டாட்சியர்,
காங்கயம்.

ந.க.387/2021/இ

நாள் : 22.04.2021.

அம்மையர்,

பொருள்: கனிமங்களும் குவாரிகளும்- திருப்பூர் மாவட்டம்- காங்கயம் வட்டம்- சேனாபதிபாளையம் கிராமம்- குருக்கல்பாளையம்- வேலப்பநாயக்கன் வலக - தி/வா.ஸ்ரீநிதி மெட்டல்ஸ் என்பவரின் எம்.சாண்ட் தயாரிக்கும் நிறுவனத்தால் பாதிப்பு ஏற்படுவதாக ஊர் பொதுமக்கள் சார்பாக திரு.மகேசுகுமார்,பிரபுக்குமார் மற்றும் திரு.பி.ஜி.சேதுராம் என்பவர்கள் புகார் அளித்துள்ளது- அறிக்கை கோருதல் தொடர்பாக.

பார்வை:

1. ஊர் பொதுமக்கள் சார்பாக மகேசுகுமார் / பிரபுக்குமார் என்பவரது கடிதம் நாள்: இல்லை.
2. திருப்பூர் புவியியல் மற்றும் சுரங்கத்துறை அலுவலக கடித ந.க.5/கனிமம்/2020, நாள்:19.08.2020
3. இவ்வலுவலக கடித ந.க.2276/2020/இ, நாள்:01.09.2020, 21.10.2020 மற்றும் 03.11.2020.
4. திருப்பூர் புவியியல் மற்றும் சுரங்கத்துறை அலுவலக கடித ந.க.5/கனிமம்/2020, நாள்: 17.11.2020.
5. இவ்வலுவலக கடித ஓ.மு 2276/2020/இ, நாள்:11.12.2020.
6. திரு.சேதுராம் என்பவரின் மின்னஞ்சல் புகார் மனு நாள்:02.02.2021,
7. திருப்பூர் புவியியல் மற்றும் சுரங்கத்துறை அலுவலக கடித ந.க.5/கனிமம்/2020, நாள்:03.02.2021.
8. இவ்வலுவலக கடிதம் ந.க.387/2021/இ, நாள்:05.02.2021.
9. திரு.சேதுராம் என்பவரின் மின்னஞ்சல் புகார் மனு நாள்: 12.02.2021.
10. திருப்பூர் புவியியல் மற்றும் சுரங்கத்துறை அலுவலக கடித ந.க.5/கனிமம்/2020, நாள்:16.02.2021.
11. திரு.சேதுராம் என்பவரின் மின்னஞ்சல் புகார் மனு நாள்: 19.04.2021.
12. திருப்பூர் மாவட்ட ஆட்சியர் அலுவலக குறிப்பாணை ந.க.925/கனிமம்/2020,நாள்:19.04.2021.
13. திருப்பூர் மாவட்ட ஆட்சித் தலைவர் அவர்களின் நே.மு.க.ந.க925/கனிமம்/2020,நாள்:19.04.2021. (வட்டாட்சியர்,காங்கயம் அவர்களுக்கு முகவரியிடப்பட்டது)
14. திரு.சேதுராம் என்பவரின் மின்னஞ்சல் புகார் மனு நாள்:21.04.2021.

* * * * *

பார்வையில் காணும் கடிதங்கள் மீது தங்களது கவனம் வேண்டப்படுகிறது.

திருப்பூர் மாவட்டம்,காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், குருக்கல்பாளையம், வேலப்பநாயக்கன்வலக பிரிவு அருகில் செயல்பட்டு வரும் தி/வா.ஸ்ரீநிதி மெட்டல்ஸ் என்பவரின் எம்.சாண்ட் தயாரிக்கும் நிறுவனத்தால் பாதிப்பு ஏற்படுவதாகவும், மேற்படி ஸ்ரீ நிதி மெட்டல்ஸ் நிறுவனத்தின் சொத்துகளை கிரையம் பெற்று தற்போது ஈரோடு மைன்ஸ் என்ற பெயரில் செயல்பட உள்ள நிலையில் மேற்படி

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கிரஸர் உரிமம் பெறுவதற்கான நிபந்தனைகள் மீறப்பட்டும் பல்வேறு விதிமுறை மீறல்கள் உள்ளது எனவும் ஊர் பொதுமக்கள் சார்பாக திரு.மகேஷ்குமார் பிரபுக்குமார் மற்றும் திரு.பி.ஜி.சேதுராம் ஆகியோர் தொடர் புகார் மனுக்களை கடிதம் வாயிலாகவும் மின்னஞ்சல் வாயிலாக அளித்த வண்ணம் உள்ளனர்.

இந்நேரில் மேற்படி புகார் தொடர்பாக விசாரணை மற்றும் புலத்தணிக்கை மேற்கொண்டு அறிக்கை அனுப்ப தெரிவித்து கடிதங்கள் அனுப்பப்பட்டும் தங்களிடமிருந்து அறிக்கை ஏதும் வரப்பெறாமல் நாளது வரை நிலுவையில் உள்ளது.

எனவே இது தொடர்பாக விசாரணை மேற்கொண்டு மேற்படி கிரஸர் செயல்பாடு குறித்தும், விதிமுறை மீறல்கள் குறித்தும் ஒருவார காலத்திற்குள் வரிவான அறிக்கை சமர்ப்பிக்குமாறு கேட்டுக்கொள்கிறேன்.

ஓம்/பவன்குமார்.க.கிரியப்பனவர்
சார் ஆட்சியர்,
தாராபுரம்.

நகல்:

1. துணை இயக்குநர் புவியியல் மற்றும் சுரங்கத்துறை, திருப்பூர்.
2. ஊர் பொதுமக்கள் சார்பாக திரு.மகேஷ்குமார்/பிரபுக்குமார் குழுக்கள்பாளையம், வேலப்பநாயக்கன்வலசு, சேனாபதிபாளையம் கிராமம், காங்கயம் வட்டம்.
3. திரு.பி.ஜி.சேதுராமன், குழுக்கள்பாளையம், வேலப்பநாயக்கன்வலசு, சேனாபதிபாளையம் கிராமம், காங்கயம் வட்டம்.

/உண்மை நகல்/உத்திரவுப்படி/

நேர்முக அலுவலர்.

22/11/2021

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From
Shri.Bhavankumar,I.A.S.,
Sub-Collector,
Dharapuram
Madam,

To
Tashildar,Kangayam

Na.Ka.387/2021/E

Dt.22.04.2021

Madam,

Sub: Minerals Mines –Minor Minerals-Tirupur District –Kangayam Taluk-Senapathipalayam village-Kurukkalpalayam-Velappanaickenvalasu boundary-M/s SrinidhiMetals(Erode Mines)'s M Sand unit pollution complaints on behalf of public received from Mr.Maheshkumar/prabhukumar&Mr.P.G.Sethuram-Inquiry report-reg.

Ref: 1.On behalf of village people –Complaints from Mr.Maheshkumar/Prabhukumar, Kurukkalpalayam,Velappanaickenvalasu,Kangayamtaluk-
2.Tirupur Geology & Mines letter No.Na.Ka.5/Kanimam/2020 dt.19.08.2020.
3.This office letter NA.KA.2276/2020 dt.01.09.2020,21.10.2020 & 03.11.2020.
4.Tirupur Geology & Mines letter No.Na.Ka.5/Kanimam/2020 dt.17.11.2020.
5.This office letter o.mu.2276/2020/e dt.11.12.2020.
6.Mr.P.G.Sethuram mail complaint letter dt.02.02.21
7.Tirupur Geology & Mines letter No.Na.Ka.5/Kanimam/2020 dt.17.11.2020.
8.This Office letter NO.387/2021/E.Date 05.02.2021.
9.Mr.P.G.Sethuram email complaint letters dt.12.02.2021.
10.Tirupur Geology & Mines letter No.Na.Ka.5/Kanimam/2020 dt.16.02.2021
11.Mr.P.G.Sethuram email complaint letters dt.12.04.2021.
12.District Collector's office memo Na.Ka.925/kanimam/2020 dt.19.04.2021
13.District Collector's office memo Na.Ka.925/kanimam/2020 dt.19.04.2021
14.Mr.P.G.Sethuram email complaint letters dt.21.04.2021.

With reference to above letters your attention is requested.

Tirupur District Kangayam Taluk, Senapathipalayam Village, Kurukkalpalayam, Velappanaickenvalasu situated at the boundary M/s Srinidhi Metals Crusher & M sand unit creates lot of pollution and all the assets of the above unit been bought by the new unit "ERODE MINES" and is operating by the violation in obtaining consent and other Govt norms violation-being continuous complaint received by letters & email from Mr.Maheshkumar&/Prabhukumar and Mr.P.G.Serhutam.

In the above circumstances for the letters sent to you for the field inspection reports been not yet received and is pending.

Hence it is requested to send the inquiry report along with the units violation of Govt norms to submit the detailed report within 1 week.

(Signed) BhavanKumar.k.Kiriabanavar
Sub collector,

Dharapuram

148)

Copy:

1. Deputy Director, Geology & Mines Dept, Tirupur

2. On behalf of village people Mr. Mahesh Kumar/Prabhukumar

Kurukkalpalayam, Velappa Naicken Valasu, Senapathipalayam village, Kangayam Taluk.

3. Mr. P. G. Sethuram, Kurukkalpalayam, Velappanaickenvalasu, Senapathipalayam.

/True copy/by order/

Xxxx

Personal Assistant.

ILLICIT MINES "ERODE MINES" functioning even during LOCK DOWN by giving bribery to Govt officials-reg
sethuram pg <sethurampg_45@yahoo.co.in> Wed, 12 May

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To: DD Mines Tiruppur, National Informatics Centre (NIC), collrtup@nic.in, tahkgm.tntr, DEE TPNand 6 more...

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From

12.05.2021

P.G.Sethuram,
S/o P.Govindasamy
14/41, Perandal Kattu Valasu,
VelappaNaicken Valasu Post
Vellakoll Via, Kangayam Taluk.
Mail id: sethurampg_45@yahoo.co.in

To
The Deputy Director(Mines),
Dept of mines & minerals,
Collectorate,
Tiruppur 641 604.

Respected Sir,

Sub:1) Illicit mine "ERODE MINES" is operating without legal consent besides our lot of complaints even during this LOCK DOWN period-request to close the illicit unit by power cut-reg

- Ref:1) RDO letter NO.Na. Ka. 387/dt.22.0421
2) AD mines field inspection audio recording st.19.02.21
3) National Tribunal letter with complete petition details.

4) Member Secretary, STATE LEVEL ENVIRONMENT letter dt.05.03.21 order to take action on ERODE MINES.

-v-

With reference to above letter from the Sub Collector, Dharapuram that the above unit will be closed after the receipt of field inspection report by the Tashildar of Kangayam. Even though no field inspection is necessary since we have submitted all registration records and photo copies and this is not an existing unit as per the Hon'ble Supreme Court order. As well as MEMBER SECRETARY - STATE LEVEL ENVIRONMENT IMPACT AUTHORITY, TAMILNADU has ordered to take action on the illicit unit is also not obeyed by the concerned officials by getting bribery and by saying this is the unit of ADMK Minister's Group you people could not do anything even by sending 1000 petitions. Kindly hear the audio recording of the TNPCB, AE during field inspection. Despite these the illicit unit "ERODE MINES" is functioning even during this lock down period. From 10.05.21 the unit ERODE MINES without licence is functioning vigorously against the Govt order during this lock down period. We surrounding people lost our sleep with health hazard. We request compensation from the concerned Govt officials who allowed to run the unit by getting bribery. During the inspection the officers told that the unit is ADMK Minister's Group obtaining permission from the higher authorities. Hence we could not stop the illicit unit by our decision. We are only nurse the doctors (higher authority) is at Chennai. But now the situation changed DMK Govt comes into power. We surrounding people already submitted petition to present CM's 100 days solution scheme. We lost our life & Liberty, a fundamental right, conferred by our Indian Constitution. Hence we hereby inform you if you (all concerned Govt. Officials) are not taking steps to close the illicit mines, the concerned Govt officials are under legal trap to be dismissed.

Kindly take immediate following steps as emergent and save our lives:-

- 1) To close the ERODE MINES with immediate effect,
- 2) To give compensation for our sufferings,
- 3) To cut off the power of the unit at once.

Thanking you

Yours faithfully,
P.G.SETHURAM,
SENIOR CITIZEN FARMER OF INDIA (Aged about 63 years)
Mobile no.9843012751

அனுப்புநர்

பெறுநர்

மாவட்ட ஆட்சியர்,
திருப்பூர்

வட்டார வளர்ச்சி அலுவலர்,
வெள்ளகோபில்.

ந.க. 925/ கனிமம் / 2020 நாள்: 07.06.2021.

Recd on
15-06-2021

அய்யா,

பொருள்: கனிமங்களும் குவாரிகளும் - சிறுகனிமம் - திருப்பூர் மாவட்டம் - காங்கயம் வட்டம் - சேனாபதிபாளையம் கிராமம் - குருக்கல் பாளையம் - வேலப்பநாயக்கன் வலசு எல்லையில் தி/ள். ஸ்ரீநிதி மெட்டல்ஸ் (ஈரோடு பைன்ஸ்) என்பவரின் எம்.சாண்ட் நிறுவனத்தால் பாதிப்பு ஏற்படுவதாக ஊர் பொதுமக்கள் சார்பாக திரு. மகேஷ்குமார் / பிரபுக்குமார் மற்றும் திரு. பி.ஜி. சேதுராம் ஆகியோர் புகார் அளித்தது - வட்டாட்சியர் அறிக்கை பெறப்பட்டது - மேலறிக்கை கோருதல் - தொடர்பாக.

பார்வை:

1. ஊர் பொதுமக்கள் சார்பாக திரு. மகேஷ்குமார்/ பிரபுக்குமார், பி.ஜி.சேதுராம், குருக்கல்பாளையம், வேலப்பநாயக்கன் வலசு, சேனாபதிபாளையம் கிராமம், காங்கயம் வட்டம் ஆகியோரின் புகார் மனுக்கள்.
2. வட்டாட்சியர், காங்கயம் நே.மு.க.ந.க. எண். 682/2021/அ2 நாள்: 22.04.2021.

திருப்பூர் மாவட்டம், காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், குருக்கல்பாளையம், வேலப்ப நாயக்கன் வலசு எல்லையில் தி/ள். ஸ்ரீநிதி மெட்டல்ஸ் என்பவரின் கற்கள் உடைக்கும் எம்.சாண்ட் நிறுவனத்தால் பாதிப்பு ஏற்படுவதாக ஊர் பொதுமக்கள் சார்பாக திரு. மகேஷ்குமார்/ பிரபுக்குமார் மற்றும் திரு. பி.ஜி. சேதுராம் ஆகியோர் பார்வையில் கண்டுள்ள கடிதங்களின்படி தொடர் புகார் மனுக்கள் அளித்த வண்ணம் உள்ளனர்.

இப்பொருள் தொடர்பாக காங்கயம் வட்டாட்சியர் தனது 22.04.2021 நாளிட்ட கடிதத்தில், புகார் மனுதாரர்கள் குறிப்பிட்டுள்ள வீட்டுமனைகளானது, ஸ்ரீநிதி புளூ மெட்டல்ஸ் கிராஸ்கு அருகாமையில் 300 மீட்டர் தூரத்திற்குள் அமைந்துள்ள வீட்டுமனைகளில் புகார்மனுதாரர்கள் மகேஷ்குமார் மற்றும் பிரபுக் குமார் ஆகியோரின் தந்தை திரு. முருகேசன், திருமதி. சாமியாத்தாள் மற்றும் திரு. சின்னசாமி ஆகியோர் தங்களது விவசாய பூமிக்குள் வீடு கட்டி 30 வருடங்களாக விவசாய கருவிகள் வைக்கவும், விவசாய வேலை செய்து விட்டு ஓய்வூதியும் பயன்படுத்தி வருகிறார்கள் எனவும் தெரிவித்துள்ளார்.

எனவே, குவாரியில் இருந்து 300 மீட்டர் சுற்றளவிற்குள் அமைந்துள்ள மேற்படி குடியிருப்புகள் அங்கீகரிக்கப்பட்ட குடியிருப்பு மற்றும் கட்டுமானங்களா? என்பது குறித்து தணிக்கை மேற்கொண்டு அறிக்கை அனுப்பி வைக்குமாறு கேட்டுக் கொள்ளப்படுகிறது.

மாவட்ட ஆட்சியருக்காக,
திருப்பூர்.

நகல்

1. சுற்றுச் சூழல் பொறியாளர், மாசுக்கட்டுப்பாட்டு வாரியம், திருப்பூர்.

மேற்கண்ட பொருள் தொடர்பாக கோரப்பட்ட அறிக்கை பல நினைவூட்டுதல்களுக்கு பிறகும் வரப்பெறாமல் நிலுவையில் உள்ளதால் உடன் அறிக்கை அளிக்க கேட்டுக் கொள்ளப்படுகிறது.

2. திரு. பி.ஜி. சேதுராமன், த/பெ. கோவிந்தசாமி, 14/41, பெரண்டைக் காட்டு வலசு, வேலப்ப நாயக்கன்வலசு, வெள்ளகோயில் வழி, காங்கயம் வட்டம்.

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From
The District Collector, The Block Development Officer, Vellokoil.
Tirupur
Madam,
Na.Ka.925/2020/Dt.07.06.2021.

Sir,

Sub: Minerals Mines –Minor Minerals-Tirupur District –Kangayam Taluk-Senapathipalayam village-Kurukkalpalayam-Velappanaickenvalasu boundary-M/s Srinidhi Metals(Erode Mines)'s M Sand unit pollution complaints on behalf of public received from Mr.Maheshkumar/prabhukumar&Mr.P.G.Sethuram-Inquiry report submitted-further report-requested.

Ref: 1.On behalf of village people –Complaints from Mr.Maheshkumar/Prabhukumar, Mr.P.GSethuram-Kurukkalpalayam,Velappanaickenvalasu,Kangayamtaluk-
2.Tashildar, Kangayam Ne.Mu.Ka.Na.No.682/2021/a2 dt.22.04.2021.

Tirupur District Kangayam Taluk, Senapathipalayam Village, Kurrukkalpalayam, VelappaNaickenValasu situated at the boundary M/s Srinidhi Metals Crusher & M sand unit creates lot of pollution being continuous complaint received by letters & email from Mr.Maheshkumar&/Prabhukumar and Mr.P.G.Serhutam as referred above.

In this regard Kangayam, Tashildar in her report dt.22.04.2021 stated that the complainants are residing within 300 meters from Srinidhi Blue metals are the complainants Maheshkumar&Prabhukumar parents Mr.Murugesan, SmtSamiatha! and Mr.Chinnasamy constructed houses in their agricultural lands living during the last 30 years-residing & stocked their agricultural equipments and is taking rest .

Hence it is requested to send report by inspection whether the residents are of tax paying Residencies within 300 meters of the quarry .

XXXX

For District Collector.
Tirupur

Copy:

1.Environment Engineer, TNPCB., Tirupur.....Above subject report not yet been sent even after so many reminders-it is requested to send immediate report.

2. Mr.P.G.Sethuram, s/o P.Govindasamy,
14/41, Perandai Kattuvalasu, Velappanaickenvalasu post,
Vellokoil via, Kangayam Taluk.

ஏ.கதிர்வேல், த. பெ ஆறுமுக கவுண்டர் (மொ.நெ.9385915054)

கதவு எண்: 14/45, குருக்கபாளையம்.

வேலப்பநாயக்கன்வலக போஸ்ட்

வெள்ளகோவில் வழி

காங்கயம் தாலூக்கா, திருப்பூர் மாவட்டம்.

பெறுனர்

உயர்திருமாவட்ட ஆட்சியர் அவர்கள்

மாவட்ட ஆட்சியர் அலுவலகம்.

திருப்பூர்.

மதிப்பிற்குரிய ஐயா.

பொருள்: காங்கயம் தாலூக்கா சேனாபதிபாளையம் கிராமம் ரி.ச.எண்.722, 723,731,733/2,734/2,733,734,735,736 போன்ற சர்வே மற்றும் அதன் உட்பிரிவு சர்வே எண்களிலும் உள்ள விவசாய நிலத்தில் சட்டத்திற்கு புறம்பாக அமைந்துள்ள கல் குவாரிகள் 1) தி / ள் ஆர்.மனோகரன் ரப் ஸ்டோன் அண்டு கிராவல் குவாரி, 2) தி / ள் ஸ்ரீநிதி ஸ்டோன் மெட்டல்ஸ் 3) ஸ்ரீநிதி எண்டர்பிரைசஸ் மற்றும் ஷ கல்குவாரியிடமிருந்து எவ்வித இசைவாணையும் பெறாமல் சட்டத்திற்கு புறம்பாக இயங்கி வரும் “ ஈரோடு மைன்ஸ்” பற்றி புகார் மனு-தொடர்பாக.

இப்பவும் நான் மேற்படி விலாசத்தில் ஷ கல்குவாரிகளின் 245மீட்டர் எல்லைக்குட்பட்டு பூர்வீகமாக வரி கட்டிவரும் வீட்டில் குடும்பத்துடன் வசித்து வருகிறேன். எங்களின் பூர்வீக குடியிருப்பை சுற்றிலும் சட்டத்திற்கு புறம்பாக அரசு அனுமதிபெற்றும் பெறாமலும் ஷ கல் குவாரிகள் இயங்கி வருகின்றன. ஷ கல்குவாரியை சுற்றியுள்ள எங்களது விவசாய கிணறுகள் தண்ணீரினறி காய்ந்து விட்டதால் நாங்கள் பல வருடங்களாக வைத்து பராமறித்து வந்த தென்னை மரங்கள் அனைத்தும் காய்ந்து விட்டன. ஷ கல்குவாரியை ஒட்டியே எங்களது விவசாய பூமிகளும் கால்நடை மேய்ப்பு பூமிகளும் உள்ள நிலையில் கல்குவாரியில் வைக்கும் அதிபயங்கர சப்தத்துடன் கூடிய வேட்டுகளினாலும் மெசின் ஓடும் சப்தத்தினாலும் கால்நடைகளுக்கு விபத்துக்களும் சரியான மேய்ச்சல் இன்றி எங்களது கால்நடைகளும் நலிவுற்று நல்ல விலை கிடைக்காமல்குந்த நஷ்டத்தை சந்தித்தும் நாங்கள் எங்கள் வாழ்வாதாரத்தை இழந்து தவிக்கிறோம். மேற்படி கல்குவாரிக்கு 500மீட்டர் சுற்றளவிற்குள் அரசு தடுப்பணை சுமார் 30 வருடங்களாக எங்களின் பாசன ஆதாரமாக உள்ளது. அந்த அணையும் மேற்படி குவாரியின் அதிபயங்கர வெடியால் ஒரு பக்க சுவர் இடிந்துள்ளது. மேற்படி கல்குவாரியானது சேனாபதிபாளையம் கிராமம் சர்வே எண்:722,723,731,733,734,735,736 கானைகளிலும் அதன் உட்பிரிவுகளிலும் சட்டத்திற்கு புறம்பாக பல வருடங்களாக சுற்று வட்டார குடியிருப்பு வாசிகள் மற்றும் விவசாயப் பெருமக்களின் ஆட்சேபணையை கண்டு கொள்ளாமல் இந்த லாக்டவுன் காலகட்டத்திலும் இடைவிடாமல் இயங்கி வருகிறது.

மேற்படி கல்குவாரியை மூடிவிடக் கோரி சுற்றுவட்டார மக்கள் நாங்கள் பல புகார் மனுக்களை அனுப்பியும் அனைத்து குவாரி சம்பந்தப்பட்ட துறையினருக்கு அனுப்பியும் தேசிய பசுமைத்தீர்ப்பாயம். மாவட்ட ஆட்சியர். தமிழக முதல்வரின் தனிப்பிரிவு அனுப்பியும் அதை லட்சியம் செய்யாமல் ஷ குவாரிகளை இயக்கிவருவதால் எங்களின் வாழ்வாதாரம் இழப்புடன் உடல்நலம் பாதித்தும் எங்களது குழந்தைகளின் பள்ளி மற்றும் கல்லூரி படிப்பு பாதித்தும் பேர் அவதியில் தவித்து வருகிறோம். மேற்படி நாங்கள் அனுப்பிய புகார் மனுக்களின் நகல்கள் சான்றாவணங்களுடன் தங்களின் மேலான நடவடிக்கைக்காக இத்துடன் இணைத்துள்ளோம். மேலும் தேசிய பசுமை தீர்ப்பாயம் கீழ்க்கண்ட தீர்ப்பை வழங்கி சுற்று வட்டார மக்களின் உடல் நலனையும் மாக பற்றியும் ஆய்வுகள் மேற்கொள்ளவேண்டும் என ஆர்டர் பிறப்பித்துள்ளது என்பதை தங்களின் கவனத்திற்கு கொண்டுவருகிறேன்:

NATIONAL GREEN TRIBUNAL's order:- as per THE HINDU Chennai: March 23,2020:-

NGT asks TNPCB to inspect Stone crusher units :-

The Southern bench of National Green Tribunal has directed the Tamilnadu Pollution Control Board to make periodical inspections of stone crusher units to ascertain whether they are following norms to prevent pollution affecting the air quality and the health of the neighboring residents.

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மேற்படி ஸ்ரீநிதி கல்குவாரி சட்டத்திற்கு புறம்பாக அனுமதி பெற்றது மற்றும் ஈரோடு மைன்ஸ் (அனுமதி பெறாதது) கீழ்க்கண்ட சட்ட விதியீற்றல்களை செய்துள்ளன:-

- 1) பக்கா விவசாய பூமியில் அமைந்துள்ளது. அதாரமாக பதிவு அலுவலக ஆவணங்களை சமர்ப்பித்துள்ளோம்.
- 2) மேற்படி கல்குவாரியை சுற்றிலும் 300 மீட்டர் மற்றும் 500 மீட்டர் தொலைவிடக்குள் வரி கட்டிய குடியிருப்பு வாசிகள் கடந்த 50 வருடங்களாக வசித்து வருகிறோம். மேற்படி வரி ரசீதுகளை கிராம நிர்வாக அலுவலரிடம் ஏற்கெனவே சமர்ப்பித்து வட்டாச்சியர், காங்கயம் வசம் ஒப்படைத்தும் வட்டாச்சியர் தனது 22.04.21 தேதியிட்ட கடிதத்தில் தவறான அறிக்கையை மாவட்ட ஆட்சியருக்கு அனுப்பியுள்ளார். அது சம்பந்தமாக 07.06.21 தேதியிட்டு மாவட்ட ஆட்சியரிடமிருந்து வந்த கடிதம் ந.க.925 07.06.21 தங்களின் மேலான நடவடிக்கைக்காக இத்துடன் இணைத்துள்ளோம்.
- 3) மேற்படி கல்குவாரியிலிருந்து 500 மீட்டர் தொலைவுக்குள் அரசின் தடுப்பணை ஒன்று உள்ளது. மேலும் 300 மீட்டர் மற்றும் 500 மீ சுற்றளவில் 6 விவசாய நீர் இறைப்பு கிணறுகள் உள்ளது.
- 4) மேற்படி கல்குவாரியிலிருந்து 300 மீட்டர் தொலைவுக்குள் ஆயிரக்கணக்கான தென்னை மரங்கள், பனை மரங்கள் முருங்கை மரங்கள், வேலா மரங்கள், வேப்ப மரங்கள் உள்ளது. நிறைய மரங்கள் கல்குவாரியின் அதிக ஆழத்தினால் நீராதரமின்றி காப்பீடு விட்டது.
- 5) மேற்படி கல்குவாரியிலிருந்து 500 மீட்டர் தொலைவுக்குள் அம்மன்கோவில் கருப்பணசாமி கோவில்கள் என நாங்கள் பூர்வீகமாக வழிபாடு செய்துவரும் பக்கா கட்டுமானத்துடன் கோவில்கள் உள்ளன.
- 6) மேற்படி கல்குவாரிக்குள்ளேயே பி.ஏ.பி.பாசன வாய்க்கால் செல்கிறது. மேற்படி பாசன பூமியில்தான் இந்த கல்குவாரிகள் அமைந்துள்ளன.
- 7) மேற்படி கல்குவாரிக்குள்ளேயே பி.ஏ.பி.பாசன வாய்க்கால் சென்று மறுபுறம் உள்ள எங்களின் விவசாய நிலத்தில் பாசனம் செய்யும் போது தண்ணீர் மாசடைந்து பயிர் விளைச்சல் சரிவர வராமல் பெருந்த நடத்தை சந்தித்து வருகிறோம்.
- 8) இந்த கொரான ஊரடங்களிலும் இரவு பகல் பாராமல் அதிபயங்கர சப்தத்துடன் வேட்டுகள் வைத்தும் காது அடைக்கும் சப்தத்துடன் மெசினை ஓட்டுவதால் சுற்று வட்டார மக்களாகிய நாங்கள் தூக்கமின்றி அவதிப்படுகிறோம்.
- 9) இந்த அதிபயங்கர சப்தங்களினாலும் இரைச்சலினாலும் எங்களது குழந்தைகளின் பள்ளி மற்றும் கல்லூரி படிப்பு மிகவும் பாதிப்படைந்து வருகிறது.
- 10) கால்நடைகளை மேய்ப்பு நிலங்களுக்கு ஓட்டிச்செல்லும் மண்சாலைகளும் ஷ கல் குவாரிகளை ஓட்டியே உள்ளதால் வேட்டு வைக்கும் போது கல்குவாரியில் வேட்டு வைப்பதாக "தூர ஓடுங்கள்" என்று விரட்டி அடிப்பதால் நாங்கள் அலறி அடித்துக்கொண்டு உயிரை பணயம் வைத்து இந்த வயதான காலத்திலும் பயந்து ஓட வேண்டியுள்ளது. RIGHTS TO LIVELIHOOD is our Fundamental right as per our Indian Constitution. அதாவது நிம்மதியான வாழ்வாதாரம் என்பது எங்களின் இந்திய அமைப்புச் சட்டத்தின் அடிப்படை உரிமை. ஆகவே தாங்கள் தங்கள் ஒன்றிய பகுதிக்குட்பட்டு சட்டத்திற்கு புறம்பான முறையில் இயங்கி வரும் ஷ கல்குவாரிகளையும் அது சம்பந்தமான உபதொழில்களையும் நிறுத்தி விடவும் இனி மேற்கொண்டு சேனாபதிபாளையம் கிராமம் ரி.ச.எண்.722, 723,731,733,2,734/2,733,734,735,736 போன்ற சர்வே மற்றும் அதன் உட்பிரிவு சர்வே எண்களிலும் உள்ள விவசாய நிலத்தில் வேறு எந்த பெயரிலும் கல்குவாரி மற்றும் அது சார்ந்த இணை தொழிற்சாலைகளுக்கு எவ்வித அனுமதியும் வழங்கிடாமல் எங்களின் வாழ்வாதாரதையும் உடல் நலத்தையும் காத்தருளுமாறு பணிவன்புடன் கேட்டுக்கொள்கிறேன்.

நன்றி வணக்கம்.

இப்படிக்கு பணிவன்புடன்.

ஏ.கதிர்வேல், த பெ ஆறுமுக கவுண்டர்

இணைப்பு:-

- 1) புகார் மனுக்கள் நகல் சான்றாவணங்கள் நகல்கள்.
- 2) மெம்பர் செக்கரட்டரி கடிதம் நகல்
- 3) வட்டாச்சியர் 2016 ஆய்வறிக்கை நகல்
- 4) வட்டாச்சியர் 2021 ஆய்வறிக்கை பற்றிய மாவட்ட ஆட்சியர் கடிதம்(மாவட்ட ஆட்சியரின் வட்டார வளர்ச்சி அலுவலரிடம் ஷ குவாரி பற்றி அறிக்கை கேட்டுக் கொண்ட கடித நகல்)
- 5) 19.02.21 மாசுக்கட்டுப்பாடு வாரிய உதவிப் பொறியாளர் ஆய்வறிக்கை நகல்.
- 6) சார் ஆட்சியர் கடித நகல்

7) மாவட்ட ஆட்சியர் கடித நகல்

நகல்: 1) உயர்திருவட்டாச்சியர், காங்கயம் தாலூக்கா, காங்கயம்.

2) உயர்திரு. கிராம நிர்வாக அலுவலர், சேனாபதிபாளையம் கிராமம், சேனாபதிபாளையம்.

3) உயர்திரு.இணை இயக்குனர், கனிம வளத்துறை, மாவட்ட ஆட்சியர் அலுவலகம், திருப்பூர்.

4) உயர்திரு.சார் ஆட்சியர், சார் ஆட்சியர் அலுவலகம், தாராபுரம், திருப்பூர் மாவட்டம்.

5) உயர்திரு.மாவட்ட சுற்றுச்சூழல் பொறியாளர், தமிழ்நாடுமாசுக்கட்டுப்பாடு வாரியம்,

திருப்பூர் வடக்கு, 2 ஆவது தளம், குமரன் வணிக வளாகம்,

குமரன் ரோடு, திருப்பூர் 641 601..

6) உயர்திரு.செயலாளர் அவர்கள், மாநில சுற்றுச்சூழல் அலுவலகம், 3 ஆவது தளம், பனசல் மாளிகை, ஜென்னீஸ் ரோடு, சைதாப்பேட்டை, சென்னை-15.

7) உயர்திரு.செயலாளர் அவர்கள், தமிழ்நாடு மாசுக்கட்டுப்பாடு வாரியம், 76, மவுண்ட் சாலை, கிண்டி, சென்னை-32

8) இயக்குனர், கனிம வளத்துறை கடிதம் -வட்டாச்சியர் நகல்.

9) மாண்புமிகு, முதலமைச்சரின் தனிப்பிரிவு சிறப்பு பிரிவு, செயலகம், சென்னை.

10) மாண்புமிகு, வெள்ளகோவில் யூனியன் சேர்மன் அவர்கள், வெள்ளகோவில் ஒன்றியம், வெள்ளகோவில்.

11) உயர்திரு.வட்டார வளர்ச்சி அலுவலர்,(வ.ஊ) வெள்ளகோவில் ஒன்றியம், வெள்ளகோவில்.

12) உயர்திரு.வட்டார வளர்ச்சி அலுவலர்,(கி.ஊ) வெள்ளகோவில் ஒன்றியம், வெள்ளகோவில்.

From: sethuram pg <sethurampg_45@yahoo.co.in>

To: collrtup@nic.in <collrtup@nic.in>

Cc: tahkgm.tntpr <tahkgm.tntpr@gmail.com>; Rdo Dharapuram <rdodpm.tntpr@nic.in>; Rdo Dharapuram <rdodpm.tntpr@gmail.com>; DD Mines Tiruppur <minetpr@gmail.com>; National Informatics Centre (NIC) <admines.tntpr@nic.in>; cs@tn.gov.in <cs@tn.gov.in>; cmcell <cmcell@tn.gov.in>; tnpcb-chn@gov.in <tnpcb-chn@gov.in>; tndoe@tn.nic.in <tndoe@tn.nic.in>

Sent: Friday, 13 August, 2021, 08:27:00 pm IST

Subject: Illicit mines without consent-Erode Mines despite public lot of petitions with the help of Govt Officials-reg

From

13.08.2021

P.G.Sethuram,M.Com.,D.CAM.,NISM,NCFM,A.C.A(1G)

Senior Citizen Farmer of India. Mobile: 9843012751

On behalf of people of

Perandaikattu valasu,

Kurukkupalayam, Thanjiliamman Koil Palayam,

Velappanaicken Valasu Panchayat Union & post,

Senapathipalayam Village, Vellakoil via-638111,

Kangayam Tk, Tirupur District,Tamilnadu.

To

The District Collector

Tirupur District,

Tirupur-641604.

Respected Sir,

Sub: Stone crusher unit pollution problem & unbearable sound & illicit mining Illicit mining at **Stone Crusher units situated at SF NO. NO.722/A,723/A1,736/A,731/A2C1,735/3A,737,736/B2 of Senapathipalayam village ,Velappa naicken valash panchayat unlon,Kangayam taluk -ERODE MINES** is not an existing unit as as per the Supremecourt order dt.10.05.1999-bought stone crusher from SRINIDHI STONES on 29.01.21- How can ERODE MINES is operating from 29.01.21 in the new name without the TIRUPUR DISTRICT COLLECTOR order- **reg**

-reg

Ref:1) Attached Govt officials letters to close the illicit unit ERODE MINES-attachment.

2) 3 villages people petitions to various Govt authorities-attachement

-v-

For the subject matter of above we have sent numerous grievance petitions from the former TN Govt itself but for no response. We are suffering by this illicit mining & Crusher units situated in the above survey numbers in serious health & livelihood hazards. But the above unit is functioning without consent/licence in an illicit way during this lockdown period also as per attachment. Hence we request you to close the unit atonce & thus save our lives.

We herewith attached the Tamil petitions for your kind perusal & action.

Thanking you,

Yours faithfully,

P.G.SETHURAM,SENIOR CITIZEN FARMER

FARMERS DAY MEETING ON 24.08.21 -FALSE & FAITHLESS-INSULTATION TO SENIOR CITIZEN
FARMERS-SEEKING EXPLANATION-REG

sethuram pg <sethurampg_45@yahoo.co.in> Tue, 24 Aug at 8:24 pm

To:collrtup@nic.in

Cc:Rdo Dharapuram,Rdo Dharapuram,DD Mines Tiruppur,National Informatics Centre (NIC),tahkgm.tntpr,
cmcell,tnpcb-chn@gov.in,tn doe@tn.nic.in..

Bcc:cs@tn.gov.in

From

24.08.2021

P.G.Sethuram,
Senior Citizen Farmer of India. Mobile: 9843012751
On behalf of people of
Perandalkattu valasu,
Kurukkupalayam, Thanjiamman Koil Palayam,
Velappanaicken Valasu Panchayat Union & post,
Senapathipalayam Village, Vellakoil via-638111,
Kangayam Tk, Tirupur District, Tamilnadu.

To

The District Collector
Tirupur District,
Tirupur-641604.

Respected Sir,

Sub: 1) Farmers grievance day video conference meeting-24.08.2021-not in genuine- seeking explanation-reg

2) Stone crusher unit pollution problem & unbearable sound & illicit mining Illicit mining at **Stone Crusher units situated at SF NO. NO.722/A,723/A1,736/A,731/A2C1,735/3A,737,736/B2 of Senapathipalayam village ,Velappanaicken valash panchayat union,Kangayam taluk -ERODE MINES** is not an existing unit as per the Supremecourt order dt.10.05.1999-bought stone crusher from SRINIDHI STONES on 29.01.21- How can ERODE MINES is operating from 29.01.21 in the new name without the TIRUPUR DISTRICT COLLECTOR order- **reg**

3) Show cause notice for writ of Certiorified mandamus for the infringement of Fundamental rights-reg

Ref:1) Attached Govt officials letters to close the illicit unit ERODE MINES-attachment.

2) 3 villages people petitions to various Govt authorities-attachment

-v-

I regret very much to divulge you that you have announced Farmers grievance day meeting at 10.30am 24.08.2021. We senior citizen farmers above 70 years are honestly attended as per schedule time @10.30am but you have lately arrived at 12.45pm., When our Vellakoil area grievance time came after 2.30p.m., we senior citizen farmers starved & getting tired due to fatigue and most of us are diabetic patients. Even though we have poor farmers we have lot our work at our field & lot of cattle we have to feed & watering etc., But as an insult to the senior citizen farmers you have not only arrived undue late and you didn't hear our grievances sincerely by seeing your mobile and engaged busily to go through your routine files. Kindly note that our grievances related to Fundamental Rights of our Constitution. I have requested you several times " Respected Collector pls hear my pleadings but you didn't response but after my grievance been over you just told me that under officials will look after the issue.

For your kind information you have allowed the illicit mines operations deliberately even we proved that the mines at Senapathi palayam village at survey no. **Stone Crusher units situated at SFNO. NO.722/A,723/A1,736/A,731/A2C1,**

735/3A,737,736/B2 of Senapathipalayam village ,Velappanaicken valash panchayat union,Kangayam taluk is operating without licence as per the TNPCB AE'S Inspection report despite this you have allowed to operate in lockdown period

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too. We senior citizens are affected by the heavy blasting and machine sound endangering to our livelihood and our dignity as Fundamental Rights conferred in our Constitution.

We the senior citizens of above villages, hereby request your action taken on the above referred petitions at once as per the following provisions of Chapter V of of The Maintenance and Welfare of Parents and Senior Citizens Act, 2007 (Central Act 56 of 2007):-

CHAPTER V

Duties and Powers of the District Collector

20. Duties and powers of the District Collector. - (1) The District Collector shall perform the duties and exercise the powers mentioned in sub-rule (2) and (3) so as to ensure that the provisions of the Act are properly carried out in his district.

(2). It shall be the duty of the District Collector to, -

(i) **ensure that life and property of senior citizens of the district are protected and they are able to live with security and dignity;**

(ii)-----

(iii)-----

(iv) **ensure regular and wide publicity of the provisions of the Act, and Central and State Governments' programmes for the welfare of senior citizens;**

(v) **encourage and coordinate with panchayats, municipalities, Nehru Yuva Kendras, educational institutions and especially their National Service Scheme Units, organizations, specialists, experts, activists, etc. working in the district so that their resources and efforts are effectively pooled for the welfare of senior citizens of the district;**

(vi) **ensure provision of timely assistance and relief to senior citizens in the event of natural calamities and other emergencies;**

(vii) **ensure periodic sensitisation of officers of various Departments and Local Bodies concerned with welfare of senior citizens, towards the needs of such citizens, and the duty of the officers towards the latter;**

= = =

(x) **promote establishment of dedicated Helplines for senior citizens at district headquarters, to begin with; and**

(xi) **perform such other function as the Government, may by order, assign to the District Collector in this behalf, from time to time.**

(3) **With a view to performing the duties mentioned in sub-rule(2), the District Collector shall be competent to issue such directions, not inconsistent with the Act, these rules, and general guidelines of the Government, as may be necessary; to any concerned Government or statutory agency or body working in the district.....**

We people of above villages are farmers and livelihood is agriculture and we sent lot of complaint & grievance letter the last 1 year. But Mines dept and the Tashildar, Kangayam, TNPCB officials had given false statement to issue stone crusher unit to SHRINIDHI STONES & METALS unit which affected our livelihood with lot of stress and strain, depression etc., After our complaint to National Green Tribunal and Govt officials the above unit is aggressively operating the unit without break (24 x 7) even in Sundays. These units are not existing Crusher units as per the order 10.05.1999 of the Hon'ble Supreme court. So these above crusher units are new crusher units as per the order of our Apex Court. Hence no valid consent for the new unit "Erode Mines" It will be treated as a fresh consent which is illegal. We request you take necessary steps to inspect and reassess the report whether the above unit satisfied all Govt. norms. The following facts are stated here below for your kind information & perusal:

1) The above crusher units are situated in pure Agricultural lands as per Tamilnadu Registration Records as per attachment.

2) The above stone crusher units are not Existing Crusher Units as per the Hon'ble Supreme Court order dt. 10.05.1999.

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3) No valid consent for the new unit "ERODE MINES" eventhough it purchasød the unit from "SRINIDHI STONES & METALS" crusher from 29.01.2021.

4) The consent obtained if any would be treated as a fresh cõnsent which is illegal.

5) The public residing at surrounding 4 villages gave objection from the inception of these units to various Govt Authorities. As per the attached Acknowledgement of Regd posts Informing the illicit license and the pollution problem, unbearable sound over night , powerful blasting & flying stones endangering our life & Cattle we are under severe stress & strain, Depression, loss of our livelihood agriculture & Cattle grazing etc.,

6) Within 500 meters we are residing more than 100 years and we didn't give NOC for starting & for renewal of the above Stone Crusher units.

7) Thousands of age old coconut , Palm trees & Moringa trees are within 100 meters surrounding of these Crusher units.

8) Our Cattle(Sheep,Goats & Cows) afraid of grazing & met with accident.

9) 1 No. Govt Check Dam is within 300 meters of the above crusher units .

10) 3 Nos Temples viz., Thanjiliamman Koil (west of Crusher units), Kappanasamy Kannimar Koil, (west of Crusher units), Amman koil (East of Crusher units) are situated surrounding of the above crusher units within 500 meters of the above crusher units.

11) PAP irrigation canals inside & outside of the above crusher units.

The Original licence and consent letters to the above units are being obtained by suppressing all above facts by the concerned owners of the units & the inspecting Govt., officials. We request a copy of the periodical inspection reports as per the Hon'ble National Green Tribunal as follows:

THE HINDU Chennai: March 23,2020:-

NGT asks TNPCB to Inspect Stone crusher units :-

The Southern bench of National Green Tribunal has directed the Tamilnadu Pollution Control Board to make periodical inspections of stone crusher units to ascertain whether they are following norms to prevent pollution affecting the air quality and the health of the neighboring residents. Hence we requested last 3 periodical inspection reports to TNPCB but for no response.

TNPCB AE clearly stated in his inspection report dt.19.02.21 that the unit Erode Mines is operating without consent/licence despite this you are allowing the illicit mines against Law to function smoothly even in Lockdown period. As well as Member Secretary , State Level Environment Shri Gridhar, I.F.S., also has given instruction to close the illicit mine & crusher "ERODE MINES". Kindly give explanation for this deliberate unlawful action and the grievance day meeting insult at the earliest for our legal proceedings for the infringement of our Fundamental right.

Thanking you,

Yours faithfully,

P.G.SETHURAM, SENIOR CITIZEN FARMER

Copy to : 1) The Hon'ble Chief Secretary, Govt of Tamilnadu,

2) The Hon'ble CM's Cell.

Compensation for not genuine farmers grievance day meeting-reg2

sethuram pg <sethurampg_45@yahoo.co.in> Wed, 25 Aug at 7:18 am

To:collrtup@nic.in
Cc:cs@tn.gov.in,cmcell
From

25.08.2021

P.G.Sethuram,
Senior Citizen Farmer of India. Mobile: 9843012751
On behalf of our agriculturists who attended the Grievance day on 24.08.21,
Perandaikattu valasu,
Kurukkupalayam, Thanjiliamman Koil Palayam,
Velappanaicken Valasu Panchayat Union & post,
Senapathipalayam Village, Vellakoil via-638111,
Kangayam Tk, Tirupur District,Tamilnadu.

To
The District Collector
Tirupur District,
Tirupur-641604.

Respected Sir,

Sub: 1) Farmers grievance day video conference meeting-24.08.2021-not in genuine- requesting compensation-reg
2) show cause notice for our livelihood loss/daily per capita loss & other expenses for wasting our valuable time & energy to our group of our agriculturists from above villages-reg

-v-

I regret very much to divulge you that you have announced Farmers grievance day meeting at 10.30am 24.08.2021. We senior citizen farmers above 70 years are honestly attended as per schedule time @10.30am but you have lately arrived at 12.45pm., We have duly registered our names with Aadhar number & Mobile number as per procedure at our Agricultural dept. office ,Vellakoil where video conference grievance meeting was arranged as per the newspaper attachment herewith:-

1.Mr.N.Gunasekaran	age 64 years	Damages	RS.1100/-
2.Mr.P.G.Sethuram	age 63 years	Damages	Rs.1100/-
3.Smt.Vasantha Chidambaram	age 73 years.	Damages	Rs.1300/-(came by auto)
4.Mr.R.Murugesan	age 65 years		Rs.1300/-(by auto)
5.Mr.A.Kathirvel	age 56 years		Rs.1100/-
6.Mr.R.Duraisamy	age 57 years		Rs.1100/-

When our Vellakoil area grievance time came after 2.30p.m., we senior citizen farmers starved & getting tired due to fatigue and most of us are diabolic patients. Even though we have poor farmers we have lot our work at our field & lot of cattle we have to feed & watering ,irrigation etc., But as an insult to the senior citizen farmers you have not only arrived undue late and you didn't hear our grievances sincerely by seeing your mobile and engaged busily to go through your routine files & talked carelessly other matters with others while we were saying our grievance. You were acting in utter negligence to our grievance pleadings . Kindly note that our grievances related to Fundamental Rights of our Constitution. I have requested you several times " Respected Collector, pls hear my pleadings" but you didn't response but after my grievance pleadings been over you just told me that under officials will look after the issue. Kindly request to hear the recordings of the grievance proceedings and confirm whether my above statement is true. For the total negligence , slackness & reckless activity you are our wasting precious time & energy and are liable for Rs.1000/- + conveyance allowance Rs.100/- coming from 6 kms surrounding villages to the venue.

Hence for your total negligence , slackness & reckless attitude for our grievance related to our Fundamental rights Issue we lose our appetite & dignity , lot of stress & strain, depression leading to health problem we request you to glve above nominal , reasonable monetary compensation at your earliest convenience.

Kindly give reply within a week for further course of action.

Thanking you,

Yours faithfully,

P.G.SETHURAM

SENIOR CITIZEN FARMER OF INDIA.

அனுப்பும்:
திரு. ஆனந்த் கோவை, தி.ஆ.ப.,
என்.ஆ.சி.யர்,
தாராபுரம்.

பெறும்:
வட்டாட்சியர்,
காங்கலம்.

ந.க.387/2021/இ நான் : 26.08.2021.

அண்மையி,

பெருள்: கனிமங்கலம் குவாரிகளும் திருப்பூர் டி.ஆ.ப.பி. கான்க்யம் வட்டம்-
சேனாபதி.காங்கலம் கிராமம்- (ச.எண்.722,723,731,733/2,734/2,
733,735 மற்றும் 736 ஆகிய பூமிகளில் அமைந்துள்ள கங்குலாரி
மீது புனர் வரம்பெற்றுள்ளது-விளாசனை மேற்கொண்டு அறிக்கை
அனுப்புகும்-தொடர்ச்சி.

பார்வை: திரு. ஏ.க.தி.வேல் என்பவரது மனு நான்:11.08.2021
(கிடைக்கப்பெற்ற நான்:16.08.2021.)

திருப்பூர் டி.ஆ.ப.பி.கான்க்யம் வட்டம், சேனாபதி.காங்கலம் கிராமம், (ச.எண்.722,723,731,
733/2,734/2,733,734,735 மற்றும் 736 ஆகிய பூமிகளில் அமைந்துள்ள கங்குலாரிகள் (1)தி/என்.
ஆர்.மனோகாசன் எப்.என்.என். அண்டு கிராமம் குவாரி,(2)தி/என்.பூதீபிதி என்.என்.என். வெட்டல்,(3)முநிரிதி
எண்டர்.பி.சே.செ. மற்றும் மேற்படி கங்குலாரிகளிடமிருந்து எய்வித இடைவிடாமலும் பெறாமல் சட்டத்திற்கு
புறம்பாக இயங்கி வரும் "நரேடு கான்கல்" ஆகியவை குறித்து பார்வையில் காணும் வகையில் வாயிலாக
புனர் வரம்பெற்றுள்ளது.

எனவே இது தொடர்ச்சி (Taluk level Task force) மூலம் விளாசனை மேற்கொண்டு
வரிவாச அறிக்கை அளிக்கமுடியுமே.கேட்டுக்கொள்கிறேன்.

மும்/ஆனந்த் கோவை
என்.ஆ.சி.யர்,
தாராபுரம்.

நகல்:
திரு. ஏ.க.தி.வேல்,
க.பெ.ஆறுமுக கவுண்டர்,
செ.எண். 15/45, குருக்கபாளையம்,
வேலூர்.நாயக்கன் வலை அஞ்சல்,
வெள்ளசேலில்(வழி),
காங்கலம்.

/உண்மை நகல்/உத்திரவரம்பு/

சென்னை
26/8/2021

26/8/2021

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From

To

Tashildar, Kangayam

Shri Ananda Mohan, I.A.S.,

Sub-Collector,

Dharapuram

Na.ka.387/2021/E

Dt.26.08.2021

Madam,

Sub:Mines & Minerals-Tirupur district, Kangayam Taluk, Senapathipalayam village- R.S.No.722,723,731,733/2,734/2,733,735,& 736 for the mines situated in the above R.S.Nos. Inquiry Report -reg.

Ref:Mr.A.Kathirvel petition dt.11.08.2021(Received date 16.08.2021)

For mines and crusher units situated at Tirupur district, Kangayam Taluk, Senapathipalayam village R.S.NO. 722,723,731,733/2,734/2,733,735,& 736-1) m/s R.Manokaran, Rough Stones & Gravel Mines, 2) M/s Srinidhi Stone metals, 3) Srinidhi Enterprise are operating without consent from the above units illegally by Erode Mines-Complaint is received by the above referred letter.

Hence, with respect to above make an inquiry through "Taluk Level Task Force" and send detailed report.

(signed) Anandh Mohan,

Sub Collector, Dharapuram

Copy to Mr. A.Kathivel, s/o Arumuga Gounder,

Dno.15/45, Kurukkalayam,

Velappa Naicken Valasu post,

Vellakoil Via, Kangayam.

True copy/by order

xxxxxx

Personal Assistant(Signed)

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<p>மனு எண் : E /63383 /2021 நாள் 5/5/2021 கோரிக்கை</p> <p>PETITIONER REQ TO TAKE IMMEDIATE ACTION TO CLOSE THE ILLICIT MINE - REG</p> <p>அனுப்பப்பட்ட அலுவலகம் : DISTRICT COLLECTOR TIRUPUR</p> <p>A23</p> <p>தனி அலுவலருக்காக</p>	<p>IPC 600009 01.09.2021 6001 011276</p> <p>INDIA POST ₹ 6000 6202365</p> <p>பெறுநர் P.G. SETHURAMAN NO.14/41, PERANDAI KATTU VALASU, VELAPPANAICKEN VALASU POST, PERAMBALAM, TIRUPUR.</p> <p>638111</p>
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முதலமைச்சரின் தனிப்பிரிவு
தலைமைச்செயலகம், சென்னை - 600 009.

ஒப்புரை கடிதம்

அன்புடையீர்,
தாங்கள் மாண்புமிகு முதலமைச்சர் அவர்களிடம் நேரில் அளித்த மனு / முதலமைச்சரின் தனிப்பிரிவில் அளித்த மனு முதலமைச்சரின் தனிப்பிரிவின் கணினியில் பதிவு செய்யப்பட்டுள்ளது. தங்களது மனு தக்க நடவடிக்கையின் பொருட்டு உரிய அலுவலகத்திற்கு அனுப்பப்பட்டுள்ளது.

விபரங்களுக்கு மின்பக்கம் திருப்புக.

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show cause notice for not closing the illicit unit ERODE MINES-MADRAS HIGH COURT ORDER-REG

sethuram pg <sethurampg_45@yahoo.co.in> Thu, 2 Sep at 3:23 pm

To: collrtup@nic.in

Cc: Rdo Dharapuram, tahkgm.tnpr, National Informatics Centre (NIC), tnpcb-chn@gov.in, tndoe@tn.nic.in and 1 more...

Bcc: cs@tn.gov.in, cmcell

From

PG SETHURAM,
Senior citizen Farmer of India,
14/41, Perandai kattu valasu,
Velappa Naicken Valasu post
Vellakoil via,
Kangayam Taluk,
Tiripur District

To

The District Collector,
Tirupur District.

Respected sir,

As requested by our lot of grievance letters & petitions you are allowing the illicit mine ERODE MINES at Senapathipalayam village, kangayam taluk deliberately knowing that the above unit is illicit mines as per the MADRAS HIGH COURT ORDER attached herewith. Hence I hereby request you to divulge me unlawful action not to close the above unit -reply me at the earliest.

Thanking you,

yours faithfully,

PG SETHURAM
SENIOR CITIZEN FARMER OF INDIA
MOBILE MO.98430 12751

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ILLCIT MINES AS CERTIFIED BY THE TNPCB is operating 24 hrs /day with the help of District Collector-reg

sethuram pg <sethurampg_45@yahoo.co.in> Sat, 4 Sep

To:collrtup@nic.in

Cc:Rdo Dharapuram,tahkgm.tntpr,DD Mines Tiruppur,National Informatics Centre (NIC),tnpcb-chn@gov.inand 1 more...

Bcc:cs@tn.gov.in,cmcell,rg.ngt@nic.in

From

04.09.2021

PG SETHURAM,
Senior citizen Farmer of India,
14/41, Perandai kattu valasu,
Velappa Naicken Valasu post
Vellakoil via, mobile No.9843012751
Kangayam Taluk,
Tirupur District

To
The District Collector,
Tirupur District.

Respected sir,

Sub: 1) Reminder letter – Requisition No.26 to close the illicit mines "ERODE MINES" –reg
2) Show cause notice for Writ of Certiorified mandamus with compensation for infringement of fundamental right-reg

Ref: 1) The Hon'ble Madras High court order-newspaper-attachement.
2) Stone crusher unit pollution problem & unbearable sound & illicit mining Illicit mining at **Stone Crusher units situated at SF NO. NO.722/A,723/A1,736/A,731/A2C1,735/3A,737,736/B2 of Senapathipalayam village ,Velappa naicken valash panchayat union,Kangayam taluk** -ERODE MINES is not an existing unit as as per the Supremecourt order dt.10.05.1999-bought stone crusher from SRINIDHI STONES on 29.01.21 - How can ERODE MINES is operating from 29.01.21 in the new name without the TIRUPUR DISTRICT COLLECTOR order- **reg**

-v-

We people of 3 villages regret very much to divulge you that you unlawfully allow the above ERODE MINES without licence even after you received the report from the TNPCB AE inspection report 19.02.21. We senior citizens health are severely affected by the sound of the mine blasting & machine sound 24 hrs even in the lock down period. We could not sleep , thus our fundamental right to livelihood is severely affected. Last night (03.09.21) also the above mine unit blasted with heavy sound our residence are shuttered and today(04.09.2021) also the above illicit mines is running without licence/consent despite the TNPCB ,AE inspection report Kindly inform me whether it is possible for you to close the illicit mines or not, we are asking this due to your negligence & assault in duty to protect the senior citizen farmers spoiling our health & our livelihood agriculture.

As requested by our lot of grievance letters & petitions you are allowing the illicit mine ERODE MINES at Senapathipalayam village,kangayam taluk deliberately knowing that the above unit is illicit mines as per the MADRAS HIGH COURT ORDER attached herewith . Hence I hereby request you to divulge me unlawful action not to close the above unit -reply me at the earliest for further course of legal proceedings against the Govt officials who permit to operate without llicence. As per the of Chapter V of of The Maintenance and Welfare of Parents and Senior Citizens Act, 2007 (Central Act 56 of 2007), the District Collector is duty bound to protect the Senior Citizens as we referred in our lot of previous letters divulging our grievance. Chapter V - 20. Duties and powers of the District Collector states as " - (1) The District Collector shall perform the duties and exercise the powers mentioned in sub-rule (2) and (3) so as to ensure that the provisions of the Act are properly carried out in his district.

(2). It shall be the duty of the District Collector to, -

(i) ensure that life and property of senior citizens of the district are protected and they are able to live with security and dignity"

We are requesting to close the Illicit units in any name situated at the above SF Nos. of Senapathipalayam village during the last 5 years orally and by written pleadings more than 1 year.

We reinstated the following facts in our earlier letters for your consideration to close the illicit mines in the above area atonce:-

We people of above villages are farmers and livelihood is agriculture and we sent lot of complaint & grievance letter the last 1 year. But Mines dept and the Tashildar,Kangayam , TNPCB officials had given false statement to issue stone crusher unit to SHRINIDHI STONES & METALS unit which affected our livelihood with lot of stress and strain, depression etc.. After our complaint to National Green Tribunal and Govt officials the above unit is aggressively operating the unit without break (24 x 7) even in Sundays. These units are not existing Crusher units as per the order 10.05.1999 of the Hon'ble Supremecourt . So these above crusher units are new crusher units as per the order of our Apex Court. Hence no valid consent for the new unit "Erode Mines" It will be treated as a fresh consent which is illegal. We request you take necessary steps to inspect and

reassess the report whether the above unit satisfied all Govt. norms. The following facts are stated here below for your kind information & perusal:

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- 1) The above crusher units are situated in pure Agricultural lands as per Tamilnadu Registration Records as per attachment.
 - 2) The above stone crusher units are not Existing Crusher Units as per the Hon'ble Supreme Court order dt.10.05.1999.
 - 3) No valid consent for the new unit "ERODE MINES" eventhough it purchased the unit from "SRINIDHI STONES & METALS" crusher from 29.01.2021.
 - 4) The consent obtained if any would be treated as a fresh consent which is illegal.
 - 5) The public residing at surrounding 4 villages gave objection from the inception of these units to various Govt Authorities. As per the attached Acknowledgement of Regd posts informing the illicit license and the pollution problem, unbearable sound over night, powerful blasting & flying stones endangering our life & Cattle we are under severe stress & strain, Depression, loss of our livelihood agriculture & Cattle grazing etc.,
 - 6) Within 500 meters we are residing more than 100 years and we didn't give NOC for starting & for renewal of the above Stone Crusher units.
 - 7) Thousands of age old coconut, Palm trees & Moringa trees are within 100 meters surrounding of these Crusher units.
 - 8) Our Cattle(Sheeps, Goats & Cows) afraid of grazing & met with accident.
 - 9) 1 No. Govt Check Dam is within 500 meters of the above crusher units.
 - 10) 3 Nos Temples viz., Thanjiliamman Koil (west of Crusher units), Kappanasamy Kannimar Koil, (west of Crusher units), Amman koil (East of Crusher units) are situated surrounding of the above crusher units within 500 meters of the above crusher units.
 - 11) PAP irrigation canals inside & outside of the above crusher units.

The Original licence and consent letters to the above units are being obtained by suppressing all above facts by the concerned owners of the units & the inspecting Govt., officials. We request a copy of the periodical inspection reports as per the Hon'ble National Green Tribunal as follows:

THE HINDU Chennai: March 23, 2020:-

NGT asks TNPCB to inspect Stone crusher units :-

The Southern bench of National Green Tribunal has directed the Tamilnadu Pollution Control Board to make periodical inspections of stone crusher units to ascertain whether they are following norms to prevent pollution affecting the air quality and the health of the neighboring residents. Hence we requested last 3 periodical inspection reports to TNPCB but for no response.

TNPCB AE clearly stated in his inspection report dt.19.02.21 that the unit Erode Mines is operating without consent/licence despite this you are allowing the illicit mines against Law to function smoothly even in Lockdown period. As well as Member Secretary, State Level Environment Shri Gridhar, I.F.S., also has given instruction to close the illicit mine & crusher "ERODE MINES". Kindly give explanation for this deliberate unlawful action and the grievance day meeting insult at the earliest for our legal proceedings for the infringement of our Fundamental right.

Thanking you,

Copy to : 1) The Hon'ble Chief Secretary, Govt of Tamilnadu,
2) The Hon'ble CM's Cell.

Yours faithfully,
P.G.SETHURAM, SENIOR CITIZEN FARMER

Thanking you,

yours faithfully,
PG SETHURAM
SENIOR CITIZEN FARMER OF INDIA

MOBILE MO.98430 12751



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திருமதி P. ராஜேஸ்வரி, இ.வ.ப.,
உறுப்பினர் செயலர்.

மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையம்- தமிழ்நாடு
3வது தளம், பனகல் மாளிகை,
எண்.1, ஜீனில் ரோடு, சைதாப்பேட்டை,
சென்னை- 600 015. தொலைபேசி: 044 - 24359973

க.எண்.மா.ச.சூ.தா.ம.ஆ- த.நா/20772 & 20887/புகார்/கோ.எண்.328&337/2021 நாள்.23.09.2021

பெறுநர்

உறுப்பினர் செயலர்,
தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்,
76, மவுண்ட் சாலை, கிண்டி,
சென்னை- 600 032.

ஆணையர்
புவியியல் மற்றும் சுரங்கத்துறை,
திரு.வி.க. தொழிற்பேட்டை,
கிண்டி, சென்னை- 600 032.

அப்பா,

பொருள்.

மா.ச.சூ.தா.ம.ஆ. - த.நா- திரு. ஏ.கதிர்வேல், திருப்பூர் மாவட்டம் -
மற்றும் திரு. P.G. சேதுராம், திருப்பூர் மாவட்டம் - எவ்வித
இசைவாணையும் பெறாமல் சட்டத்திற்கு புறம்பாக இயங்கி வரும் 'ஈரோடு
மைன்ஸ்' குறித்து - நடவடிக்கை எடுக்கக் கோரி -புகார் மனு.

பார்வை.

1.திரு. ஏ.கதிர்வேல், திருப்பூர் மாவட்டம் அவர்களின் 11.08.2021 நாள்ிட்ட
புகார் மனு
2.திரு. P.G. சேதுராம், திருப்பூர் மாவட்டம் அவர்களின் 17.08.2021,
24.08.2021, மற்றும் 25.08.2021 நாள்ிட்ட மின்னஞ்சல் மூலம் பெறப்பட்ட
புகார் மனுக்கள்

காங்கயம் தாலுகா சேனாபதிபாளையம் கிராம புல எண்.722,723,731,733/2,734/2,733,734,735,736 மற்றும்
அதன் உட்பிரிவு சர்வே எண்களிலும் உள்ள விவசாய நிலத்தில் சட்டத்திற்கு புறம்பாக அமைந்துள்ள கல்குவாரிகள்
1)தி/ள்.ஆர்.மனோகரன் ரப் ஸ்டோன் அண்டு கிராவல் குவாரி 2) தி/ள்.ஸ்ரீநிதி ஸ்டோன் மெட்டல்ஸ் 3) தி/ள்.ஸ்ரீநிதி
எண்டர்பிரைசைஸ் மற்றும் சட்டத்திற்கு புறம்பாக இயங்கி வரும் ஈரோடு மைன்ஸ் கல்குவாரிகளால் விவசாய நிலங்கள்
பாதிக்கப்படுவதாகவும் அக்கல்குவாரிகளின் அனுமதியை ரத்து செய்தும் வேறு எந்த கல்குவாரிகளுக்கும் அனுமதி
வழங்க வேண்டாம் என்று குறிப்பிட்டு பார்வையில் குறிப்பிடப்பட்டுள்ள புகார் மனு திரு. ஏ.கதிர்வேல், திருப்பூர்
மாவட்டம் மற்றும் திரு. P.G. சேதுராம், திருப்பூர் மாவட்டம் அவர்களிடமிருந்து இவ்வலுவலகத்தால் பெறப்பட்டுள்ளது.

இப்புகார் மனு குறித்து உடனடியாக உரிய நடவடிக்கை எடுக்கும் பொருட்டு மனுதாரரின் புகார் மனுக்கள்
தங்கள் அலுவலகத்திற்கு இத்துடன் இணைத்து அனுப்பப்படுகிறது. இது தொடர்பாக எடுக்கப்படும் நடவடிக்கை
குறித்து மனுதாரருக்கும் நகலினை இவ்வலுவலகத்திற்கு அனுப்பிவைக்குமாறு கேட்டுக்கொள்ளப்படுகிறது.

இணைப்பு. மேற்குறிப்பிட்டுள்ளபடி

உறுப்பினர் செயலருக்காக
மா.ச.சூ.தா.ம.ஆ- த.நா.
29/9

நகல்.
திரு. ஏ.கதிர்வேல்,
த/பெ.ஆறுமுக கவுண்டர்,
கதவு எண். 14/45, குருக்கபாளையம்,
வேலப்பநாயக்கன்வலக போஸ்ட்,
வெள்ளக்கோவில் வழி,
காங்கயம் தாலுக்கா,
திருப்பூர் மாவட்டம் - 638 111

திரு. P.G. சேதுராம்,
த/பெ. ப.கோவிந்தசாமி,
கதவு எண்.14/37ஏ, பெரண்டைக்காட்டு வலக,
வேலப்பநாயக்கன்வலக போஸ்ட்,
வெள்ளக்கோவில் வழி,
காங்கயம் தாலுக்கா,
திருப்பூர் மாவட்டம் - 638 111

(167)

Smt P.Rajeswari,I.F.S.,
Member Secretary

State Level Environment Impact Assessment Authority,
3rd Floor, Panagal Maligai, No., Jeans Road, Sythapet
Chennai-600 015 Phone No.044-24359973

Ka.En.Ma.Su.Su.Tha.Ma.Aa-Tn/20772 & 20887/Complaint/Co En:328 & 337/2021 Dt.23.09.2021

To

Member Secretary, TNPCB,
76, Mount Salai, Guindy, Chennai 600032.

&

The Commissioner, Geology & Mines Dept.,
Thiru.Vi.Ka.Industrial Estate, Guindy, Chennai-600032.

Sir,

Sub: Ma.Su.Su.Tha.Ma.Aa-Tn-Mr.A.Kathirvel, Tirupur District & Mr.P.G.Sethuram, Tirupur District-
Complaints for without consent operating illegally by the "Erode Mines" for taking action complaint-
reg.

Ref: 1. Mr.A.Kathirvel, Tirupur District Complaint letter dt.11.08.2021

2. Mr.P.G.Sethuram, Tirupur District mail complaint letters dt.17.08.2021,24.08.2021 & 25.08.2021

-v-

Kangayam taluk Senapathipalayam village S.F. NO.722,723,731,733/2,734/2,733,734,735,736 and its subdivisions agricultural lands the following illicit mines are situated 1) M/s R.Manokaran Rough and gravel quarry 2) M/s Srinidhi Stone Metals 3) M/s Srinidhi Enterprises and other illicit mine "Erode Mine" are damaging agricultural lands, hence to stop the illicit mines as well as not to grant any new licence to the above mentioned lands-complaints as above referred are received from Mr.A.Kathirvel, Tirupur District and Mr.P.G.Sethuram, Tirupur district by this office.

For taking immediate action these complaints are forwarded to your office. Requested to inform the action taken on the complaints to the complainants and to this office.

Attachment: as above.

xxxxx

Member/Secretary

Ma.su.suu.tha.ma-TN

Copy to: Mr.A.Kathirvel & Mr.P.G.Sethuram

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TIRUPPUR :: DISTRICT
HIGH COURT :: MADRAS

W.P.No. of 2021



TYPED SET OF PAPERS

T/c
P. G. Sethuram

P.G.SETHURAM

PARTY IN PERSON
Cell : 9843012751

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 231 of 2021(SZ)**

P.G. Sethuraman,
14/41, Perandaikattu valasu,
Kangeyam Taluk,
Tiruppur - 638 701

... Applicant

Versus

The Principal Secretary to Government of Tamil Nadu
and 5 others

...Respondent(s)

TYPED SET OF PAPER.

S. No	Date	Events	Page No.
1	13.09.2011	Copy of the District Collector, Tiruppur in R.c. No. 381/Mines/2011	1-5
2	18.11.2016	Copy of the Environmental Clearance from the State Level Environment Impact Assessment Authority, Chennai in R.c. No. SEIAATN/F.No.5891 /1(a)/ EC.No.3903 /2016 Dated: 18.11.2016.	6-13
3	12.01.2017	Copy of the District Collector, Tiruppur in R.c. No. 416/Mines/2016	14-19
4	15.12.2021	Copy of the District Environmental Engineer, Tiruppur North letter in R.c. No. F. NGT Case/ O.A. No. 231/2021 (SZ) / DEE/ TNPCB / TPN/2021 dated 15.12.2021	20-23
5	17.12.2021	Copy of the Joint Inspection report of the Revenue Divisional Officer, Dharapuram and Deputy Director, Geology and Mining, Tiruppur	24-25
6	21.12.2021	Copy of the District Collector, Tiruppur letter in R.c. No. 925/2020/Mines	26-30
7	21.12.2021	Copy of the District Collector, Tiruppur show cause notice in R.c. No. 925/2020/Mines	31-33

Standing Counsel for NGT

திருப்பூர் மாவட்ட ஆட்சியர் அவர்களின் செயல்முறை ஆணை

முன்னிலை:- திரு. எம். மதிவாணன், இ.ஆ.ப.,

ந.க. 381 / கனிமம் / 2011.

நாள்: 13.09.2011.

பொருள்: கனிமங்களும் குவாரிகளும் - சாதாரண கற்கள் - திருப்பூர் மாவட்டம் - காங்கயம் வட்டம் - சேனாபதி பாளையம் கிராமம் - புல எண்கள். 733/2 மற்றும் 734/2 ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் பரப்பில் சாதாரண கற்கள் வெட்டியெடுக்க ஐந்து ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் திரு. ஆர். மனோகரன் என்பவருக்கு வழங்கி உத்தரவிடப் படுகிறது.

- பார்வை:
1. திரு. ஆர். மனோகரன், த/பெ. கே.கே. ராமசாமி, 2/259, ரெட்டிபாளையம், ஆண்டாங்கோயில் அஞ்சல், கரூர் என்பவரின் மனு நாள்: 17.8.2011.
 2. தாராபுரம் வருவாய் கோட்டாட்சியர் அவர்களின் அறிக்கை ப.மு. 2137 / 2011 / ஆ நாள்: 9.9.2011.
 3. திருப்பூர் புவியியல் மற்றும் சுரங்கத்துறை உதவி இயக்குநர் அவர்களின் இடப்பார்வை அறிக்கை நாள்: 02.09.2011.

உத்தரவு:-

திருப்பூர் மாவட்டம், காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், புல எண்கள். 733/2 (1.96.5) மற்றும் 734/2 (1.28.5) ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் பரப்பில் சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க ஐந்து ஆண்டுகளுக்கு திரு. ஆர். மனோகரன், த/பெ. கே.கே. ராமசாமி, 2/259, ரெட்டிபாளையம், ஆண்டாங்கோயில் அஞ்சல், கரூர் என்பவர் குவாரி குத்தகை உரிமம் கோரி பார்வை 1ல் கண்டவாறு மனு செய்துள்ளார்.

2. மனுதாரர் உரிய படிவத்தில் மனு செய்திருப்பதுடன், விண்ணப்பக் கட்டணம் மற்றும் அடிப்படை செலவினங்களுக்காக ரூ. 1500/- ஐ சலான் எண். 158, நாள்: 4.7.2011-ல் திருப்பூர் பாரத மாநில வங்கியில் செலுத்தியுள்ளார். மேலும், மனுதாரர் செலுத்த வேண்டிய வருமான வரி மற்றும் கனிம வரி எதுவும் நிலுவையில் இல்லை என்பதற்கான சான்றுறுதி ஆவணம் மற்றும் கிராம கணக்கு நகல்களையும் சமர்ப்பித்துள்ளார்.

3. மனுதாரர் சாதாரண கற்கள்/ கிராவல் மண் வெட்டி எடுக்க உரிமம் கோரிய பிரஸ்தாப புலத்தை தாராபுரம் வருவாய் கோட்டாட்சியர் மற்றும் உதவி இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, திருப்பூர் ஆகியோர் இடப்பார்வை செய்து அறிக்கை சமர்ப்பித்துள்ளனர்.

4. பார்வை 2ல் கண்ட தாராபுரம் வருவாய் கோட்டாட்சியர் அவர்களின் அறிக்கையில், காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், க.ச. 733/2-ல் 1.96.5 ஹெக்டர்

பரப்பில் திரு. என்.எஸ். பார்த்திபன் என்பவருக்கு ஈரோடு மாவட்ட ஆட்சியரின் செயல்முறை ஆணை ந.க. 29164 / 2006 / எக்ஸ்-1 நாள்: 14.8.2006-ன்படி ஐந்து ஆண்டுகளுக்கு வழங்கப்பட்ட கல்குவாரி குத்தகை உரிமம் 13.8.2011 உடன் முடிந்தது.

7. இவ்வலுவலகத்தில் பராமரிக்கப்படும் ஆவணங்களின் அடிப்படையில் மனுதாரர் செலுத்த வேண்டிய கனிம வரி ஏதும் நிலுவையில் இல்லை.

8. மேற்கண்ட அலுவலர்களின் பரிந்துரை மற்றும் சிறுகனிம சலுகை விதிகளின் பேரில், மனுதாரருக்கு குவாரி குத்தகை உரிமம் வழங்க ஒப்புதல் தெரிவிக்கப்பட்டதன் பேரில், மனுதாரர் விதிகளின்படி காப்புத் தொகையாக ரூ. 5000/-ஐ பாரத மாநில வங்கி, திருப்பூர், சலான் எண். 137, நாள்: 13.9.2011-ன்படி செலுத்தி அசல் சலாஸையும், 1959-ம் தமிழ்நாடு சிறுகனிம சலுகை விதிகளின் பின் இணைப்பு IV கண்டுள்ள படிவத்தில் உரிய முத்திரைத்தாளில் குத்தகை ஒப்பந்தப் பத்திரம் தயார் செய்து அளித்துள்ளார்.

எனவே, திரு. ஆர். மனோகரன், த/பெ. கே.கே. ராமசாமி, 2/259, ரெட்டிபாளையம், ஆண்டாங்கோயில் அஞ்சல், கரூர் என்பவருக்கு திருப்பூர் மாவட்டம், காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், புல எண்கள். 733/2 (1.96.5) மற்றும் 734/2 (1.28.5) ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் பரப்பில் சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க குத்தகை ஒப்பந்தப் பத்திரம் நிறைவேற்றிய நாளான 13.09.2011 முதல் 12.09.2016 வரை ஐந்து ஆண்டுகளுக்கு 1959-ம் ஆண்டு, தமிழ்நாடு சிறுகனிம சலுகை விதி 19 (1) மற்றும் 22-ன்படி குத்தகை ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள நிபந்தனைகள் மற்றும் தமிழ்நாடு சிறுகனிம சலுகை விதிகளில் கண்டுள்ள நிபந்தனைகளின் பேரிலும் குவாரி குத்தகை உரிமம் வழங்கி ஆணையிடப்படுகிறது.

சிறப்பு நிபந்தனைகள்:-

1. குத்தகைப் புலத்திற்கு வடக்கில் வெளியேயும், புல எண். 734/2ன் மேற்கு எல்லையின் வடபகுதியிலும் மனுதாரரின் கல் அரவை ஆலைக்கு செல்லும் உயர் மின்னழுத்த கம்பி பாதைக்கு 50 மீட்டர் பாதுகாப்பு இடைவெளி அளித்து குவாரிப்பணி புரிய வேண்டும்.
2. குத்தகைப் புலத்தின் வடக்குப் பகுதியில் செல்லும் பி.ஏ.பி. கிளை வாய்க்காலுக்கு 50 மீட்டர் பாதுகாப்பு இடைவெளி அளித்து குவாரிப் பணி புரிய வேண்டும்

நிபந்தனைகள்:-

1. குத்தகைதாரர் தனக்கு அளிக்கப்பட்ட குத்தகை பகுதியின் எல்லைகளை தெளிவாக காட்டும் வகையில் கல் நட்டு வண்ணம் இட்டு குத்தகை காலம் முழுமைக்கும் பராமரிக்க வேண்டும்.
2. குத்தகையின் முழு விவரங்கள் அடங்கிய தகவல் பலகை வைத்தல் வேண்டும்.
3. குவாரிக்கு சென்றுவரும் பாதை வசதிகள் குத்தகைதாரர்கள் அவர் தம் சொந்த பொறுப்பிலேயே அமைத்துக் கொள்ள வேண்டும்.

4. குத்தகை உரிமம் வழங்கப்பட்ட பகுதியில் சாதாரண கட்டுமான கல், ஜல்லி, அளவுக்கல், அளவிலான மெருகூட்ட கூடிய தகுதி வாய்ந்த ஆபரண கற்கறை உடைக்கக் கூடாது.
5. குவாரியிலிருந்து கொண்டு செல்லப்படும் மேற்கண்ட வகை கற்களுக்கு 1959ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் பின் இணைப்பு 2ல் கண்டுள்ளவாறு உரிமவரி செலுத்த வேண்டும். அரசு அல்வப்போது அறிவிக்கும் உரிமவரி மாற்றங்களுக்கு ஏற்ப எவ்வித ஆட்சேபணை இன்றி செலுத்துதல் வேண்டும்.
6. குத்தகை அனுமதி வழங்கப்பட்ட நிலத்திலிருந்து கொண்டு செல்லப்பட்ட கற்களுக்கு முறையான கணக்குகளும், குழிவாயில் பதிவேடும் முறையாக பராமரித்தல் வேண்டும். அவற்றை சம்பந்தப்பட்ட அலுவலர்கள் தணிக்கைக்கு ஆஜர்படுத்த கோரினால் தவறாது சமர்ப்பிக்க வேண்டும்.
7. உதவி இயக்குநர் (புவியியல் மற்றும் சுரங்கத்துறை)-ன் அலுவலக முத்திரை, கையொப்ப முத்திரையுடன் கூடிய உரிய அனுப்புகைச் சீட்டை வாகனங்களுக்கு கொடுக்கப்படும் போது அனுப்புகைச் சீட்டில் வாகன எண், தேதி, புறப்படும் நேரம், செலுத்துமிடம் ஆகியவற்றை முறையாகக் குறிப்பிட்டு கையொப்பம் இட்ட பின்னரே, குத்தகைதாரரோ அல்லது அவரது அனுமதி பெற்ற நபரோ கொடுக்க வேண்டும். மேற்கண்டவாறு குறிப்பிடுவதில் ஏதேனும் தவறுகள் இருந்தாலோ, கலங்கள் பூர்த்தி செய்யப்படாமல் இருந்தாலோ முறையற்ற வகையில் கனிமம் எடுத்துச் செல்வதாகக் கருதப்பட்டு வாகனத்தை கைப்பற்றி அபராதம் விதிப்பதோடு, அதற்கு குத்தகைதாரரை பொறுப்பாக்கி கனிம விதிகளின் படி மேல் நடவடிக்கை எடுக்கப்படும்.
8. இந்த ஆணையில் குத்தகை அனுமதி வழங்கப்பட்ட புலத்ததை முழுமையாகவோ, பகுதியாகவோ எவருக்கும் உள் குத்தகைக்கு விடுவதோ அல்லது கிரையம் செய்வதோ கூடாது.
9. குத்தகைதாரர், தமக்கு குத்தகை வழங்கப்பட்ட பகுதிக்கு அருகில் உள்ள பட்டா நிலத்திற்கு எவ்வித இடையூறும் இல்லாமல் குவாரிப் பணி செய்யப்பட வேண்டும்.
10. வெடிபொருள் சட்டம் 1884ல் தெரிவிக்கப்பட்ட சரத்துக்கள் மற்றும் கீழ்காணும் நிபந்தனைகளின்படியும் குறைந்த அளவு வெடிபொருளை உபயோகித்து கற்கள் வெளியே சிதறாமலும், சத்தம் அதிகம் ஏற்படாமலும், பொதுமக்களுக்கும், கால்நடைகளுக்கும், எவ்வித பாதிப்பும் இன்றியும் கல்குவாரி பணி செய்யப்பட வேண்டும்.
 - அ) கல்குவாரியில் ஒரு முறை வெடிப்பதற்கு மொத்த குழிகளிலும் உபயோகிக்கப்படும் / நிரப்பப்படும் வெடிமருந்தின் அளவு இரண்டு கிலோ கிராமிற்கு மிகாமல் இருக்க வேண்டும்.
 - ஆ) ஒரு முறை வெடிக்கும் மொத்த குழிகளின் எண்ணிக்கை 10-க்கு மிகாமல் இருக்க வேண்டும்.
 - இ) சிறிய விட்டமுடைய (< 50 மி.மீ) ஆழ்துறை குழிகளை ஜாக்ஹாம் மூலம் அமைத்து அடிப்பகுதியில் டெட்டனேட்டர் வைத்து வெடிக்கும் முறையை கடைப்பிடிக்க வேண்டும். மேலும், பெரிய / அகல விட்டமுடைய குழிகளை போர் (Wagon Drill) வாயிலாக அமைத்து கண்டிப்பாக வெடிக்க கூடாது.
 - ஈ) டிலே (delay) டெட்டனேட்டர்களை குழிகளின் அடிப்பகுதியில் அமைத்து (Bottom initiation) கல்குவாரிகளில் வெடிக்க வேண்டும்.
- உ) முதலில் வெடி வைத்து பெயர்ந்து வந்த பெரிய கற்களை சிறிதாக்க மீண்டும் இரண்டாவது முறையாக வெடி வைக்கக் கூடாது.

- ஊ) அருகாமையில் உள்ள குடியிருப்புகளுக்கும், பொதுமக்களுக்கும் எவ்வித பாதிப்பும் ஏற்படா வண்ணம் கட்டுபாடான முறையில் (controlled blasting method) அதாவது கல்குவாரியில் வெடி வைக்கும் பரப்பினை தண்ணீரால் ஈரப்படுத்தியும், குறைந்தளவு வெடி மருந்துகள் நிரப்பப்பட்ட குழிகள் மீது மண் மூட்டைகள், பழைய கோணிப்பைகள், டயர்கள் மற்றும் கன்வேயர் பெல்ட்டுகளை அமைத்து மஃபுல் (Muffle blasting) முறையில் வெடி வைத்து குவாரிப்பணி செய்யலாம்.
- எ) வெடிபொருள்கள் அரசு உரிமம் பெற்ற விற்பனைதாரரிடம் மட்டுமே பெற்று வெடிப்பதற்கு உரிமம் / அங்கீகாரம் பெற்ற வெடிப்பாளர்களை (Blaster / Mines mate) கொண்டு கல் குவாரியில் வெடி வைக்க வேண்டும்.

11. மேற்கூறியிருப்பிட்ட நிபந்தனை, மற்றும் கனிம விதிகளை மீறியுள்ளது உறுதிபடும் தருணத்தில் விதிமுறைகளுக்கு உட்பட்டு குத்தகை இரத்து செய்ய நடவடிக்கை எடுக்கப்படும். மேற்கண்ட நிபந்தனைகள் ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள நிபந்தனைகள் மற்றும் 1959-ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் ஆகியவற்றின் அடிப்படையில் குத்தகைதாரர் குவாரிப் பணி புரிய வேண்டும்.

(ஓம்)... எம். மதிவாணன்,
மாவட்ட ஆட்சியர்,
திருப்பூர்.

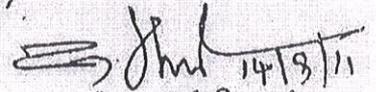
பெறுநர்

திரு. ஆர். மனோகரன்,
த/பெ. கே.கே. ராமசாமி,
2/259, ரெட்டிபாளையம்,
ஆண்டாங்கோயில் அஞ்சல்,
கரூர்

நகல்:-

1. வருவாய் கோட்டாட்சியர் - தாராபுரம்
2. வருவாய் வட்டாட்சியர் - காங்கயம்
3. வட்டார வளர்ச்சி அலுவலர் - வெள்ளகோயில்
4. கிராம நிர்வாக அலுவலர் - சேனாபதிபாளையம்
(வட்டாட்சியர் மூலமாக)

// உண்மை நகல் / உத்தரவுப்படி //


மாவட்ட ஆட்சியருக்காக,
திருப்பூர்.

14/9/11

7/16/16
4/16/16



30 NOV 2016

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Dr. S. KALYANASUNDARAM, I.F.S. (Retd.)
CHAIRMAN

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMIL NADU
3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet,
Chennai-15.
Phone No.044-24359974
Fax No. 044-24359975

Handwritten signature and date: 15/11/16

ENVIRONMENTAL CLEARANCE

Lr. No. SEIAA-TN/F.No.5891/1(a)/ EC.No: 3903/2016 dated: 18.11.2016

To
Thiru. R. Manoharan
No.1/284, K.N. Garden
Andankovil Keel Pagam
Attur Post
Karur District- 639008

Sir,

Sub: SEIAA-TN - Proposed Rough Stone & Gravel quarry located at S.F.No 733/2 & 734/2, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District- Issue of Environmental Clearance - Reg.

Ref: 1. Your Application for Environmental Clearance dt: 08.11.2016
2. Minutes of the 83th SEAC held on 11.11.2016
3. Minutes of the SEIAA meeting held on 18.11.2016

Details of Minor Mineral Activity:-

This has reference to your application first cited. The proposal is for obtaining environmental clearance for mining/quarrying of minor minerals based on the particulars furnished in your application as shown below.

1	Name of Project Proponent and address	Thiru. R. Manoharan No.1/284, K.N. Garden Andankovil Keel Pagam Attur Post Karur District- 639008
2	Location of the Proposed Activity	
	Survey Number	733/2 & 734/2
	Latitude and Longitude	10°54'56.49"N to 10°55'02.60"N 77°44'28.50"E to 77°44'36.42"E
	Village	Senapathipalayam
	Taluk	Kangeyam

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CHAIRMAN
SEIAA-TN

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	District	Tiruppur
3	Proposed Activity	
	i. Minor mineral	Rough Stone & Gravel
	ii. Mining Lease Area	3.25.0 Ha
	iii. Approved quantity	278721 cu.m of Rough stone, 4830 cu.m of Gravel & 14850 cu.m of Weathered formation
	iv. Depth of Mining	55 m
	v. Type of mining	Opencast Semi mechanised Mining
	vi. Category (B1/B2)	B2
	vii. Precise area communication	Na.Ka.416/Kanimam/2016 Dated: 25.10.2016
	viii. Mining plan approval	Deputy Director Rc.No.416/Mines/2016 Dated: 27.10.2016
	ix. Mining lease period	5 Years
4	Whether Project area attracts any General conditions specified in the EIA notification, 2006 as amended:-	Not attracted. Affidavit furnished
5	Man Power requirement per day:	11 Employees
6	Utilities	
	i. Source of Water :	Water vendors/Existing Borehole
	ii. Quantity of Water Requirement in KLD:	
	a. Domestic	0.3KLD
	b. Industrial	} 0.7KLD
	c. Green Belt & Dust Suppression	
	iii. Power Requirement:	
	a. Domestic Purpose	TNEB
	b. Industrial Purpose	226266 Liters of HSD
7	Cost	
	i. Project Cost	Rs.57.25 Lakhs
	ii. EMP Cost	Rs.7.10 Lakhs
8	Public Consultation:-	Not required as per O.M. dated 24.12.2013 of MoEF, Gol.
9	Date of Appraisal by SEAC:- Agenda No:	11.11.2016 83-23
10	Date of Review/Discussion by SEIAA and the Remarks:- The proposal was placed before the SEIAA in its 201 Meeting held on 18.11.2016 and the Authority after careful consideration, decided to grant environmental clearance to the said project Mining of Rough Stone & Gravel subject to terms and conditions stipulated under the provisions of Environment Impact Assessment Notification, 2006 as amended.	
11	Validity: This Environmental Clearance is granted to Mining of Rough Stone & Gravel for the production quantity of 278721 cu.m of Rough stone, 4830 cu.m of Gravel & 14850 cu.m of Weathered formation for the period of 5 Years from the date of execution of the Mining Lease period.	

S. Aravindhan
CHAIRMAN
SEIAA-TN

Conditions to be Complied before commencing mining operations:-

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
 - I. The project has been accorded Environmental Clearance.
 - II. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
 - III. Environmental Clearance may also be seen on the website of the SEIAA.
 - IV. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the SEIAA.
2. The applicant has to obtain land use classification as Industrial use before issue/renewal of mining lease.
3. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
4. The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
5. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
6. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
7. The proponent shall ensure that First Aid Box is available at site.
8. The excavation activity shall not alter the natural drainage pattern of the area.
9. The excavated pit shall be restored by the project proponent for useful purposes.
10. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
11. The quarrying operation shall be restricted between 7AM and 5 PM.
12. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
13. A minimum distance of 15 mts. From any civil structure shall be kept from the periphery of any excavation area.
14. Depth of quarrying shall be 2m above the ground water table /approved depth of mining whichever is lesser to be considered as a safe guard against Environmental Contamination and over exploitation of resources.

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15. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
 16. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
 17. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
 18. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
 19. Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.
 20. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
 21. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, GoI on 16.11.2009.
 22. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
 - i. Roads shall be graded to mitigate the dust emission.
 - ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust
 23. The following measures are to be implemented to reduce Noise Pollution
 - i. Proper and regular maintenance of vehicles and other equipment
 - ii. Limiting time exposure of workers to excessive noise.
 - iii. The workers employed shall be provided with protection equipment and earmuffs etc.
 - iv. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
 24. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.
 25. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
 26. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
 27. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
 28. The following measures are to be adopted to control erosion of dumps:-
 - i. Retention/ toe walls shall be provided at the foot of the dumps.
 - ii. Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.

29. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.
30. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
31. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
32. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
33. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
34. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
35. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
36. It shall be ensured that the total extent of nearby quarries (existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 25 hectares within the mining lease period of this application.
37. It shall be ensured that there is no habitation is located within 300 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 500m radius from the periphery of the quarry site
38. Ground water quality monitoring should be conducted once in 3 Months
39. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
40. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF, GOI.
41. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF, GOI.
42. Bunds to be provided at the boundary of the project site.
43. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.

Kalyanabhai
CHAIRMAN
SEIAA-TN

44. At least 10 Neem trees should be planted around the boundary of the quarry site.
45. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
46. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity
47. The Project Proponent shall provide solar lighting system to the nearby villages
48. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
49. Rainwater shall be pumped out Via Settling Tank only
50. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
51. As per MoEF&CC, GoI, Office Memorandum dated 30.03.2015, prior clearance from Forestry & Wild Life angle including clearance from standing committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10KM from National Park and Sanctuaries.
52. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
53. Safety equipments to be provided to all the employees.
54. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odai
55. The Assistant/Deputy Director, Department of Geology & mining shall ensure that the proponent has engaged the blaster with valid Blasting license/certificate obtained from the competent authority before execution of mining lease.
56. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
57. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.
58. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
59. The proponent has to display the name board at the quarry site showing the details of Proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.
60. Heavy earth machinery equipments if utilized, after getting approval from the competent authority.

General Conditions:

1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
2. The Proponent shall obtain the Consent for Establishment from the TNPC Board before commencing the activity.
3. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
8. Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
11. All Personnel shall be provided with protective respiratory devices including safety shoes, Masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
12. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.
13. Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
14. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
15. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.

Kalyanasubramanian
CHAIRMAN
SEIAA-TN

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16. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
17. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance
18. The SEIAA, Tamil Nadu may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
19. The SEIAA, Tamil Nadu may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this SEIAA,TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
20. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
21. The above conditions will be enforced Inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
22. Any other conditions stipulated by other Statutory/Government authorities shall be complied
23. Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Kalyanath
 CHAIRMAN
 SEIAA-TN

Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Principal Secretary, Environment and Forests Department, Government of Tamil Nadu, Tamil Nadu.
3. The Additional Chief Secretary, Industries Department, Government of Tamil Nadu, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai - 34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. The Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-32
7. The District Collector, Tiruppur District
8. The Commissioner of Geology and Mines, Guindy, Chennai-32
9. El Division, Ministry of Environment & Forests, Paryavaran Bhawan, New Delhi.
10. Spare.

திருப்பூர் மாவட்ட ஆட்சியர் அவர்களின் செயல்முறை ஆணை

பிறப்பிப்பு: திருமதி. ச. ஜெயந்தி, இ.ஆ.ப.,

ந.க. 416 / கலிமம் / 2016

நாள். 17 .01.2017.

பொருள்: கலிமங்களும் குவாரிகளும் - திருப்பூர் மாவட்டம் - காங்கயம் வட்டம் - சேனாபதிபாளையம் கிராமம் - புல எண். 733/2 (1.96.5) மற்றும் 734/2 (1.28.5) ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் பட்டா நிலப்பரப்பிலிருந்து - சாதாரண கற்கள் / கிராவல் மண் வெட்டி எடுக்க திரு. ஆர். மனோகரன் என்பவருக்கு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959-ன் விதி 19 (1) மற்றும் 20-ன்படி 5 ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் வழங்கி ஆணையிடப்படுகிறது.

- பார்வை:**
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 6. உறுப்பினர் செயலர், மாநில அளவிலான சுற்றுச்சூழல் செயல் மதிப்பீட்டு அதிகார அமைப்பு, தமிழ்நாடு, (State Level Environment Impact Assessment Authority) (SEIAA) தமிழ்நாடு, சென்னை-18. கடிதம் எண். Lr.No.SEIAA, TN / F.No. 5891 / 1(a) / EC. No. 3903 / 2016 dated: 18.11.2016.
 7. தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியம், திருப்பூர் வடக்கு Proceeding No. F. 1731 TPN / RS / DEE / TNPCB / TPN / A & W / 2016 dated 04.01.2017.

உத்தரவு:-

கருர் மாவட்டம், ஆத்தூர் அஞ்சல், ஆண்டாங்கோவில் கீழ்பாகம், 1/284, கே.என். தோட்டம் என்ற முகவரியில் வசிக்கும் திரு. ராமசாமி மகன் ஆர். மனோகரன் என்பவர்

காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், புல எண். 733/2 (1.96.5) மற்றும் 734/2 (1.28.5) ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் பட்டா நிலப்பரப்பில் சாதாரண கற்கள் மற்றும் கிராவல் வெட்டியெடுக்க குவாரி குத்தகை உரிமம் வழங்கக் கோரி பார்வை 1ல் காணும் விண்ணப்பத்தினை சமர்ப்பித்துள்ளார். இவ்விண்ணப்பதாரர் விண்ணப்பக் கட்டணமாக ரூ. 1500/- ஐ அரசு கணக்கில் செலுத்தி அசல் சலாளை தனது விண்ணப்பத்துடன் இணைத்து சமர்ப்பித்துள்ளார். இவ்விண்ணப்பத்தின் மீது உரிய நில இருப்பு அறிக்கை வழங்கக் கோரி வருவாய் கோட்டாட்சியர், தாராபுரம் அவர்களை கோரப்பட்டது.

2. அதன்படி, தாராபுரம் வருவாய் கோட்டாட்சியர் சம்பந்தப்பட்ட புலத்தினை தணிக்கை செய்து அறிக்கை அனுப்புமாறு காங்கயம் வட்டாட்சியரை கேட்டுக் கொண்டதற்கிணங்க, மேற்படி புலத்தினை தணிக்கை செய்த காங்கயம் வட்டாட்சியர் பார்வை 2-ல் காணும் கடிதத்தில், கற்குவாரி குத்தகை உரிமம் வழங்க கோரும் புலத்திலிருந்து 300 மீட்டர் சுற்றளவில் ஆட்சேபணைக்குரிய கட்டுமானங்கள், வீடுகள் ஏதுமில்லை எனத் தெரிவித்து குத்தகை உரிமம் வழங்க தனது பரிந்துரை அறிக்கையை வருவாய் கோட்டாட்சியருக்கு அனுப்பி வைத்துள்ளார்.

3. மேற்படி வட்டாட்சியர் அறிக்கையினை பெற்று தாராபுரம் வருவாய் கோட்டாட்சியர் அவர்கள் சம்பந்தப்பட்ட புலத்தினை தணிக்கை செய்து, பார்வை 3-ல் கண்டவாறு தனது நில இருப்பு அறிக்கையினை சமர்ப்பித்துள்ளார். அவர் தனது அறிக்கையில்,

“காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், புல எண். 733/2 மற்றும் 734/2 ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் பரப்புள்ள பூமியானது மேற்படி கிராம பட்டா எண். 2014-ன்படியும், வெள்ளகோயில் சார் பதிவாளர் அலுவலக கிரைய ஆவண எண். 262 / 2011 நாள்: 24.11.2011-ன்படியும், மனுதாரருக்கு தனித்துப் பாத்தியப்பட்டு, நாளதுவரை மனுதாரரின் அனுபவத்தில் உள்ளது எனவும், மேற்படி பூமியில் மனுதாரர் பெயரில் ஏற்கனவே திருப்பூர் மாவட்ட ஆட்சியரின் செயல்முறை ஆணை ந.க. 381 / கனிமம் / 2011 நாள்: 13.09.2011-ன்படி 13.9.2011 முதல் 12.9.2016 வரை ஐந்தாண்டுகளுக்கு குத்தகை உரிமம் பெற்று குவாரிப்பணி செய்து வந்துள்ளார் எனவும், மேற்படி குவாரியின் உரிம காலம் 12.9.2016 உடன் முடிவடைந்தது எனவும் தெரிவித்துள்ளார்.

மேலும், பிரஸ்தாப புலத்தில் குவாரி உரிமம் வழங்குவது தொடர்பாக, மேற்படி கிராமத்தில் அ1 விளம்பரம் செய்யப்பட்டதில், பொதுமக்களிடமிருந்து ஆட்சேபணைகள் ஏதும் வரப்பெறவில்லை எனவும், குத்தகை உரிமம் வழங்கக் கோரும் புலமானது கீழ்வாணி மற்றும் பரம்பிக்குளம் ஆழியாறு பாசனத் திட்டம் மற்றும் நீராதாரங்கள் மூலம் பாசனம்

பெறும் பூமி அல்ல எனவும், நில ஒப்படை, பூமிதானம், நிலச்சீர்திருத்தம், நிலமெடுப்பு போன்ற இனங்களுக்கு உட்பட்டது அல்ல எனவும், பிரஸ்தாப புலத்திலிருந்து 300 மீ சுற்றளவிற்குள் ஊர் நத்தமோ, இதர குடியிருப்புகளோ, அங்கீகரிக்கப்பட்ட அரசு கட்டிடங்களோ, புராதனச் சின்னங்கள் ஏதுமில்லை எனவும், பிரஸ்தாப புலத்தில் குறைந்த மற்றும் உயர் அழுத்த மின்பாறைகள் ஏதும் செல்லவில்லை எனவும், பிரஸ்தாப புலத்தின் எல்லைகள் வரையறுக்கப்பட்டு எல்லைக் கற்கள் நடப்பட்டுள்ளன” எனவும் தெரிவித்து, மனுதாரருக்கு காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், புல எண். 733/2 (1.96.5) மற்றும் 734/2 (1.28.5) ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் பரப்பில் மட்டும் சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க சுவாரி குத்தகை உரிமம் வழங்கலாம் என பரிந்துரை அறிக்கை சமர்ப்பித்துள்ளார்.

4. இதனைத் தொடர்ந்து, இப்புலத்தினை தணிக்கை செய்துள்ள துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, திருப்பூர் பார்வை 4-ல் காணும் கடிதத்தில் தனது அறிக்கையினை சமர்ப்பித்துள்ளார். அவர் தனது அறிக்கையில் பின்வரும் விபரங்களை தெரிவித்துள்ளார்.

குத்தகை உரிமம் கோரும் புல எண். 733/2 மற்றும் 734/2 ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் ஆனது பட்டா எண். 2014-ன்படி மனுதாரர் திரு. மனோகரன் என்பவர் பெயரில் தனிப்பட்டவாக தாக்கலாகியுள்ளது எனவும், இதன் மூலம் விண்ணப்பதாரருக்கு கல்சுவாரி குத்தகை கோர விண்ணப்பப் புலத்தில் உரிமை உள்ளது எனவும், திருப்பூர் மாவட்ட ஆட்சியர் அவர்களின் செயல்முறை ஆணை ந.க. 381 / கனிமம் / 2011 நாள்: 13.9.2011-ன்படி 13.9.2011 முதல் 12.9.2016 வரை குத்தகை உரிமம் வழங்கப்பட்டு, குத்தகை உரிமம் முடிவற்றுள்ளது எனவும் தெரிவித்துள்ளார்.

மேலும், விண்ணப்பப் புலத்தில் பூமியின் மேல்மட்டத்திலிருந்து 2 மீ வரை கிராவல் மண் படிவுகளும், அதனைத் தொடர்ந்து 3 மீ ஆழம் வரை சிதைவுப் பாறைகளும், அதனை அடுத்து சார்னோகைட் வகையைச் சார்ந்த பாறை அமைவுகளும் காணப்படுகின்றன எனவும், மேற்படி பாறைகளில் அமையப்பெற்ற குறுக்கு நெடுக்கான பாறைப் பிளவுகளினால் மேற்படி பாறையை மெருகூட்டி பளிங்குகற்களாக தயாரித்து ஏற்றுமதி செய்ய தரமானதாக இல்லை எனவும், இதற்கு மாறாக மேற்படி கற்களானது கட்டிடம் மற்றும் சாலைப்பணிக்கு பயன்படும் கட்டுக்கற்கள், ஜல்லிக்கற்கள் மற்றும் வேலிக்கற்கள் செய்ய ஏற்றதாக உள்ளது எனவும் தனது அறிக்கையில் குறிப்பிட்டுள்ளார்.

குத்தகை உரிமம் வழங்கக் கோரும் புலத்திலிருந்து 300 மீட்டர் சுற்றளவிற்குள் அரசால் அங்கீகரிக்கப்பட்ட வீட்டு மனைகளோ, கட்டிடங்களோ இல்லை எனவும், 50 மீட்டர் சுற்றளவில் நீர்நிலைகள், மயானங்கள், கோவில் போன்ற புராதன சின்னங்கள் ஏதும்

இல்லை எனவும், விண்ணப்பப் புலத்தின் வடக்கு எல்லைக்கு இணையாக 20 மீ தூரம் தள்ளி பி.ஏ.பி. வாப்க்கால் செல்கிறது எனவும், இதனைத் தவிர வேறு நிலையான அமைவுகள் ஏதுமில்லை எனவும், குத்தகை கோரும் புலத்தில் ஏற்கனவே குவாரி செய்த பள்ளங்கள் காணப்படுகின்றன எனவும், மேற்படி பள்ளங்களில் பரப்பு மற்றும் வெட்டியெடுக்கப்பட்ட கனிமங்களின் கனபரிமாணம் ஆகியவற்றை துணை இயக்குநர் (சுரங்கம்) அவர்களால் ஏற்பளிக்கப்பட்ட சுரங்கத் திட்டத்திலிருந்து எடுத்துக் கொள்ளலாம் எனவும் தெரிவித்து, சில சிறப்பு நிபந்தனைகளின் பேரில், மனுதாரர் திரு. ஆர். மனோகரன், த/பெ. கே.கே. ராமசாமி என்பவருக்கு காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், புல எண். 733/2 (1.96.5) மற்றும் 734/2 (1.28.5) ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் பரப்பிற்கு சாதாரண சுற்கள் மற்றும் கிராவல் வெட்டியெடுத்துக் கொள்ள தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959ன் விதி 19 (1) மற்றும் 20-ன்படி 5 (ஐந்து) ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் வழங்கலாம் என பரிந்துரை செய்து துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை அறிக்கை சமர்ப்பித்துள்ளார்.

5. மேற்கண்ட தணிக்கை அலுவலர்களின் பரிந்துரை அறிக்கைகளை ஏற்று, காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், புல எண். 733/2 (1.96.5) மற்றும் 734/2 (1.28.5) ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் பட்டா நிலப்பரப்பு குவாரி குத்தகை உரிமம் வழங்க முடிவு செய்யப்பட்ட பகுதி (Precise Area) என அறிவிக்கப்பட்டு விண்ணப்பத்தாரர் திரு. ஆர். மனோகரன் என்பவருக்கு சுரங்க திட்டம் தயாரித்து சமர்ப்பிக்கும்படி பார்வை 5-ல் காணும் கடிதத்தின்படி கேட்டுக் கொள்ளப்பட்டது.

6. அதன்படி, மனுதாரர் திரு. மனோகரன் என்பவர் துணை இயக்குநர் (கனிமம்), திருப்பூர் அவர்களால் ஏற்பளிக்கப்பட்ட சுரங்கத் திட்டத்தினையும், மாநில அளவிலான சுற்றுச்சூழல் செயல் மதிப்பீட்டு அதிகார அமைப்பு (State Level Environment Impact Assessment Authority) (SEIAA) துறையினரிடமிருந்து பெறப்பட்ட தடையின்மை சான்றினையும், இவ்வலுவலகத்தில் பார்வை 6-ல் கண்டவாறு சமர்ப்பித்துள்ளார்.

7. மேற்காணும் சுற்குவாரி குத்தகை உரிமம் வழங்கக் கோரும் பகுதிக்கு வழங்கப்பட்டுள்ள சுற்றுச்சூழல் பாதிப்பின்மை சான்றில் தெரிவிக்கப்பட்டுள்ள நிபந்தனைகளின்படி, திருப்பூர் மாவட்ட சுற்றுச்சூழல் பொறியாளர், தமிழ்நாடு மாசுக் கட்டுப்பாட்டு வாரியம், திருப்பூர் வடக்கு அவர்களிடமிருந்து பெறப்பட்ட Consent to Operate ஒப்புதலை விண்ணப்பதாரர் பார்வை 7-ல் காணும் கடிதத்தின் மூலம் இவ்வலுவலகத்தில் சமர்ப்பித்துள்ளார்.

எனவே, வட்டாட்சியர், காங்கயம், வருவாய் கோட்டாட்சியர், தாராபுரம் மற்றும் துணை இயக்குநர் (கனிமம்), திருப்பூர் ஆகியோரின் புலத்தணிக்கை மற்றும் பரிந்துரை அறிக்கைகளின்படிபடி குவாரி உரிமம் வழங்க முடிவு செய்யப்பட்ட பரப்பான காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், புல எண். 733/2 (1.96.5) மற்றும் 734/2 (1.28.5) ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் பட்டா நிலப்பரப்பிற்கு மாநில சுற்றுச்சூழல் செயல்மதிப்பீட்டு அதிகார அமைப்பு (State level Environment Impact Assessment Authority) (SEIAA) தமிழ்நாடு, சென்னை-15 வழங்கியுள்ள சுற்றுச்சூழல் பாதிப்பின்மை சான்று மற்றும் திருப்பூர் வடக்கு மாவட்ட சுற்றுச்சூழல் பொறியாளர், தமிழ்நாடு மாசுக் கட்டுப்பாட்டு வாரியம் அவர்களிடமிருந்து மேற்படி புலத்தில் குவாரிப் பணி தொடங்கி நடத்திட வழங்கப்பட்ட ஒப்புதல் சான்று ஆகியவற்றை ஏற்றும், இவ்விண்ணப்பத்தாரர் திரு. ஆர். மனோகரன், த/பெ. கே.கே. ராமசாமி என்பவருக்கு காங்கயம் வட்டம், சேனாபதிபாளையம் கிராமம், புல எண். 733/2 (1.96.5) மற்றும் 734/2 (1.28.5) ஆகியவற்றில் மொத்தம் 3.25.0 ஹெக்டர் பட்டா நிலப்பரப்பில் சாதாரண சுற்கள் / கிராவல் மண் வெட்டியெடுத்துக் கொள்ள தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959-ன் விதி 19(1) மற்றும் 20-ன்படி குத்தகை ஒப்பந்தப் பத்திரம் நிறைவேற்றிய நாளான 12.01.2017 முதல் 11.01.2022 வரை 5 (ஐந்து) ஆண்டுகளுக்கு கீழ்காணும் நிபந்தனைகளுடன் குவாரி குத்தகை உரிமம் வழங்கி ஆணை பிறப்பிக்கப்படுகிறது:-

நிபந்தனைகள்:-

1. மாநில சுற்றுச்சூழல் செயல் மதிப்பீட்டு அதிகார அமைப்பு (SEIAA) மற்றும் தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியம் ஆகிய துறைகள் வழங்கியுள்ள சுற்றுச்சூழல் தடையின்மை சான்றுகளில் தெரிவிக்கப்பட்டுள்ள அனைத்து நிபந்தனைகளையும் முறையாக பின்பற்றி கல் மற்றும் கிராவல் குவாரி செய்யப்பட வேண்டும்.
2. குத்தகை ஒப்பந்த பத்திரம் நிறைவேற்றப்படும் நாள் குவாரி பணி தொடங்கப்படும் முதல் நாளாக கருதப்பட்டு அன்றைய தினத்திலிருந்து 5 ஆண்டுகளுக்கு மட்டுமே SEIAA வழங்கிய தடையின்மை சான்று செல்லத்தக்கது. அதன்பின்னர் குவாரிப்பணி செய்ய மீண்டும் SEIAA ஒப்புதல் பெற வேண்டும்.
3. குத்தகைத்தாரர் தனது குத்தகைக்காலத்தில் அருகில் உள்ள பட்டா நிலங்களுக்கு 7.5 மீட்டர் பாதுகாப்பு இடைவெளி விட்டு யாதொரு சேதமுமின்றி முறையாக குவாரிப்பணி செய்ய வேண்டும்.
4. குத்தகைப் புலத்தின் வடக்கு எல்லைக்கு இணையாக 20 மீ தூரத்தில் செல்லும் பி.ஏ.பி. வாய்க்காலுக்கு எவ்வித சேதமும் ஏற்படாமல் பாதுகாப்பான முறையில் குவாரிப்பணி செய்ய வேண்டும்.
5. குத்தகைக்காலத்தில் கைத்துளைப்பான் கருவி கொண்டு பாறைகளை துளையிடும், மிதமான வெடிபொருள் பயன்படுத்தியும், பொதுமக்களுக்கோ, பொது சொத்துக்களுக்கோ யாதொரு சேதமுமின்றி விதிமுறைகளின் படி குவாரிப்பணி செய்ய வேண்டும்.

6. குவாரித் தொழிலாளர்களின் பாதுகாப்பினை உறுதி செய்ய Metalliferrous Mines, விதிகளின்படி அகலமானதும், பாதுகாப்பானதுமான Benches அமைத்து பாதுகாப்பான முறையில் குவாரிக்குள் வாகனங்கள் சென்றுவரவும் மற்றும் குவாரி தொழிலாளர்களின் பாதுகாப்பினை உறுதி செய்தும் குவாரிப்பணி செய்ய வேண்டும்.
7. உரிமம் வழங்கக் கோரும் குவாரிக்கு தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரிய சற்றுச் சூழல் பொறியாளர் வழங்கியுள்ள ஒப்புதல் கடிதத்தில் தெரிவித்துள்ள அனைத்து நிபந்தனைகளையும் மிகச் சரியாக பின்பற்றி குவாரிப்பணி செய்திடல் வேண்டும்.
8. இக்குவாரிக்கு தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரிய சற்றுச் சூழல் பொறியாளர் வழங்கியுள்ள ஒப்புதல் கடிதம் 31.3.2018 வரை மட்டுமே செல்லத்தக்கது. குவாரி உரிம காலமான 5 ஆண்டுகளிலும் இவ்வொப்புதல் செல்லுபடியாகும் காலம் முடிவடையும் முன்னரே மீண்டும் புதுப்பித்து தொடர்ந்து தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரிய ஒப்புதல் நடைமுறையில் இருக்கும்படி வைத்துக் கொள்ள வேண்டும். மாவட்ட சற்றுச்சூழல் பொறியாளர் ஒப்புதலை புதுப்பித்து சமர்ப்பிக்கத் தவறும் பட்சத்தில் இக்குவாரிக்கு நடைச்சீட்டு வழங்குவதை நிறுத்தி வைக்க நடவடிக்கை மேற்கொள்ளப்படும்.


மாவட்ட ஆட்சியர்,
திருப்பூர். 2/13


2/13

பெறுநர்

திரு. ஆர். மனோகரன்,
த/பெ. கே.கே. ராமசாமி,
1/284, கே.என். தோட்டம்,
ஆண்டாங்கோவில் கீழ் பாகம்,
ஆத்தூர் அஞ்சல், கரூர் - 639 008.

நகல்:-

1. வரலாறு கோட்டாட்சியர், தாராபுரம்.
2. வட்டாட்சியர், காங்கயம்.
3. கிராம நிர்வாக அலுவலர், சேனாபதிபாளையம்.

Handwritten signature



TAMILNADU POLLUTION CONTROL BOARD

From

M. Saravanakumar, M.E,
District Environmental Engineer,
Tamilnadu Pollution Control Board,
Tiruppur North, II Floor,
Kumaran Commercial Complex,
Kumaran Road, Tiruppur – 641 601.

To

The Revenue Divisional Officer,
Dharapuram,
Tiruppur District.

Lr No: F.NGT Case/O.A. No. 231 of 2021 (SZ)/DEE/TNPCB/TPN/2021, Dated: 15.12.2021.

Sir,

Sub: TNPC Board - O/o. DEE, Tiruppur (North) – Rough stone and Gravel quarry lease granted to Mr. R. Manoharan, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District – O.A. Nos. 231 of 2021 (SZ), the Hon'ble NGT (SZ), Chennai – Committee constituted by the District Collector – Joint Inspection of Committee – Report of TNPCB – Submitted – Regarding.

Ref: 1. Orders of the Hon'ble NGT dt: 26.11.2021 passed in O.A.No. 231 of 2021 (SZ).
2. Collector's Proc. Roc.925/2020/Mines, Dated: 10.12.2021.
3. Letter No. 387/2021/E, Dated: 13.12.2021 received from RDO, Dharapuram.
4. Committee inspection of the units on 15.12.2021.

In continuation of the above cited references, the Committee comprises of Revenue Divisional Officer, Dharapuram, Deputy Director of Geology and Mining, Tiruppur District and District Environmental Engineer, Tamilnadu Pollution Control Board, Tiruppur North along with Tahsildar, Kangeyam, Assistant Environmental Engineer, TNPCB, Tiruppur North, Assistant Geologist, Tiruppur have inspected the following units on 15.12.2021.

- i) M/s. R. Manoharan Rough Stone and Gravel Quarry, S.F. No. 733/2 & 734/2, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District.
- ii) M/s. Shree Nithi Stone and Metal, S.F. No. 722/A, 723/A, 731/A, 733, 734 & 736/A, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District.
- iii) M/s. Shree Nithi Enterprises, S.F. No. 735/3A, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District.

The detailed report is submitted is as follows:

i) M/s. R. Manoharan Rough Stone and Gravel Quarry:

The unit of M/s. R. Manoharan Rough Stone and Gravel Quarry is located at S.F. No. 733/2 & 734/2, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District.

The unit has obtained Environmental Clearance from State Level Environmental Impact Assessment Authority, Tamil Nadu vide its Lr.No. SEIAATN/F.No.5891/1(a)/EC.No.3903/2016 Dated:18.11.2016 for Rough stone & Gravel quarry at S.F.No.733/2 and 734/2 with a lease extent of 3.25.0 hectares with the quantity of 2,78,721 m³ of rough stone, 4,830 m³ Gravel and 14,850 m³ of Weathered formation for the period of 5 Years. Further, the unit has obtained Consent to Operate (Direct) from the office vide Proc. No. F.1731TPN/RS/DEE/TNPCB/TPN/W&A/2017, Dated: 04.01.2017 with validity up to 31.03.2018 and subsequently renewed the consent up to 17.11.2022 vide this office proceedings dated: 04.08.2019.

During the committee inspection on 15.12.2021, the following were observed:

- 1) The quarry was not in operation.
- 2) The unit has provided water sprinkler system to control the fugitive emission due to vehicle movement and it is in operable condition.
- 3) The unit has not provided the fencing around the quarry boundary.
- 4) The unit has not earmarked the quarrying area.

ii) M/s. Shree Nithi Stone and Metal:

The unit of M/s. Shree Nithi Stone and Metal is located at S.F. No. 722/A, 723/A, 731/A, 733, 734 & 736/A, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District.

The unit has obtained Consent to Operate (Direct) from the office vide Proc. No. F.No. TPN0611/RS/DEE/TNPCB/TPN/W&A/2013, Dated: 05.10.2013 with validity up to 31.03.2014 and subsequently renewed the consent with validity up to 31.03.2022 for the following:

1. Product details: Blue Metal Jelly (1/4", 1/2", 3/4", 1 1/2" & Stone Powder) – 2000 Tons/Month.
2. Generation and disposal of sewage – 1.50 KLD through On Industry's Own Land.
3. Point source emission (Source - Control Measures):
 - Jaw crusher - 2 Nos. – Enclosure water sprinkler.
 - Vibrator – 2 Nos. – Enclosure water sprinkler.
 - Powder section – Enclosure water sprinkler.

Further, the unit was inspected on 19.02.2021 and a show cause notice was issued to the unit for operating the unit without obtaining Consent for change of name and management. Subsequently, the unit has applied for Consent to Operate (Direct) in the name of M/s. Erode Mines through

online. Based on the online application, the unit was inspected and the application was returned to the unit for want of particulars and to provide adequate Air Pollution Control measures. Subsequently, the unit was inspected on 04.05.2021 and found that the unit has provided adequate Air Pollution Control measures. The unit is yet to resubmit the application for change of name and management.

During the committee inspection on 15.12.2021, the following were observed:

- 1) The unit was not in operation. However, it was under operational condition.
- 2) The unit has provided the following Air Pollution Control measures and was under operational condition.

S.No.	Point Source Emission	Pollution Control Measures provided
1)	Jaw crusher – 2 Nos.	Enclosure with Water Sprinkler
2)	Vibrator – 2 Nos.	Enclosure with Water Sprinkler
3)	Powder section	Enclosure with Water Sprinkler
4)	Conveyors	Covered with hood arrangement
5)	Fugitive emission	Water sprinklers provided

- 3) The unit has provided water sprinkler system for loading and unloading area to control the fugitive emission.
- 4) The unit has developed green belt around the boundary of the unit.

iii) M/s. Shree Nithi Enterprises:

M/s. Shree Nithi Enterprises is located at S.F. No. 735/3A, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District.

The unit has obtained Consent to Operate (Direct) vide Proc. No. F.2174TPN/OS/DEE/TNPCB/TPN/W&A/2017, Dated: 20.11.2017 with validity up to 31.03.2019 further the unit has obtained Consent to Operate (Expansion-I) vide Proc. No. F.2174TPN/OS/DEE/TNPCB/TPN/W&A/2020, Dated: 06.09.2020 with validity up to 31.03.2022 for the following:

1. Product details: Crushed stone sand – 3900 Tons/Month.
2. Generation and disposal of sewage – 0.40 KLD through Industry's Own Land.
3. Generation and disposal of trade effluent – 27.0 KLD with recycling for crushed stone sand washing.
4. Point source emission (Source - Control Measures):
 - Vertical shaft impactor (VSI Machine – 1 No.) – Enclosure with water sprinkling system.
 - Vibrator – 1 No. – Enclosure with water sprinkling system.
 - Conveyor belt – 6 Nos. – Enclosure with water sprinkling system.
 - D.G. Set 82.5 KVA – Acoustic enclosure with stack.

the unit was inspected on 17.02.2021 and a show cause notice was issued to the unit for operating the unit without obtaining Consent for change of name and management. Subsequently, the unit has applied for Consent to Operate (Direct) in the name of M/s. Erode Mines (M Sand Unit) through online. Based on the online application, the unit was inspected and the application was returned to the unit for want of particulars and to provide adequate Air Pollution Control measures. Subsequently, the unit was inspected on 04.05.2021 and found that the unit has provided adequate Air Pollution Control measures. The unit is yet to resubmit the application for change of name and management.

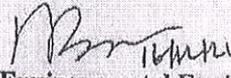
During the committee inspection on 15.12.2021, the following were observed:

- 1) The unit was not in operation. However, it was under operational condition.
- 2) The unit has provided the following Air Pollution Control measures and were under operational condition:

S.No.	Point Source Emission	Pollution Control Measures provided
1)	Vertical Shaft Impactor (VSI Machine) – 1 No.	Enclosure with Water Sprinkling System.
2)	Vibrator – 1 No.	Enclosure with Water Sprinkling System.
3)	Conveyor Belt – 6 Nos.	Covered with hood arrangement
4)	D.G. Set – 82.5 KVA	Acoustic enclosure with stack

- 3) The unit has provided water sprinkler system for Haulage road and Loading and unloading point to control the fugitive emission.
- 4) The unit has developed green belt around the boundary of the unit.

This is submitted for favour of kind information and necessary further action please.


 District Environmental Engineer,
 Tamil Nadu Pollution Control Board,
 Tiruppur North.
 15/12/21

Joint Inspection Report

Date of Inspection: 15.12.2021.

As per the orders of the District Collector, Tiruppur vide proceedings Rc.No. 925/2020/Mines dated: 10.12.2021, joint inspection was conducted in the subject Rough Stone and Gravel quarry lease in S.F. No. 733/2 and 734/2 of Senapathipalayam village, Kangeyam Taluk, Tiruppur District and inspection report is submitted as detailed below:-

1.	Name of the lessee	:	Thiru.R.Manoharan, S/o. K.K. Ramasamy No.1/284,K.N. Thottam, Andan kovil Keelpagam, Athur Post Karur - 639 008.				
2.	Taluk and Village	:	Kangeyam Taluk Senapathipalayam village				
3.	S.F.Nos and Extent in hecets.	:	S.F.Nos.733/2 and 734/2 3.25.0 hecets				
4.	Classification	:	Patta lands				
5.	Name of the Mineral	:	Rough Stone and Gravel				
6.	Mining plan approval order, date, depth of quarrying and approved quantity	:	Approval order:	Rc. No. 416/Mines/ 2016 dated 27.10.2016.			
			Approved Quantity :	278721cbm of Rough stone, 4830 cbm Gravel and 14850 cbm of weathered formation			
			Approved depth	55m- below ground level			
7.	Environmental clearance issued details and approved quantity	:	Order:	Lr.No. SEIAA-TN- /F.No.5891/1(a)/EC.No. 3903/2016 dt.18.11.2016			
			Approved depth	55m - below ground level			
			Approved Quantity:	278721 cbm of Rough stone, 4830 cbm Gravel and 14850 cbm of weathered formation			
8.	District Collector Proceedings No. and date of grant	:	Rc.No. 416/செய்தல்கள்/ 2016 dated 12.01.2017.				
9.	Lease Period	:	12.01.2017 to 11.01.2022				
10.	Previous lease granted particulars if any in the subject area, Quantity removed and Seigniorage fee collected						
	Name of the lessee	S.F.Nos, extent (hecets)	Proc. No and date	Lease Period	Approved mining plan/Environment clearance if any	Quantity removed and transport permit issued (cbm)	Seigniorage fee collected in Rs.
1	N.S. Parthiban	733/2 734/2 3.25.0 Hect.	29164/ 2006/ x-1 dated 14.08.2006	14.08.2006 -13.08.2011	--	Rough stone 10020 Gravel 1800	Rs. 367675/-

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2	R. Manoharan	733/2 734/2 3.25.0 Hect.	381/Mines / 2011 dated 13.09.2011	13.09.2011 -12.09.2016	--	Rough stone 37125 Gravel 3660	Rs. 1790100/-
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11. The details of permit issued during the current lease period:

Mineral	Quantity for which permit issued during the current lease period (in cubic meters)	Seigniorage Fees remitted in Rs.
Gravel	3330	Rs. 5233440/-
Rough stone	91362	

12. Field observations / violations detected:

1. The lessee has not maintained safety distance of 7.5 meters to the adjoining patta lands on the eastern side.
2. The lessee has not maintained safety distance of 50 meters to the PAP canal passing through the lands in S.F. Nos. 733/1, 734/1 on the northern side.

Total quantity mined as per the sketch (in Cubic meter)		Total quantity for which transport permit obtained during all the three lease periods (in Cubic meter)		Stock available as per the sketch (in Cubic meter)		Balance quantity transported without valid transport permits (in Cubic meter)	
Rough stone	Gravel	Rough stone	Gravel	Rough stone	Gravel	Rough stone	Gravel
358403	51890	138507	8790	19653	13236	200243	29864

3. From the above table, it is revealed that, the lessee had quarried and transported 200243 cubic meters of rough stone and 29864 cubic meters of gravel excessively from the lease area without valid transport permit.

For the aforesaid violations committed by the lessee, action may be initiated against him as per the provisions of Rules and Act in force.

Hein
Revenue Divisional Officer,
Dharapuram

J. J. J.
Deputy Director,
Geology and Mining,
Tiruppur

17/12/2021

From

To

Thiru. S. Vineeth, I.A.S.,
District Collector,
Tiruppur

The Revenue Divisional Officer,
Dharapuram.

R.c. 925/2020/Mines dated .12.2021.

Sir,

Sub: Mines and Minerals – Minor Mineral - Rough stone - Tiruppur District – Kangeyam Taluk - Senapathipalayam village - Rough stone and Gravel quarry lease granted to Thiru.R. Manoharan - Original Application No. 300 of 2021(PB) registered by the National Green Tribunal, Principle Bench and forwarded to the Southern bench, Chennai - orders of the Hon'ble Green Tribunal in O.A. No. 231 /2021 (SZ) dated 26.11.2021 –Committee constituted by the District Collector- joint inspection conducted- report received – violations detected- action to be taken as per rule 36-A of the Tamil Nadu Minor Mineral Concession Rules, 1959 – Requested - Regarding.

- Ref:
1. Proceedings of the District Collector, Erode in R.c. No. 29164/2006/X-1 dated 14.08.2006.
 2. Proceedings of the District Collector, Tiruppur in R.c. No. 381/Mines/2011 dated 13.09.2011.
 3. Proceedings of the District Collector, Tiruppur in R.c. No. 416/Mines/2016 dated 12.01.2017.
 4. Thiru. Maheshkumar, Prabhukumar and P.G. Sethuraman, Kurukkalpalayam, Velappanaicken valasu, Senapathipalayam village, Kangeyam Taluk petitions
 5. The Sub Collector, Dharapuram letter R.c. no. 387/2021/9 dated 01.06.2021.
 6. Orders of the Hon'ble National Green Tribunal, Principle Bench, Delhi dated 11.11.2021 in Original Application No. 300 of 2021(PB)
 7. Orders of the Hon'ble National Green Tribunal, Southern Zone, Chennai dated 26.11.2021 in Original Application No. 231 of 2021(SZ)
 8. Proceedings of the District Collector, Tiruppur in R.c. No. 925/2020/Mines dated 10.12.2021
 9. Joint Inspection report of the Revenue Divisional Officer, Dharapuram and Deputy Director, Geology and Mining, Tiruppur dated 17.12.2021.

Kind attention is invited to the reference cited.

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2) One Thiru. R. Manoharan, S/o. K.K. Ramasamy, 1/284, K.N. Thottam, Andankoil Keel pagam, Athur post, Karur District was granted quarrying lease for Rough stone and Gravel, over an extent of 3.25.0 Hect. in patta lands comprised in S.F. nos. 733/2 (1.96.5) and 734/2 (1.28.5) of Senapathipalayam village, Kangeyam Taluk, Tiruppur District for a period of 5 years from 12.01.2017 to 11.01.2022 vide reference 3rd cited.

3) At this juncture, Hon'ble National Green Tribunal, Principle Bench, Delhi registered an O.A. No. 300/2021 based on the complaint received from Thiru. P.G. Sethuraman and directed as follows:-

"2. In view of the above, let the State PCB look into the grievance, take remedial action in accordance with law and furnish an action taken report within two months before the Southern Bench of this Tribunal.

4) Accordingly, the Hon'ble National Green Tribunal, Southern Bench, Chennai in its order dated 26.11.2021 in O.A. no. 231/2021 has ordered amongst to others and directed the District Collector to file a independent report.

5) In this connection, a committee comprising of (1).The Revenue Divisional Officer, Dharapuram, (2). The District Environmental Engineer, Tamil Nadu Pollution Control Board, Tiruppur (North) and (3) The Deputy Director, Geology and Mining, Tiruppur was constituted vide the District Collector, Tiruppur proceedings in the reference 8th cited with a direction to inspect the subject area and to furnish a detailed report to the District Collector regarding the validity of the lease; siting criteria and also regarding allegations made in the petition as ordered by the Hon'ble Green Tribunal.

6). As ordered by the District Collector, the Revenue Divisional Officer, Dharapuram and Deputy Director, Geology and Mining, Tiruppur have submitted their joint inspection report vide in the reference 9th cited as detailed below:-

1.	Name of the lessee	:	Thiru.R.Manoharan, S/o. K.K. Ramasamy No.1/248,K.N. Garden, Andan kovil east, Karur, Tamil Nadu - 639 002.
2.	Taluk and Village	:	Kangeyam Taluk Senathipalayam village
3.	S.F.Nos and Extent in hecets.	:	S.F.Nos.733/2 and 734/2 3.25.0 hecets
4.	Classification	:	Patta lands
5.	Name of the Mineral	:	Rough Stone and Gravel
6.	Mining plan approval order, date, depth of quarrying and approved quantity	Approval order:	Rc. No. 416/ Mines/ 2016 dated 27.10.2016.
		Approved Quantity :	278721cbm of Rough stone, 4830 cbm Gravel and 14850 cbm of weathered formation
7.	Environmental clearance issued details and approved quantity	Order:	Lr.No. SEIAA-TN- /F.No.5891/ 1(a)/EC.N o. 3903/2016 dt.18.11.2016
		Approved depth:	55 m
		Approved Quantity:	278721 cbm of Rough stone, 4830 cbm. Gravel and 14850 cbm of weathered formation
8.	District Collector Proceedings No. and date of grant	:	Rc.No. 416/கல்நெய்/ 2016 dated 12.01.2017.
9.	Lease Period	:	12.01.2017 to 11.01.2022

10. Previous lease granted particulars if any in the subject area, Quantity removed and Seigniorage fee collected							
	Name of the lessee	S.F. Nos, extent (hecets)	Proc. No and date	Lease Period	Approved mining plan/Environment clearance if any	Quantity removed and transport permit issued (cbm)	Seigniorage fee collected in Rs.
1	N.S. Parthiban	733/2 734/2 3.25.0 Hect.	29164/ 2006/ x-1 dated 14.08.2006	14.08.2006 - 13.08.2011	--	Rough stone 10020 Gravel 1800	Rs. 367675/-
2	R. Manoharan	733/2 734/2 3.25.0 Hect.	381/Mines / 2011 dated 13.09.2011	13.09.2011 - 12.09.2016	--	Rough stone 37125 Gravel 3660	Rs. 1790100/-

11. The details of permit issued during the current lease period:

Mineral	Quantity for which permit issued during the current lease period (in cubic meters)	Seigniorage Fees remitted in Rs.
Gravel	3330	Rs. 5233440/-
Rough stone	91362	

12. Field observations / violations detected:

1. The lessee has not maintained safety distance of 7.5 meters to the adjoining patta lands on the eastern side.
2. The lessee has not maintained safety distance of 50 meters to the PAP canal passing through the lands in S.F. Nos. 733/1, 734/1 on the northern side.

Total quantity mined as per the sketch (in Cubic meter)		Total quantity for which transport permit obtained during all the three lease periods (in Cubic meter)		Stock available as per the sketch (in Cubic meter)		Balance quantity transported without valid transport permits (in Cubic meter)	
Rough stone	Gravel	Rough stone	Gravel	Rough stone	Gravel	Rough stone	Gravel
358403	51890	138507	8790	19653	13236	200243	29864

3. From the above table, it is revealed that, the lessee had quarried and transported 200243 cubic meters of rough stone and 29864 cubic meters of gravel excessively from the lease area without valid transport permit.

Finally, they have recommended to take action against the lessee as per the provisions of Rules and Act in force.

7) In view of the above, the Revenue Divisional Officer, Dharapuram is hereby requested to take action as per rule 36-A of the Tamil Nadu Minor Mineral Concession Rules, 1959 against the lessee

Thiru. R. Manoharan, S/o. Ramasamy for having indulged in quarrying and transportation of 200243 cubic meter of Rough Stone and 29864 cubic meter of Gravel unlawfully from the lease hold area without remitting necessary seigniorage charges to the Government. Kindly expedite the action taken report at the earliest.

This may kindly be treated as most urgent.

Encl.: As above.

19/0 *[Signature]* 21/12/21 2/3
District Collector,
Tiruppur.

READ
SIGNATURE
[Signature] 21/12/21

[Signature] 21/12/2021
[Signature] 21/12/21

Department of Geology and Mining,
Collector's office,
Collectorate, Tiruppur.

Re. No. 925/2021/Mines

Dated : .12.2021.

SHOW CAUSE NOTICE

Sub: Mines and Minerals - Minor Mineral - Rough stone -
Tiruppur District - Kangayam Taluk -
Senapathipalayam village - Rough stone and Gravel
quarry lease granted to Thiru.R. Manoharan - Original
Application No. 300 of 2021(PB) registered by the
National Green Tribunal, Principle Bench and
forwarded to the Southern bench, Chennai - orders of
the Hon'ble Green Tribunal in O.A. No. 231 /2021 (SZ)
dated 26.11.2021 -Committee constituted by the
District Collector - joint inspection conducted- report
received - violations detected - explanation called for -
Reg.

- Ref:
1. Proceedings of the District Collector, Tiruppur in R.c. No. 416/Mines/2016 dated 12.01.2017.
 2. Thiru. Maheshkumar, Prabhukumar and P.G. Sethuraman, Kurukkalpalayam, Velappanaicken valasu, Senapathipalayam village, Kangayam Taluk petitions
 3. Orders of the Hon'ble National Green Tribunal, Principle Bench, Delhi dated 11.11.2021 in Original Application No. 300 of 2021(PB)
 4. Orders of the Hon'ble National Green Tribunal, Southern Zone, Chennai dated 26.11.2021 in Original Application No. 231 of 2021(SZ)
 5. Proceedings of the District Collector, Tiruppur in R.c. No. 925/2020/Mines dated 10.12.2021
 6. Joint Inspection report of the Revenue Divisional Officer, Dharapuram and Deputy Director, Geology and Mining, Tiruppur dated 17.12.2021.

One Thiru. R. Manoharan, S/o. K.K. Ramasamy, 1/284, K.N. Thottam, Andankoil Keel pagam, Athur post, Karur District was granted quarrying lease for Rough stone and Gravel, over an extent of 3.25.0 Hect. in patta lands comprised in S.F. nos. 733/2 (1.96.5) and 734/2 (1.28.5) of Senapathipalayam village, Kangayam Taluk, Tiruppur District for a period of 5 years from 12.01.2017 to 11.01.2022 vide reference 1st cited.

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2). At this juncture, the Hon'ble National Green Tribunal, Principle Bench, Delhi registered an O.A. No. 300/2021 based on the complaint received from Thiru. P.G. Sethuraman and in its order dated 11.11.2021 directed as follows:-

"2. In view of the above, let the State PCB look into the grievance, take remedial action in accordance with law and furnish an action taken report within two months before the Southern Bench of this Tribunal.

3) Accordingly, the Hon'ble National Green Tribunal, Southern Bench, Chennai in its order dated 26.11.2021 in O.A. no. 231/2021 has ordered amongst to others and directed the District Collector to file a independent report.

4) In this connection, a committee comprising of (1).The Revenue Divisional Officer, Dharapuram, (2). The District Environmental Engineer, Tamil Nadu Pollution Control Board, Tiruppur (North) and (3) The Deputy Director, Geology and Mining, Tiruppur was constituted vide the District Collector, Tiruppur proceedings in the reference 5th cited with a direction to inspect the subject area and to furnish a detailed report to the District Collector regarding the validity of the lease, siting criteria and also regarding allegations made in the petition as ordered by the Hon'ble Green Tribunal.

5). As ordered by the District Collector, the Revenue Divisional Officer, Dharapuram and Deputy Director, Geology and Mining, Tiruppur have inspected the subject area on 15.12.2021 and submitted their report vide reference 6th cited wherein the following violations have been reported:-

1. *The lessee has not maintained safety distance of 7.5 meters to the adjoining patta lands on the eastern side.*
2. *The lessee has not maintained safety distance of 50 meters to the PAP canal passing through the lands in S.F. Nos. 733/1, 734/1 on the northern side.*

Total quantity mined as per the sketch (in Cubic meter)		Total quantity for which transport permit obtained during all the three lease periods (in Cubic meter)		Stock available as per the sketch (in Cubic meter)		Balance quantity transported without valid transport permits (in Cubic meter)	
Rough stone	Gravel	Rough stone	Gravel	Rough stone	Gravel	Rough stone	Gravel
358403	51890	138507	8790	19653	13236	200243	29864

3. From the above table, it is revealed that, the lessee had quarried and transported 200243 cubic meters of rough stone and 29864 cubic meters of gravel excessively from the lease area without valid transport permit.

In view of the above, you are hereby directed to appear before the District Collector on 29/12/21 at 9.30 pm and to offer your explanation as to why action should not be initiated against you as per rule 36 (5) (h) of the Tamil Nadu Minor Mineral Concession Rules, 1959 for the aforesaid violations committed by you.

If you fail to appear before District Collector on the said date and time, it will be construed that you have nothing to offer and further action will be taken based on the available records and as per Rules and Act in force.

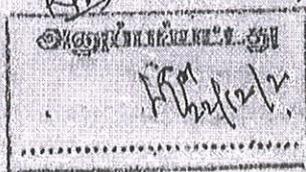
Copies of the Joint inspection report and the orders of the Hon'ble National Green Tribunals are herewith enclosed for your ready reference.

Encl.: As above.

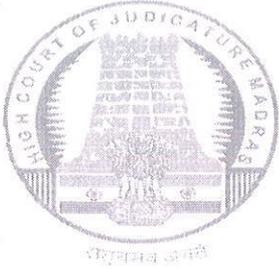
(0/2) Ue 21/12/21 3/3
District Collector,
Tiruppur.

To

Thiru. R. Manoharan,
S/o, K.K. Ramasamy,
1/284, K.N. Thottam,
Andankoil Keel Pagam,
Athur Post, Karur District.



10 21/12/21
21/12/21



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W.P.No.25144 of 2021

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED : 25.11.2021

CORAM :

THE HONOURABLE MR.JUSTICE M.DHANDAPANI

W.P.No. 25144 of 2021

and

W.M.P.Nos.26514 and 26515 of 2021

R.Murugesan

...Petitioner

-Vs-

1. The District Collector
Collectorate,
Tirupur Distirct, Tirupur.
2. The Deputy Director,
Mines and Mineral Department,
Collector office, Tirupur.
3. The Deputy Director,
TNPCB, Kumaran Complex, Tirupur.
4. The Sub-Collector,
Dharapuram.
5. The Tashildar,
Kangayam Taluk office,
Kangayam, Tirupur Distirct.
6. The president,
Velappanaickenvalasu Panchayat,
Senapathipalayam Village,

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W.P.No.25144 of _____

Senapathipalayam,
Vellakoil Via 638 111,
Kangayam Taluk, Tirupur Distirct.

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7. Sri Nidhi Metals and Minerals,
S.F No. 736, Senapathipalayam Village,
Velappa Naicken Valasu Post,
Vellakoil Via 638 111,
Kangayam Taluk, Tiruppur Distirct.
8. Erode Mines,
S.F. No. 722, enapathipalayam Village,
Velappa Naicken Valasu Post,
Vellakoil Via 638 111,
Kangayam Taluk, Tirupur Distirct
9. R. Manokaran

... Respondents

Prayer: Writ Petition under Article 226 of the Constitution of India praying for the issuance of a Writ of Mandamus or any other writ, directing the 1st and 2nd Respondent to take action against the 7th and 8th and 9th Respondent to shut down the crusher mines as not complied with the conditions as per the memo dated 19.04.2021 issued by the 1st Respondent herein.

For Petitioner : Mr. S.Vennila

For Respondents : Mr. M.R.Gokul Krishnan
Government Advocate for R1 to R5

Mr. A.Selvendran
Senior Government Pleader for R6



W.P.No.25144 of 2015

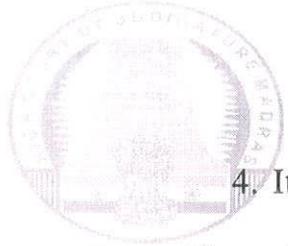
ORDER

WEB COPY The petitioner has filed this writ petition seeking for the issuance of Writ of Mandamus directing the 1st and 2nd Respondent to take action against the 7th and 8th and 9th Respondent to shut down the crusher mines as not complied with the conditions as per the memo dated 19.04.2021 issued by the 1st Respondent herein.

2. Since no adverse order is being passed against the respondent, notice on respondents 7 to 9 is dispensed with.

3. The case of the petitioner is that the petitioner is having a residential and agricultural land within 300 meters from the crusher mine owned by the 7th, 8th and 9th respondents. The petitioner's nephew, one Prabhukumar, has approached the 1st to 6th respondents and submitted petitions to close the crusher mines of the private respondents situated in Agricultural and PAP Canal irrigation lands which was affecting the trees, temples and residential houses situated within 500 meters from the above said mine, but there was no response.

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4. It is further submitted that the crusher mine was built without proper compound wall and no pollution control devices have been found as per TNPCB inspection report dated 19.02.2021 and without NOC being obtained from the competent authorities, they have obtained the original license and even renewing the same easily and also have obtained false inspection reports as original license obtained by the previous license holder "Shree Nithi Stone and Metal". Also the 1st respondent issued a memo dated 19.04.2021 to the 2nd and 5th to see to it that 7th, 8th and 9th respondent put fencing in the approved area but the same was ignored by the respondents. Hence, this Writ petition.

5. The learned counsel appearing for the petitioner submitted that the 7th, 8th and 9th respondents are running the Crusher mine without obtaining PCB license from the TNPCB and no safety device has been installed as per the law to avoid pollution and also they have not erected proper fencing. Hence, he submitted that this Court issues direction to the respondents 1-3 to take appropriate action to shut down the Crusher mine running without complying the conditions as per the Memo dated 19.04.2021, by considering the representation submitted by the petitioner.



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6. The learned counsel appearing for the respondents 1 to 6 has no serious objection for the prayer sought for by the petitioner and further submitted that the petitioner's complaint will be considered and appropriate orders will be passed within the time stipulated by this Court.

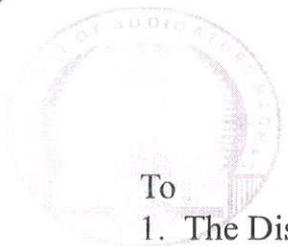
7. In view of the above submissions, this Court without going into the merits of the issue directs the respondents 1 to 3 to consider the petitioner's complaint and pass appropriate orders thereon in accordance with law after hearing the petitioner as well as respondents 7 to 9 and pass appropriate orders within a period of twelve weeks from the date of receipt of a copy of this order.

8. Accordingly, **this Writ petition is disposed of.** No costs.

25.11.2021

sha/skt

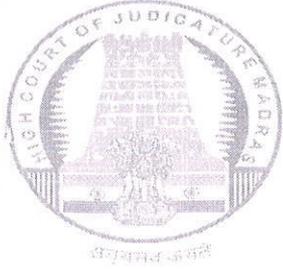
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W.P.No.25144 of _____

To

1. The District Collector
Collectorate,
Tirupur Distirct, Tirupur.
2. The Deputy Director,
Mines and Mineral Department,
Collector office, Tirupur.
3. The Deputy Director,
TNPCB, Kumaran Complex, Tirupur.
4. The Sub-Collector,
Dharapuram.
5. The Tashildar,
Kangayam Taluk office,
Kangayam, Tirupur Distirct.
6. The president,
Velappanaickenvalasu Panchayat,
Senapathipalayam Village,
Senapathipalayam,
Vellakoil Via 638 111,
Kangayam Taluk, Tirupur Distirct.
7. Sri Nidhi Metals and Minerals,
S.F No. 736, Senapathipalayam Village,
Velappa Naicken Valasu Post,
Vellakoil Via 638 111,
Kangayam Taluk, Tiruppur Distirct.
8. Erode Mines,
S.F. No. 722, enapathipalayam Village,
Velappa Naicken Valasu Post,
Vellakoil Via 638 111,
Kangayam Taluk, Tirupur Distirct



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W.P.No.25144 of 2021

M.DHANDAPANI, J.

sha

W.P.No. 25144 of 2021
and
W.M.P.Nos.26514 and 26515 of 2021

25.11.2021

7/7

IN THE HIGH COURT OF JUDICATURE AT MADRAS
(Special Original Jurisdiction)

W.P.No. of 2021

P.G.Sethuram,
S/o P.Govindasamy,
14/41, Perandaikattuvalasu,
Velappanaickenvalasu post
Vellakoil Via-638 111,
Kangayamtaluk, Tirupur District.

...Petitioner

Vs.

1. The District Collector,
Collectorate,
Tirupur District, Tirupur.
And others.

...Respondents

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Dated at Chennai on this the 13th day of December, 2021

(P.G.SETHURAM)
PARTY IN PERSON

IN THE HIGH COURT OF JUDICATURE AT MADRAS
(Special Original Jurisdiction)

W.P.No. of 2021

P.G.Sethuram,
S/o P.Govindasamy,
14/41, Perandaikattuvalasu,
Velappanaickenvalasu post
Vellakoil Via-638 111,
Kangayamtaluk, Tirupur District.

...Petitioner

Vs.

1. The District Collector,
Collectorate,
Tirupur District, Tirupur.
And others.

...Respondents

SYNOPSIS & DATES AND EVENTS

- The Petitioner is a senior citizen, Farmer and been doing agriculture as our livelihood and belongs to the same village & neighbors surrounding the illicit mines/crusher units of the Respondents 7 to 9.
- They are severely affected in health hazard and their cattle, their livelihood agriculture by the heavy pollution emission by the Respondents No.7 to 9 stone crusher mines & crusher units which is situated within the radius of 300 metres of their residential houses, their irrigation sources "Well" and Cattle grazing fields with the help of the Respondents No.1 to 6 by getting illegal means and political influence.
- He is being an educated senior citizen farmer on behalf of himself and other village peoples have approached the Respondents 1 to 6 orally during the last 10 years and by written petition during the last 2 years to close the illicit mines of 7th to 9th Respondents as declared by the TNPCB Inspection Report dt.19.02.2021 as illicit running without consent & safety devices as per Act.

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The 3 village people are severely affected in health hazard and their cattle, their irrigation water source "Well: become dried thereby incurring heavy and irreparable loss to their livelihood agriculture and by the heavy pollution emission by the Respondents 7 to 9 stone crusher mines and crusher units i) Tvl.Srinidhi Stone & Blue Metals, ii) Srinidhi Enterprises, iii) Tvl.R.Manokaran Rough Stone and Gravel mines which is situated within the radius of 300 metres of their residential houses and Cattle grazing fields at S.F.Nos.722, 723, 731, 733/2, 734/2, 733, 734, 735, 736, 737 and its sub-divisions of Senapathipalayam village, Kangayam Taluk of Tirupur District with the help of the Respondents No.1 to 6 by influencing all means.

The Petitioner has approached the Respondents 1 to 6 orally during the last 10 years and by written petitions during the last 2 years to close the illicit mines of Respondents 7 to 9 but there was no response. The Respondents 7 to 9 are Stone Crusher mines and crusher units, M-sand units are against the Govt. norms as per RTI letters received during 2021 i) Situated at pure Agricultural lands, ii) Situated at PAP Canal irrigation lands, iii) Within the Crusher lands & Statutory boundary of the unit the PAP irrigation canals flow from one side to other side to other agriculturists lands by polluting the water with crusher dusts, iv) Thousands of age old coconut & palm trees are within 100 meters from the above units boundary affected by the Crusher dust pollution, v) 1 NO., Govt Check dam is situated within 500 meters of the boundary of the above units, vi) 3 temples of worship with pukka construction within 500 meters of the above units, vii) 3 Residential houses by paying tax are within 300 meters of the above unit and lot of residential houses of 3 villages are affected by the heavy blasting sound & machinery running sound 24 hours a day even during this Corona Epidemic period, viii) their children afraid of the crusher abnormal machinery running sound & blasting sound-they couldn't

sleep well, ix) lot of senior citizens have no sleep for the 24 hrs abnormal sound of the above units, x) Lot of school going children & college students study affected for the running of the above units 24 hrs a day, viii) Cattle grazing field is adjacent viz., within 1 feet of the above crusher units, ix) Agricultural irrigation source "well" 3 Nos. with agricultural power supply is situated within 300 metres of the above unit, xi) No compound wall surrounding the above unit as per Law, xii) No greenbelt along the periphery as per Govt. norms, xiii) No consent & NO pollution control devices as per TNPCB inspection Report dt.19.02.21, xiv) without surrounding residential N.O.C. either for original licence or renewal. These facts are already communicated to the above Respondents No.1 to 6 but for no action, hence, "Action delayed is action refused".

The existing unit i) Tvl Shree Nithi Stone and Metal has started its operation from the year 2006 and renewed its license during 2011, 2016 upto 31.03.2022 illegally against the Govt. norms as stated above. They came to know that they obtained licence against law only through RTI from the respondents 1 to 6, ii) Sree Nithi Enterprises renewed its license during 2011, 2016 upto 31.03.2022 illegally against the Govt. norms as stated above. iii) Tvl.R.Manokaran Rough Stone and Gravel mines has renewed its consent upto 17.11.2022 . The " Erode mines " unit has bought the entire unit Sri Nidhi Stone Crusher mines & minerals & licenses/ permits in various names situated in the various Survey Nos.722, 723, 731, 733/2, 734/2, 733, 734, 735, 736, 737 and its subdivisions of Senapathipalayam village, Kangayam Taluk on 21.01.21. As per the Hon'ble Supreme Court's order dt.10.05.1999 in SPL (C) No.13564 of 1998 that existing crusher units are those units who have valid licence on the date of the Judgment of the Supreme Court on 10.05.1999 and the other units are new units, so that new/proposed stone crusher should be located within the 500 meters in inhabited and same norms are strictly followed without

any amendment till date. As per the Hon'ble supreme Court order dated 10.05.1999 the unit is not an existing unit and hence could not transfer the consent to the new unit ERODE MINES and the same is questioned notice also been sent to the new unit Erode Mines in the TNPCB AE's inspection report on 19.02.2021. Despite the notice of TNPCB, Erode Mines is operating the mining operation and crusher activities even during the Corona lockdown period despite our protests & complaint to various Govt. authorities.

- The new illicit mine in the name of Erode Mines is operating without license as well as it takes initiative to run the unit by getting new licence in the name of one of the partner in the SF.Nos.722, 723, 731, 733/2, 734/2, 733, 734, 735, 736, 737 and its subdivisions of Senapathipalayam village from the Govt. officials to get false inspection reports as the original licence obtained by the previous licence holder "Shree Nithi Stone and Metal" despite being objected by them.

- The original unit in the name of "Shree Nithi Stone and Metal" was getting the licence by giving false records against Govt. norms in the name of Mr.Manokaran during the year 2006. The then Tashildar also certified that crusher land is not an agricultural land, no canal irrigation, no residential houses around 300 metres, no palm and coconut trees, no temples of worship. But the land is pure agricultural land as per Registration dept records, lot of residential houses by paying tax more than 30 years agriculturists of senior citizens, children of School going & college going students, Govt. check dam within 500 meters, 3 temples of worship with pakka building construction, 1000 of coconut & palm trees, moringa trees, cattle feeding lands adjacent to the mine.

- Despite their registered grievance letters & email letters to the concerned Govt. officials. The Tamil Nadu Pollution Control Board

inspected the above units on 19.02.2021. During the inspection the following were observed: i) the name of the unit is changed as M/s.Erode Mines and the same was under operation without obtaining the consent for name change and change of management members, ii) The unit has not provided adequate water sprinkling points at all dust generating locations, iii) the unit has not provided the wind net arrestor and not developed adequate green belt inside the unit premises, iv) the unit has not provided telescopic chute for the products so as to control the spreading of dust due to free fall from the conveyors.

- The respondents 1 to 6 are very well known that the 9th respondent is running the unit without valid license. But the respondents 1 to 6 have not take any steps to close the unit run by the respondents 7 to 9. He made several representations to the respondents 1 to 6 on 02.02.2021, 05.02.2021, 11.02.2021, 12.02.2021, 15.02.2021, 17.02.2021, 20.02.2021, 23.02.2021, 24.02.2021, 17.04.2021, 19.04.201, 12.05.2021, 13.08.2021, 17.08.2021, 24.08.2021, 25.08.2021 & 04.09.2021. The State Level Environment Commission, Chennai has sent a letter dated 23.09.2021 in Ka.No.Ma.Su.Su.Tha.Ma.Aa-Tha.Na/20772 & 20887/Complaint/Co-No.328 & 337 of 2021 to the Member Secretary of Mines to take appropriate action against the respondents 7 to 9 and filed report in his office. But no action was taken.

- On 23.02.2021 he made a representation to the 1st respondent under Tamil Nadu Maintenance Welfare of Parents and Senior Citizens Rule 2009 Chapter V (i) tread as follows: "to ensure that life and property of senior citizens of the District are protected and they are able to live with security and dignity...." through e-mail. But in vain.

On 12.04.2006	Agricultural land bought by the illicit crusher unit by its owner-Register office document No.796/2006.
On 21.08.2006	Registration of Lease agreement with Govt-Register Office doc.No.1491/2006.
On 24.01.2011	Crusher land transferred from Parthiban to R.Manokaran of Srinidhi Stones & minerals no.262/2011.
On 13.09.2011	Registration of lease agreement with Govt. by R.Manokaran D.no.3911/ 2011.
On 21.09.2016	The false field inspection report by the Tashildar, Kangayamon 21.06.2016 stating the land is not agricultural land, no inhabitants in a radius of 300 metres, no canal irrigation, no coconut trees & other trees, no temple of worship etc., Copy of Field inspection report including FMB by the Tashildar, Kangayam-(false report.The distance norms is 500 meter radius)
On 19.01.2017	Registration of lease agreement with Govt at Register office document. Mr.Manokaran to govt.,
On 20.11.2017	Consent letter of TNPCB
On 31.07.2019	Order of Tamilnadu Pollution Control Board
On 17.08.2020	3 village people petition to various Govt authorities with RPAD acknowledgements.
On 19.08.2020	Mines dept to Tashildar, Kangayam to conduct field inspection.
On 29.09.2020	District Environmental Engineer letter divulging that advising the illicit crusher unit to operate without problem-reg
On 27.01.2021	Copy of Purchase details regn documents of ERODE MINES from the old unit R.MANOKARAN-reg
On 01.02.2021	Requisition to close the illicit mines to National Green Tribunal-reg.
On 02.02.2021	Letter to TNPCB informing illicit mining.
On 05.02.2021	Letter to Tashildar, Kangayam informing illicit mining
On 05.02.2021	Illicit mining compensation request to Dept of mines.
On 11.02.2021	Requisition to the Chairman, Statelevel Environment to close the illicit mines.
On 11.02.2021	Requisition to District Collector to close the illicit mines.
On 12.02.2021	Requisition to close the illicit mines under Senior Citizen Protection Act to the District Collector, Tirupur.
On 15.02.2021	Objection letter to Tashildar for surveyor's obsolete method of distant measurement on 12.02.2021.
On 17.02.2021	CM CELL online complaint to close the illicit mines.

On 20.02.2021	Requisition- reminder to close the illicit mines under Senior Citizen Protection Act to the District Collector, Tirupur.
On 23.02.2021	Inspection report of TNPCB
On 23.02.2021	District Environmental Engineer, Tirupur letter to Asst Director mines to take action- No.0505/23.02.21-reg
On 23.02.2021	Letter to District collector requesting reason for inaction to close the illicit crusher unit 24hrs during the Lockdown period-reg.
On 24.02.2021	Letter to District collector reminding unbearable sound -no sleep-reason for reluctance to take action-reg.
On 02.03.2021	RTI reply from the District Environment Engineer, Tirupur at point no.6 -show cause notice to Erode mines operating without consent.
On 05.03.2021	RTI reply from mines dept at point No.5 informing that field report is requested from Tashildar, Kangayam on 19.08.2020 No.5- action would be taken on the receipt of report-(confessed-NO REPORT IS RECEIVED even AFTER 6 MONTHS)
On 05.03.2021	Reply letter from the Member Secretary to take action on the illicit mines to Member Secretary- Pollution board copy-reg
On 08.03.2021	Letter to the District Collector by sending audio recording during field inspection by TNPCB, AE confessing that all are high level bribery at mines dept
On 12.03.2021	Letter to the District Environmental Engineer to close the unit based on Member Secretary letter & the field inspection letter of TNPCB , AE-reg
On 17.04.2021	Complaint to CM CELL-reg
On 19.04.2021	Letter to AD, mines-regarding bribery complaint to send false report-reg
On 19.04.2021	Reply letter from District Collector-eyewash letter - forcalling reports-reg
On 12.05.2021	Letter to DD(mines) Tirupur to close the illicit unit - no new report necessary -it is a process of time passing-reg
On 07.06.2021	District Collector letter to BDO requesting to report for the complaint (Eyewas letter) letter dt. 17.08.2020-reg.(Negligence of duty of nearly 1 year)
On 11.08.2021	Complaint letter by A.Kathirvel -residing at 245 metres from the illicit mines-to all concerned Govt officials by Registered letters with acknowledgement due-reg
On 13.08.2021	Letter to District Collector informing the illicit unit functioning even during the lock down period-reg

On 24.08.2021	Letter to District Collector for insulting farmers in farmers meeting-reg
On 25.08.2021	Request letter to the District Collector for compensation for wasting time in Farmers meeting-reg
On 26.08.2021	Copy of Sub collector(Eyewash) letter informing action by taluk task force-reg
On 01.09.2021	Copy of CM CELL order to the District Collector for the complaint No.E/63383/2021.
On 02.09.2021	Show cause notice to the District Collector for deliberate inaction to close the illicit unit by attaching High court order-reg
On 04.09.2021	Reminder letter to the District Collector to close the illicit mines-show cause notice for compensation-reg
On 23.09.2021	Copy of letter from State level Environmental Tribunal letter NO.20772 & 20887 dt.23.09.2021 to the Commissioner of Geology & mines dept, Chennai requesting to take action on the illicit mines-reg
--	Copy of TNPCB's BP NO.21/31.07.2019 page 11 at point NO.5 clearly stated the 500 metres radius is continued for inhabited area, temple of worship, from National high ways, State high ways etc.,

- Hence present writ petition.

Dated at Chennai on this the 13th day of December, 2021

(P.G.SETHURAM)
PARTY IN PERSON

222

TIRUPPUR :: DISTRICT
HIGH COURT :: MADRAS

W.P.No. of 2021

SYNOPSIS & DATE AND EVENTS

P.G.SETHURAM

PARTY IN PERSON
Cell : 9843012751

MEMORANDUM OF WRIT PETITION
(Under Article 226 of Constitution of India)

IN THE HIGH COURT OF JUDICATURE AT MADRAS
(Special Original Jurisdiction)

W.P.No.of 2021

P.G.Sethuram,
S/o P.Govindasamy,
14/41, Perandaikattuvalasu,
Velappanaickenvalasu post
Vellakoil Via-638 111,
Kangayamtaluk, Tirupur District.

...Petitioner

Vs.

1. The District Collector,
Collectorate,
Tirupur District,
Tirupur.
2. The Deputy Director,
Mines & Mineral Dept.,
Collector office,
Tirupur.
3. The District Environment Engineer,
TNPCCB,
KumaranComplex, Tirupur.
4. The Revenue Divisional Officer,
Dharapuram.
5. The Tashildar,
KangayamTaluk office,
Kangayam,
Tirupur District.
6. The President,
VelappanaickenvalasuPanchayat,
Senapathipalayam Village,
Senapathipalayam,
Vellakoil Via-638 111.
7. Sri Nidhi Metals & Minerals,
S.F.No.733/2, Senapathipalayam Village,
Vellakoil Via-638 111,
KangayamTaluk, Tirupur District.

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8. ShriR.Manokaran,
S/o Ramasamy,
No.1/284, K.N.Thottam,
AandanKoilkalpakkam,
Atturvattam, Karur District.
 9. M/s.Erode Mines,
S.F.No. 734/2, Senapathipalayam Village,
Vellakoil Via-638 111,
KangayamTaluk, Tirupur District. ...Respondents

WRIT PETITION

The address for service of all notices and process on the Petitioner is at 14/41,Perandaikattuvalasu,VelappanaickenValasu Post, Vellakoil Via-638111,Kangayamtaluk, Tiruppur District.

The address for service of all notices and processes on the Respondents are that the same as mentioned above.

For the reasons stated in the accompanying affidavit, it is therefore prayed that this Honourable court may be pleased to issue a WRIT or order or direction particularly in the nature of WRIT OF MANDAMUS directing the Respondents 1 & 2 to close the units run by the Respondents 7 to 9 in S.F.Nos.722, 723, 731, 733/2, 734/2, 733, 734, 735, 736, 737and its sub-divisions of Senapathipalayam village, KangayamTaluk, Tirupur District as not compiled with the Govt norms asdeclared by R3 (TNPCB) inspection report dt.19.02.2021 "no consent & no safety devices" and Member-Secretary, State LevelEnvironment Impact Assessment Authority in Letter dt.23.09.2021 "to take immediate action" and pass such further or other orders as this Honorable Court may deem fit and proper in the circumstances of the case and thus render justice.

Dated at Chennai on this the 13th day of December, 2021

(P.G.SETHURAM)
PARTY IN PERSON

225

TIRUPPUR :: DISTRICT
HIGH COURT :: MADRAS

W.P.No. of 2021

WRIT PETITION

P.G.SETHURAM

PARTY IN PERSON
Cell : 9843012751

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MEMORANDUM OF WRIT MISCELLANEOUS PETITION
(Under Article 226 of Constitution of India)

IN THE HIGH COURT OF JUDICATURE AT MADRAS
(Special Original Jurisdiction)

W.M.P.No. of 2021

In

W.P.No. of 2021

P.G.Sethuram,
S/o P.Govindasamy,
14/41, Perandaikattuvalasu,
Velappanaickenvalasu post
Vellakoil Via-638 111,
Kangayamtaluk, Tirupur District.

...Petitioner/Petitioner

Vs.

1. The District Collector,
Collectorate,
Tirupur District,
Tirupur.
2. The Deputy Director,
Mines & Mineral Dept.,
Collector office,
Tirupur.
3. The District Environment Engineer,
TNPCB,
KumaranComplex, Tirupur.
4. The Revenue Divisional Officer,
Dharapuram.
5. The Tashildar,
KangayamTaluk office,
Kangayam, Tirupur District.
6. The President,
Velappanaickenvalasu Panchayat,
Senapathipalayam Village,
Senapathipalayam,
Vellakoil Via-638 111.

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7. Sri Nidhi Metals & Minerals,
S.F.No.733/2, Senapathipalayam Village,
Vellakoil Via-638 111,
Kangayam Taluk, Tirupur District.

8. Shri R.Manokaran,
S/o Ramasamy,
No.1/284, K.N.Thottam,
Aandan Koil Kalpakkam,
Atturvattam, Karur District.

9. M/s.Erode Mines,
S.F.No. 734/2, Senapathipalayam Village,
Vellakoil Via-638 111,
Kangayam Taluk,
Tirupur District.

...Respondents/Respondents

INJUNCTION PETITION

For the reasons stated in the accompanying affidavit, it is therefore prayed that this Honourable court may be pleased to grant an order of interim injunction, restraining the respondents 7 to 9 from operating the unit in S.F.Nos.722, 723, 731, 733/2, 734/2, 733, 734, 735, 736, 737, and its sub-divisions of Senapathipalayam village, Kangayam Taluk, Tirupur District pending disposal of the writ petition and thus render justice.

Dated at Chennai on this the 13th day of December, 2021

(P.G.SETHURAM)
PARTY IN PERSON

228

TIRUPPUR :: DISTRICT
HIGH COURT :: MADRAS

W.M.P.No. of 2021

In

W.P.No. of 2021

INJUNCTION PETITION

P.G.SETHURAM

PARTY IN PERSON

Cell : 9843012751

2021
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IN THE HIGH COURT OF JUDICATURE AT MADRAS
(Special Original Jurisdiction)

W.P.No. of 2021

P.G.Sethuram,
S/o P.Govindasamy,
14/41, Perandaikattuvalasu,
Velappanaickenvalasu post
Vellakoil Via-638 111,
Kangayamtaluk, Tirupur District.

...Petitioner

Vs.

1. The District Collector,
Collectorate,
Tirupur District,
Tirupur.
2. The Deputy Director,
Mines & Mineral Dept.,
Collector office,
Tirupur.
3. The District Environment Engineer,
TNPCCB,
KumaranComplex, Tirupur.
4. The Revenue Divisional Officer,
Dharapuram.
5. The Tashildar,
KangayamTaluk office,
Kangayam,
Tirupur District.
6. The President,
Velappanaickenvalasu Panchayat,
Senapathipalayam Village,
Senapathipalayam,
Vellakoil Via-638 111.
7. Sri Nidhi Metals & Minerals,
S.F.No.733/2, Senapathipalayam Village,
Vellakoil Via-638 111,
KangayamTaluk, Tirupur District.

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8. Shri R.Manokaran,
S/o Ramasamy,
No.1/284, K.N.Thottam,
Aandan Koil Kalpakkam,
Atturvattam, Karur District.

9. M/s.Erode Mines,
S.F.No. 734/2, Senapathipalayam Village,
Vellakoil Via-638 111,
KangayamTaluk, Tirupur District.

...Respondents

AFFIDAVIT BY PETITIONER

I, P.G.Sethuram, S/o.P.Govindasamy, aged about 63 years, residing at 14/41, Perandaikattuvalasu, Velappanaickenvalasu Post, Vellakoil Via 638111, Kangayam Taluk, Tirupur District, temporarily come down to Chennai, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Petitioner herein and as such I am well acquainted with the facts and circumstances of the case. Hence, I am competent to swear to this affidavit.

2. I submit that I am filing this writ petition as Public Interest Litigation for the welfare of my village people. I have no any personal interest to file this writ against the Respondents. I am filing this writ petition from my own source of income. I am registered farmer in my registration number is 4066 issued by the Government of Tamilnadu and doing agriculture works. I am earning a sum of Rs.1,00,000/- per annum. I spend expenses for filing this writ from out of my own income. I am ready to obey any order of this Hon'ble Court and I will undertake to pay any cost imposed by this court. This is the first writ petition filed before this Hon'ble Court and to my knowledge there is no PIL filed anywhere in this regard and I am filing this writ petition on my information and my personal knowledge and I have enclosed the representation in the typed set. I am not an Income-Tax assessee. My Aadhaar card number is 536693493993.

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3. I submit that I am filing this Writ Petition as a Public Interest Litigation for issuance of WRIT OF MANDAMUS directing the Respondents 1 to 6 to close the unit run by the Respondents 7 to 9 in S.F.Nos.722, 723, 731, 733/2, 734/2, 733, 734, 735, 736, 737 and its sub-divisions of Senapathipalayam village, Kangayam Taluk, Tirupur District, as per representation of the petitioner dated 17.08.2021, 24.08.2021 and 25.08.2021.

4. I submit that I am a senior citizen, Farmer and been doing agriculture as our livelihood and belongs to the same village & neighbors surrounding the illicit mines/crusher units of the Respondents 7 to 9.

5. I submit that we are severely affected in health hazard and our cattle, our livelihood agriculture by the heavy pollution emission by the Respondents No.7 to 9 stone crusher mines & crusher units which is situated within the radius of 300 metres of our residential houses, our irrigation sources "Well" and Cattle grazing fields with the help of the Respondents No.1 to 6 by getting illegal means and political influence.

6. I submit that I am being an educated senior citizen farmer on behalf of myself and other village peoples have approached the Respondents 1 to 6 orally during the last 10 years and by written petition during the last 2 years to close the illicit mines of 7th to 9th Respondents as declared by the TNPCB Inspection Report dt.19.02.2021 as illicit running without consent & safety devices as per Act.

7. I submit that the 3 village people are severely affected in health hazard and our cattle, our irrigation water source "Well: become dried thereby incurring heavy and irreparable loss to our livelihood agriculture and by the heavy pollution emission by the Respondents 7 to 9 stone crusher mines and crusher units i) Tvl.Srinidhi Stone & Blue

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Metals, ii) Srinidhi Enterprises, iii) Tvl.R.Manokaran Rough Stone and Gravel mines which is situated within the radius of 300 metres of our residential houses and Cattle grazing fields at S.F.Nos.722, 723, 731, 733/2, 734/2, 733, 734, 735, 736, 737 and its sub-divisions of Senapathipalayam village, Kangayam Taluk of Tirupur District with the help of the Respondents No.1 to 6 by influencing all means.

8. I submit that I have approached the Respondents 1 to 6 orally during the last 10 years and by written petitions during the last 2 years to close the illicit mines of Respondents 7 to 9 but there was no response. I further submit that the Respondents 7 to 9 are Stone Crusher mines & crusher units, M-sand units are against the Govt. norms as per RTI letters received during 2021 i) Situated at pure Agricultural lands, ii) Situated at PAP Canal irrigation lands , iii) Within the Crusher lands & Statutory boundary of the unit the PAP irrigation canals flow from one side to other side to other agriculturists lands by polluting the water with crusher dusts, iv) Thousands of age old coconut & palm trees are within 100 meters from the above units boundary affected by the Crusher dust pollution, v) 1 NO., Govt Check dam is situated within 500 meters of the boundary of the above units, vi) 3 temples of worship with pukka construction within 500 meters of the above units, vii) 3 Residential houses by paying tax are within 300 meters of the above unit and lot of residential houses of 3 villages are affected by the heavy blasting sound & machinery running sound 24 hours a day even during this Corona Epidemic period, viii) Our children afraid of the crusher abnormal machinery running sound & blasting sound-they couldn't sleep well, ix) lot of senior citizens have no sleep for the 24 hrs abnormal sound of the above units, x) Lot of school going children & college students study affected for the running of the above units 24 hrs a day, viii) Cattle grazing field is adjacent viz., within 1 feet of the above crusher units, ix) Agricultural irrigation source "well" 3 Nos. with agricultural power supply

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is situated within 300 metres of the above unit, xi) No compound wall surrounding the above unit as per Law, xii) No greenbelt along the periphery as per Govt. norms, xiii) No consent & NO pollution control devices as per TNPCB inspection Report dt.19.02.21, xiv) without surrounding residential N.O.C. either for original licence or renewal. These facts are already communicated to the above Respondents No.1 to 6 but for no action, hence, "Action delayed is action refused".

9. I submit that the existing unit i) Tvl Shree Nithi Stone and Metal has started its operation from the year 2006 and renewed its license during 2011, 2016 upto 31.03.2022 illegally against the Govt. norms as stated above. We came to know that they obtained licence against law only through RTI from the respondents 1 to 6, ii) Sree Nithi Enterprises renewed its license during 2011, 2016 upto 31.03.2022 illegally against the Govt. norms as stated above. iii) Tvl.R.Manokaran Rough Stone and Gravel mines has renewed its consent upto 17.11.2022. The " Erode mines " unit has bought the entire unit Sri Nidhi Stone Crusher mines & minerals & licenses/permits in various names situated in the various Survey Nos.722, 723, 731, 733/2, 734/2, 733, 734, 735, 736, 737 and its subdivisions of Senapathipalayam village, Kangayam Taluk on 21.01.21. As per the Hon'ble Supreme Court's order dt.10.05.1999 in SPL (C) No.13564 of 1998 that existing crusher units are those units who have valid licence on the date of the Judgment of the Supreme Court on 10.05.1999 and the other units are new units, so that new/proposed stone crusher should be located within the 500 meters in inhabited and same norms are strictly followed without any amendment till date. As per the Hon'ble supreme Court order dated 10.05.1999 the unit is not an existing unit and hence could not transfer the consent to the new unit ERODE MINES and the same is questioned notice also been sent to the new unit Erode Mines in the TNPCB AE's inspection report on 19.02.2021. Despite the notice of TNPCB, Erode Mines is operating the mining

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operation and crusher activities even during the Corona lockdown period despite our protests & complaint to various Govt. authorities.

10. I submit that the new illicit mine in the name of Erode Mines is operating without license as well as it takes initiative to run the unit by getting new licence in the name of one of the partner in the SF.Nos.722, 723, 731, 733/2, 734/2, 733, 734, 735, 736, 737 and its subdivisions of Senapathipalayam village from the Govt. officials to get false inspection reports as the original licence obtained by the previous licence holder "Shree Nithi Stone and Metal" despite being objected by us.

11. I submit that the original unit in the name of "Shree Nithi Stone and Metal" was getting the licence by giving false records against Govt. norms in the name of Mr.Manokaran during the year 2006. The then Tashildar also certified that crusher land is not an agricultural land, no canal irrigation, no residential houses around 300 metres, no palm and coconut trees, no temples of worship. But the land is pure agricultural land as per Registration dept records, lot of residential houses by paying tax more than 30 years agriculturists of senior citizens, children of School going & college going students, Govt. check dam within 500 meters, 3 temples of worship with pakka building construction, 1000 of coconut & palm trees, moringa trees, cattle feeding lands adjacent to the mine.

12. I submit that despite our registered grievance letters & email letters to the concerned Govt. officials. The Tamil Nadu Pollution Control Board inspected the above units on 19.02.2021. During the inspection the following were observed: i) the name of the unit is changed as M/s.Erode Mines and the same was under operation without obtaining the consent for name change and change of management members, ii) The unit has not provided adequate water sprinkling points at all dust generating locations, iii) the unit has not provided the wind net arrestor

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and not developed adequate green belt inside the unit premises, iv) the unit has not provided telescopic chute for the products so as to control the spreading of dust due to free fall from the conveyors.

13. I submit that the respondents 1 to 6 are very well known that the 9th respondent is running the unit without valid license. But the respondents 1 to 6 have not take any steps to close the unit run by the respondents 7 to 9. I further submit that I made several representations to the respondents 1 to 6 on 02.02.2021, 05.02.2021, 11.02.2021, 12.02.2021, 15.02.2021, 17.02.2021, 20.02.2021, 23.02.2021, 24.02.2021, 17.04.2021, 19.04.201, 12.05.2021, 13.08.2021, 17.08.2021, 24.08.2021, 25.08.2021& 04.09.2021. I further submit that the State Level Environment Commission, Chennai has sent a letter dated 23.09.2021 in Ka.No.Ma.Su.Su.Tha.Ma.Aa-Tha.Na/20772 & 20887/ Complaint/Co-No.328 & 337 of 2021 to the Member Secretary of Mines to take appropriate action against the respondents 7 to 9 and filed report in his office. But no action was taken.

14. I submit that on 23.02.2021 I made a representation to the 1st respondent under Tamil Nadu Maintenance Welfare of Parents and Senior Citizens Rule 2009 Chapter V (i) tread as follows: "to ensure that life and property of senior citizens of the District are protected and they are able to live with security and dignity...." through e-mail. But in vain. So I am having no other alternative remedy except approach this Hon'ble Court under Article 226 of Constitution of India.

15. I submit that the inaction of the respondents 1 to 6, the respondents 7 to 9 are taking stones and blasting the mine with heavy sound from the unit and taking stones (jalli), m-sand, p-sand with the help of JCB due to which myself and my villagers are very much affected. Hence it is just and necessary to grant an order of interim injunction,

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restraining the respondents 7 to 9 from operating the unit in S.F.Nos.722,723,731,733/2,734/2,733,734,735, 736,737, sub-divisions of Senapathipalayam village, KangayamTaluk, Tirupur District till the disposal of the writ petition.

It is therefore prayed that this Hon'ble Court may be pleased to grant an order of interim injunction, restraining the respondents 7 to 9 from operating the unit in S.F.Nos.722,723,731,733/2,734/2,733,734,735, 736,737, and its sub-divisions of Senapathipalayam village, KangayamTaluk, Tirupur District pending disposal of the writ petition and thus render justice.

It is therefore prayed that this Hon'ble Court may be pleased to issue a WRIT or order or direction particularly in the nature of WRIT OF MANDAMUS directing the Respondents 1& 2 to close the units run by the Respondents 7 to 9 in S.F.Nos.722, 723, 731, 733/2, 734/2, 733, 734, 735, 736, 737 and its sub-divisions of Senapathipalayam village, KangayamTaluk, Tirupur District as not complied with the Govt norms as declared by R3 (TNPCB) inspection report dt.19.02.2021 "no consent & no safety devices" and as per the Member Secretary, State Level Environment Impact Assessment Authority in letter dt.23.09.2021 "to take immediate action" and pass such further or other orders as this Honorable Court may deem fit and proper in the circumstances of the case and thus render justice.

Solemnly affirmed at Chennai :
on this the 13th day of December, :
2021 and signed his name in : BEFORE ME
my presence. :

ADVOCATE :: CHENNAI

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TIRUPPUR :: DISTRICT
HIGH COURT :: MADRAS

W.P.No. of 2021

AFFIDAVIT OF
P.G.SETHURAM

P.G.SETHURAM

PARTY IN PERSON
Cell : 9843012751

REPORT FILED ON BEHALF OF THE RESPONDENT –
TAMILNADU POLLUTION CONTROL BOARD.

I, R. Rajamanickam, S/o. P.M.Ramasamy, Hindu, aged about 57 years, having my office at No.76, Mount Salai, Guindy, Chennai-32, do hereby solemnly affirm and sincerely state as follows:

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-32, and I am filing this Report on behalf of the 7th Respondent, Tamil Nadu Pollution Control Board and as such I am well acquainted with the facts of the case as per the records.

2. It is respectfully submitted that the in continuation to the Board's report dated 23.12.2021, e-filed on 24.12.2021, it was informed that

"the District Environmental Engineer, TNPCB, Tiruppur has been requested to conduct Ambient Air Quality/Ambient Noise Level Surveyin and around the unit premises and in complainant's house to assess the performance the Air Pollution Control measures provided by the unit."

3. It is respectfully submitted that in this regard, the DEE, Tiruppur conducted the Ambient Air Quality/Ambient Noise Level Survey on 12.01.2022 in and around the unit premises and in complainant's house to assess the performance of Air Pollution Control measures provided by the unit. During AAQ/ANL Survey the following were observed:

- i. The of unit of M/s. Shree Nithi Stone and Metal, S.F. No. 722/A, 723/A, 731/A, 733, 734 & 736/A, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District and M/s. Shree Nithi Enterprises, S.F. No. 735/3A, Senapathipalayam Village, Kangeyam Taluk, Tiruppur District were under operation.
- ii. Both the units have provided the Air Pollution Control measures and all APC measures were under operation.
- iii. The unit of M/s. Manoharan Rough Stone and Gravel Quarry was not under operation.

The Reports of Ambient Air Quality / Ambient Noise Level Survey conducted are as follows:

A. Report of Analysis of Ambient Air Quality Survey:

The Ambient Air Quality Survey was conducted in 5 locations in and around the unit premises as follows:

Location No.	Location on top of the scaffolding near	Direction	Distance in meter
1.	Middle of Quarry & Crusher (North)	North	200

2.	Quarry North East	North-East	150
3.	Crusher South	South	400
4.	M Sand West	West	400
5.	Complainant Mr.Prabhu Kumar's house.	North-West	500

The Report of Analysis is as follows:

S.No	Location on top of the Scaffolding near	Direction	Distance	Height from GL (m)	Pollutants Concentration (microgram/m ³)			
					PM _{2.5}	PM ₁₀	SO ₂	NO ₂
1.	Standards prescribed by the Board	N	200	2	60	100	80	80
	Middle of Quarry & Crusher (North)				39	70	10	17
2.	Standards prescribed by the Board	NE	150	2	60	100	80	80
	Quarry North East				-	61	7	18
3.	Standards prescribed by the Board	S	400	2	60	100	80	80
	Crusher South				-	75	11	15
4.	Standards prescribed by the Board	W	400	2	60	100	80	80
	M sand West				-	69	9	13
5.	Standards prescribed by the Board	NW	500	2	60	100	80	80
	Complainant Prabhu Kumar S/o. Murugesh				-	50	7	16

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B. Report of Analysis of Ambient Noise Level Survey:

The Ambient Noise Level Survey was also conducted in all the above mentioned 5 locations. The Report of Noise Level Monitoring is as follows:

S.No	Location Recorded Near	Duration	Distance	Direction	Sound Level – dB (A)	
					Standards Prescribed by the Board for residential zone	L_{eq}
1.	Middle of Quarry & Crusher (North)	10	200	N	55	62.4
2.	Quarry North East	10	150	NE	55	59
3.	Crusher South	10	400	S	55	52.8
4.	M sand West	10	400	W	55	54.9
5.	Complainant Prabhu Kumar S/o. Murugesh	10	500	NW	55	44.8

* As per the Noise Pollution (Regulation and Control) Rules, 2000 any person can make complaint, if the noise level exceeds the Ambient noise standards by 10 dB (A) or more.

Based on the Report of Analysis of Ambient Air Quality/Ambier Noise Level Survey, the following are submitted:

- i) The Ambient Air Quality Survey conducted in all the above 5 locations for the parameters such as $PM_{2.5}$, PM_{10} , SO_2 & NO_2 are within the prescribed limit for Rural and Other area.
- ii) The Ambient Noise Level in locations 1 & 2 are 62.4 and 59 dB (A), which is more than the tolerance limit of 55 dB (A) prescribed for Noise Level in Residential area in

day time.

iii) The Ambient Noise Level in locations 3&4 are 52.8 and 54.9 dB (A), which is less than the tolerance limit of 55 dB (A) prescribed for Noise Level in Residential area in day time.

iv) The Ambient Noise Level in location 5, i.e., the Complainant Mr.Prabhu Kumar, S/o. Murugesh residence is 44.8 dB (A), which is less than the tolerance limit of 55 dB (A) prescribed for Noise Level in Residential area in day time.

4. It is respectfully submitted that the following instructions were issued to the unit M/s. Shree Nithi Stone & Metal, Tiruppur and M/s.Shree Nithi Enterprises, Tiruppur vide DEE, Tiruppur's Lr.No. F.No.TPN0611/DEE/TNPCB/TPN/2022 Dated 24.01.2022 and F.No.TPN2646/ DEE/TNPCB/TPN/2022 Dated 24.01.2022 respectively:

- i. The unit shall install Flow Meter in the outlet of raw watercollection tank for the machineries of both Crusher and M Sand unit and Water Sprinkler arrangements to mitigate the dust emission.
- ii. The unit shall develop green belt with thick canopy of local variety of trees all around the periphery of the unit premises.
- iii. The unit shall provide concrete/tar roads inside the unit premises with water sprinkler system wherever

possible to control the fugitive emission.

- iv. The unit shall provide compound wall / wind net arrester for 15 feet height around the unit premises to control carryover of dust particle during heavy wind.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

From: sethuram pg <sethurampg_45@yahoo.co.in>
 To: rg.ngt@nic.in <rg.ngt@nic.in>; admn.ngt@nic.in <admn.ngt@nic.in>; registrar-ngt@gov.in <registrar-ngt@gov.in>
 Cc: seiaamstn@gmail.com <seiaamstn@gmail.com>; "collrtup@nic.in" <collrtup@nic.in>; DD Mines Tiruppur <minetpr@gmail.com>; Rdo Dharapuram <rdodpm.tntpr@nic.in>; tahkgm.tntpr <tahkgm.tntpr@gmail.com>; "tnpcb-chn@gov.in" <tnpcb-chn@gov.in>; "cs@tn.gov.in" <cs@tn.gov.in>; cmcell <cmcell@tn.gov.in>; DEE TPN TNPCB <deetpn@tnpcb.gov.in>
 Sent: Wednesday, 19 January, 2022, 09:32:29 am IST
 Subject: ILLICIT MINE & CRUSHER IN OA 231/2021- INDULGED INTO FALSE REPORTS FOR GETTING GREEN TRIBUNAL CLEARANCE ORDER-REG

Vellakoil,
 19.01.2022

From
 P.G.Sethuram, M.COM., D.CAM., NISM, NCFM, ACA(1G),
 Senior Citizen Farmer of India (aged about 63 years)
 S/o P.Govindasamy,
 14/41, Perandai Kattu Valasu,
 Velappa Naicken valasu post,
 Vellakoil via Pin:638111,
 Kangayam Taluk,
 Tirupur District. Mobile No.9843012751
 To
 Hon'ble Mr. Justice K.Ramakrishnan,
 Judicial Member
Southern Zone Bench, Chennai
 Hon'ble K. Satyagopal
 Expert Member
 Southern Zone Bench, Chennai
 Respected Hon'ble Justice,

Sub: 1) Illicit mines as per OA 231/2021-Cause title & other case details including IA 210/2021 requested

2) Informing the Respondents using the Hon'ble Tribunal as "Scape goat" to get clearance order to report to the Hon'ble Madras High Court-informing- reg.

Ref: 1) The National Green Tribunal OA 231/2021 & IA 210/2021 (sz)-reposted to 28.01.2022.

2) Copy of WP 25144/2021 dt.25.11.2021 –to hear the petitioner Mr.R.Murugesan residing within 300 meters of the illicit mines & crushers as referred in the above OA 231/2021-by using the Hon'ble Green Tribunal as "Scape Goat" to get approval by producing some false report from TNPCB-informing reg.

3) Copy of Public Interest Litigation WP filing No. WP/116422/2021 by P.G.SETHURAM, PARTY IN PERSON-RETURNED FOR COMPLIANCE.

-V-

I am the Applicant of the above referred OA 231/2021 (SZ) and I came to know that my mail petition has been accepted as "Suo moto" by the Hon'ble Green Tribunal on 24.12.2021 and numbered as above. The Respondents have also submitted some FALSE reply statement even by the Respondent No.4, the District Collector which heavily affected our livelihood agriculture –water sources "well" as per attached FMB and pollution causing health hazard & children and senior citizens running illegally even during lock down period 24 hrs/day, residential houses crack down, Govt check dam damage, lot of coconut trees dried & thousands of coconut trees & palm trees lost their yield, hence I hereby request you to provide me the case details from inception including the full cause title and the reply statement of the Respondents /IA 210/2021 details by mail or by RPAD letter.

We people of village also raised objection by getting bribery TNPCB officials have taken some reports unlawfully on 11.01.2022 after the mines respondents did some malpractices to run the machine smoothly and by a sound of Diwali cracker to take sound test. Our objection being over ruled by the TNPCB AE Mr.Sathyan by giving moral fear that it is court order-if you give objection we call police-By this way they giving moral fear have taken photos of the villagers also.

24/5

We hereby inform the Hon'ble Tribunal we are suffering heavily incurring irreparable loss to our livelihood and agriculture during the last 4 ½ years due to this false reports of the Respondents of the above OA 231/2021.

Now they use the Hon'ble Green Tribunal AS SCAPE GOAT" by getting clearance by giving false reports to report to the Hon'ble Madras High Court WP 25144/2021 order without giving an opportunity of being heard as per the above order. Thus Respondents are giving all false reports without our countersign and hence we pray to reject the same.

The Respondent No.4 , the District Collector has submitted some false reports for which we have DIRECT EVIDENCES under INDIAN EVIDENCE ACT to prove his report as false.

The field Inspection report of TNPCB AE MR.SATYAN on 19.02.2021 clearly stated that the units are illicit by no safety devices green belt , walls etc., no consent to operate is attached herewith.

The member secretary , Statelevel Environment impact authority to take action letter dt.23.09.2021 is attached herewith.

We came to know that the above OA 231/2021 & IA 210/2021 is in trial by showing the order by the AE MR.Sathyan to give moral fear to us only. But he refused to give copy of the order to us even to see the same by saying "go and get the order from tribunal" and saying that you village people could not close the mine & crushers since it all high level bribery to us as he told during the 19.02.2021 field inspection as per our voice recorded evidence already sent to the Tribunal & the Respondent No.4-the district Collector.

We herewith attached the recorded video on 18.01.2022 in the mid night 11.55pm., for the Hon'ble Tribunal as against the District collector report the illicit crusher/mine is functioning 24 hrs/day upto date.

Hence, I hereby pray to give me an opportunity of being heard in hybrid mode/virtual mode on 28.01.2022 and to file Replication statement / counter statement for IA 210/2021 and thus render justice.

Thanking you,

Yours faithfully,

P.G.Sethuram, Senior citizen farmer,

Applicant of OA 231/2021(SZ)

MOBILE NO.9843012751

Mail id: sethurampg_45@yahoo.co.in

Attachment: 1) WP 25144/2021 ORDER COPY.

2) Copy of DATES & EVENTS of PIL WP filing No. WP/116422/2021

3) Video recorded during 18.01.2022 night & FMB of the above illicit mine.

4) Voice recorded during 19.02.2021 inspection by AE MR.SATYAN confessing that "all this illicit mine/crusher is due to high level bribery that you , village people, couldnot shut down. "

5) Compliance sheet of WP filing No. WP/116422/2021

6) False field inspection report by tahsildar dt.29.09.2016 by getting bribery.

7) inspection field report on.19.02.2021 by TNPCB AE MR.SATHYAN. 2 PAGES

P.G.Sethuram, M.Com., D.CAM., NISM, NCFM, A.C.A(1G)
Senior Citizen Farmer of India. Mobile: 9843012751
On behalf of people of
Perandaikattu valasu,
Kurukkupalayam, Thanjiliamman Koil Palayam,
Velappanaicken Valasu Panchayat Union & post,
Senapathipalayam Village, Vellakoil via-638111,
Kangayam Tk, Tirupur District, Tamilnadu.

25.01.2022

To
The District Collector,
Tirupur District,
Tirupur-641604.
Respected Sir,

TOP MOST URGENT

Sub:1) Requisition to cut off power of the Illicit crusher units: SHREE NITHI ENTERPRISES(SC NO.857 in SF NO.735/3A in the name of M.SELVARANI) & M/S SHREE NIDHI STONE AND METAL (SC NO.564 in the Name of R.MANOHRAN)-Reg.

2) Dept action requested on the Tahsildar, Kangayam, AE-TNPB, Tirupur & DD mines, Tirupur for submitting false field inspection reports causing irreparable environmental pollution – loss of livelihood agriculture & health hazard-requesting damages also from these under officials-reg

Ref:1) National Green Tribunal order dt.24.12.2021 in OA 231/2021(SZ)

2) The District Collector, Tirupur report for this above case –declared the above units as illegal-

3) The Hon'ble Madras High Court writ order No.25144/2021 –

4) The Hon'ble Madras High Court-PUBLIC INTEREST PETITION writ filing No.116422 under compliance .

-v-

With respect to (2) above you have divulged only some violation concealing deliberately the major defaults of the above crusher units and mines and allowing the crusher units still operating to date 25.01.2022 despite our complaint by sending photos of running the illicit mines even after the lease period 24 hrs/day incurring irreparable loss.

Your report itself you have stated that the above mine & crusher units did default in remitting seigniorage fee to Govt exceeding Rs.1.50 crores and against the order of SEIAA 's NOC the illicit units extracted more than the quantity allowed by the SEIAA at point No.52 as " The quarrying activity shall be stopped if the entire quantity in the mining plan is quarried even before the expiry of the lease period and the same shall be monitored by the district authorities" but in contravention of the above order the district authorizes after getting bribery allowed to operate the above units to the loss of more than Rs.1.50 crores to Govt and irreparable loss to the surrounding people despite their repeated grievance & complaint petitions.

The SEIAA's to take action letters as per attachment is also not obeyed with due respect, hence SEIAA is not appearing for the hearing of the above NGT case.

All these unlawful activities are to be pleaded at the hearing on 28.01.2022 by virtual mode –is accepted by the Hon'ble Green Tribunal.

Your report contains some false information that you have divulged "the units are not in operation" but for your information the above units paid nearly Rs.3 lacs as Electricity charges during 01.12.2021 to 31.12.2021, hence I hereby request you on behalf of surrounding people who applied for damages separately at NGT to issue order to cut off the power of the above units thereby ensure the sleep and health of Senior citizens, Children and agriculturists at the earliest.

Frequent lorry transports carrying jelly horn sound also disturbed our peaceful atmosphere even after lease period 11.01.2022.

In Rural Litigation and Entitlement Kendra v. State of U.P (1985) 2 SCC 431 the Apex Court ordered closure of some quarries stating ".....for protecting and safeguarding the right of the people to live in healthy environment with minimal disturbance of ecological balance and without avoidable hazard to them and to their cattle, homes and agricultural land and undue affectation of air, water and environment."

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As per as per the Hon'ble Justice L.Nageswara Rao and Justice M.R.Shaw " Any aggrieved person with violation of general direction issued in a judgment can file contempt petition" quoting Reserve Bank of India Vs Jayantilal N.Mistry Judgment.

ஆகவே மேற்படி தீர்ப்புப்படி மாவட்ட ஆட்சியரின் பேரில் கோர்ட் அவமதிப்பு வழக்கு தாக்கல் செய்யலாம்.

மேலும் In in M.C. Mehta v. Kamal Nath (2000) 6 scc 213, the Apex Court was of the opinion that Articles 48-A and 51-A(g) have to be considered in the light of Article 21 of the Constitution in pollution matters and observed as under :

Any disturbance of the basic environment elements, namely, air, water and soil, which are necessary for life, would be hazardous to life within the meaning of Article 21.

In the matter of enforcement of rights under Article 21, this Court, besides enforcing the provisions of the Acts referred to above, has also given effect to fundamental rights under Articles 14 and 21 and has held that if those rights are violated by disturbing the environment, it can award damages not only for the restoration of the ecological balance, but also for the victims who have suffered due to that disturbance. In order to protect life, in order to protect environment and in order to protect air, water and soil from pollution, this Court, through its various judgments has given effect to the rights available, to the citizens and persons alike, under Article 21.

மேற்படி தீர்ப்புப்படி 2006 முதல் ஷ குவாரிகள் மற்றும் கிரசர்கள் சுற்றியுள்ள விவசாயிகளின் வாழ்வாதார சீரளித்த விவசாய வருமானம்-பயிர் இழப்பு, கால்நடைகள் பாதிப்பு,மாணவ மாணவியரின் கல்வி பாதிப்பு, மூத்த குடிமக்களின் உடல்நலம் பாதிப்பு, அனைத்து தரப்பினரின் தூக்கமின்மை, வாழ்தார கிணறுகள் மற்றும் அரசு தடுப்பணை பாதிப்பு, பி.ஏ.பி.வாய்க்கால்மாசால் (ஷ குவாரிக்குள்ளேயே செல்கிறது) விவசாயம் பாதிப்பு, ஆயிரக்கணக்கான தென்னை மற்றும் பனைமரங்கள் பாதிப்பு ஆகிய வற்றிற்கு ஷ தீர்ப்புப் படி வருடம் ரூ.500000 வீதம் மிகவும் பாதிக்கப்பட்ட விவசாயிகளுக்கும் மற்றும் உடல்நல குறைவிற்காக மூத்த குடிமக்கள் . இதர பொதுமக்கள் மற்றும் குழந்தைகள், மாணவ மாணவியற்கு ரூ.200000 வீதமும் இழப்பீடு ஷ குவாரிக்கு சொந்தக்காரர்களும் தவறான ஆய்வறிக்கை லஞ்சம் பெற்றுக் கொண்டு தாக்கல் செய்து லைசன்ஸ் வாங்க உதவிய அரசு அலுவலர்களும் தனித்தனியாக கொடுக்க பிராத்திக்கப்படும்.

- 1) மேலும் ஷ இழப்பீடு வழங்கிய பிறகுதான் புதிய குவாரிகள் மற்றும் கிரசர்கள் விண்ணப்பத்தை SF **NOs.722,723,731,733/2,734/2,733,734,735,736,737** and its subdivisions of Senapathipalayam village, Kangayam Taluk of Tirupur district எதிலும் விண்ணப்பித்திருந்தால் எங்களின் ஆட்சேபனை கேட்ட பிறகுதான் பரிசீலனை செய்யவேண்டும் எனவும் பிராத்திக்கிறோம். மேற்படி புல எண்களை சுற்றிலும் பக்கா விவசாய பூமிகளும் வாய்க்கால் பாசனமும் குடியிருப்புகளும் ஆயிரக்கணக்கான தென்னை மற்றும் இதர விவசாயிகளின் வாழ்வாதார மரங்களும் பக்கா கட்டுமானத்துடன் கூடிய அம்மன. கோயில் கிழபுறமும் மற்றும் வழிபாட்டுத்தலங்களும் உள்ளன.
- 2) மேலும் உறுப்பினர் செயலர், மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையம் க.எண்த.நா.20772 20887 நாள் 23.09.2021 படி நாங்கள் மேற்படி காளையளில் எந்த வித குவாரி புது அனுமதி வழங்கக் கூடாது என்ற கோரிக்கையை குறிப்பிட்டு நடவடிக்கை எடுக்க கூறியுள்ளார்கள்.
- 3) Mahabir Coke Industry and another vs. Pollution Control Board and others AIR 1998 Gauhati 10, SLP was filed before the Apex Court and the Apex Court in Pollution Control Board v. Mahabir Coke Industry, (2000) 9 SCC 344, at page 345 held as under :

".....2. We are disturbed to note that the three signatories (their names are: R.C. Kataria, EE, CPCB; C. Bhaduri, REE, PCB, Assam; and M.C. Choudhury, EE, CPCB) of the joint inspection report, who are seemingly experts in the filed had prima facie abdicated their duties while reporting to this

Court that the industry has conformed to the stipulated standard. Parliament has chosen to repose confidence in the authorities under the Pollution Control Board, so that human beings, who are to survive by breathing air while living in thickly-habituated places located near to industries, can have a reasonably healthy life. When such authorities themselves have shown prima facie such dereliction of their duties, they must be made answerable for it. We, therefore, require them to show cause why we should not pass necessary directions in the matter.

3. Notice should go to the above three signatories of the report returnable within 4 weeks.

4. In the meanwhile we direct Unit 1 and Unit 2 to be closed down. All authorities concerned should ensure that this order of the Court is complied with strictly.

5. It is open to the industry either to conform to the required standards and inform the Court or substantiate that the facilities already installed are sufficient to keep up the required standard. The Apex Court immediately closed down the Units.....”

As per above judgments the Govt officials should be answerable for the false reports and hence petition can be filed for contempt and exemplary damages from the Govt officials (Tazhildar, TNPCB and Mines dept.

Kindly take action to cut the power of the illicit units to protect the Senior Citizens health atonce.

Thanking you,

Yours faithfully,

P.G.SETHURAM

APPLICANT OF NGT 231/2021 (SZ)

WRIT PETITIONER OF PIL FILING NO. 116422/2021.

காங்கேயத்தில்

ரூ.60 ஆயிரம் லஞ்சம் வாங்கிய பெண் தாசில்தார் கைது

லஞ்ச ஒழிப்பு போலீசார் நடவடிக்கை

காங்கேயம், ஜூன் 28-
கடனீட்டு சான்றிதழ்
வழங்குவதற்காக ரூ.60
ஆயிரம் லஞ்சம் வாங்கிய
காங்கேயம் பெண் தாசில்
தாரை லஞ்ச ஒழிப்பு
போலீசார் கைது செய்த
னர்.

இந்த பரபரப்பு சம்பவம்
பற்றி கூறப்படுவதாவது:-

ரூ.60 ஆயிரம் லஞ்சம்

திருப்பூர் மாவட்டம் காங்
கேயத்தில் தாசில்தாராக
பணியாற்றி வருபவர் சிவ
காமி (வயது 41). இவரை காங்
கேயம் பகுதியைச் சேர்ந்த
ஒருவர் நேரில் சந்தித்து
தொழில் தொடங்க உள்ள
தாகவும், அதற்கான தனக்கு
கடனீட்டு சான்றிதழ் கேட்ட
தாகவும் கூறப்படுகிறது.

ஆனால் கடனீட்டு சான்றி



தாசில்தார் சிவகாமி

தழ்வழங்குவதற்கு தாசில்தார்
ரூ.1½ லட்சம் லஞ்சம் கேட்ட
தாக தெரிகிறது. அவ்வளவு
பணத்தை தன்னால்கொடுக்க
முடியாது என்று அவர் கூறி
னார். பின்னர் ரூ.60 ஆயிரம்
லஞ்சம் கொடுப்பதாக பேசி

முடிக்கப்பட்டதாக கூறப்படு
கிறது.

தாசில்தார் கைது

லஞ்சம் கொடுத்து
கடனீட்டு சான்றிதழ் பெற
விரும்பாத அவர் இது பற்றி
திருப்பூர் லஞ்ச ஒழிப்பு போலீ
சில்காரர்கொடுத்தார். இதை
யடுத்து லஞ்ச ஒழிப்பு போலீ
சார் கூறிய அறிவுரைப்படி
நேற்று மாலை காங்கேயம்
தாசில்தார் அலுவலகத்துக்கு
ரசாயனம் தடவிய ரூ.60 ஆயி
ரத்தை கொண்டு வந்த அவர்
தாசில்தார் சிவகாமியிடம்
கொடுத்தார்.

அப்போது அங்கு மறைந்தி
ருந்த லஞ்ச ஒழிப்பு துணை
போலீஸ் சூப்பிரண்டு தட்சி
ணாமூர்த்தி தலைமையிலான
போலீசார் தாசில்தார் சிவகா
மியை லஞ்சப்பணத்துடன்
கையும் களவுமாக பிடித்து
கைது செய்தனர்.

இந்த சம்பவம் தாசில்தார்
அலுவலக வட்டாரங்களில்
பெரும் பரபரப்பை ஏற்படுத்தி
யுள்ளது.

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From: sethuram pg <sethurampg_45@yahoo.co.in>
To: dsptprdvac.tnpol@nic.in <dsptprdvac.tnpol@nic.in>
Cc: "collrtup@nic.in" <collrtup@nic.in>; "collrcbe@nic.in" <collrcbe@nic.in>; DD Mines Tiruppur <minetpr@gmail.com>; DEE TPN TNPCB <deetpn@tnpcb.gov.in>; "cs@tn.gov.in" <cs@tn.gov.in>; cmcell <cmcell@tn.gov.in>; "rg.ngt@nic.in" <rg.ngt@nic.in>
Sent: Tuesday, 1 February, 2022, 11:04:33 am IST
Subject: BRIBERY & CORUPPTION COMPLAINT AGAINST TAHSILDAR MS SIVAGAMI, DD MINES-TIRUPUR,THE ENVIRONMENTAL ENGINEER(TNPCB) TIRUPUR-REG

From

01.02.2022

P.G.Sethuram,
Senior Citizen Farmer of India. Mobile: 9843012751
On behalf of people of
Perandaikattu valasu,
Kurukkupalayam, Thanjiliamman Koil Palayam,
Velappanaicken Valasu Panchayat Union & post,
Senapathipalayam Village, Vellakoil via-638111,
Kangayam Tk, Tirupur District,Tamilnadu.

To
The DSP,
Vigilance & Anti Corruption,
Tirupur

Respected Sir,

Sub: 1) Corruption –bribery complaint on Tazsildar –Kangayam Ms Sivagami , DD mines,Tirupur & The Environmental Engineer-Mr.Saravanakumar-reg

2) Bribery complaint for false report and inaction regarding Illicit mining-information-requisition to close the stone crusher units at SF no.722/A,723/A,731/A,733,734 & 736/A, 735/3A of Senapathipalayam village,Kangayam Taluk,Tirupur Dist-M/s R.MANOCHARAN ROUGH STONE & GARVEL, SHREE NIDHI STONES & METAL AND SHREE NIDHI ENTERPRISES-REG

Ref: 1) The arrest of above Tahsildar Ms Sivagami while getting bribery-news paper-cutting-
2) Tamilnadu Pollution Control Board –Inspection report IR NO.F.TPN2646/OS/DEE/TPN/2021 DT.23.02.2021 clearly stated that the unit is functioning without consent-copy of report attached herewith.
3) The Sub collector's letter divulging that the above tahsildar is not sending reports upon frequent letters
4) The District Collector's letter pleading the above Tahsildar to send report for his repeated pleadings-
5) SEIAA(STATELEVEL ENVIRONMENTAL ASSESSMENT AUTHORITY) LETTERS DT.23.09.2021 & 05.03.2021 to take action has not been considered by getting bribery.

-v

With respect to the above subject matter the following officials are acting against law & Statute by getting bribery:

1) The Tahsildar of Kangayam:Ms Sivagami gave false report by getting bribery as we have complaint before a year itself. She gave report that there is no residents within 300 meters of the above crusher units despite our production of tax payment receipts. We are living here more than 30 years but she has

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given report that the farmers are using these residents to take rest after work by putting their agricultural implements in these residents,

2) The Environmental Engineer Mr.Saravanakumar also gave his report without scrutinizing the above report and the report of the AE, MR.SATYAN inspection report that the units are running without licence/consent,(Attached herewith the audio recording of AE Mr.Satyan during inspection on 19.02.2021 in which he clearly stated that the affairs of high level corruption you people couldn't do anything.....they are only nurses just following the instructions of Doctors(high level officials),

3) The Deputy Director , DEpt of Geology and Mining,Collectorate ,Tirupur also gave report supporting above false report to the District Collector.

We came to know that the Tahsildar has been arrested for getting bribery by the Vigilance Department and we hereby request to take our complaint also against her bribery to give false reports.

We also hereby request to order for an inquiry against the DD mines & The Environmental Engineer for supporting the false reports deliberately knowing it to be false by getting bribery NOT TO CUT THE POWER OF THE ILLICIT CRUSHER UNITS mentioned above.

They are also not taking action to cut off power of the illicit units running without consent/licence to date.

Thanking you,

Yours faithfully,

India.

P.G.Sethuram, Senior Citizen Farmer of

on behalf of public

Date: 01.02.2022

Copies to :

- 1) The Hon'ble National Tribunal,
- 2) The District Collector, Tirupur & Coimbatore,
- 3) THE HON'BLE CM CELL,
- 4) The chief Secretary, TN
- 5) Member secretary, SEIAA, CHENNAI.

Show original message

5) SEIAA LETTERS DT.23.09.2021 & 05.03.2021 to take action has not been considered by getting bribery.

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ALLOWING ILLICIT MINES & CRUSHER UNITS WITHOUT CONSENT-EXTRACT EXCESS OF
MINING PLAN-NON REMITTANCE ON HUGE PERMIT FEE(CHEATING)-REG3

sethuram pg <sethurampg_45@yahoo.co.in> Thu, 3 Feb at 4:38 pm

To: DD Mines Tiruppur

Cc: collrtup@nic.in, rg.ngt@nic.in, cs@tn.gov.in, cmcell, registrar-ngt@gov.in and 3 more...

From

03.02.2022

P.G.Sethuram, M.COM., DCAM., NISM, NCFM, A.C.A.(1G),
Senior Citizen Farmer of India. Mobile: 9843012751

On behalf of people of

Perandaikattu valasu,

Kurukkupalayam, Thanjiliamman Koil Palayam,
Velappanaicken Valasu Panchayat Union & post,
Senapathipalayam Village, Vellakoil via-638111,
Kangayam Tk, Tirupur District, Tamilnadu.

To

The Deputy Director(mines),
Department of Geology & mining.
Collectorate, Tirupur.

Respected Sir,

Sub: 1) Heavy blasting sound at 1.30 pm today(03.02.2022) shuddering & shattering our residences-
informing-requesting to take action-reg

2) Corruption –bribery complaint on Tazsildar –Kangayam Ms Sivagami , DD mines, Tirupur &
The Environmental Engineer-Mr.Saravanakumar-reg

2) Bribery complaint for false report and inaction regarding Illicit mining-information-requisition
to close the stone crusher units at SF no.722/A,723/A,731/A,733,734 & 736/A, 735/3A of
Senapathipalayam village, Kangayam Taluk, Tirupur Dist-M/s R.MANOCHARAN ROUGH STONE &
GARVEL, SHREE NIDHI STONES & METAL AND SHREE NIDHI ENTERPRISES-REG

Ref: 1) Tamilnadu Pollution Control Board –Inspection report IR
NO.F.TPN2646/OS/DEE/TPN/2021 DT.23.02.2021 clearly stated that the unit is functioning without
consent-copy of report attached herewith.

-v-

This is to inform you that the unit ERODE MINES has done heavy blasting at 1.30 pm today
03.02.2022, hence we request you to come for urgent field inspection at once before us. Since the
TNPCCB & YOUR OFFICIALS are observing sound and pollution by Diwali crackers like blasting by getting
bribery.

The above units are operating day and night with pollution and unbearable sound not bothering
our repetitive complaints.

With respect to above 1 , AE MR.SATYAN has given inspection report as :

- i) The above units are operating without consent- the old units has sold the crusher units
to new "ERODE MINES" this unit is a illicit unit as per the SEIAA Letter dt.08.03.2021 doing
illicit business all over Tamilnadu-hence requested to take immediate action-
- ii) No safety devices to control pollution,

The District Collector has also given report that the unit is doing illegal mining & excess mining to
the tune of 200243 Cu.m., stones & gravels cheating Govt., fee /permit fee of Rs.1.50 crores (Approx)
despite that you are allowing the illicit mines to operate till date 03.02.2022 by getting huge bribery.

So the above units don't bother about the cases at Hon'ble Madras High Court & the Hon'ble
National Green Tribunal since they are satisfied you the inspecting officers.

As per SEIAA –NOC LETTER – If the unit is extracted the quantity allowed before the lease period they should not extract more than that of mining plan and it is the duty of the Govt officials to monitor and close the units before lease period. But after getting bribery you are all allowed the illicit unit to run in the lock down period also and to till date with heavy blasting on 03.02.2022.

As per SEIAA- We request you to measure the depth of quarry and inspect the quarry atonce to see the heavy blasting. We hereby request you to inform the Hon'ble National Green Tribunal the illicit mining below the Ground Water Level 10m immediately.

As per SEIAA- "the mining activity should be between 7 am to 5 pm" only but you are allowing them to midnight blasting & run the crusher units 24 hrs/day.

Hence we request you to cut the power supply of the above units at once and inform the Hon'ble National Tribunal at once.

Thanking you,

Yours faithfully,
P.G.Sethuram & R.Murugesan,
(P.G.SETHURAM-APPLICANT OA231/2021(SZ)NGT)
(P.G.SETHURAM-WRIT-PIL-P IN P: FILING NO.116422/2021)
(R.MURUGESAN-WRIT PETITIONER:WRIT NO,L25144/2021)

Copy of letter to the DSP, Vigilance & Anti Corruption,,Tirupur dt,01.02.2022:-

With respect to the above subject matter the following officials are acting against law & Statute by getting bribery:

- 1) The Tahsildar of Kangayam:Ms Sivagami gave false report by getting bribery as we have complaint before a year itself. She gave report that there is no residents within 300 meters of the above crusher units despite our production of tax payment receipts. We are living here more than 30 years but she has given report that the farmers are using these residents to take rest after work by putting their agricultural implements in these residents,
- 2) The Environmental Engineer Mr.Saravanakumar also gave his report without scrutinizing the above report and the report of the AE, MR.SATYAN inspection report that the units are running without licence/consent,(Attached herewith the audio recording of AE Mr.Satyan during inspection on 19.02.2021 in which he clearly stated that the affairs of high level corruption you people couldn't do anything.....they are only nurses just following the instructions of Doctors(high level officials),
- 3) The Deputy Director , DEpt of Geology and Mining,Collectorate ,Tirupur also gave report supporting above false report to the District Collector.

We came to know that the Tahsildar has been arrested for getting bribery by the Vigilance Department and we hereby request to take our complaint also against her bribery to give false reports.

We also hereby request to order for an inquiry against the DD mines & The Environmental Engineer for supporting the false reports deliberately knowing it to be false by getting bribery.

They are also not taking action to cut off power of the illicit units running without consent/licence to date.

Thanking you,

Yours faithfully,
P.G.Sethuram,Senior Citizen Farmer of

India.

on behalf of public

Date: 01.02.2022

- Copies to: 1) The National Green Tribunal order dt.24.12.2021,
- 2) TNPCB REPORT DT.23.02.2021 for inspection dt.19.02.2021,
- 3) The Tahsildar's false report as per District Collector letter dt.07.06.2021

ILLICIT MINING WITHOUT CONSENT & SAFTY DEVICES AS PER TNPCB
INSPECTION-ACTION REQUESTED TO CUT POWER-REG

sethuram pg <sethurampg_45@yahoo.co.in>

To:DD Mines Tiruppur

Cc:collrtup@nic.in,Rdo Dharapuram,rg.ngt@nic.in,tnpcb-chn@gov.in,DEE TPN TNPCBand 2 more...

Fri, 4 Feb at 1:19 pm

From

04.02.2022

P.G.Sethuram,M.COM.,DCAM.,NISM,NCFM,A.C.A.(1G),

Senior Citizen Farmer of India. Mobile: 9843012751

On behalf of people of

Perandaikattu valasu,

Kurukkupalayam, Thanjilliamman Koil Palayam,
Velappanaicken Valasu Panchayat Union & post,
Senapathipalayam Village, Vellakoil via-638111,
Kangayam Tk, Tirupur District,Tamilnadu.

To

The Deputy Director(mines),
Department of Geology & mining.
Collectorate,Tirupur.

Respected Sir,

/URGENT/

Sub: 1)REMINDER NO.3: Heavy blasting sound at 1.30 pm & 5.30 pm on (03.02.2022) shuddering & shattering our residences-informing-requesting to take action-reg

2) Corruption –bribery complaint on Tazsildar –Kangayam Ms Sivagami , DD mines,Tirupur & The Environmental Engineer-Mr.Saravanakumar-reg

2) Bribery complaint for false report and inaction regarding Illicit mining-information-requisition to close the stone crusher units at SF no.722/A,723/A,731/A,733,734 & 736/A, 735/3A of Senapathipalayam village,Kangayam Taluk,Tirupur Dist-M/s R.MANOCHARAN ROUGH STONE & GARVEL, SHREE NIDHI STONES & METAL AND SHREE NIDHI ENTERPRISES-REG

Ref: 1) Tamilnadu Pollution Control Board –Inspection report IR NO.F.TPN2646/OS/DEE/TPN/2021 DT.23.02.2021 clearly stated that the unit is functioning without consent-copy of report attached herewith.

-v-

This is to inform you that the unit ERODE MINES has done heavy blasting at 1.30 pm and 5.30 pm on 03.02.2022 and the crusher units are running 24 hrs/day. Hence we request you to come for urgent field inspection at once before us. Since the TNPCB & YOUR OFFICIALS are observing sound and pollution by Diwali crackers like blasting by getting bribery.

The above units are operating day and night with pollution and unbearable sound not bothering our repetitive complaints.

With respect to above 1 , AE MR.SATYAN has given inspection report as :

- i) The above units are operating without consent- the old units has sold the crusher units to new "ERODE MINES" this unit is a illicit unit as per the SEIAA Letter dt.08.03.2021 doing illicit business all over Tamilnadu-hence requested to take immediate action-
- ii) No safety devices to control pollution,

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The District Collector has also given report that the unit is doing illegal mining & excess mining to the tune of 200243 Cu.m., stones & graves cheating Govt., fee /permit fee of Rs.1.50 crores (Approx) despite that you are allowing the illicit mines to operate till date 03.02.2022 by getting huge bribery.

So the above units don't bother about the cases at Hon'ble Madras High Court & the Hon'ble National Green Tribunal since they are satisfied you the inspecting officers.

As per SEIAA –NOC LETTER – If the unit is extracted the quantity allowed before the lease period they should not extract more than that of mining plan and it is the duty of the Govt officials to monitor and close the units before lease period. But after getting bribery you are all allowed the illicit unit to run in the lock down period also and to till date with heavy blasting on 03.02.2022.

As per SEIAA- We request you to measure the depth of quarry and inspect the quarry atonce to see the heavy blasting. We hereby request you to inform the Hon'ble National Green Tribunal the illicit mining below the Ground Water Level 10m immediately.

As per SEIAA- "the mining activity should be between 7 am to 5 pm" only but you are allowing them to midnight blasting & run the crusher units 24 hrs/day.

Hence we request you to cut the power supply of the above units at once and inform the Hon'ble National Tribunal at once.

Thanking you,

Yours faithfully,

P.G.Sethuram & R.Murugesan,

(P.G.SETHURAM-APPLICANT OA231/2021(SZ)NGT)

(P.G.SETHURAM-WRIT-PIL-P IN P: FILING NO.116422/2021)

(R.MURUGESAN-WRIT PETITIONER:WRIT NO,L25144/2021)

Copy of letter to the DSP, Vigilance & Anti Corruption,,Tirupur dt,01.02.2022:-

With respect to the above subject matter the following officials are acting against law & Statute by getting bribery:

- 1) The Tahsildar of Kangayam:Ms Sivagami gave false report by getting bribery as we have complaint before a year itself. She gave report that there is no residents within 300 meters of the above crusher units despite our production of tax payment receipts. We are living here more than 30 years but she has given report that the farmers are using these residents to take rest after work by putting their agricultural implements in these residents,
- 2) The Environmental Engineer Mr.Saravanakumar also gave his report without scrutinizing the above report and the report of the AE, MR.SATYAN inspection report that the units are running without licence/consent,(Attached herewith the audio recording of AE Mr.Satyan during inspection on 19.02.2021 in which he clearly stated that the affairs of high level corruption you people couldn't do anything.....they are only nurses just following the instructions of Doctors(high level officials),

3) The Deputy Director , DEpt of Geology and Mining,Collectorate ,Tirupur also gave report supporting above false report to the District Collector.

We came to know that the Tahsildar has been arrested for getting bribery by the Vigilance Department and we hereby request to take our complaint also against her bribery to give false reports.

We also hereby request to order for an inquiry against the DD mines & The Environmental Engineer for supporting the false reports deliberately knowing it to be false by getting bribery.

They are also not taking action to cut off power of the illicit units running without consent/licence to date.

Thanking you,

Yours faithfully,

India.

P.G.Sethuram,Senior Citizen Farmer of

on behalf of public

Date: 01.02.2022

Copies to: 1) The National Green Tribunal order dt.24.12.2021,

2) TNPCB REPORT DT.23.02.2021 for inspection dt.19.02.2021,

3) The Tahsildar's false report as per District Collector letter dt.07.06.2021

தாராபுரம் அருகே விதிகளை மீறிய கல்குவாரி உரிமையாளருக்கு ரூ.9.36 கோடி அபராதம்

திருப்பூர், பிப்.5: தாராபுரம் அருகே அரசு விதிகளை மீறி குவாரியில் சுற்களை வெட்டி எடுத்த குவாரி உரிமையாளருக்கு ரூ.9.36 கோடி அபராதம் விதித்து வருவாய் கோட்டாட்சியர் உத்தரவிட்டுள்ளார்.

தாராபுரம் வட்டத்தில் உள்ள கல்குவாரிகளில் அரசு விதிமுறைகளின்படி சுற்கள் வெட்டி எடுக்கப்படுவது தொடர்பாக உரிய ஆய்வு நடத்தும்படி மாவட்ட ஆட்சியர் எஸ்.வினீத் உத்தரவிட்டிருந்தார். இந்த உத்தரவின் பேரில் தாராபுரம் வருவாய் கோட்டாட்சியர் ஆர். குமரேசன் தலைமையிலான வருவாய்த் துறை அதிகாரிகள் ஆய்வு மேற்கொண்டனர். அப்போது சேனாபதிபாளையத்தில் உள்ள கல்குவாரியில் அரசு விதிகளை மீறி அதிக அளவில் சுற்கள் வெட்டி எடுக்கப்படுவது தெரியவந்தது. இது தொடர்பாக கல்குவாரி உரிமையாளர் மனோகரனுக்கு ரூ.9.26 கோடி அபராதம் விதித்து கோட்டாட்சியர் ஆர். குமரேசன் உத்தரவிட்டுள்ளார்.

அதே போல, குண்டாம் அருகே உள்ள சூரியநல்லூர் கிராமம் வேங்கிபாளையத்தில் பட்டா நிலத்தில் கிராவல் மண் எடுத்து விற்பனை செய்த நில உரிமையாளர்கள் தங்கராஜ், ரவிசுமார், கார்த்திகேயன் ஆகிய 3 சகோதரர்களுக்கும் ரூ.70 லட்சம் அபராதம் விதித்து உத்தரவிட்டுள்ளார். மேலும், தாராபுரம் பகுதியில் உள்ள அனைத்து செங்கல் குளைகளிலும் ஆய்வு மேற்கொள்ளப்படும் என்று வருவாய் கோட்டாட்சியர் தெரிவித்துள்ளார்.

கல்குவாரியில் விதிமீறல் ரூ.9.34 கோடி அபராதம்

திருப்பூர், பிப். 4- காங்கயத்தில் விதிமுறை மீறிய கல்குவாரிக்கு, ரூ.9.34 கோடி ரூபாய் அபராதம் விதிக்கப்பட்டது. திருப்பூர் மாவட்டம், ஊத்துக்குளி தாலுகாவில், கல்குவாரிகளில் விதிமீறல் இருப்பதாக, வழக்கு நடந்து வருகிறது.

காங்கயம், தாராபுரம் பகுதிகளில் உள்ள கல்குவாரிகளில், அனுமதிக்கப்பட்ட அளவை காட்டிலும் அதிகளவு சுற்கள் வெட்டி எடுப்பதாகவும், விதிமுறை மீறி 'கிராவல்' மண் கடத்தப்படுவதாகவும் புகார் எழுந்துள்ளது.

ஆர்.டி.ஓ., குமரேசன்

தலைமையிலான குழுவினர், காங்கயம் தாலுகாவில் உள்ள குவாரிகளில் நேற்று, திடீர் ஆய்வு மேற்கொண்டனர்.

சேனாபதிபாளையத்தில் உள்ள ஒரு குவாரியில், அனுமதிக்கப்பட்ட அளவை காட்டிலும், அதிகளவு கல் வெட்டி எடுக்கப்பட்டது கண்டறியப்பட்டது.

கல்குவாரி உரிமையாளருக்கு, 9.34 கோடி ரூபாய் அபராதம் விதிக்கப்பட்டுள்ளது.

ஆர்.டி.ஓ., குமரேசன் கூறுகையில், "கலெக்டர் உத்தரவின்படி, காங்கயம், தாராபுரம் தாலுகாக்

களில் உள்ள, 25 கல்குவாரிகளில், தொடர் ஆய்வு நடந்து வருகிறது.

காங்கயம், சேனாபதிபாளையத்தில் இயங்கும், மனோகரன் என்பருக்கு சொந்தமான குவாரியில், விதிமுறைகளை மீறி கல் எடுத்துள்ளனர்.

விதிமீறிய குற்றத்துக்காக, ஒன்பது கோடியே, 34 லட்சத்து, 70 ஆயிரத்து, 439 ரூபாய் அபராதம் விதிக்கப்பட்டுள்ளது.

வருவாய்த்துறையினர் அடங்கிய குழுக்கள் அமைத்து, அனைத்து குவாரிகளிலும் ஆய்வு நடத்தப்படும்" என்றார்.

illicit mining after expiry of lease on 11.01.2022 with heavy blasting & running of crusher ERODE MINES without consent-reg

sethuram pg <sethurampg_45@yahoo.co.in> Wed, 9 Feb at 6:37 pm

To:DD Mines Tiruppur

Cc:collrtup@nic.in,cs@tn.gov.in,cmcell,DEE TPN TNPCB,tnpcb-chn@gov.inand 2 more...

Bcc:Ngtszvc

From

09.02.2022

P.G.Sethuram,M.COM.,DCAM.,NISM,NCFM,A.C.A.(1G),
Senior Citizen Farmer of India. Mobile: 9843012751
R.MURUGESAN,Senior Citizen Farmer(within 300 meters radius),
On behalf of people of
Perandaikattu valasu,
Kurukkupalayam, Thanjiliamman Koil Palayam,
Velappanaicken Valasu Panchayat Union & post,
Senapathipalayam Village, Vellakoil via-638111,
Kangayam Tk, Tirupur District,Tamilnadu.

To

The Deputy Director(mines),
Department of Geology & mining.
Collectorate,Tirupur.
Respected Sir,

/URGENT/

Sub: 1)REMINDER NO.4: Heavy blasting sound at 10.28am on (09.02.2022) shuddering & shattering our residences-informing-requesting to take action-reg

2) Corruption –bribery complaint on Tazsildar –Kangayam Ms Sivagami , DD mines,Tirupur & The Environmental Engineer-Mr.Saravanakumar-reg

2) Bribery complaint for false report and inaction regarding Illicit mining-information-requisition to close the stone crusher units at SF no.722/A,723/A,731/A,733,734 & 736/A, 735/3A of Senapathipalayam village,Kangayam Taluk,Tirupur Dist-M/s R.MANOCHARAN ROUGH STONE & GARVEL, SHREE NIDHI STONES & METAL AND SHREE NIDHI ENTERPRISES-REG

Ref: 1) Tamilnadu Pollution Control Board –Inspection report IR NO.F.TPN2646/OS/DEE/TPN/2021 DT.23.02.2021 clearly stated that the unit is functioning without consent-copy of report attached herewith.

-v-

This is to inform you that the unit ERODE MINES has done heavy blasting at 10.28am today(09.02.2022) and the crusher units are running 24 hrs/day. Hence we request you to come for

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urgent field inspection at once before us. Since the TNPCB & YOUR OFFICIALS are observing sound and pollution by Diwali crackers like blasting by getting bribery.

The above units are operating day and night with pollution and unbearable sound not bothering our repetitive complaints.

With respect to above 1 , AE MR.SATYAN has given inspection report as :

- i) The above units are operating without consent- the old units has sold the crusher units to new "ERODE MINES" this unit is a illicit unit as per the SEIAA Letter dt.08.03.2021 doing illicit business all over Tamilnadu-hence requested to take immediate action-
- ii) No safety devices to control pollution,

The District Collector has also given report that the unit is doing illegal mining & excess mining to the tune of 200243 Cu.m., stones & graves cheating Govt., fee /permit fee of Rs.1.50 crores (Approx) despite that you are allowing the illicit mines to operate till date 03.02.2022 by getting huge bribery.

So the above units don't bother about the cases at Hon'ble Madras High Court & the Hon'ble National Green Tribunal since they are satisfied you the inspecting officers.

As per SEIAA -NOC LETTER - If the unit is extracted the quantity allowed before the lease period they should not extract more than that of mining plan and it is the duty of the Govt officials to monitor and close the units before lease period. But after getting bribery you are all allowed the illicit unit to run in the lock down period also and to till date with heavy blasting on 03.02.2022.

As per SEIAA- We request you to measure the depth of quarry and inspect the quarry atonce to see the heavy blasting. We hereby request you to inform the Hon'ble National Green Tribunal the illicit mining below the Ground Water Level 10m immediately.

As per SEIAA- "the mining activity should be between 7 am to 5 pm" only but you are allowing them to midnight blasting & run the crusher units 24 hrs/day.but against this order the illicit mining been doing even after the expiry of the lease on 11.02.2022.

Hence we request you to cut the power supply of the above units & close the mine at once and inform the Hon'ble National Tribunal at once.

Thanking you,

Yours faithfully,

P.G.Sethuram & R.Murugesan,

(P.G.SETHURAM-APPLICANT OA231/2021(SZ)NGT)

(P.G.SETHURAM-WRIT-PIL-P IN P:FILING NO.116422/2021)

(R.MURUGESAN-WRIT PETITIONER:WRIT NO,L25144/2021)

Copy of letter to the DSP, Vigilance & Anti Corruption,,Tirupur dt,01.02.2022:-

With respect to the above subject matter the following officials are acting against law & Statute by getting bribery:

- 1) The Tahsildar of Kangayam:Ms Sivagami gave false report by getting bribery as we have complaint before a year itself. She gave report that there is no residents within 300 meters of the above crusher units despite our production of tax payment receipts. We are living here more than 30 years but she has given report that the farmers are using these residents to take rest after work by putting their agricultural implements in these residents,
- 2) The Environmental Engineer Mr.Saravanakumar also gave his report without scrutinizing the above report and the report of the AE, MR.SATYAN inspection report that the units are running without licence/consent,(Attached herewith the audio recording of AE Mr.Satyan during inspection on 19.02.2021 in which he clearly stated that the affairs of high level corruption you people couldn't do anything.....they are only nurses just following the instructions of Doctors(high level officials),
- 3) The Deputy Director , DEpt of Geology and Mining,Collectorate ,Tirupur also gave report supporting above false report to the District Collector.

We came to know that the Tahsildar has been arrested for getting bribery by the Vigilance Department and we hereby request to take our complaint also against her bribery to give false reports.

We also hereby request to order for an inquiry against the DD mines & The Environmental Engineer for supporting the false reports deliberately knowing it to be false by getting bribery.

They are also not taking action to cut off power of the illicit units running without consent/licence to date.

Thanking you,

Yours faithfully,

P.G.Sethuram,Senior Citizen Farmer of India.

on behalf of public